

NIDOH: 2/12/2021

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
AT NEW DELHI

ORIGINAL APPLICATION NO. 16 OF 2021

IN THE MATTER OF:

VINIT KUMAR

...APPLICANT

VS

DSM SUGAR MILLS LTD. & ORS.

...RESPONDENTS

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Through



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Date: 30.11.2021

Place: New Delhi

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
AT NEW DELHI
ORIGINAL APPLICATION NO. 16 OF 2021**

**(Under section 14 r/w Section 15 r/w section 20 of the National Green
Tribunal Act, 2010)**

IN THE MATTER OF

Vinit Kumar

...Applicant

Versus

DSM Sugar Mills Ltd. & Ors.

...Respondents

ADDITIONAL REPLY ON BEHALF OF THE RESPONDENT NO. 1

The Respondent No. 1 above-named respectfully submits as under:

1. That the present Additional Reply is being filed on behalf of DSM Sugar Mills Ltd., the Respondent No. 1 herein, to bring on record certain subsequent developments, additional submissions and para-wise reply in response to the Original Application dated 15.01.2021 filed by the Applicant abovenamed (hereinafter referred to as the “**Original Application**”) in relation to the sugar manufacturing unit of the Respondent No. 1 located in Mansurpur, District- Muzaffarnagar- 251 203, Uttar Pradesh (hereinafter referred to as “**DSM Mansurpur Unit**”). The present Reply is in addition to the Reply dated 19.08.2021 filed on behalf of the Respondent No. 1 pursuant to the hearing before the Hon’ble NGT on 18.08.2021 and

the answering Respondent craves leave to refer to and rely upon the same. The Respondent No. 1 craves leave to file any additional documents, reply, affidavits, and written submissions to assist the Hon'ble NGT in the effective adjudication of this case.

2. The present Additional Affidavit is being filed to demonstrate that, on facts alone, the Original Application is liable to be dismissed at the threshold. It is submitted that the Respondent No. 1's DSM Mansurpur Unit and Sir Shadilal Distillery & Chemical Works Pvt. Ltd. (hereinafter referred to as "**Shadilal Distillery**") are two separate and distinct entities and the answering Respondent has no relation to the Shadilal Distillery whatsoever, except for the fact that the DSM Mansurpur Unit is located adjacent to, and in geographical proximity to, the Shadilal Distillery and both share a common boundary wall and a common drain. The answering Respondent states that, as is being elaborated hereinbelow, the inspection reports dated 14.11.2019, 01.01.2021, 29.06.2021 and 09.08.2021 filed by the regulatory authorities - Central Pollution Control Board (hereinafter referred to as "**CPCB**") and the Uttar Pradesh Pollution Control Board (hereinafter referred to as "**UPPCB**"), from time to time in separate proceedings, unequivocally show that the DSM Mansurpur Unit is a compliant unit and it is the Shadilal Distillery which is responsible for discharge of untreated effluents/ spent wash in the common drain adjoining the boundary wall of the answering Respondent No. 1. It is further submitted that the DSM Mansurpur Unit being a seasonal

sugar mill cannot, and does not, generate spent wash in its natural course of production of sugar and hence cannot be responsible for the discharge of the spentwash/ dark brown effluent waste under any circumstances whatsoever.

3. It is further submitted that even as recently as August 2021, the regulatory authorities inspected Shadilal Distillery on 08.08.2021 pursuant to public complaints received. Pursuant to the said inspection, the UPPCB issued an inspection report dated 09.08.2021 ("**2021 Shadilal Report**"), produced as part of records in OA 206/2020 (and filed by the Applicant herein along with reply dated 17.08.2021 to the Joint Inspection Report of UPPCB dated 29.06.2021), wherein UPPCB clearly recorded that the Shadilal Distillery was found to be discharging untreated waste into the Common Drain at night time. It is submitted that the DSM Mansurpur Unit being a seasonal sugar mill was not even in operation when the inspection was conducted and as such could not have been discharging effluent in the Common Drain. The relevant translated extracts from inspection report annexed to the 2021 Shadilal Report are reproduced below:

"In respect ofMuzzaffarpur. On the basis of the aforesaid information so received, a survey has been conducted by the undersigned on 08.08.2021 of the drain constructed near the molasses storage tank in the complex of the Industry i.e. M/s D.S.M. Sugar Mansurpur. At present, due to off-season, the said

industry is closed. It has been found in the survey so conducted that spent wash effluent has been filled up in the aforesaid drain and from the same, it is clear that the spent wash effluent has been disposed of in the Mansurpur Drain through the drain of the sugar unit by the Distillery Unit.

...

From the aforesaid analysis it is clear that Industry M/s Sir Shadilal Distillery and Chemical Works, Mansurpur, Muzaffarpur has disposed the effluent containing spent wash in the Mansurpur Drain through the drain constructed near the molasses storage tank in the complex of the Industry M/s D.S.M. Sugar Mansurpur at the night time.

...

From the aforesaid analysis, it is clear that the Industry M/s Sir Shadilal Distillery and Chemicals Works Mansurpur, Muzaffarpur is bypassing the untreated effluent in the drain of the sugar mill complex. This drain meets at the Mansurpur Drain which finally merges at the Kali River West and the Kali River West is a tributary of Hindon River."

(emphasis supplied)

4. The said 2021 Shadilal Report corroborates the findings of fact made by the regulatory authorities from time to time thereby finding Shadilal Distillery to be the polluting unit and compensation has also been imposed on Shadilal Distillery for unlawful discharge of untreated effluent/ spentwash in the Common Drain. It is further

submitted that on the contrary, the answering Respondent No. 1 is a compliant unit, with a functional ETP and STP, and it has fully complied with the recommendations contained in Joint Inspection report on 29.06.2021 issued by the CPCB and UPPCB pursuant to the direction passed by the Hon'ble NGT *vide* order dated 28.01.2021 ("**DSM Joint Report**"). It is submitted that *vide* letters dated 29.07.2021 and 11.08.2021, and again with a detailed representation dated 20.09.2021 addressed to the joint committee appointed by the Hon'ble NGT in terms of Order dated 18.08.2021, the answering Respondent No.1 has clarified the correct factual position as also highlighted its compliance with the recommendations in the DSM Joint Report. Recently, *vide* letter dated 17.11.2021, the Respondent No. 1 has already shared its latest compliance status with the UPPCB which demonstrate that the Respondent No.1 has complied with all the stated recommendations.

PRELIMINARY SUBMISSIONS AND OBJECTIONS

5. In the present Original Application, the Applicant has falsely alleged that it is the DSM Mansurpur Unit that has been discharging untreated effluent in a storm water drain/ nullah adjoining the DSM Mansurpur Unit, which eventually flows into the River Kali. In support of his submissions, the Applicant has relied upon the following:

- (a) Order dated 27.05.2019 passed by the Hon'ble NGT in the matter *Vinit Kumar v. Sir Shadilal Distillery & Chemical Works Pvt. Ltd. & Ors.*, OA 823 of 2017 ("**2017 NGT**

Matter): The answering Respondent was impleaded as the second respondent in the proceedings. As is being elaborated below, the Hon'ble NGT had closed the proceedings in the 2017 NGT Matter *vide* its Order dated 27.05.2019. *Vide* the same order the Hon'ble NGT had also directed the CPCB and the UPPCB jointly to conduct an inspection on both Shadilal Distillery and the DSM Mansurpur Unit in the first week of November 2019. Pursuant to the said directions, the CPCB and the UPPCB had conducted an inspection of the DSM Mansurpur Unit on 14.11.2019 and had found that the answering Respondent's unit was compliant with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "**Water Act**") and it had a functioning Effluent Treatment Plant (hereinafter referred to as "**ETP**"), which findings have been admitted by the Applicant at paragraph 7 of the Original Application. Notably, the Applicant has not challenged the aforesaid findings of the CPCB and the UPPCB till date.

- (b) The Joint Report dated 01.01.2021 of the CPCB and the UPPCB, prepared pursuant to a joint inspection conducted by the CPCB and UPPCB on the adjoining distillery unit of Shadilal Distillery, located in Mansurpur, Muzaffarnagar, Uttar Pradesh (hereinafter referred to as "**Shadilal Joint Report**"): The said joint report was issued pursuant to the directions issued by the Hon'ble NGT *vide* Order dated

24.09.2020 in *Vinit Kumar v. Sir Shadilal Distillery & Chemical Works Pvt. Ltd. & Ors.*, Original Application No. 206 of 2020 (“2020 Shadilal Matter”) wherein the answering Respondent No. 1 was not even made a party. The Shadilal Joint Report had also found that it was the Shadilal Distillery that was discharging untreated effluents in the drain adjoining the DSM Mansurpur Unit. Notably, the report did not even mention any wrongdoing by the Respondent No. 1.

- (c) A purported third-party test report dated 07.12.2020 in relation to a sample of water taken from the same drain where the Shadilal Distillery was found releasing untreated industrial effluents in the Shadilal Joint Report: Notably, the said test report does not even mention that name of the lab/test centre which has issued the report. Therefore, the test report has been issued by an unverifiable source and cannot be relied upon. In any case, the answering Respondent states that it is Shadilal Distillery that is the polluting unit and whose untreated spentwash/ effluent is regularly released in the Common Drain from where the sample was collected.

The answering Respondent will be dealing with each of these aspects below.

6. In addition to the allegation of water pollution as discussed above, the Original Application also sets out vague, frivolous, whimsical, and

unsubstantiated submissions alleging that the DSM Mansurpur Unit emits smoke which is causing health issues to the residents living close to the DSM Mansurpur Unit. The Applicant has also falsely alleged that the DSM Mansurpur does not have a functioning ETP, which is incorrect on the face of the record, and is not borne out from the reports furnished by the CPCB and UPPCB.

7. It is submitted it is imperative that the Respondent No. 1 summarize the correct position of facts which are relevant for adjudication of the present proceedings for the kind consideration of this Hon'ble NGT:

Factual Background

- (a) DSM Mansurpur Unit is a sugar manufacturing unit. The DSM Mansurpur unit is owned and operated by the Respondent No. 1 which is a publicly listed company with a known track record in the sugar manufacturing sector. DSM Mansurpur Unit has been operating pursuant to valid Consents To Operate issued by the UPPCB under the Water Act and the Air Act, respectively from time to time. The unit also has a valid authorization dated 20.02.2017 issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for storage and disposal of hazardous wastes. The Respondent No. 1 maintains hygienic conditions inside its manufacturing plants at all times and a dense green belt has also been developed within the premises of its manufacturing units in order to maintain ambient air quality at the location of the

units. Specifically, for the DSM Mansurpur Unit, the Respondent No. 1 has made sizeable investments to the tune of INR 2,73,76,856/- (Rupees Two Crore Seventy Three Lakhs Seventy Six Thousand Eight Hundred and Fifty Six Only) in ETP used in the unit from 2017-2021. Copy of the authorization issued to the DSM Mansurpur Unit under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 is enclosed as **Annexure R-1**. Details of the investments made by the Respondent No. 1 in upgradation of pollution control devices is enclosed as **Annexure R-2**.

(b) At the outset, the answering Respondent No.1 submits that the Respondent No. 1's DSM Mansurpur Unit and Shadilal Distillery are two separate and distinct entities as detailed below:

- i. DSM Mansurpur Unit is located adjacent to, and in geographical proximity to, the Shadilal Distillery. DSM Mansurpur Unit was initially owned by Swarup Vegetable Products Industries Ltd and was popularly known by the name Sir Shadilal Sugar & General Mills (sugar unit).
- ii. A Lease Deed was executed on 27.07.1989 between Swarup Vegetable Products Industries Ltd and Dhampur Sugar Mills Limited for lease of the Sir Shadilal Sugar & General Mills (sugar unit) to Dhampur. Later this leased

entity was on 18.08.1992, incorporated under the name and the style of Mansurpur Sugar Mills Ltd.

- iii. Vide order dated 01.04.2005 of the Hon'ble Allahabad High Court, Mansurpur Sugar Mills Ltd. was amalgated into Dhampur Sugar Mills Ltd. and a new unit with the name of DSM Sugar Mansurpur (a unit of Dhampur Sugar Mills Ltd.) came into existence.
 - iv. By this above explanation it was clear that Dhampur Sugar Mills Ltd. was only concerned with the sugar entity of Swarup Vegetable Products Industries Ltd located at Mansurpur or Mansurpur Sugar Mills Ltd. and it was never involved with any business of distillery unit.
- (c) Although both the Respondent No.1's DSM Mansurpur Unit and Shadilal Distillery have been distinct entities since 2005, both the entities share a common boundary wall. The DSM Mansurpur Unit and the Shadilal Distillery also have a common drain (hereinafter referred to as "**Common Drain**") which has been in use for many decades. The said drain originates from the Shadilal Distillery and runs adjacent to, inside and parallel to, the boundary wall near the molasses tank of the DSM Mansurpur Unit and is met by other local drains and further flows into the Gram Sabha Pond of Mansurpur and ultimately flows into River Kali.
- (d) It is submitted that DSM Mansurpur Unit does not discharge untreated industrial effluents or untreated domestic sewage into

the Common Drain. Further, it is reiterated that the said drain originate from the Shadilal Distillery alone and thereafter receives discharge from multiple other local sewers/drains as it makes its way to the Gram Sabha Pond and ultimately to River Kali. In addition to the water from the Common Drain, the Gram Sabha Pond also receives discharge from other local drains from within Mansurpur. Water from the Gram Sabha Pond eventually flows into the River Kali. It is the said Common Drain which originates from Shadilal Distillery that forms the basis of the Applicant's case in the 2017 NGT Matter and also against the Shadilal Distillery in the 2020 Shadilal Matter. Importantly, the Shadilal Distillery is operational throughout the year as it is a distillery unit, which is not the case for the DSM Mansurpur Unit which is a seasonal sugar manufacturing unit.

- (e) It is submitted that the DSM Mansurpur Unit is fully compliant with effluent handling and discharge norms prescribed under the Water Act. It is further submitted that the DSM Mansurpur Unit has a fully operational ETP for treatment of effluent from the sugar mill as well as a functional Sewage Treatment Plant (“STP”) for treatment of domestic sewage. It is further submitted that the DSM Mansurpur Unit does not release any untreated effluent into the Common Drain or any water bodies and does not use any pipeline or drains for releasing untreated effluent/ waste into open drains or water bodies. The industrial effluent generated by the DSM Mansurpur unit is transferred

through pipelines to the ETP of the unit, where the effluent is treated for pollutants and effluents and then stored in a lagoon storage tank within the premises of the unit. The treated effluent stored in the lagoon storage tank is then released for irrigation of fields, as permitted by the CTO issued by the UPPCB under the Water Act. The effluents discharged from the ETP are released over land for irrigation purposes as per the Irrigation Management Plan of the DSM Mansurpur Unit, duly acknowledged by the relevant authorities, and not in any water body, drain or stream. Further, domestic waste from housing complexes within the DSM Mansurpur Unit is fully treated within the STP of the unit which then is partially used in factory gardens for watering and the remaining treated water is discharged into the local sewer nullah. The answering Respondent No. 1 craves leave to refer to and rely upon a detailed site map of its DSM Mansurpur Unit and the channel of the Common Drain as it originates from the Shadilal Distillery and makes its journey ultimately to River Kali which is enclosed as **Annexure R-3**.

- (f) It is further submitted that the effluent from the sugar mill of DSM Mansurpur Unit cannot be dark colored which appears to be distillery spentwash only. Distillery spent wash is the unwanted residual liquid waste generated during alcohol production by a distillery, here the Shadilal Distillery. The spentwash is produced as a result of fermentation and

distillation of molasses. In the case of DSM Mansurpur Unit, the end product is sugar and molasses. There is no further distillation of molasses carried by the DSM Mansurpur Unit for production of alcohol and as such there can be no spentwash generated in the ordinary course of production of sugar by the answering Respondent No. 1. It is submitted that distillation of molasses for production of alcohol is carried out only by a distillery in its ordinary course and therefore spentwash is the residual liquid waste generated only by a distillery. In the present instance, it is the Shadilal Distillery that is generating spentwash in its ordinary course of manufacturing even though it is supposed to maintain ZLD norms mandatorily.

- (g) It is submitted that the aforesaid facts are corroborated by the various findings in the joint actions taken reports issued by the CPCB and UPPCB in the 3 matters, as is elaborated below:

Proceedings in the 2017 NGT Matter.

- (h) On 21.12.2017, the Applicant had initiated the 2017 NGT Matter before the Hon'ble NGT alleging that the Shadilal Distillery (joined as first respondent in the matter) and the Respondent No. 1 (joined as second respondent in the matter), were discharging untreated spentwash into the River Kali through nearby drains, in violation of the Zero Liquid Discharge ("ZLD") requirement. Allegations against the Shadilal Distillery were made by the Applicant by placing reliance on

past incidents where the Shadilal Distillery was found to have not complied with the ZLD requirement, notably during inspections conducted by the UPPCB on the distillery on 25.08.2015 and 7.10.2016. The Applicant's allegations against the Respondent No. 1 herein/ DSM Mansurpur Unit were primarily on the strength of the allegation that the drain into which the Shadilal Distillery was found to be releasing spentwash also passed through the DSM Mansurpur Unit. Further, the Applicant alleged that spentwash from the DSM Mansurpur Unit were also being released into the said drain without being treated in the ETP of the unit.

- (i) On 13.03.2018, the Respondent No. 1 herein had submitted a reply to the original application in the 2017 NGT Matter. Vide its reply, the Respondent No. 1 herein had categorically submitted that the allegations pertaining to violation of ZLD requirements by the DSM Mansurpur Unit were erroneous since the ZLD requirement applied only to distilleries and not to sugar manufacturing units such as the DSM Mansurpur Unit. Further, the allegation that spentwash was being released by the DSM Mansurpur Unit was also erroneous since sugar mills do not generate spentwash. It is further submitted that the answering Respondent No 1's sugar unit does not, and cannot, release spent wash which is not a by-product or waste from a sugar unit and can originate only from a distillery unit. Copy of the reply

filed by the DSM Mansurpur Unit in the 2017 NGT Matter is enclosed as **Annexure R-4**.

- (j) On 09.10.2018, the Hon'ble NGT passed an order in the 2017 NGT Matter directing the CPCB and the UPPCB to conduct a joint inspection on the Shadilal Distillery and the DSM Mansurpur Unit. Pursuant to the said order, the team from CPCB and UPPCB conducted a joint inspection on both the Shadilal Distillery and the DSM Mansurpur Unit on 23.10.2018 and returned their findings by way of an inspection report dated 31.10.2018. The following observations were made in the said joint inspection report in relation to the answering Respondent No. 1 herein:

- (i) The DSM Mansurpur Unit had setup an ETP with a capacity of 1600 KLD. The unit had setup closed pipelines for transferring effluents from the unit to the ETP. At the time of inspection, the DSM Mansurpur Unit was not discharging any effluents outside its premises. However, no effluent sample testing could be undertaken since the DSM Mansurpur Unit was not operational at the time of inspection (Page 7 of the said inspection report).

A copy of the joint inspection report dated 31.10.2018 is enclosed herein **Annexure R-5**.

- (k) After considering the findings in the joint inspection report dated 31.10.2018 of the CPCB and the UPPCB, the Hon'ble

NGT disposed of the 2017 NGT Matter *vide* order dated 27.05.2019 as reproduced below:

“3. On commencement of the crushing season of sugar industries, the CPCB and UPPCB shall jointly inspect the unit of DSM Sugar in the first week of November, 2019 and in case it is found to be non-compliant then the same shall be immediately closed.

4. If the units are closed on account of being non-compliant and on removal of the deficiencies, the unit shall start operation, only after order of the Tribunal.”

The copy of the order dated 27.05.2019 passed by the Hon’ble NGT in the proceedings for the 2017 NGT Matter is enclosed herein as **Annexure R-6**.

- (1) Pursuant to the abovementioned order, a team from the CPCB and the UPPCB conducted an on-site inspection of the DSM Mansurpur Unit on 14.11.2019. During the said inspection, the Respondent No. 1 was found to be have a functional ETP. It is further submitted that even in the present Original Application, the Applicant admits in paragraph 7 that *“the UPPCB and CPCB carried out an inspection on 14.11.2019 however found no violation as the Effluent Treatment Plant on the premises on the unit was functioning at the time”*. Importantly, the Applicant did not challenge these findings, and the same have attained finality.

Proceedings in the 2020 Shadilal Matter

- (m) Thereafter, on 16.09.2020, the Applicant initiated the 2020 Shadilal Matter before the Hon'ble NGT raising identical allegations of water pollution of the River Kali, but only against the Shadilal Distillery. The said allegations were identical to the allegations raised by the Applicant in 2017 NGT Matter. It is submitted that the answering Respondent was not made a party to these proceedings.
- (n) On considering the controversy in the matter, the Hon'ble NGT *vide* order dated 24.09.2020 directed for a joint inspection of the Shadilal Distillery by the CPCB and the UPPCB. Pursuant to the Hon'ble NGT's directions, a team of the CPCB and the UPPCB inspected the Shadilal Distillery on 26.11.2020 and returned its findings by way of the Shadilal Joint Report. Notably, the following observations were made against the Shadilal Distillery after the said inspection which was conducted on 26.11.2020:

“During the joint visit, no effluent discharge from the unit premises was found, however, considering the presence of polluted /contaminated drain, 05 lagoons/tanks filled with untreated coloured effluent more than consented storage capacity, presence of flexible pipelines within the premises and past UPPCB visit report regarding untreated effluent discharge into

the drain through flexible pipelines, it indicates that the unit intermittently discharge their untreated effluent into the drain which poses a serious threat to the surrounding environment and River Hindon water quality.

(emphasis supplied)

Copy of the Order dated 24.09.2020 in the 2020 Shadilal Matter is enclosed as **Annexure R-7**. Copy of the Shadilal Joint Report is already annexed as Annexure A-5 in the Original Application.

- (o) Therefore, the Shadilal Joint Report had unequivocally found that it was the Shadilal Distillery that was discharging untreated coloured effluent into the Common Drain. Pertinently, the report took note that the UPPCB had received various complaints of water pollution and had conducted inspections on the Shadilal Distillery on 21.07.2020, 27.07.2020 and 28.07.2020. As found during the inspection on 21.07.2020, the Shadilal Joint Report categorically stated that the Shadilal Distillery was found discharging untreated coloured effluent through flexible pipelines into the Common Drain near the boundary of the DSM Mansurpur Unit. Please see below the extract of the findings of the Shadilal Joint Report pursuant to the on-site inspection on 21.07.2020:

“The distillery unit was found discharging untreated coloured effluent through flexible pipelines into the drain near the boundary of DSM sugar mill. The sample

of untreated effluent discharge through flexible pipelines was collected by UPPCB team and analysis results showed pH-4.9, COD-32,000 mg/l, TSS-16500 mg/l which were violating the permitted effluent discharge standards. The covered shed of the bio-composting yard was found totally damaged due to which bio-composting activity is not permissible during rainy season. The lagoons were found filled with spentwash from 60 to 80% of storage capacity."

(emphasis supplied)

- (p) It is therefore clear that the lagoons forming part of Shadilal Distillery were found filled with spentwash which is a waste product generated during production of alcohol. In light of the finding of violation of the Water Act by the Shadilal Distillery, the Shadilal Joint Report had recommended an imposition of an environmental compensation of Rs.32.40 Lakhs on the Shadilal Distillery.
- (q) Despite the clear findings of fact in relation to discharge of untreated effluent/ spentwash by Shadilal Distillery on several occasions, nevertheless, the Applicant proceeded to file the third set of proceedings on identical allegations, this time solely against the answering Respondent No. 1.
- (r) In fact, the answering Respondent seeks to place reliance upon the findings of the recent 2021 Shadilal Report prepared after the UPPCB conducted an inspection on the Shadilal Distillery

on 08.08.2021 pursuant to public complaints received. The said report clearly recorded that the Shadilal Distillery was found to be discharging untreated waste into the Common Drain. The relevant translated extracts from inspection report annexed to the 2021 Shadilal Report have been reproduced hereinabove. It is submitted that the said report was filed by the UPPCB in the 2020 Shadilal Matter and were thereafter filed by the Applicant in the present proceedings.

Proceedings in the present proceedings before the NGT

- (s) From a reading of the Original Application, it appears that the Applicant has filed the present Original Application on the strength of a singular reference to the DSM Mansurpur Unit made in the Shadilal Joint Report solely in connection with its geographical proximity to the Shadilal Distillery. The allegations in the Original Application are speculative inasmuch as mere geographical proximity and adjacent location of the DSM Mansurpur Unit to the Common Drain does not and cannot imply that the DSM Mansurpur Unit was the source of effluents in the said drain, especially when there are clear findings by the regulatory bodies from time to time that the source of the untreated effluents was the Shadilal Distillery. The contents of the Original Application are also contradicted by the findings of fact contained in 2017 NGT Matter, the 2020 Shadilal Matter and the 2021 Shadilal Report, and the said

Original Application is liable to be dismissed on this ground alone.

- (t) It is submitted that despite a clear finding in the 2020 Shadilal Matter and the 2021 Shadilal Report that the water pollution was caused by the Shadilal Distillery and without a single factual finding made against the DSM Mansurpur Unit, the Applicant has filed the present Original Application under reply. The Applicant has also alleged falsely that the answering Respondent No. 1 does not have a functional ETP which is contrary to law as laid down by the Hon'ble NGT and the Hon'ble Supreme Court. It is submitted that the Applicant has persisted in making false allegations against the DSM Mansurpur Unit despite having initiated and having complete knowledge of the proceedings in the 2017 NGT Matter and the 2020 Shadilal Matter that found Shadilal Distillery to be the polluting unit.
- (u) Pursuant to considering the issues in the Original Application under reply, the Hon'ble NGT *vide* order dated 28.01.2021 directed a joint inspection to be conducted by a team of CPCB and the UPPCB on the DSM Mansurpur Unit. The said inspection was completed on 09.03.2021, and the CPCB and UPPCB issued their Joint Inspection report on 29.06.2021 (**"DSM Joint Report"**).
- (v) The DSM Joint Report found that the DSM Mansurpur Unit had a fully functioning ETP which was operating as per the

parameters prescribed by law. The DSM Joint Report also did not find the DSM Mansurpur Unit to be releasing any untreated effluents, as was alleged by the Applicant in the present proceedings. In this regard, the following observations were made in the DSM Joint Report:

“9. The unit was found operational with capacity of 7000 TCD and the ETP was also operational at the time of inspection.

...

12. The unit is having ETP with treatment capacity of 840 KLD for treatment of effluent generated from various sections of sugar mill.

13. The ETP comprises of Oil skimmer & Bar screen chamber—▶ Receiving tank—▶ Oil & Grease trap—▶ Chemical mixing tank—▶ Equalization tank —▶ Primary Clarifier—▶ Aeration tank —▶ Secondary Clarifier—▶ Dual media filter—▶ Activated Carbon Filter—▶ Polishing tank—▶ Lagoon.”

(emphasis supplied)

A copy of the DSM Joint Report filed by the UPPCB in the present proceedings is enclosed as **Annexure R-8**.

- (w) It is further submitted that the DSM Joint Report made favourable findings in relation to the sample collected from the ETP outlet, analysis results of groundwater sample located inside the unit premises and installation of STP. The DSM Joint

Report made recommendations in connection with certain minor non-compliances by the DSM Mansurpur Unit which were identified during the joint inspection by the CPCB and the UPPCB. It is pertinent to note that the Respondent No. 1 has submitted a status of compliance with the recommendations made in the DSM Joint Report, *vide* letters dated 29.07.2021 and 11.08.2021, and followed the same with a detailed representation dated 20.09.2021 addressed to the joint committee appointed by the Hon'ble NGT in terms of Order dated 18.08.2021, highlighting the answering Respondent No.1's compliance with the recommendations in the DSM Joint Report. The latest compliance status has been shared with the UPPCB *vide* letter dated 17.11.2021 which demonstrate that the Respondent No.1 has complied with all recommendations. In fact, the Respondent No. 1 has since also obtained the NOCs from the Ground Water Department, Government of Uttar Pradesh towards allowable annual extraction of ground water as per rules. Copies of the letters dated 29.07.2021, 11.08.2021, 20.09.2021 and 17.11.2021 are enclosed herein as **Annexure R-9(Colly.)**.

- (x) Specifically, in relation to analysis results of samples collected by the UPPCB which findings are recorded in Table 1 of the DSM Joint Report, the answering Respondent No.1 submits as under:

- i. Samples were collected for analysis from 5 locations. These locations are the drain inside unit near bagasse storage, drain behind unit near railway track, downstream of Mansurpur drain near NH-58, drain near Kali River and Gram Sabha Pond after ETP.
- ii. The drain inside unit near bagasse storage is the Common Drain mentioned hereinabove which originates from the Shadilal Distillery. The finding of COD, BOD in excess of notified standards/parameters is attributed solely to discharge of untreated dark colored effluent/spentwash originating from the Shadilal Distillery being a waste product in the process of production of alcohol. It is reiterated that dark colored effluent / spentwash cannot originate from DSM Mansurpur Unit as waste in the production of sugar and molasses. There is no pipeline or outlet from the Respondent No.1's unit to the drain near the bagasse storage and as such there could be no discharge of effluent from the DSM Mansurpur Unit.
- iii. Similarly, in relation to the drain behind the railway track, it is the farther point in the channel of the Common Drain which originates from the Shadilal Distillery. It is reiterated that dark colored effluent / spentwash originates from the Shadilal Distillery.
- iv. In relation to the Gram Sabha Pond after ETP, it is the further point in the channel of the Common Drain which

originates from the Shadilal Distillery. In addition, there are other sources of untreated sewage, such as roadside market and residential colonies etc., from where untreated sewage accumulates at the said sample point. It is reiterated that the finding of COD, BOD in excess of notified standards/parameters is attributable to other sources of pollution and cannot be attributed to DSM Mansurpur Unit. It is therefore submitted that the DSM Joint Report therefore found presence of domestic sewage in its analysis of sample collected at this point. It is further submitted that from the DSM Mansurpur Unit there is a single pipeline (with four outlet points) which distributes only treated effluent from the unit's ETP for use by farmers for irrigation purposes. Copy of the affidavits signed by local farmers confirming use of treated effluent for irrigation purposes shared with UPPCB are part of the representation dated 20.09.2021.

- v. In relation to the sample collected from downstream of Mansurpur drain near NH-58, there are other sources of untreated sewage, such as shops, residential colonies etc., from where untreated sewage accumulates at the said sample point. It is reiterated that the finding of COD, BOD in excess of notified standards/parameters is attributable to other sources of pollution and cannot be attributed to DSM Mansurpur Unit. It is therefore

submitted that the DSM Joint Report therefore found presence of domestic sewage in its analysis of sample collected at this point.

vi. In relation to the sample collected from the drain near River Kali, there are other sources of untreated sewage, such as a village, shops, residential colonies etc., from where untreated sewage accumulates at the said sample point. It is reiterated that the finding of COD, BOD in excess of notified standards/parameters is attributable to other sources of pollution and cannot be attributed to DSM Mansurpur Unit. It is therefore submitted that the DSM Joint Report therefore found presence of domestic sewage in its analysis of sample collected at this point.

(y) From the foregoing, it is clear that it is not the answering Respondent's DSM Mansurpur Unit that is discharging untreated effluent. In relation to domestic sewage generated from the DSM Mansurpur Unit, it is submitted that the same is treated at the functional STP and then discharged as per rules. It is further submitted that 80% of the treated water generated from the STP is utilized by the unit internally for its own use, including use in parking areas and greenbelts etc., and the remaining 20% is discharged after treatment as per rules.

(z) It is further submitted that the answering Respondent has also obtained a videographic evidence of untreated spentwash / dark brown waste being discharged by Shadilal Distillery into the

Common Drain which is adjacent and running parallel to the boundary wall of DSM Mansurpur Unit. This demonstrates that even as late as 31.08.2021, the Shadilal Distillery has continued to violate the ZLD/pollution norms applicable to distilleries. Screenshots taken from the videographic evidence, along with a CD-ROM of the video, are enclosed herein as **Annexure R-10**.

(aa) It is reiterated that the UPPCB had conducted an inspection on the Shadilal Distillery on 08.08.2021 pursuant to public complaints received. Pursuant to the said inspection, the UPPCB issued the 2021 Shadilal Report, wherein it clearly recorded that the Shadilal Distillery was found to be discharging untreated waste into the Common Drain. Notably, the DSM Mansurpur Unit, being a seasonal sugar unit, was not operational at time of the inspection since it was off-season. Hence, the UPPCB made an unequivocal finding that it was only the Shadilal Distillery which was discharging untreated effluents in the Common Drain. Copy of the 2021 Shadilal Report which was part of the Respondent No. 1's representation dated 20.09.2021 addressed to UPPCB is enclosed herein as **Annexure R-11**.

8. It is therefore apparent from the factual background set out above that the DSM Mansurpur Unit has not discharged any untreated effluent as has been falsely alleged. It is apparent from a reading of the following reports issued by the CPCB and the UPPCB that it is the Shadilal

Distillery that was releasing untreated effluent/spentwash in the Common Drain, namely (i) Joint inspection report dated 14.11.2019, (ii) Shadilal Joint Report dated 01.01.2021, (iii) DSM Joint Report dated 29.06.2021, and (iv) 2021 Shadilal Report dated 09.08.2021.

9. Despite clear and unequivocal findings that it was only the Shadilal Distillery that was releasing effluents in the Common Drain, the Applicant appears to persist in making wild, untenable and unsubstantiated allegations against the Respondent No. 1, which allegations are contradicted by the findings in the said reports. Further, with respect to the Applicant's allegations that the DSM Mansurpur Unit does not have a functional ETP, the same has been disproved by the contents of the DSM Joint Report.
10. It is further denied that the DSM Mansurpur Unit was causing air pollution that is affecting the lives of the individuals who live near the DSM Mansurpur Unit.
11. The detailed grounds on which the Applicant deserves to be dismissed with costs to the Applicant are discussed below:

The Applicant does not have a locus standi to approach the Hon'ble NGT.

12. The answering Respondent states that the Applicant has no *locus standi* to file the present Original Application as he has not demonstrated that he is a "person aggrieved" by the actions of the Respondent No. 1, as is required under Section 18(2)(e) of the National Green Tribunal Act, 2010 (hereinafter referred to as "NGT

Act"). Even the Original Application does not make a single submission on the manner in which the Applicant has been affected by the actions of the Respondent No. 1, in order to establish the *locus standi* of the Applicant as per Section 18(2)(e) of the NGT Act. The contents of the Original Application are speculative and a mere fishing and roving inquiry at the instance of the Applicant, even though joint inspection report dated 14.11.2019 and the Shadilal Joint Report makes a categorical and unequivocal finding that it was the Shadilal Distillery, and not DSM Mansurpur Unit, that was responsible for releasing effluents found in the Common Drain.

13. It is further submitted that the Applicant has approached the Hon'ble NGT with a *malafide* intention to harass and bring disrepute to the Respondent No. 1 which is a publicly listed company. The Applicant was the original applicant in both the 2017 NGT Matter and the 2020 Shadilal Matter and had full knowledge of the proceedings and the subsequent events in the said matters. By virtue of being the original applicant, the Applicant is also bound to be aware that in three fact finding exercises undertaken by the UPPCB and the CPCB in the earlier proceedings before the Hon'ble NGT, not a single allegation of environment pollution was found valid against the Respondent No. 1. In fact, even though the nature of allegations in the 2020 Shadilal Matter being the same as in the 2017 NGT Matter, the Applicant himself did not include the Respondent No. 1 as a party in the 2020 Shadilal Matter, knowing fully well that pollution was caused at the instance of Shadilal Distillery and not by the Respondent No. 1 who

also had a functional ETP as per rules. However, despite having full knowledge of the proceedings in the 2017 NGT Matter and the 2020 Shadilal Matter, the Applicant has attempted to misconstrue the 2017 NGT Matter and the findings in the Shadilal Joint Report, in order to craft a cause of action against the Respondent No. 1 and abuse the process of the Hon'ble NGT. The competence of the Applicant to approach the Hon'ble NGT is a relevant issue which needs to be addressed at the very threshold.

The DSM Mansurpur Unit is fully compliant with effluent handling and discharge norms prescribed under the Water Act.

14. It is reiterated that the DSM Mansurpur Unit is fully compliant with effluent handling and discharge norms prescribed under the Water Act. Contrary to the submissions made by the Applicant, the DSM Mansurpur Unit has a fully operational ETP as well as a functional STP. It is further submitted that all industrial effluent generated by the DSM Mansurpur unit is transferred through pipelines to the ETP of the unit, where the effluent is treated for pollutants and effluents and then stored in a lagoon storage tank within the premises of the unit. The treated effluent stored in the lagoon storage tank is then released for irrigation of fields, as permitted by the CTO issued by the UPPCB under the Water Act. The effluents discharged from the ETP are released over land for irrigation as per the Irrigation Management Plan of the DSM Mansurpur Unit, and not in any water body, drain or stream. Further, domestic waste from housing complexes within the

DSM Mansurpur Unit is fully and continuously treated within the STP of the unit which then is partially used in factory gardens for watering and the remaining is discharged after treatment as per rules. Copies of the STP logbook maintained by DSM Mansurpur Unit is enclosed as **Annexure R-12**.

15. It is further submitted that even during the proceedings held in the 2017 NGT Matter, the CPCB and the UPPCB had conducted an inspection of the DSM Mansurpur Unit on 14.11.2019 and had found the unit to be operating with a fully functioning ETP. No action was therefore contemplated vis-à-vis the answering Respondent No. 1. this fact is admitted by the Applicant.

16. Further, even the DSM Joint Report filed in the instant proceedings corroborates that even as on 09.03.2021 that the DSM Mansurpur Unit was operating with a fully functional ETP and it is therefore fully compliant with the effluent discharge norms under the Water Act. The following findings have been made in paragraphs 4, 5, 8, 9, 12, 15, 18, 19, 20 and 23 of the DSM Joint Report in connection with the DSM Mansurpur Unit:
 - (a) The DSM Mansurpur Unit has an ETP with treatment capacity of 840 KLD for treatment of effluent generated from various sections of sugar mill. The ETP was operational at the time of inspection.

- (b) The DSM Mansurpur Unit has a valid CTO under Sections 21 and 22 of the Air Act, and Sections 25 and 26 of the Water Act, both of which are valid up to 31.12.2024.
- (c) The DSM Mansurpur Unit has a valid authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for storage and disposal of hazardous wastes valid up to 19.02.2022.
- (d) At the time of inspection, the Mansurpur Unit was found to be compliant with respect to final treated effluent discharge volume norms.
- (e) The analysis results of sample collected from the ETP outlet of the DSM Mansurpur Unit shows that the treated effluent is being released as per the notified standards for land disposal.
- (f) The treated effluent of the DSM Mansurpur Unit is being released from lagoon and irrigation pipeline as per the notified standards for irrigation purposes.
- (g) The DSM Mansurpur Unit has maintained the ETP logbook for daily analysis of effluent parameter.
- (h) The DSM Mansurpur Unit has installed Online Continuous Effluent Monitoring System (“OCEMS”). OCEMS is connected with the server of the CPCB and the UPPCB.
- (i) Pursuant to its Irrigation Management Plan, the DSM Mansurpur Unit had provided affidavit copy of 09 farmers confirming use of treated effluent for irrigation in fields.

17. Even with respect to the purported minor non-compliances, the answering Respondent intimated as under:

S. No.	Correspondence	Submission
1.	Letter dated <u>29.07.2021</u> issued by the Respondent No. 1 to UPPCB.	<p>The following pointwise response was provided by the Respondent No. 1 to the recommendations made in the DSM Joint Report:</p> <p>(i) <u>Recommendation 1</u>: It was clarified that the pipelines / openings mentioned in the recommendations were drains of domestic water and general toilets being used by farmers. It was further clarified that the DSM Mansurpur Unit only has a single outlet point (MS pipeline) through which effluent is transferred to the ETP of the unit.</p> <p>(ii) <u>Recommendation 2</u>: It was confirmed that that the DSM Mansurpur Unit will regulate the rotation speed of oil and skimmer for proper removal of</p>

S. No.	Correspondence	Submission
		<p>floating oil and grease from effluent with effect from the next crushing season commencing in the first week of October, 2021.</p> <p>(iii) <u>Recommendation 3</u>: It was clarified that the DSM Mansurpur Unit strictly follows the guidelines of CPCB / UPPCB with regard to discharge of effluents. Effluent discharged (if any) by the unit is used in the irrigation fields as per norms. It was further stated that whatever discharge/ seepage of effluents was found during inspections was from the Shadilal Distillery which is adjacent to the DSM Mansurpur Unit and has a common drain with the DSM Mansurpur Unit.</p> <p>(iv) <u>Recommendation 4</u>: It was clarified that the average crush</p>

S. No.	Correspondence	Submission
		<p>rate of season 2020-21 was 6849 MT/day, which was under consented limit.</p> <p>(v) <u>Recommendation 5</u>: It was confirmed that the DSM Mansurpur Unit had already commenced work for establishing an isolated area / spot for the storage of scrap and empty drum of hazardous waste chemicals in the premises of the unit. The construction work was expected to be completed before the start of the crushing season 2021-22 in the first week of October 2021.</p> <p>(vi) <u>Recommendation 6</u>: It was confirmed that the DSM Mansurpur Unit maintains proper record of hazardous waste. A copy of the same was also shared with the UPPCB along with the response. The</p>

S. No.	Correspondence	Submission
		<p>unit further agreed to modify the pattern of record keeping as per directions/guidelines, if required by the UPPCB. It was further mentioned that the M/s Bharat Oil and Waste Management Ltd., had been engaged by the answering Respondent for the disposal of hazardous and other wastes.</p> <p>(vii) <u>Recommendation 7</u>: It was confirmed that the DSM Mansurpur Unit will install a flow meter to measure amount of treated effluent used for irrigation purposes before start of the crushing season 2021-22 in October 2021.</p> <p>(viii) <u>Recommendation 8</u>: It was confirmed that the DSM Mansurpur Unit already has an ETP of a capacity of 1600 KLPD. It was further confirmed</p>

S. No.	Correspondence	Submission
		<p>that all the equipment comprising the ETP were in operational condition. Further, tertiary treatment units viz. dual media filter and activated carbon filter, have also been installed to meet out the treated water norms as per standards laid down by the CPCB/UPPCB. Working of the said ETP was found to be satisfactory during season. Samples drawn from the ETP were also analysed by M/s Newcon Consultants and Laboratories, Ghaziabad (recognized/ accredited by the UPPCB), who had found the parameters of treated effluent as per standards laid down by the CPCB and the UPPCB. M/S Newcon Consultants and Laboratories, Ghaziabad had</p>

S. No.	Correspondence	Submission
		<p>been engaged by the Respondent No. 1 for undertaking analysis of the treated effluent during season on a regular basis. Further, the ETP system of the DSM Mansurpur Unit was also being upgraded for increasing its effluent treatment capacity. Upgradation is expected to be completed before the start of the crushing season 2021-22 in first week of October 2021.</p> <p>The Respondent No. 1 also brought to the attention of the UPPCB that the Gram Sabha pond of Mansurpur was connected with drains which come from the village and the Shadilal Distillery. The effluents found in the pond have no linkage with the DSM Mansurpur Unit.</p>

S. No.	Correspondence	Submission
		<p>(ix) <u>Recommendation 9</u>: The answering Respondent clarified that M/S Newcon Consultants and Laboratories, Ghaziabad, had been engaged by the Respondent No. 1 for analyzing the noise level in the premises of the DSM Mansurpur Unit. A copy of the report issued by M/S Newcon Consultants and Laboratories, Ghaziabad, was enclosed for confirming the status of compliance, i.e. noise levels were within 75 decibels, with the recommendations.</p>
2.	<p>Letter dated 11.08.2021 issued by the Respondent No. 1 to UPPCB.</p>	<p>In continuation of its letter dated 29.07.2021, the answering Respondent provided the following clarifications in relation to the effluent test report dated 07.12.2020 which had been referred to and relied upon by the Applicant in the present matter:</p>

S. No.	Correspondence	Submission
		<p>(a) It was clarified that the sample of effluent used for preparing the test report had been taken from a drain which also carries effluents released by the Shadilal Distillery.</p> <p>(b) From the observations in paragraphs no. 10, .15, 16 and 17 of the DSM Joint Report, it was clear that the DSM Mansurpur Unit was adhering to the prescribed effluent discharge and handling norms.</p> <p>(c) As per the observations in paragraph 26 of the DSM Joint Report, the analysis of groundwater sample from a borewell located inside the DSM Mansurpur Unit shows that the water was absolutely conforming to applicable</p>

S. No.	Correspondence	Submission
		norms for drinking water BIS Standards.
3.	<p>Representation dated 20.09.2021 to the Joint Inspection Team of the CPCB and UPPCB (sent pursuant to the Hon'ble NGT's order dated 18.08.2021 which permitted the DSM Sugar Unit to submit its explanation to the joint committee)</p>	<p>By way of the said representation, the answering Respondent reiterated its response provided <i>vide</i> letters dated 29.07.2021 and 01.08.2021 and provided the following additional clarifications:</p> <p>(a) It was clarified that "spent wash" cannot be generated by the sugar mill such as the DSM Mansurpur Unit in its natural course. Accordingly, any spent wash found in the nearby drains, or the Gram Sabha Pond by any stretch of imagination whatsoever cannot be attributed to DSM Mansurpur Unit.</p> <p>(b) Even assuming without admitting that the DSM Mansurpur Unit was in fact discharging effluents into the</p>

S. No.	Correspondence	Submission
		<p>said drains, even then the level of effluents could not have reached to such a high level as mentioned in the 2021 Shadilal Report prepared on the inspection of the Shadilal Distillery on 08.08.2021.</p> <p>(c) The 2021 Shadilal Report confirms that it was the Shadilal Distillery which was discharging untreated effluents and spent wash into the Mansurpur drain through the Common Drain at night. Notably, the DSM Sugar Unit was closed during the inspection of the said drains held on 08.08.2021 by the officials of the UPPCB, therefore, there is no question of any effluent generated and/or discharged by the DSM Mansurpur Unit into the</p>

S. No.	Correspondence	Submission
		<p>said drains and/or any drain on 08.08.2021.</p> <p>(d) The 2021 Shadilal Report establishes that it is the Shadilal Distillery which discharges its partially treated /untreated effluent in the Common Drain.</p> <p>(e) Pursuant to the DSM Joint Report, it is clear that:</p> <p>(i) The parameters of the samples collected from the ETP outlet, lagoon, irrigation pipeline, cooling tower overflow and values of OCEMS are within the notified standards.</p> <p>(ii) The parameters of the ground water samples taken from the premises of the DSM Mansurpur Unit are</p>

S. No.	Correspondence	Submission
		<p>within the acceptable limit of Drinking Water Standards (BIS) IS 10500:2012.</p> <p>(iii) Parameters of the sample of the STP outlet of the DSM Mansurpur Unit are within the notified effluent discharge norms.</p> <p>Besides the above, observations in para 8, 9, 10, 14,15, 19, and 20 of the DSM Joint Report also support that the DSM Mansurpur Unit was not discharging industrial effluents.</p> <p>(f) The answering Respondent further clarified that the DSM Mansurpur Unit was found to be compliant even during the inspection conducted by the</p>

S. No.	Correspondence	Submission
		<p>CPCB and the UPPCB pursuant to order dated 27.05.2019 in the 2017 NGT Matter.</p> <p>It was finally submitted that the findings from the various sample test reports and the DSM Joint Report showcase that the DSM Mansurpur Unit had not caused any degradation to the environment.</p>
4.	<p>Letter dated 20.09.2021 issued to the UPPCB providing status of compliance with recommendations in the DSM Joint Report.</p>	<p>The answering Respondent provided a status update on the measures taken by the Respondent No. 1 for complying with the recommendations provided in the DSM Joint Report, which were as follows:</p> <p>(a) In connection with recommendation no. 1, it was clarified that the pipelines / openings mentioned in the recommendations were drains of domestic water and general</p>

S. No.	Correspondence	Submission
		<p>toilets being used by farmers. It was further clarified that the DSM Mansurpur Unit only has a single outlet point (MS pipeline) through which effluent is transferred to the ETP of the unit.</p> <p>(b) In relation to recommendation no. 2, it was confirmed that the DSM Mansurpur Unit had already installed a variable frequency drive for control of RPM of the skimmer.</p> <p>(c) In relation to recommendation no. 4, the RT8C report of the DSM Mansurpur Unit for the 2020-21 season was provided to confirm that the unit had not exceed the allocated cane crushing capacity.</p> <p>(d) In relation to recommendation no. 5, it was confirmed that an indoor game room hall had</p>

S. No.	Correspondence	Submission
		<p>been modified to provide for a hazardous waste storage area.</p> <p>(e) In relation to recommendation no. 7, it was confirmed that the recommendation had been fully complied with.</p>
5.	<p>Letter dated 17.11.2021 issued to the UPPCB providing status of compliance with recommendations in the DSM Joint Report</p>	<p>In addition to the representations set out above, the Respondent No. 1 has also issued a letter dated 17.11.2021 to the UPPCB, providing the status of compliance with the recommendations set out in the DSM Joint Report as of the date of the letter. Vide the said letter, it was confirmed after an internal inspection, that the DSM Mansurpur Unit has complied with the recommendations set out in the DSM Joint Report.</p>

18. It is therefore submitted that the DSM Joint Report gave a clear unequivocal finding that the Respondent No. 1's DSM Mansurpur Unit had a functional ETP and STP and that the unit discharges only

treated effluent as per rules. The report only sets out findings and recommendations in connection with certain technical non-compliances by the Respondent No. 1, all of which have now been duly complied with. The Respondent No. 1 has also submitted the status of compliance with the recommendations set out in the DSM Joint Report *vide* letters dated 29.07.2021, 11.08.2021, and 20.09.2021 and 17.11.2021.

19. The conclusion of the inspection conducted by the UPPCB on 14.11.2019 in the 2017 NGT Matter and the findings made in the DSM Joint Report of 2021 in the present proceedings overwhelmingly establish without a shadow of doubt that the DSM Mansurpur Unit is a compliant unit under the Water Act and has not released any untreated effluents into the Common Drain. The findings in the DSM Joint Report are further supported by the 2020 Shadilal Report and the 2021 Shadilal Report, wherein the UPPCB has made an unequivocal finding that it was the Shadilal Distillery which was releasing untreated spent wash effluents into the Common Drain at night time.
20. In these circumstances, the Applicant's allegation that the Respondent No. 1 is a defaulter, whether persistent or otherwise, or that it is in violation of environmental norms, is incorrect and contrary to the record.

Not a single adverse observation was made against the Respondent No. 1 by the regulatory authorities in the 2017 NGT Matter and the 2020 Shadilal Matter.

21. It is a matter of record that in all of the inspections conducted by the CPCB and the UPPCB in the 2017 NGT Matter and the 2020 Shadilal Matter, not a single observation or finding has been made that it is the Respondent No. 1 that released untreated effluents in any open drains or nearby water bodies. Both the 2017 NGT Matter and the 2020 Shadilal Matter arise out of gross violations of effluent discharge and handling norms under the Water Act by the Shadilal Distillery, which eventually led to imposition of environmental costs amounting to INR 32.40 Lakhs on the said distillery in the 2020 Shadilal Matter.
22. It is submitted that the facts pertaining to the 2017 NGT Matter are not subject matter of controversy in the present dispute and have been admitted by the Applicant himself. Further, the Applicant has till date not challenged the same which have attained finality. Despite having full knowledge of these facts, including the 2020 Shadilal Report, the Applicant continues to persist in making wild and unsubstantiated allegations against the answering Respondent based on a (a) deliberate misrepresentation of the proceedings in the 2017 NGT Matter, (b) failure to acknowledge the findings of the CPCB and the UPPCB pursuant to the inspection of 14.11.2019, and (c) blatant disregard of the findings in the Shadilal Joint Report submitted by the CPCB and the UPPCB in the 2020 Shadilal Matter and distortion of the same. Hence, it is prayed that the allegations made in the Original Application, being contrary to clear findings of fact in favour of the Respondent No. 1, require no further consideration by this Hon'ble Tribunal.

23. In any case the findings of the Shadilal Joint Report categorically note that it was the Shadilal Distillery that had been intermittently releasing untreated effluent into the Common Drain. The Shadilal Joint Report does not make a single adverse finding or averment alleging wrongdoing by the Respondent No. 1. The Applicant was the original applicant in the Shadilal Matter and is fully aware of the findings of the Shadilal Joint Report. However, despite being fully aware of the report's contents, the Applicant has cited the report out of context to wrongly state that the report finds that the Respondent No.1 *"is responsible for the release of the untreated industrial effluent into the nullah"*. Thus, the Applicant has deliberately misrepresented the contents of the Shadilal Report to mislead the Hon'ble NGT.
24. It is further submitted that allowing the Applicant to now rely on the Shadilal Joint Report to draw conclusions, albeit unwarranted and incorrect, against the Respondent No. 1 as also impute wrongdoing on the part of the answering Respondent No. 1 is untenable as it is solely based on a singular reference to the DSM Mansurpur Unit's geographical proximity to the Shadilal Distillery, and the Applicant has clearly misrepresented the said findings. In any case, the Applicant's conclusion is not borne out from the plain reading of the report.

No reliance can be placed upon the purported third-party analysis report dated 07.12.2020.

25. The Applicant has relied upon an alleged test report dated 07.12.2020 (“**Effluent Test Report**”) which has purportedly been prepared pursuant to a chemical test of a sample of effluent water taken from “*Husain Pur Bhopada Mod DSM Sugar mill and Sir shadi lai Distillery Mansurpur ka Outlet Naia Jo Kaali Nadi mai Girta hai*”. The site for the sample has been clarified in paragraph no. 9 of the Original Application as purportedly being the drain/nullah next to the DSM Mansurpur Unit.
26. At the outset, the answering Respondent No. 1 submits that the said test report does not even mention that name of the lab/test centre which has issued the report. Therefore, the test report has been issued by an unverifiable source and cannot be relied upon. In any case, the answering Respondent disputes the findings contained therein.
27. It is further submitted that the reliability of the Effluent Test Report is questionable because the sample used for preparing the Effluent Test Report has been taken from the same Common Drain where the Shadilal Distillery was found on multiple occasions to be discharging untreated effluent through flexible pipelines, as per the Shadilal Joint Report and the 2021 Shadilal Report.
28. It is submitted that the sample collected from “*Husain Pur Bhopada Mod DSM Sugar mill and Sir shadi lai Distillery Mansurpur ka Outlet Naia Jo Kaali Nadi mai Girta hai*” used for preparing the Effluent Test Report are in fact affected not just by the untreated effluents discharged by the Shadilal Distillery, but also other sources of local untreated sewage, such as roadside market and residential colonies

etc., from where untreated sewage accumulates at the said sample point. Without prejudice to the foregoing, even assuming without admitting that the test result is correct, the findings in excess of notified standards/parameters is attributable to other sources of local pollution and to the Shadilal Distillery and cannot be attributed to DSM Mansurpur Unit. A clarification to this effect has already been provided by the Respondent No. 1 to the UPPCB *vide* letter dated 29.07.2021 and the CPCB *vide* the letter dated 20.09.2021.

Applicant's allegations of air pollution being caused by the DSM Mansurpur Unit are false

29. In addition to the allegations of water pollution, the Applicant has made an allegation pertaining to air pollution caused by the Respondent No. 1. It is submitted that the said allegation is false and baseless. It is submitted that in the DSM Mansurpur Unit's case, all smoke emitted by the unit is first treated for effluents as per the norms prescribed under the Air Act. The DSM Mansurpur Unit has all the prescribed technology installed for handling gaseous effluents produced during the operation of the unit. It is submitted that the Respondent No.1 has carried out targeted plantation of 25,000 trees in Mansurpur during the year 2021-2022. The said fact was intimated to the UPPCB *vide* letter dated 17.06.2021 / 458. Copy of the letter dated 17.06.2021 is enclosed herein as **Annexure R-13**.
30. Further, the ambient air quality in and around the DSM Mansurpur Unit is monitored on a continuous basis by way of an online

monitoring system on a real time basis which data is monitored by and available to both the UPPCB and CPCB on an ongoing basis. The answering Respondent is relying upon the data that has been generated by the online monitoring system (OCEMS) which demonstrates that the SPM in and around the DSM Mansurpur Unit has been within the range between 72 mg/Nm³ to 75 mg/Nm³ which is far below the outer limit of 150 mg/Nm³. Copy of the same obtained from the OCEMS portal is enclosed herein as **Annexure R-14**.

31. The Respondent No.1 has appointed a third party consultant M/s Newcon Consultants and Laboratories, Ghaziabad [recognized /accredited by the UPPCB] for the purposes of analyzing the treated effluent of the Respondent No.1 on a regular basis. That the said M/s Newcon Consultants and Laboratories, Ghaziabad have conducted a sample collection and provided a stack commissioning monitoring and an analysis report for the DSM Mansurpur Unit which reports confirm that the particulate matter, carbon monoxide etc. is within specification/limit laid down by the UPPCB.. Copies of the latest test report as on 18.11.2021 from M/s Newcon Consultants and Laboratories is enclosed as **Annexure R-15 (Colly)**.
32. It is further submitted that the DSM Mansurpur Unit is situated near NH-58 which is a major highway with significant vehicular traffic which contributes to severe vehicular pollution in the area which pollution cannot be attributable to DSM Manurpur Unit. As such, the allegations made by the Applicant pertaining to air pollution are misconceived and false.

33. The Respondent No.1 humbly submits that, as a subsequent development, a portion of the boundary wall adjacent and running parallel to the Common Drain is on land that has since been the subject matter of land acquisition proceedings by the Indian Railways, pursuant to which the Indian Railways have taken control of the area in question and demolished the said portion of the boundary wall (starting near the molasses tank of DSM Mansurpur Unit till the sports complex land of the DSM Mansurpur Unit). It is further submitted that the Indian Railways have since blocked and dismantled the Common Drain originating from the Shadilal Distillery. Photographs of the latest position on the ground showing the railway tracks, demolition of a portion of the boundary wall and blockage of the Common Drain are enclosed as **Annexure R-16**.

34. It is humbly submitted that no formal notice was served on the Respondent No. 1 in the present matter. In these circumstances and as the facts revolve around a narrow compass, this Additional Reply is being filed in the interests of justice in order to assist this Hon'ble Tribunal as the present Additional Affidavit will indubitably throw light on the subject matter in issue and undisputed factual events.

PARAWISE REPLY

35. Save the admissions of fact and matters of record, the allegations contained in the Synopsis and the List of Dates filed along with the Original Application are denied as being contrary to record and speculative, having arisen out of the Applicant's misinterpretation and/ or erroneous construction of events that have been incorrectly

attributed to the Respondent No. 1 herein, and have been dealt with in detail in the paragraphs below. In this regard, the Respondent No. 1 further reiterates and relies on the Preliminary Submissions and Objections contained hereinabove, the contents of which are not repeated here. It is denied that the answering Respondent is a defaulter, whether persistent or even otherwise. It is further submitted that the Applicant's reliance upon the various judgments for payment of compensation is misplaced in the facts and circumstances of the present case.

36. The contents of paragraphs I and II of the Original Application being matter of record do not merit a response.
37. The contents of paragraphs III of the Original Application have no basis either in facts or law, are clearly false and incorrect, and hence denied to the extent the same are not a matter of record. It is denied that DSM Mansurpur Unit is causing air or water pollution as alleged or even otherwise. It is vehemently denied that the DSM Mansurpur Unit is directly discharging industrial effluent without treatment into a storm drain/nallah next to the unit or that it is released into the river Kali. It is denied that DSM Mansurpur Unit is causing harm to the environment or that this is dangerous. It is further denied that the Mansurpur Unit of the Respondent No. 1 does not have an operational ETP. It is denied that the DSM Mansurpur Unit is releasing untreated industrial effluent or that it has acted in violation of Section 24 of the Water Act or the directives issued pursuant to the Hon'ble Supreme Court's order dated 22.02.2017 in *Paryavaran Suraksha Samiti and*

another v. Union of India and Ors., Writ Petition No. 375 of 2012.

It is denied that any closure orders or any other adverse order were passed by the Hon'ble NGT against the Respondent No. 1 arising out of the 2017 NGT Matter or that the Respondent No. 1 is a persistent defaulter. The Respondent No. 1 herein reiterates and relies on the Preliminary Submissions and Objections contained hereinabove, which are not repeated here.

38. Save the admissions of fact made by the Applicant in relation to previous applications filed by him, the contents of paragraph 1 and 2 of the Original Application are denied. It is vehemently denied that the Mansurpur Unit of the Respondent No. 1 is a polluting unit. The contention pertaining to the Applicant and his concern for the social/environmental issues are denied for want of knowledge. The Respondent No. 1 herein reiterates and relies on the Preliminary Submissions and Objections contained hereinabove, which are not repeated here.
39. Save the admissions of fact, the contents of paras 3 to 5 of the Original Application are speculative, false, and hence denied except to the extent the same are a matter of record. The Applicant admits that the DSM Mansurpur Unit is a seasonal unit and also admits that there is an ETP on the unit. Nevertheless, the Applicant goes on to falsely state that the ETP is non-functional without any basis. The Respondent No.1 disputes the veracity of the alleged google earth map images and the alleged photographs annexed to the Original Application which does not throw any light on the alleged discharge

of effluents by the Respondent No. 1 and the Applicant be put to strict proof of the same. It is submitted that the DSM Mansurpur Unit has a functioning OCEMS system which is connected to the server of the CPCB and the UPPCB, and shares data in relation to effluent treatment and discharge with the CPCB and the UPPCB regularly. It is denied that the ETP is not functional or that untreated industrial effluent is released into the nullah and eventually to the river. The Respondent No. 1 reiterates and relies on the Preliminary Submissions and Objections contained hereinabove, which are not repeated here.

40. The contents of paragraphs 6 of the Original Application being matter of record need no reply. The Respondent No. 1 reiterates and relies on the Preliminary Submissions and Objections contained hereinabove, which are not repeated here.
41. Save the admissions made by the Applicant that the DSM Mansurpur Unit has an operational ETP and no violations were found upon the inspection carried by the CPCB and the UPPCB on 14.11.2019, the remaining contents of paragraph 7 of the Original Application are speculative, false and hence denied. It is submitted that the Applicant's speculative allegation that a violation would have been found if the OCEMS of the DSM Mansurpur Unit was connected to the server of the UPPCB, is a baseless, frivolous and bald averment because the DSM Mansurpur Unit has a functioning OCEMS which is already connected to the server of UPCCB, which fact has also been confirmed by the DSM Joint Report. The Respondent No. 1 further

reiterates and relies on the Preliminary Submissions and Objections contained hereinabove, which are not repeated herein.

42. The contents of para 8 and 9 of the Original Application are false and denied in their entirety. The Respondent No. 1 disputes the veracity of the alleged findings of the water analysis report, as also the false imputation of wrongdoing by the Respondent No. 1. The Respondent No. 1 further reiterates and relies on the Preliminary Submissions and Objections contained hereinabove, which are not repeated herein.
43. Save matters of record, the contents of paragraphs 10 and 11 of the Original Application are denied in their entirety as they are false, speculative, and misleading. The Applicant admits that in OA No. 206/ 2020, he approached this Hon'ble Tribunal against the adjacent distillery – Shadilal Distillery on identical facts. It is denied that joint report dated 26.11.2020 indicates that the Respondent No. 1 was responsible for the alleged release of untreated industrial effluent in the drain. This is a misrepresentation of facts and a false equivalency inasmuch as mere geographical proximity and adjacent location of the DSM Mansurpur Unit to the Common Drain does not and cannot imply that the DSM Mansurpur Unit was the source of effluents in the said drain, especially when there are clear findings that the source of the untreated effluents was the adjacent Shadilal Distillery. It is denied that the Respondent No. 1 is responsible for release of the untreated industrial effluent in the nullah or that this is seen from the Google Earth image. The Respondent No. 1 reiterates and relies on

the the Preliminary Submissions and Objections contained hereinabove, which are not repeated here.

44. Save what are matters of record, the remaining contents of paras 12 to 16 of the Original Application are denied in their entirety. It is submitted that the Respondent No. 1 is fully complying with the applicable provisions of the Environment (Protection) Act and Rules, 1986, Section 24 of the Water Act and the directives issued pursuant to the Hon'ble Supreme Court's order dated 22.02.2017 in *Paryavaran Suraksha Samiti and another v. Union of India and Ors.* [Writ Petition No. 375 of 2012]. The DSM Mansurpur Unit has a functional ETP as well. This is also confirmed from the findings in the inspection undertaken by the UPPCB and the CPCB on 14.11.2019 pursuant to the 2017 NGT Matter, which has been admitted by the Applicant in paragraph 7 of the Original Application, as well as in the DSM Joint Report (Page 15). It is denied that the Respondent No. 1 is discharging untreated industrial effluent directly into the nullah. The Respondent No. 1 reiterates and relies on the the Preliminary Submissions and Objections contained hereinabove, which are not repeated here.
45. The contents of paras 17 and 18 of the Original Application are extracts from judgments and orders passed by the Hon'ble NGT which are a matter of record. The Respondent No. 1 reiterates and relies on the the Preliminary Submissions and Objections contained hereinabove, which are not repeated here.

46. The contents of para 19 and 20 of the Original Application are denied as false and incorrect. It is denied that the DSM Mansurpur Unit is causing air pollution or that this has caused respiratory diseases amongst the residents living close to the unit. It is denied that the Respondent No. 1 is in violation of Section 22 of the Air Act. The Respondent No. 1 disputes the veracity of the photographs attached, and the Applicant is put to strict proof of the same. In any case, the same is not attributable to the answering Respondent No. 1. It is submitted that the DSM Mansurpur Unit is compliant with the requirements prescribed under the Air Act and has all the required equipments for handling effluents released into the open air through the chimneys at the unit. It is further submitted that in case of the DSM Mansurpur Unit, all gaseous effluents are released only pursuant to being treated as per the emission standards prescribed under the Air Act. The DSM Mansurpur Unit has all the prescribed technology installed for handling gaseous effluents produced during the operation of the unit. It is further clarified that the Respondent No. 1 never received the alleged UPPCB letter dated 10.03.2021. The Respondent No. 1 reiterates and relies on the the Preliminary Submissions and Objections contained hereinabove, which are not repeated here.

47. Save matters of record, the contents of paragraphs 21 and 22 of the Original Application are false and incorrect and hence denied. The Respondent No. 1 further denies the contents of the purported letter dated 25.11.2020 allegedly issued by the Applicant to the CPCB, UPPCB and the Central Ground Water Board and enclosed as a part

of the Original Application. It is vehemently denied that the Respondent No. 1 is a perpetual offender or that the concerned authorities have allowed pollution to continue in respect of the DSM Mansurpur Unit. The Respondent No. 1 herein reiterates the contents of the Preliminary Submissions and Objections hereinabove, which are not repeated here.

REPLY TO GROUNDS

48. The contents of Ground A of the Original Application are false and frivolous and thus denied in entirety. It is denied that DSM Mansurpur Unit is operating in violation of the Water Act or Air Act or the standards set in the Environment (Protection) Act, 1986 and the Environment (Protection) Rules, 1986. The Respondent No. 1 herein reiterates the contents of the Preliminary Submissions and Objections hereinabove, which are not repeated here.
49. The contents of Grounds B and C of the Original Application are false, hence denied. It is denied that the DSM Mansurpur Unit is not operating the Effluent Treatment Plant as per the consent or is releasing untreated industrial effluent into the nullah or the Gram Sabha Pond or the river Kali. It is denied that the ETP is non-operational. The Respondent No. 1 reiterates that there is no violation of the consent granted to it. In this regard, the Respondent No. 1 herein reiterates the contents of the Preliminary Submissions and Objections hereinabove, which are not repeated here.

50. The contents of Grounds D and E of the Original Application are based on conjectures and surmises and presence of effluent is no indication that the polluting unit is DSM Mansurpur Unit and not Shadilal Distillery. In fact, Shadilal Distillery adjacent to the Respondent No 1's DSM Mansurpur Unit has been unequivocally found to be the source of pollution in the drain as per the Shadilal Joint Report dated 01.01.2021 and 2021 Shadilal Report dated 09.08.2021. The Respondent No. 1 disputes the alleged findings of the purported water analysis report. The discharge of untreated effluent is not attributable to the answering Respondent No. 1. The Respondent No. 1 further reiterates and relies on the Preliminary Submissions and Objections contained hereinabove, which are not repeated here.
51. Save what are extracts from judgments, the contents of Grounds F-H are denied. It is denied that the Respondent no. 1 has discharged industrial effluent directly into the nullah. The same is not attributable to the answering Respondent No. 1. It is submitted that it is evident from the DSM Joint Report and the 2021 Shadilal Report that it is not the Respondent No. 1 who is discharging untreated industrial effluents in the drain adjoining the unit. It is submitted that the Respondent No. 1 is fully compliant with the requirement to install and keep operational an ETP and has not violated the law laid down by the Hon'ble Supreme Court of India *vide* its order dated 22.02.2017 in ***Paryavaran Suraksha Samiti and another v. Union of India and Ors., Writ Petition No. 375 of 2012.*** The factum of a functional ETP

in the Respondent No 1's unit was acknowledged by the UPPCB and CPCB in its inspection on 14.11.2019 (as admitted by the Applicant in Paragraph 7 of the Original Application) and the same is further recorded in the DSM Joint Report. The Respondent No. 1 reiterates and relies on the contents of the Preliminary Submissions and Objections contained hereinabove, which are not repeated here.

52. The contents of Ground I are denied as being false. It is reiterated that it is not the Respondent No. 1 who is discharging untreated industrial effluents in the drain adjoining the unit. It is denied that any compensation ought to be realised from the Respondent No. 1. The present case is not a fit case for direction of payment of compensation by Respondent No. 1. The Respondent No. 1 reiterates and relies on the contents of the Preliminary Submissions and Objections contained hereinabove, which are not repeated here.

53. The contents of Grounds J to M of the Original Application reproduce extracts from the judgements passed by the Hon'ble Supreme Court of India, which are a matter of record, and are not applicable to the facts and circumstances of the present case. As such, the Applicant's reliance upon the same is misconceived in the present facts and circumstances. It is reiterated that the DSM Mansurpur Unit is compliant with the relevant statutory and other norms. Further, the DSM Joint Report has also not found the DSM Mansurpur Unit liable for any water pollution or recommended the imposition of any

environmental compensation on the said unit. The Respondent No. 1 reiterates and relies on the contents of the Preliminary Submissions and Objections contained hereinabove, which are not repeated here.

54. The contents of the paragraph on "Limitation" are denied. It is denied that the DSM Mansurpur Unit has caused air or water pollution whether after the unit became functional in November 2020 or even otherwise. It is denied that any cause of action has arisen in the present case. The Respondent No. 1 reiterates and relies on the contents of the Preliminary Submissions and Objections contained hereinabove, which are not repeated here.

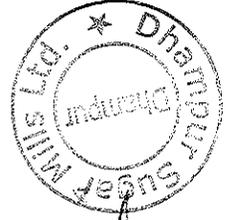
55. The last two paragraphs of the Original Application under reply are the Interim Prayer and the Prayer clauses. It is humbly submitted that in the facts and circumstances set out hereinabove, the Applicant is not entitled to any reliefs, whether interim or final. It is submitted that contents of the "Interim Prayer" and "Prayer" sought by the Applicant are also clearly misconceived and not sustainable both in fact and in law. Hence, the same are liable to be rejected.

PRAYER

In light of the facts stated above, it is most respectfully prayed that this Hon'ble National Green Tribunal may kindly be pleased to:

- (a) Dismiss the present Original Application bearing OA No. 16 of 2021 filed by the Applicant, with costs; and

- (b) Pass such further orders as this Hon'ble National Green Tribunal may deem fit in the interests of justice.



Anil. Mehra

RESPONDENT NO.1

THROUGH

Anand

Cyril Amarchand Mangaldas

Advocates & Solicitor

Counsels for the Respondent No. 1

Place: New Delhi

Dated: 30/11/2021

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH

AT NEW DELHI

ORIGINAL APPLICATION NO. 16 OF 2021

IN THE MATTER OF:

VINIT KUMAR

APPLICANT

VS

DSM SUGAR MILLS LTD. & ORS.



RESPONDENTS

AFFIDAVIT

I, Amit Sharma, S/ o Late Shri Jagdish Chandra Sharma, aged 54 years, R/o – 439, Galaxy North Avenue, GC-3, Gaur City – 1, Sector 4, Greater Noida West, Gautam Budh Nagar, UP – 201301, presently at New Delhi, do hereby solemnly affirm and state as under:

1. That I am the Assistant Vice President (Business Compliance) of the Respondent No.1 abovenamed and am duly authorised vide board resolution dated 09.12.2020 by the Respondent No.1 to sign and verify the accompanying Additional Reply and the present affidavit. I state that I am aware of the facts and circumstances of the present Original Application based on records of the Respondent No.1 company and as such and otherwise am competent to swear the present affidavit.

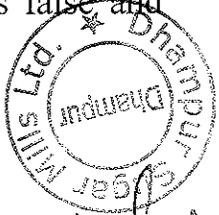


Amit Sharma
Amit Sharma
X

2. That the accompanying Additional Reply has been drafted under my instructions, the contents whereof are true and correct based on records maintained by the Respondent No.1 company in the ordinary course and seen by me and believed to be true as well as legal advice received and believed to be true, and may kindly be read as a part and parcel of the present affidavit and are not being repeated for the sake of brevity.


DEPONENT

Verified at New Delhi on this 30th day of November 2021 that the contents of my above affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.


DEPONENT

Anand
D/6800/2018
I identified the deponent who
has signed in my presence

ATTESTED

Renu
RENU BALA REG No. 16727
NOTARY DELHI
GOVERNMENT OF INDIA



30 NOV 2021

Annexure R-1



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या : सी-3 / हेजा10-24 / मु0 नगर / 2017

दिनांक

To,

M/s DSM Sugar,
Mansurpur,
Muzaffar Nagar.

Subject:-Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

- 1 Number of authorization and date of issue : 24 / 1142-Order / 202 / MZR / 17 dt 16/2/17
- 2 Reference of application (No. and date) : 08.08.2016
- 3 Mr Sarad Raj Khan, Additional Manager of M/ DSM Sugar., is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Mansurpur, Muzaffarnagar.

Details of Authorisation

Sl. No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
1	5.1 (used or spent oil) 5.2 (wastes or residues containing oil)	Mixed with baggasse & burnt in boiler	5.0 kg/day

- 1 The authorization shall be valid for a period of Five years from the date of issue of this letter
- 2 The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any):

A General conditions of authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty".
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

दौ0सी0-12वी, विभूति खण्ड,
गोमती नगर, लखनऊ-226010

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010

DSM SUGAR
(A Unit of Dhanpur Sugar Mills Ltd.,
Mansurpur (Muzaffarnagar))
25 FEB 2017/342
DAK RECEIVED

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IMA / MS / TS

- 9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
- 11 The importer or exporter shall bear the cost of Import or export and mitigation of damages if any.
- 12 An application for the renewal of an authorisation shall be made as laid down under these Rules.
- 13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
- 14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B Specific conditions:

1. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
2. The authorised person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorisation has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
3. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995; no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
4. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
5. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
6. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
7. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
8. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
9. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

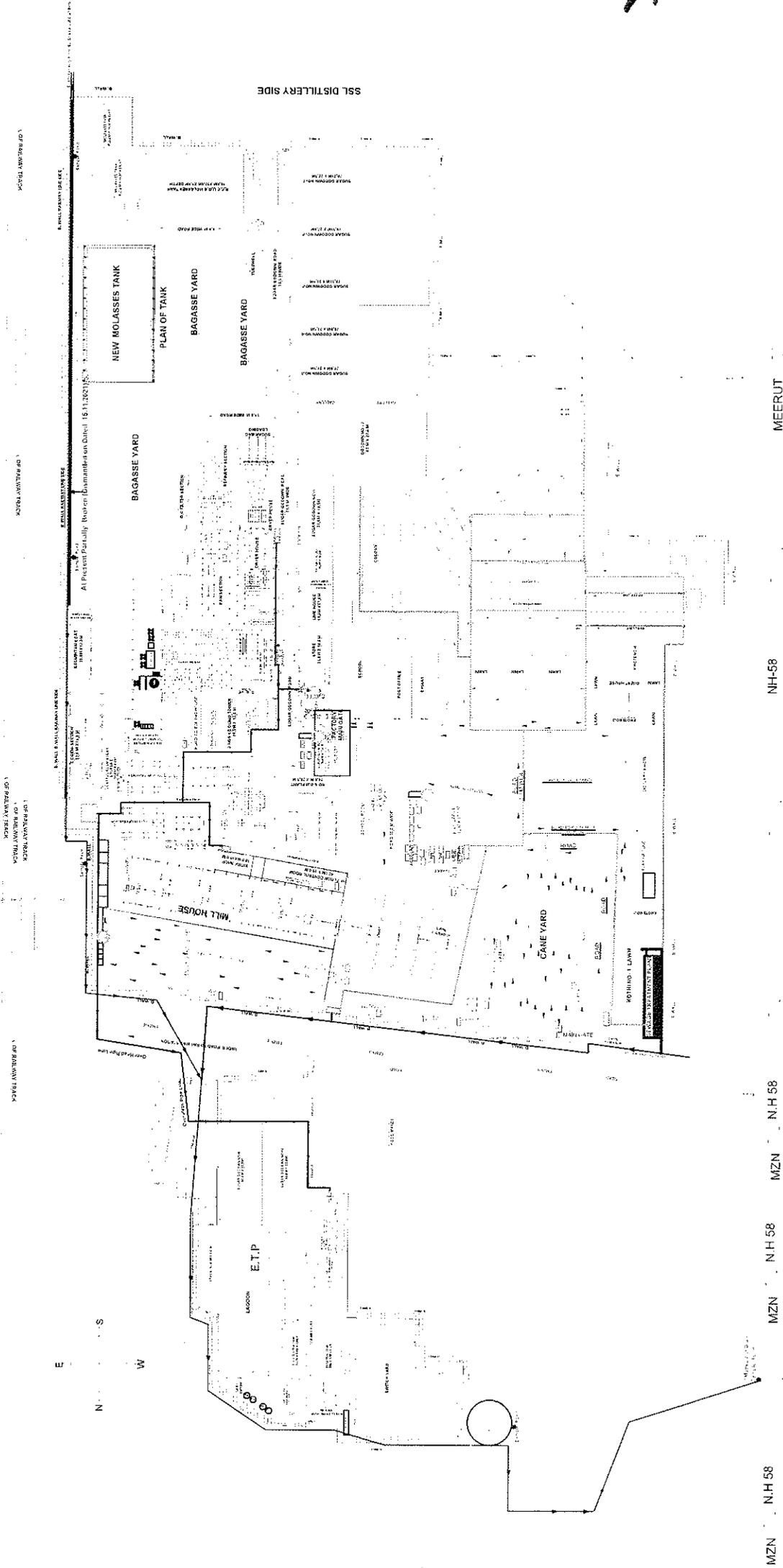
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Financial Year wise capex expenditure of ETP

Particulars	Amount Rs.	Amount Rs.
ETP (FLOW METER)	4,02,182.40	
E.T.P (M.S.PIPE LINE & FITTING)	1,13,451.57	
E.T.P (LAB EQUIPMENT)	1,70,791.00	
E.T.P (STRACUTURE SERVICE)	3,78,478.00	
E.T.P (FOUNDATION)	11,08,612.04	
E.T.P (STRACUTURE)	21,78,048.87	
E.T.P (DIFFUSER SYSTEM)	39,70,519.38	
E.T.P (FOUNDATION SERVICE)	40,77,230.75	1,23,99,314.01
ETP (FLOW METER)	69,776.60	
E.T.P PUMP WITH MOTOR FOR EQUAL.TANK	2,48,564.00	
E.T.P MODIFICATION OF AERATION TANK	1,01,916.31	
E.T.P INSTALATION OF FLOW METER	3,12,911.00	
E.T.P	85,116.00	
E.T.P PEIZOMETER	1,64,514.00	
E.T.P DIFUSED AERATION SYSTEM	20,38,851.05	30,21,648.96
ETP (ON LINE CAMERA INSTALLATION)	2,62,468.00	
ETP (LIME MIXING AND DOSING SYSTEM)	2,32,705.82	
water recycling - material	1,63,647.23	
water recycling - service	35,676.00	
dusr meter - etp	40,000.00	
FLOW METERS-ETP	813438	15,47,935.05
SUGAR - ETP	30,14,249.49	
CAPITAL - STP	38,91,169.36	
CAPITAL CPU	30,17,819.65	
FILTER PRESS	4,23,749.00	
MCC PANEL - ETP	60,970.00	1,04,07,957.50
Grand Total	2,73,76,855.52	2,73,76,855.52

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Annexure R-3

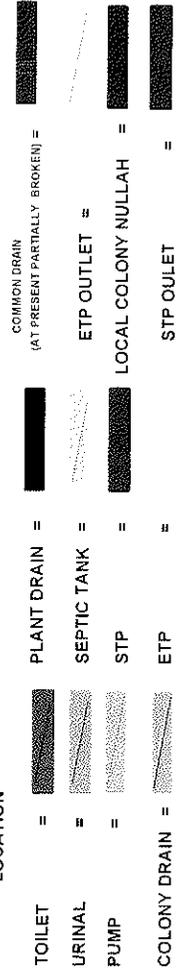


DO NOT SCALE THE DRAWING IF DOUBT ASK

D S M SUGAR MANSURPUR (U.P)

DRN D.K.Sharma TITLE:-
 CRD LAY OUT PLAN OF MANSURPUR SUGAR FACTORY
 APPD (PLANT & COLONY DRAIN TO STP & ETP)
 DATE 24.12.2021
 SCALE N.T.S

REV-1



MEERUT

NH-58

MZN N.H.58

MZN N.H.58

MZN N.H.58

VILLAGE
HUSSAINPUR
BOPARA

TRUE COPY

Annexure R-4

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

O.A. NO. 823 OF 2017

IN THE MATTER OF:

VINIT KUMAR

... APPLICANT

VERSUS

M/S SIR SHADILAL

DISTILLERY & CHEMICAL

WORKS PVT. LTD. & ORS.

... RESPONDENTS

PRELIMINARY OBJECTION ON BEHALF OF
THE RESPONDENT NO. 2

COUNSELS FOR RESPONDENT No. 2
(SURAJ PRAKASH SINGH) & (PUSHPILA BISHT)
ADVOCATES

Ph.No. 07428198666

TRUE COPY

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

~~L.A.No.~~ of 2017

IN

O.A. NO. 823 OF 2017

IN THE MATTER OF:

VINIT KUMAR

... APPLICANT

VERSUS

M/S SIR SHADILAL

DISTILLERY 7 CHEMICAL

WORKS PVT. LTD. & ORS.

... RESPONDENTS

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2.	<u>Annexure R-1 (Colly)</u> True copies of the consents issued by the UP PCB for a period of 01.01.2018 to 31.12.2019 under the Air (Prevention and control of Pollution) Act, 1981 as well as Water (Prevention and control of Pollution) Act, 1974.	602-608
3.	<u>Annexure R-2</u> True copy of the GSR 35(E) dated 14-01-2016.	609-614
4.	VAKALAT NAMA	615
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RESPONDENT No. 2

THROUGH

psingh
(SURAJ PRAKASH SINGH) & (PUSHPILA BISHT)
ADVOCATES

13.03.2018
NEW DELHI

COUNSELS FOR RESPONDENT No. 2
CHAMBER NO. 36, R.K. GARG BLOCK,
SUPREME COURT OF INDIA

TRUE COPY

NEW DELHI-110001
psingh
Dhampur Sugar Mills Ltd.,
241, Okhla Industrial Estate,
Phase-III,
New Delhi-110020

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

~~L.A.No.~~ of 2017

IN

O.A. NO. 823 OF 2017

IN THE MATTER OF:

VINIT KUMAR

... APPLICANT

VERSUS

M/S SIR SHADILAL

DISTILLERY 7 CHEMICAL

WORKS PVT. LTD. & ORS.

... RESPONDENTS

PRELIMINARY OBJECTION ON BEHALF OF
THE RESPONDENT NO. 2

MOST RESPECTFULLY SHOWETH:

1. The Respondent no.2 (answering Respondent) has been made a party in the Original Application without there being any foundation in the Original Application regarding discharge of Spent Wash by the answering Respondent, therefore the impleadment of the answering respondent seems to be based on some misconception or for some malafide reason and therefore the present Original Application as has been drafted deserves to be dismissed outright.
2. It is submitted that the Answering Respondent is a sugar unit which does not generate Spent Wash. The Spent Wash is generated in the nearby Distillery owned and operated by another Company the Respondent no. 1 in the instant

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Application. On this pretext, various reliefs have been claimed before this Hon'ble Tribunal.

3. The very basis of the application, i.e. that the answering Respondent unit has been discharging the spent wash is misconceived as in the process of manufacture of Sugar no spent wash is produced and it is specifically stated that the answering Respondent does not produce spent wash. Accordingly, it is the respectful submission of the answering Respondent that the present application deserves to be dismissed in limine with costs imposed upon the Applicant.
4. The sugar Mill of the answering Respondent is a seasonal industry wherein the Cane crushing season defined as beginning from October and maximum ends in July, though in reality the Cane crushing operations begin some-time in the month of Oct/Nov and end in April depending upon the availability of the Cane.
5. In the respectful submission of the answering Respondent, this foundation of the claim of the applicant is completely unfounded and baseless and therefore, the applicant is not entitled to the relief claimed against the answering Respondent. *Inter alia* the following submissions made be considered in this regard:
 - The Unit of the answering Respondent is a Sugar Mill where no spent wash is generated.
 - The Unit has its own ETP which is working efficiently and is complying with all norms for discharge of treated effluent.

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- Repeated inspections carried out by UPPCB and / or CPCB have verified and confirmed that the unit is operating as per the prescribed standards.
 - The applicant has concealed material facts and has also indulged in blatant falsehood to misguide this Hon'ble Tribunal.
 - The answering Respondent has unnecessarily been made a Party due to misconceived notions and / or for some ulterior motives
6. It is evident therefore, that upon complete treatment of the effluent in the ETP system of the answering Respondent Unit, there is no discharge by the answering Respondent in the drain, therefore, it is submitted that there is no question of any discharge reaching River Yamuna or any of its tributaries etc. The treated effluent Water is used for Irrigation in the surrounding fields by the Farmers as per norms.
7. It is most respectfully submitted that the answering Respondent Unit is a non-polluting industry which has strictly followed directions issued by the Uttar Pradesh Pollution Control Board and Central Pollution Control Board as well as this Hon'ble Tribunal issued from time to time to sugar industries.
8. In view of the fact that the answering Respondent is a non-polluting unit which has been complying with directions issued from time to time, the UPPCB granted and renewed the consents to operate the answering Respondent unit for a period of 01.01.2018 to 31.12.2019 under the Air (Prevention and control of Pollution) Act, 1981 as well as Water (Prevention and control of Pollution) Act, 1974. The said consents are valid as on date.

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True copies of the consent issued by the UP PCB for a period of 01.01.2018 to 31.12.2019 under the Air (Prevention and control of Pollution) Act, 1981 as well as Water (Prevention and control of Pollution) Act, 1974 are filed herewith as Annexure No.R-1(Colly).

9. The answering Respondent has been subjected to several inspection. The inspection of the Unit of the answering Respondent was carried out on 07.11.2017 prior to issuance of the Consents under the Air (Prevention and control of Pollution) Act, 1981 as well as Water (Prevention and control of Pollution) Act, 1974 and the last inspection of the unit of the answering Respondent was carried out on 06.03.2018 wherein no irregularity was found pertaining to discharge of effluent in the drain (as alleged in the Application).

10. The answering Respondent submits that the present Original Application filed by the applicant is a gross abuse of the process of law. Material facts have been concealed by the applicant from this Hon'ble Tribunal and the facts disclosed have been pleaded in a clever manner so as to mislead the Hon'ble Tribunal.

The applicant has failed to disclose before this Hon'ble Tribunal that the standards for discharge of Environmental Pollutants prescribed at S.No. 4 of Schedule 1 to the Environment (Protection) Rules 1986 prescribe that effluents with a BOD of 100 mg/L could be utilised for disposal on land and effluents with a BOD of less than 30 mg/L can be disposed into inland surface waters. Further the Ministry of Environment, Forest & Climate Change recognizes that for sugar industry a BOD of 30 mg/L

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does not pollute inland surface waters. The standards have been revised now through GSR 35(E) dated 14-01-2016 and still a provision to allow discharge of a BOD of 30 mg/L into inland surface waters in respect of sugar industry has been maintained. True copy of the GSR 35(E) dated 14-01-2016 is filed herewith as Annexure No.R-2.

Thus the standards allow the discharge of effluents with a BOD of 100 mg/L on land and 30 mg/L in inland surface waters. Therefore a discharge into inland surface water from a sugar mill with a BOD of 30 mg/L, is not regarded as a source of pollution to the receiving body of inland waters.

Further the industry after detailed discussions with the CPCB has brought down the waste water generation considerably and is committed to achieving 200 liters per tonne of Cane crushed as also prescribed through the MoEF notification no. GSR 35(E) dated 14-01-2016.

The applicant has in his representation referred to the CREP recommendation, but is it relevant to mention here that the Ministry of Environment, Forest & Climate Change has refused to accept the same in respect of Zero Liquid Discharge in the Sugar Industry. Even this Hon'ble Tribunal in its judgment dated 13.07.2017 has held in the Original Application No.200/2014 M.C. Mehta Versus Union of India & others and other connected matters in paragraph 148 that Zero Liquid Discharge cannot be adopted across the board and therefore this Hon'ble Tribunal has held that Zero Liquid Discharge has to be adopted on case to case basis.


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The applicant has filed the Original Application on 19.12.2017 but has deliberately misled this Hon'ble Tribunal to believe that the protocol of Zero Liquid Discharge is required in the Sugar Industry and therefore the applicant has also indulged in blatant falsehood to misguide this Hon'ble Tribunal. For these reasons, which are substantiated hereinbelow, it is the respectful submission of the answering Respondent that the Original Application deserves to be dismissed *in limine* with exemplary costs in respect of the Answering Respondent.

11. In view of these glaring facts, it is the respectful submission of the answering Respondent, that the claim of the applicant cannot be sustained and deserves to be dismissed outright with exemplary costs, so as to dissuade such motivated claims from being made in the future.
12. For the foregoing reasons, none of the prayers/reliefs prayed by the Applicants deserve to be granted. It is the respectful submission of the Respondent that the present application filed before this Hon'ble tribunal deserves to be dismissed with exemplary costs.

Dhampur Sugar Mills Ltd.,
241, Okhla Industrial Estate,
Phase-III,
New Delhi-110020
RESPONDENT No. 2

THROUGH

(SURAJ PRAKASH SINGH) & (PUSHPILA BISHT)
ADVOCATES

13.03.2018
NEW DELHI

COUNSELS FOR RESPONDENT No. 2
CHAMBER NO. 36, R.K. GARG BLOCK,
SUPREME COURT OF INDIA
NEW DELHI-110001

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BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

~~I.A.No.~~ of 2017

IN

O.A. NO. 823 OF 2017

IN THE MATTER OF:

VINIT KUMAR

... APPLICANT

VERSUS

M/S SIR SHADILAL

DISTILLERY 7 CHEMICAL

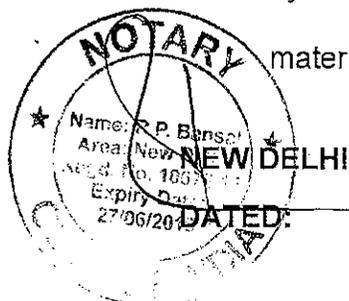
WORKS PVT. LTD. & ORS.

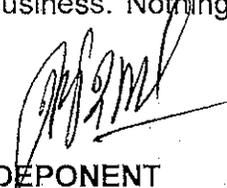
... RESPONDENTS

AFFIDAVIT

I, SHYAM SUNDER SHARMA, aged about 50 years, working as
ASSISTANT MANAGER (LEGAL) in DHAMPUR SUGAR MILLS LTD.
presently in New Delhi do hereby
solemnly affirm and state on oath as follows:

- (1) That I am working as ASSISTANT MANAGER (LEGAL) and
am conversant with the facts and circumstances of the case and
competent to swear the present affidavit.
- (2) That I have read and understood contents of the accompanying
Application. The same have been drafted by counsel under my
instructions. I state that the contents thereof are true and correct
to the best of my knowledge on the basis of record maintained
by the Respondent in the ordinary course of business. Nothing
material has been concealed therefrom.



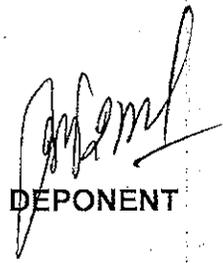

DEPONENT

Dhampur Sugar Mills Ltd.,
241, Okhla Industrial Estate,
Phase-III,
New Delhi-110020


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VERIFICATION

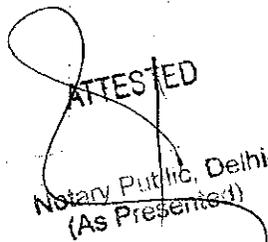
Verified at New Delhi on this 13 day of March 2018 that the contents of the above affidavit are true and correct to my knowledge and nothing material has been concealed therefrom.

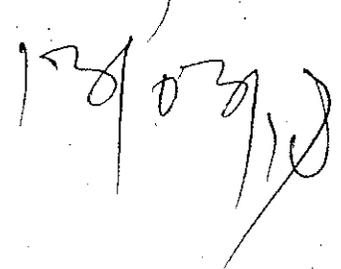

DEPONENT

Dhampur Sugar Mills Ltd.,
241, Okhla Industrial Estate,
Phase-III,
New Delhi-110020

IDENTIFIED BY




ATTESTED
Notary Public, Delhi
(As Presented)



TRUE COPY



Dhampur Sugar Mills Limited

241, Okhla Industrial Estate, Phase III
New Delhi - 110 020, India

Tel: +91-11-3065 9400, 4161 2456

Tele Fax: +91-11-2693 5697

E-mail: corporateoffice@dhampur.com

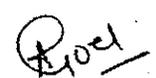
Website: www.dhampur.com

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE FINANCE SUB-COMMITTEE MEETING (NO. JANUARY - 01/2016-17) OF THE DIRECTORS OF DHAMPUR SUGAR MILLS LIMITED HELD ON 27TH JANUARY, 2016 AT ITS CORPORATE OFFICE AT 241, OKHLA INDUSTRIAL ESTATE, PHASE -III, NEW DELHI-110020

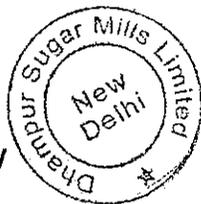
"RESOLVED THAT Mr. Gaurav Goel, Managing Director, Mr. Gautam Goel, Managing Director, Mr. SK Bhatnagar, President (Corporate), Mr. B.N. Jha, Vice President (Corporate Office), Mr. Nalin K Gupta, Chief General Manager (Finance) or Mr. Somesh Rattan, Senior Manager (Legal) be and are hereby severally authorized to represent the Company before the Department of Company Affairs, Company Law Board, Courts of Law, Tribunal, Forum, Quasi-Judicial Bodies, Arbitrator(s) and / or other Adjudicating Authorities and Statutory Authorities and to appoint Advocate(s), Attorney (ies) at Law, Consultant(s) to represent the Company in connection with matters related thereto including legal cases pending before any of the aforesaid authorities, Board(s), Court(s) and write, sign, execute, Vakalatnama (s), application(s), form(s) and such other paper(s), document(s) and deed(s) for the purpose aforesaid.

RESOLVED FURTHER THAT Mr. Gaurav Goel, Managing Director, Mr. Gautam Goel, Managing Director, Mr. SK Bhatnagar, President (Corporate), Mr. B.N. Jha, Vice President (Corporate Office), Mr. Nalin K Gupta, Chief General Manager (Finance) or Mr. Somesh Rattan, Senior Manager (Legal) be and are hereby severally authorized to sign, execute all types of paper(s), agreement(s), document(s), undertaking(s), deed(s), other document(s) as may be required in the conduct of routine matters of business of the Company."

For Dhampur Sugar Mills Limited



Aparna Goel
Company Secretary
M.No : 22787



CIN : L15249UP1933PLC000511

Regd. Office: Dhampur, Dist. Bijnor, Pin Code: 246 761 (U.P.)

Branch Office: 1/125, Vijay Khand, Gomti Nagar, Lucknow - 226 010 (U.P.), Tel: +91-522-239243

Units : 1. Dhampur, 2. Mansurpur, 3. Asmoli, 4. Rajpura, 5. Meerganj

TRUE COPY

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

O.A. NO. 823 OF 2017

IN THE MATTER OF:

VINIT KUMAR

... APPLICANT

VERSUS

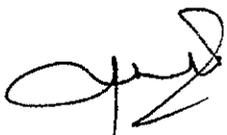
M/S SIR SHADILAL DISTILLERY 7 CHEMICAL WORKS PVT.
LTD. & ORS. ...

RESPONDENTS

This is to certify that Shri Shyam Sunder Sharma, Assistant Manager (Legal) of the Company Dhampur Sugar Mills Limited is hereby authorised to swear Affidavit and file Application/ Reply before the Hon'ble National Green Tribunal, New Delhi in the aforesaid matter on behalf of the Sugar Unit DSM Sugar Mansurpur , Distt Muzzaffar Nagar , a Unit of the Company.


Sign. Of Shyam Sunder Sharma
Asstt. Manager (Legal)

Dhampur Sugar Mills Ltd.,
241, Okhla Industrial Estate,
Phase-III,
Attested By -110020


(S K BHATNAGAR)
PRESIDENT (CORPORATE)
DHAMPUR SUGAR MILLS LTD.,
241, OKHLA INDUSTRIAL ESTATE,
PHASE-III, NEW DELHI-20

TRUE COPY



U.P. Pollution Control Board

CONSENT ORDER

Reference No.
44/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/water/Muzaffarnagar /2017

Dated : 08/01/2018

To ,

M/S Arvind Kumar Dixit
DSM Sugar Mansurpur (A Unit of Dhampur Sugar Mills
DSM Sugar Mansurpur (A Unit of Dhampur Sugar Mills Ltd.)
Muzaffarnagar

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. DSM Sugar Mansurpur (A Unit of Dhampur Sugar Mills

Reference Application No :54265

Dated :08/01/2018

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. DSM Sugar Mansurpur (A Unit of Dhampur Sugar Mills is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2018 to 31/12/2019 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

**PARAS
NATH**

Digitally signed by
PARAS NATH
Date: 2018.01.08
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**Paras Nath
E.E Incharge ,Circle-3**

**Enclosed : As above
(condition of consent):**

Copy to: Regional officer , U.P.Pollution Control Board , Muzaffarnagar

**PARAS
NATH**

Digitally signed by
PARAS NATH
Date: 2018.01.08
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**Paras Nath
E.E Incharge ,Circle-3**

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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.DSM Sugar Mansurpur (A Unit of Dhampur Sugar Mills vide

Consent Order No. 54265/ Water

Dated: 08/01/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Cane crushing capacity 7000 T.C.D.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	100 KLD	STP
2	Industrial	700 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/lt.
2	BOD	30 mg/lt.
3	COD	250 mg/lt.
4	Oil & Grease	10 mg/lt.

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

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Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per the notification issued by MOEF&CC vide its GO no GSR .35 (E) dated 14/01/2016.
2	BOD	As per the notification issued by MOEF&CC vide its GO no GSR .35 (E) dated 14/01/2016.
3	COD	As per the notification issued by MOEF&CC vide its GO no GSR .35 (E) dated 14/01/2016.
4	Oil & Grease	As per the notification issued by MOEF&CC vide its GO no GSR .35 (E) dated 14/01/2016.
5	Quantity of Discharge	As per the notification issued by MOEF&CC vide its GO no GSR .35 (E) dated 14/01/2016.

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

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- 1-The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant
- 2-The E.T.P. unit operation line up Strengthening is to be maintained.
- 3-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB
- 4-The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide its GO no GSR .35 (E) dated 14/01/2016.
- 5-The unit shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
- 6-Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
- 7-During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
- 8-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 9-The newly provided treated effluent storage tank with 15 days holding capacity shall be connected to E.T.P. unit operations & integrated with tertiary treatment stage.
- 10-The unit shall ensure deployment of qualified to step up self monitoring mechanism on 24 x7 Hours basis.
- 11-The unit shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
- 12-The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
- 13-E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.
- 14-The unit shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.
- 15-The unit shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
- 16-The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
- 17-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically cancelled.
- 18-The show cause notice issued by the SPCB vide letter no. H01874/C-3/Jal-315/Muzaffarnagar/Ka Ba/17 dated 09/05/2017 under the section 33- A of Water (Prevention and Control of pollution) Act 1974 as amended is hereby quashed with the approval of the competent authority.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

PARAS
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Paras Nath
E.E Incharge ,Circle-3

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U.P. Pollution Control Board

CONSENT ORDER

Reference No.
53/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/Muzaffarnagar
/2017

Dated : 17/01/2018

To ,

M/S Arvind Kumar Dixit
DSM Sugar Mansurpur (A Unit of Dhampur Sugar Mills
DSM Sugar Mansurpur (A Unit of Dhampur Sugar Mills Ltd.)
Muzaffarnagar

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. DSM Sugar Mansurpur (A Unit of Dhampur Sugar Mills

Reference Application No. 54266

Dated : 17/01/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s DSM Sugar Mansurpur (A Unit of Dhampur Sugar Mills. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2018 to 31/12/2019 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

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NATH

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PARAS NATH
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Paras Nath
E.E Incharge Circle-3

Enclosed : As above
(condition of consent):

Copy to: Regional Officer , U.P .Pollution Control Board , Muzaffarnagar

PARAS
NATH

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by PARAS NATH
Date: 2018.01.17
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Paras Nath
E.E Incharge Circle-3

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U.P. Pollution Control Board

Dated : 17/01/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Cane crushing capacity 7000 T.C.D.
- 2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler 100 TPH	Bagasse	1	Particulate Matter	60 mt. with ESP
2	Boiler 90 TPH	Bagasse	2	Particulate Matter	60 mt. with ESP

- 2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	150 mg/Nm ³
2	2	Particulate Matter	150 mg/Nm ³

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

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1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
5. Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
11. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.
12. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

PARAS
NATH

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by PARAS NATH
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Paras Nath
E.E Incharge Circle-3

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भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं 31]
No. 31]नई दिल्ली, शुक्रवार, जनवरी 15, 2016/पौष 25, 1937
NEW DELHI, FRIDAY, JANUARY 15, 2016/ PAUSA 25, 1937

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय
अधिसूचना

नई दिल्ली, 14 जनवरी, 2016

सा.का.नि. 35(अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. लघु शीर्षक और प्रवर्तन.- (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2016 है।
(2) ये उनके राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।
2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 में,-
(क) क्रम सं. 4 और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित क्रम सं. और प्रविष्टियां रखी जाएंगी, अर्थात् :-

क्रम सं.	उद्योग	मापदंड	मानक
(1)	(2)	(3)	(4)
"4.	चीनी उद्योग	बहिःस्राव	सभी सांद्रण मूल्य सिवाय पीएच के मिलीग्राम प्रति लीटर में है
		पीएच	5.5-8.5
		कुल निलंबित ठोस पदार्थ (टीएसएस), मिलीग्राम प्रति लीटर	100 (भूमि पर निपटान के लिए) 30 (भू-पृष्ठ जल पर निपटान के लिए)
		जैव आक्सीजन मांग, बीओडी, [27° सेंटीग्रेट पर तीन दिन], मिलीग्राम प्रति लीटर	100 (भूमि पर निपटान के लिए) 30 (भू-पृष्ठ जल पर निपटान के लिए)

	तेल एवं ग्रीज़, मिलीग्राम प्रति लीटर	10
	कुल भंग ठोस पदार्थ (टीडीएस), मिलीग्राम प्रति लीटर	2100
	अंतिम अपशिष्ट जल बहिःस्राव सीमा	200 लीटर प्रति टन पेराई किए हुए गन्ने के लिए
	(पेराई किए हुए गन्ने के प्रति टन के लिए अंतिम उपचारित अपशिष्ट बहिःस्राव 100 लीटर तक निर्बंधित है और छिड़काव तालाब ओवरफ्लो से अपशिष्ट जल या शीतलन टावर ब्लो डाउन पेराई किए हुए गन्ने के लिए 100 लीटर प्रति टन तक निर्बंधित है तथा इकाई से एकल आउटलेट बिन्दु अनुज्ञात है)	
	उत्सर्जन	
	स्टेक से विविक्त पदार्थ उत्सर्जन प्रति सामान्य क्यूबिक मीटर 150 मिलीग्राम से कम होगा।	

4(1) चीनी उद्योगों में उपचारित बहिःस्राव सिंचाई प्रोटोकाल और अपशिष्ट जल संरक्षण या अपशिष्ट जल प्रबंधन

(i) विभिन्न मृदा टेक्सचरों के लिए लदाई दरें

क्रम सं.	मृदा टेक्सचर	m ³ /Ha/Day में लदाई दर
1.	रेतीली	225 से 280
2.	रेतीली दुमट	170 से 225
3.	दुमट	110 से 170
4.	क्ले दुमट	55 से 110
5.	क्ले	35 से 55

(ii) अपशिष्ट जल संरक्षण और प्रदूषण नियंत्रण प्रबंधन

- अधिक साधित्र जल के पुनः चक्रण के लिए उपयोगिताओं या अनुषंगी इकाईयों के प्रसंस्करण के लिए शीतलन प्रबंधन और पालिसिंग टैंकों की स्थापना हो।
- अपशिष्ट जल उपचार संयंत्र का पेराई ऋतु आरंभ होने से एक मास पूर्व स्थिरीकरण किया जाएगा और यह पेराई ऋतु के पश्चात् एक मास तक प्रचालन करना जारी रखेगा।
- सिंचाई के लिए कोई मांग नहीं अवधि के दौरान उपचारित अपशिष्ट जल को केवल 15 दिन की धारण क्षमता वाले रिसाव रोधी लाइन तालाब में भंडारित किया जाएगा।
- बहावमापी को सभी जल ऐब्स्ट्रैक्शन बिन्दुओं पर प्रतिस्थापित किया जाएगा और ताजे जल के उपयोग को न्यूनतम किया जाएगा।
- समुचित वायु प्रदूषण नियंत्रण युक्तियों को विविक्त पदार्थ उत्सर्जन मानक को पूरा करने के लिए स्थापित किया जाएगा।

[फा.सं. क्यू-15017/31/2007-सीपीडब्ल्यू]

डा. राशिव हसन, सलाहकार

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टिप्पण: मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (i) में का.आ.सं0 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और तत्पश्चात उनमें निम्नलिखित अधिसूचनाओं के द्वारा संशोधन किए गए :

का.आ. सं. 433(अ), तारीख 18 अप्रैल, 1987; सा.का.नि. सं. 176(अ), तारीख 2 अप्रैल, 1996; सा.का.नि. सं. 97(अ), तारीख 18 फरवरी, 2009; सा.का.नि. सं. 149(अ), तारीख 4 मार्च, 2009; सा.का.नि. सं. 543(अ), तारीख 22 जुलाई, 2009; सा.का.नि. सं. 739(अ), तारीख 9 सितंबर, 2010; सा.का.नि. सं. 809(अ), तारीख 4 अक्टूबर, 2010; सा.का.नि. सं. 215(अ), तारीख 15 मार्च, 2011; सा.का.नि. सं. 221(अ), तारीख 18 मार्च, 2011; सा.का.नि. सं. 354(अ), तारीख 2 मई, 2011; सा.का.नि. सं. 424(अ), तारीख 1 जून, 2011; सा.का.नि. सं. 446(अ), तारीख 13 जून, 2011; सा.का.नि. सं. 152(अ), तारीख 16 मार्च, 2012; सा.का.नि. सं. 266(अ), तारीख 30 मार्च, 2012; सा.का.नि. सं. 277(अ), तारीख 31 मार्च, 2012; सा.का.नि. सं. 820(अ), तारीख 9 नवंबर, 2012; सा.का.नि. सं. 176(अ), तारीख 18 मार्च, 2013; सा.का.नि. सं. 535(अ), तारीख 7 अगस्त, 2013; सा.का.नि. सं. 771(अ), तारीख 11 दिसंबर, 2013; सा.का.नि. सं. 2(अ), तारीख 2 जनवरी, 2014; सा.का.नि. सं. 229(अ), तारीख 28 मार्च, 2014; सा.का.नि. सं. 232(अ), तारीख 31 मार्च, 2014; सा.का.नि. सं. 325(अ), तारीख 7 मई, 2014; सा.का.नि. सं. 612(अ), तारीख 25 अगस्त, 2014; सा.का.नि. सं. 789(अ), तारीख 11 नवंबर, 2014; का.आ. सं. 3305(अ), तारीख 7 दिसंबर, 2015 और अंत में अधिसूचना का.आ. सं. 4(अ), तारीख 1 जनवरी, 2016 द्वारा संशोधन किए गए थे।

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 14th January, 2016

G.S.R. 35(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:-

1. **Short title and Commencement.**- (1) These rules may be called the Environment (Protection) Amendment Rules, 2016.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In Schedule-I to the Environment (Protection) Rules, 1986, for serial number 4 and the entries relating thereto, the following serial number and entries shall be substituted, namely:-

S.No.	Industry	Parameters	Standards
(1)	(2)	(3)	(4)
"4.	SUGAR INDUSTRY	EFFLUENTS	All concentration values are in milligramme per litre except for pH
		pH	5.5 - 8.5
		Total Suspended Solids (TSS), milligramme per litre	100 (for disposal on land) 30 (for disposal in surface waters)
		Biological Oxygen Demand,	100 (for disposal on land)

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	BOD[3 days at 27°C], milligramme per litre	30 (for disposal in surface waters)
	Oil & Grease milligramme per litre	10
	Total Dissolved Solids (TDS), milligramme per litre	2100
	Final wastewater discharge limit	200 litre per tonne of cane crushed
(Final treated effluent discharge restricted to 100 litre per tonne of cane crushed and Waste water from spray pond overflow or cooling tower blow down to be restricted to 100 litre per tonne of cane crushed and only single outlet point from unit is allowed.)		
EMISSIONS		
The particulate matter emissions from the stack shall be less than 150 milligramme per normal cubic metre		

4(1) Treated effluent Irrigation protocol and waste water conservation or waste water management in Sugar industries

(i) Loading rates for different soil textures

S.N	Soil Texture	Loading rate in m ³ /Ha/Day
1	Sandy	225 to 280
2	Sandy loam	170 to 225
3	Loam	110 to 170
4	Clay loam	55 to 110
5	Clay	35 to 55

(ii) Waste water conservation and pollution control management

1. Establishment of cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
2. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
3. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
4. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
5. Suitable Air pollution control devices to be installed to meet the particulate matter emission standard."

[F.No. Q-15017/31/2007- CPW]

DR. RASHID HASAN, Advisor

Note: - The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number S.O. 844(E), dated the 19th November, 1986 and subsequently amended vide the following notifications, namely:-

S. O. 433 (E), dated the 18th April 1987; G.S.R. 176(E), dated the 2nd April, 1996; G.S.R. 97 (E), dated the 18th February, 2009; G.S.R. 149 (E), dated the 4th March, 2009; G.S.R. 543(E), dated the 22nd July, 2009; G.S.R. 739 (E), dated the 9th September, 2010; G.S.R. 809(E), dated the 4th October, 2010, G.S.R. 215 (E), dated the 15th March, 2011; G.S.R. 221(E), dated the 18th March, 2011; G.S.R. 354 (E), dated the 2nd May, 2011; G.S.R. 424 (E), dated the 1st June, 2011; G.S.R. 446 (E), dated the 13th June, 2011; G.S.R. 152 (E), dated the 16th March, 2012; G.S.R. 266(E), dated the 30th March, 2012; G.S.R. 277 (E), dated the 31st March, 2012; G.S.R. 820(E), dated the 9th November, 2012; G.S.R. 176 (E), dated the 18th March, 2013; G.S.R. 535(E), dated the 7th August, 2013; G.S.R. 771(E), dated the 11th December, 2013;

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G.S.R. 2(E), dated the 2nd January, 2014; G.S.R. 229 (E), dated the 28th March, 2014; G.S.R. 232(E), dated the 31st March, 2014; G.S.R. 325(E), dated the 07th May, 2014, G.S.R. 612, (E), dated the 25th August 2014; G.S.R. 789(E), dated the 11th November, 2014; S.O. 3305(E), dated the 7th December, 2015 and lastly amended *vide* notification S.O. 4(E), dated the 1st January, 2016.



Dhampur Sugar Mills Limited

241, Okhla Industrial Estate, Phase III
New Delhi - 110 020, India
Tel: +91-11-3065 9400, 4161 2456
Tele Fax: +91-11-2693 5697
E-mail: corporateoffice@dhampur.com
Website: www.dhampur.com

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE FINANCE SUB-COMMITTEE MEETING (NO. JANUARY - 01/2016-17) OF THE DIRECTORS OF DHAMPUR SUGAR MILLS LIMITED HELD ON 27TH JANUARY, 2016 AT ITS CORPORATE OFFICE AT 241, OKHLA INDUSTRIAL ESTATE, PHASE -III, NEW DELHI-110020

"RESOLVED THAT Mr. Gaurav Goel, Managing Director, Mr. Gautam Goel, Managing Director, Mr. SK Bhatnagar, President (Corporate), Mr. B.N. Jha, Vice President (Corporate Office), Mr. Nalin K Gupta, Chief General Manager (Finance) or Mr. Somesh Rattan, Senior Manager (Legal) be and are hereby severally authorized to represent the Company before the Department of Company Affairs, Company Law Board, Courts of Law, Tribunal, Forum, Quasi-Judicial Bodies, Arbitrator(s) and / or other Adjudicating Authorities and Statutory Authorities and to appoint Advocate(s), Attorney (ies) at Law, Consultant(s) to represent the Company in connection with matters related thereto including legal cases pending before any of the aforesaid authorities, Board(s), Court(s) and write, sign, execute, Vakalatnama (s), application(s), form(s) and such other paper(s), document(s) and deed(s) for the purpose aforesaid.

RESOLVED FURTHER THAT Mr. Gaurav Goel, Managing Director, Mr. Gautam Goel, Managing Director, Mr. SK Bhatnagar, President (Corporate), Mr. B.N. Jha, Vice President (Corporate Office), Mr. Nalin K Gupta, Chief General Manager (Finance) or Mr. Somesh Rattan, Senior Manager (Legal) be and are hereby severally authorized to sign, execute all types of paper(s), agreement(s), document(s), undertaking(s), deed(s), other document(s) as may be required in the conduct of routine matters of business of the Company."

For Dhampur Sugar Mills Limited

Aparna Goel
Company Secretary
M.No : 22787



TRUE COPY

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT
FARIDKOT HOUSE, COPERNICUS MARG, NEW DELHI

(ORIGINAL APPLICATION No. Of 201)

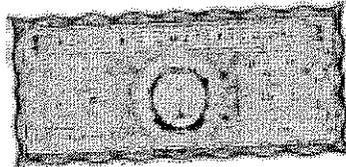
IN THE MATTER OF:

Vinit Kumar

vs

M/S Sir Shadilal Distillery & Chemical works Pvt. Ltd & ORs.

KNOW ALL to whom these presents shall come that I, Vinit Kumar aged about 50 years working as Respondent No - 2 having its Office at _____, the above-named Respondent / Noticee Company do hereby appoint.

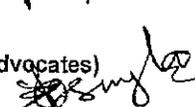


(hereinafter called the Advocates) to be my/our Advocate in the above noted case authorize him:-

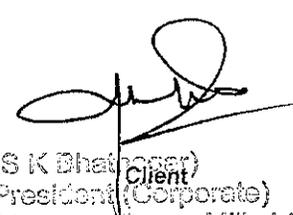
- To act, appear and plead in the above noted case in this court or in any other Court in which the same may be tried or heard and also in the appellate Court including the High Court subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of the opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign, the power of attorney on our behalf.
- And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
- And I/We undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
- And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.
- And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 13 day of March 2018.

(Advocates)


SURAJ PRAKASH SINGH
Advocate
Chamber No. 36, R.K. Garg Block
SUPREME COURT OF INDIA
New Delhi-110001
Ph. No. 07425198666
E-mail: advocate.surajsingh@gmail.com

Client


(S K Bhatnagar)
President (Client)
(Corporate)
Dhampur Sugar Mills Ltd.,
241, Okhla Industrial Estate,
Phase-III, New Delhi-110020

TRUE COPY

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

CASE NO. O.A. NO. 823 OF 2017

IN THE MATTER OF:

VINIT KUMAR

Versus

M/S. SIR SHADILAL DISTILLERY & CHEMICAL
WORKS PVT. LTD & ORS

PROOF OF SERVICE

APPLICANT	
RESPONDENT NO.1	
RESPONDENT NO.2	
RESPONDENT NO.3	
RESPONDENT NO.4	
RESPONDENT NO.5	
RESPONDENT NO.6	
RESPONDENT NO.7	
RESPONDENT NO.8	
RESPONDENT NO.9	
RESPONDENT NO.10	

TRUE COPY

Annexure R-5

**JOINT INSPECTION OF M/S. SIR SHADILAL DISTILLERY & CHEMICAL WORKS PVT. LTD.
& M/S DSM SUGAR (A UNIT OF DHAMPUR SUGAR MILLS LTD.), MANSURPUR,
MUZAFFARNAGAR AS PER THE HON'BLE NGT, DELHI
ORDER IN O.A NO. 823 OF 2017**

In compliance to the Hon'ble NGT Principal Bench, New Delhi order in O.A No. 823/2017 of 2018 dated 09.10.2018, a team of CPCB, Delhi with UPPCB, Muzaffarnagar, U.P. have inspected the unit M/s. Shadilal Distillery & Chemical Works Pvt. Ltd., Mansurpur, U.P. and M/s DSM Sugar Mansurpur (A unit of Dhampur Sugar Mills Ltd.), P.O-Mansurpur-251203 District -Muzaffarnagar (U.P) on 23.10.2018. The inspection team comprised of the following officials;

1. Mr. Vivek K, Sc'C, CPCB, Delhi
2. Dr. Vivek Prakash Pankaj, RA, CPCB, Delhi
3. Dr. D.C Panday, ASO, UPPCB, Muzaffarnagar, U.P.
4. Mrs. Deepa Arora, ASO, UPPCB, Muzaffarnagar, U.P.
5. Mr. Vipul Kumar JE, UPPCB, Muzaffarnagar, U.P.

The joint team visited both the units, M/s. Sir Shadilal Distillery & Chemical Works Pvt. Ltd. and M/s DSM Sugar Mansurpur (A unit of Dhampur Sugar Mills Ltd.), P.O-Mansurpur-251203 District -Muzaffarnagar (U.P) and surrounding premises on 23.10.2018. The distillery unit was found operational during the visit; however the Sugar Unit was not in operation since the Sugar Cane crushing season is yet to commence. It was informed that the Sugar Mill shall be operational within 10 - 15 days scheduled maintenance activities are being carried out. The observations made by the team with respect to the industrial units are presented below;

1. SIR SHADILAL DISTILLERY & CHEMICAL WORK'S MANSURPUR, MUZAFARNAGAR (U.P)

A: General Information:

1.	Name of the unit and Address	M/s. Sir Shadilal Distillery & Chemical Works Mansurpur, Muzafarnagar (U.P)		
2.	Name of the Contact person - Designation Contact No. & e-mail	Sh. Bhagat Singh GM(W) 9837790221, bsr@svpindustires.in		
3.	Year of Commissioning.	1960		
4.	Sector	Distillery		
5.	Manufacturing process	Batch		
6.	Production capacity	100 KLPD		
	• Installed Prod. Cap.	100 KLPD		
	• Present Production	85-90 KLPD		
	Products Manufactured (KLA)	2013-14	2014-15	2015-16
		200.47	208.72	261.02
		Lac litres	Lac litres	Lac litres
	Raw materials requirement	2013-14	2014-15	2015-16
	Molasses (MT)	90271.5	88359.4	112472.0
7.	Actual no. of operating days in a year	244	232	266
8.	Process details	The process flow diagram of the unit is attached as Annexure-1		

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9.	Status of consents & Authorization (validity/applied)	Consent under the Air Act: Granted by UPPCB up to 31 st Dec-2018. Copy - Annexure -2 Consent under the Water Act: Granted by UPPCB up to 31 st Dec-2018. Copy - Annexure -3 The unit has not obtained HW Authorization.
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B: Water Pollution and its Control:

10.	Water Supply Source No. of bore wells Water Consumption (KLD) Logbook maintained: CGWA Permission Obtained:	Bore well 2 Nos 1000 KLD Unit has installed Flow meter for the fresh water intake. The unit has applied for the permission from CGWA, however permission is yet to be obtained and as informed the application is under process.
11.	Waste Water Generation (KLD)	
	Stream/section	Quantity
	Spent Wash	717-800
	Spent lees	361
	Fermenter washing	20-40
	Floor washing	5
	Process Condensate	335
	Cooling tower blow	260
	Boiler blow down	30
	Others	40
12.	Details of ETP ➤ ETP Description with flow diagram	ETP Details: Primary Treatment: Bio digester details: <ul style="list-style-type: none"> • Designed flow -1225 KLD • Organic loading -10 kg BOD/m³/d • HRT- 11 Days • % reduction (design efficiency): BOD - 90% & COD - 65% • Biogas produced -35,000- 38,000 m³/day • Bio digester O/L is sent to R.O Plant
13.	Details of R.O plant	RO Feed rate:31.8m ³ /hr Permeate generation:14m ³ /hr Reject generation:17.8m ³ /hr As per the log books maintained the unit is regularly operating the R.O plant (Copy for 03 months log book attached as Annexure- 4)
14.	Details of MEE plant	Type: Integrated Evaporator with distillation plant No. of effects: 3 MEE Feed rate : 20-25 m ³ /hr Condensate generation : 10-12m ³ /hr Generation of concentrate :10-13m ³ /hr Unit is carrying out CIP and Hydro jet cleaning as per schedule and as per the log books maintained the unit is regularly operating the MEE (Copy for 03 months log book attached as Annexure - 5)
15.	Utilisation of R.O permeate &	Utilisation of R.O permeate: Reuse after Treatment

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	MEE condensate	Utilisation of R.O Reject: As Feed of MEE Utilisation of MEE concentrate: Bio composting Utilisation of MEE condensate: Reuse after Treatment During the visit, discharge of effluent from the unit within or outside premises was not observed and the effluent streams were being treated and reused/recycled, as detailed above.
16.	Details of online Flow measuring device installed	The unit has installed 02 Online flow meters with connectivity to CPCB.
17.	Details of reduction in water consumption due to utilisation of R.O permeate/ MEE condensate & treatment given, if any	Fresh water consumption before R.O/MEE (per Kl. of alcohol): 20 KL/KL Fresh water consumption after R.O/MEE (per KL of alcohol): 10 KL/KL Treatment options: At present, the unit is recycling the MEE condensate after degasification for cooling tower operations. Further the unit has installed a water treatment plant consisting aeration tank, tube settler and reverse osmosis plant of 800m ³ /day for the treatment of existing R.O plant permeate, MEE condensate and blow down of boiler and cooling towers. The CPU was under commissioning, as observed during the visit.

C: Information regarding Bio-composting:

18.	Active area for bio compost preparation	15.3 Acres
19.	Area for press mud storage	4.0 Acres
20.	Area for bio compost storage	8000 m ² .
21.	Finished compost packing facility	Available
22.	Spent wash storage capacity	Unit is having total lagoon storage capacity of approx 17500 m ³ in 05 open storage tanks/lagoons. As informed the spent wash storage capacity is around 12,000 m ³ , which is allowable as per the CPCB guidelines. However one lagoon was observed to be having diluted coloured water, and as informed the lagoon is used for storing rain water and due to heavy rains, mixing of spent wash had occurred in this lagoon.
23.	Availability of press mud & Quantity stored	The unit is procuring press mud from nearby sugar mills and has stored approx quantity of 44760 Tonnes
24.	Maturity time in days for one cycle & total cycles/year	60 days 6 cycles/year Unit has obtained EC amendment from MoEF&CC for carrying out manufacturing operations for 365 days on the basis of covered composting facilities provided. Copy of the EC amendment is placed at

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		Annexure - 6.
25.	Utilisation of S.W/Conc. S.W in bio composting	Avg. no. of days of spraying S.W in a cycle:44 days Avg. S.W quantity sprayed in a day 280-300 m ³
26.	Ratio of filler material to spent wash	1: 2
27.	Details of windrows (Number, length, height, width of stacking, space between two windrows) and equipments	Length:116M 70 m Width:30.M 3.0 M Height:1.5 1.5 M Number:26 Nos 56 Nos Space between rows:3.0 Quintals of press mud used in one windrow:208 MT& 135 MT resp. No. of aero tillers used: 2Nos No. of tractors used: 4
28.	Details of registration from Agriculture department, as per new notification of compost quality	Unit has obtained registration from Agriculture department for the compost manufacturing. Copy attached as Annexure - 7.
29.	Arrangement for rainy season and details regarding closure of operations for 03 months during monsoon	As detailed above, Unit has obtained EC amendment from MoEF&CC for carrying out manufacturing operations for 365 days on the basis of covered composting facilities provided. Unit has provided covering to approx. 10 Acre of the compost yard and covering of some additional compost yard area was being carried out, as observed during the visit.
30.	Details of PTZ cameras provided	The unit provided 02 PTZ cameras, one at Bio-compost Area and other one at Lagoon Area. The cameras were functioning as observed during the visit.

D: Air Pollution and its Control:

31.	Sources of Air Pollution	1. Boiler 20 TPH	
32.	Type of Fuel/s used with consumption and Stack details with APCD	Details	
		Fuel used	Rice husk + Bio-gas
		Fuel consumption	Rice husk - 45 MT/day Bio-gas - 35,000 m ³ /day
		Stack height & dia	42 meters 1.5 meters
		APCD attached	Multi cyclone
33.	Details of online P.M meter (opacity) available & connectivity	Unit has installed online opacity meter for monitoring of P.M in the boiler stack and has provided connectivity to CPCB.	

E: Solid Waste Management:

34.	Type & Quantity of Waste Generated	Fermenter sludge: 2.3 MT/day Bottom sludge (molasses) Boiler ash: 10-14 MT/day
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35.	Facility of Storage/ Disposal	Fermenter sludge: In-Bio composting Bottom sludge (molasses) In-Bio composting Boiler ash: In-Bio composting
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F: Observations & Recommendations with respect to the unit:

1. The unit was in operation at approx 85-90 KLD during the inspection and the effluent treatment systems provided comprising of Bio digester, R.O, MEE etc were found operational, as detailed above..
2. Unit has obtained EC amendment from MoEF&CC for carrying out manufacturing operations for 365 days on the basis of covered composting facilities provided. Unit has provided covered area of approx. 10 Acres for carrying out composting during rainy season and it was observed that work was in progress for providing covered shed over an additional area of 3-4 Acres. It was also observed that some of the covering sheets have been damaged in the heavy rains and the same were being replaced.
3. The unit has applied for the permission from CGWA for the extraction of fresh water from 02 bore wells. However permission is yet to be obtained and as informed the application is under process.
4. The unit is recycling the MEE condensate after degasification for cooling tower operations. The unit has installed a Condensate Polishing Unit (CPU) consisting aeration tank, tube settler and reverse osmosis plant of 800m³/day capacity for the treatment of existing R.O plant permeate, MEE condensate and blow down of boiler and cooling towers. The CPU was under commissioning, as observed during the visit.
5. During the visit it was observed that the unit was not discharging any effluent outside the premises. The unit has also blocked the drain available at the boundary of the unit and joining the outside drain, by brick wall, as per the directions of UPPCB. The inspection team did not observe any discharge to the drain outside the unit premises and adjoining to the nearby Sugar unit.
6. Unit is having total lagoon storage capacity of approx 17500 m³ in 05 open storage tanks/lagoons. As informed the spent wash storage capacity is around 12,000 m³, which is allowable as per the CPCB guidelines. However one lagoon was observed to be having diluted coloured water, and as informed the lagoon is used for storing rain water and due to heavy rains, mixing of spent wash had occurred in this lagoon.
7. Unit shall treat the coloured mixed effluent observed in one of the lagoons in the existing ETP and shall restrict the storage capacity of spent wash to 12000 m³ according to CPCB guidelines for maximum permitted storage of 30 days equivalent spent wash utilised in bio composting.
8. As observed during the visit the unit at present is having the required systems for achieving Zero Liquid Discharge as per the ZLD action plan.

2. DSM SUGAR MANSURPUR (A UNIT OF DHAMPUR SUGAR MILLS LTD.), P.O-MANSURPUR- (U.P):

A: General Information

1.	Name of the unit and address	DSM Sugar Mansurpur (A unit of Dhampur Sugar Mills Ltd.), P.O-Mansurpur-251203 District -Muzaffarnagar (U.P)
2.	Name of nodal officer, Mobile and landline telephone no/fax and e-mail/web site	SaradRaz Khan Mob No: 8171717833 Email- saradrazkhan@dhampur.com
3.	Category	Red

4.	Year of Commissioning	1933
5.	Sector and Status	Sugar (Operational)
6.	Production details <ul style="list-style-type: none"> • Products • Operating capacity 	Refined White Crystal sugar 7000 TCD
7.	Cane crushing capacity	7000 TCD
8.	Cane crushed last year	13914301.77 Qtls
9.	Molasses generation	651626 Qtls
10.	Press Mud generation	615016.85Qtls
11.	Operational status	Not in operation during the visit

B: Water Pollution and its Control:

12.	Water Supply Source(s) Water Consumption (KLD)	Tube Well (03 Nos.) 1440 KLD Unit has obtained CGWA permission for extraction of ground water. Copy placed at Annexure 8 .
13.	Flow Meter to show freshwater consumption	Yes (Flow meters have been installed at all 3 tube-wells)
14.	Flow measuring device at the inlet and outlet of ETP	Yes (Flow meters at Inlet & outlet of ETP are available)
15.	Waste Water treatment capacity (KLD) > Industrial	1600 KLD
16.	Details of ETP > ETP Description with flow diagram	Unit has provided ETP consisting of Bar Screen, Oil skimmer, Oil & Grease Trap, Equalization Tank, Primary Clarifier, Aeration Tank (Diffused), Secondary Clarifier, Sludge Drying Beds, Lagoon, Dual Media Filter, Activated carbon Filter (Copy of flow chart - Annexure 9)
17.	Waste water discharged (after treatment)(KLD)	As informed the unit discharges majority of the treated effluent for irrigation/storage in lagoon & rest treated effluent recycled to process. It was also informed that some quantity is also discharged to land/drain after meeting the BOD standard of 30 mg/l, if the same is not utilised for irrigation. Since the unit was not in operation sample could not be collected for verifying the compliance to norms.
18.	Mode of disposal of finally treated effluent:	
19.	Sludge disposal mode	Mixing with Press Mud and some qty. supplied to nearby growers on demand.

C: Information regarding Ferti- irrigation

20.	Details of treatment effluent before Ferti-irrigation	The final treated effluent after tertiary treatment sent to Pakka Lagoon from where it is pumped for nearby farmer's field through PVC and MS pipe line.
21.	Command area for irrigation (available land area)	As informed 133 Hectare area is available.
22.	System of transportation of treated effluent upto field	As per requirement of growers, the treated waste water is pumped through M.S & PVC pipe line for irrigation use in nearby farmers' fields.

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23.	Formal agreement with farmers for using treated effluent	Yes, industry has submitted irrigation plan to SPPCL vide letter dated 12.01.2016.
24.	Ground-water network, if any	Not available presently
25.	Storage facility available for treated effluent during low demand period, if any	Unit has provided a storage lagoon with capacity of 10000 KL.
D: Air Pollution and its Control		
26.	Sources of Air Pollution	100 TPH Boiler - Stack Height 60 Mtrs, Dia 3000MM, RCC. 90 TPH Boiler - Stack Height 60 Mtrs, Dia 3000MM, RCC.
27.	Type of Fuel used with consumption	Bagasse (82.76 T/Hr)
28.	APCS details ; Stack wise	Our above both the boilers are equipped with ESP (Electro static precipitator).
E: Details of Consent status and other Statutory compliances		
29.	Valid Consent to operate under section 25 of Water (Prevention and Control of Pollution) Act, 1974	CTO under the water act is valid up to 31.12.2019. Copy at Annexure 10.
30.	Valid Consent to operate under section 21 of Air (Prevention and Control of Pollution) Act, 1981	CTO under the water act is valid up to 31.12.2019. Copy at Annexure 11.
F. Details of On- line effluent monitoring system		
31.	Whether Online Continuous Effluent monitoring system provided	Unit has installed Online Monitoring System for PH, BOD, COD, TSS and flow and as informed the same shall be operational once the unit commences production.

F. Observations & Recommendations with respect to the unit:

1. The Sugar Mill was not in operation during the visit and as informed the crushing shall commence within 10 - 15 days and routine maintenance activities were being carried out.
2. The unit has provided an ETP of 1600 KLD capacity, which is located outside the unit premises and on the other side of the highway. The unit has laid closed pipeline for transporting effluent from the unit to the ETP.
3. It was observed that ETP was being stabilised and some readymade bacterial culture was being added to the aeration tank and the diffusers were found operational. During the visit the team did not it was observed that the unit was not discharging any effluent outside the premises.
4. The unit has obtained permission from CGWA for the extraction of fresh water.
5. Since the unit was not in operation and effluent was not being generated/discharged the team could not collect any effluent samples. As informed the unit discharges majority of the treated effluent for irrigation/storage in lagoon & rest treated effluent recycled to process. The unit has laid pipelines for transportation of treated effluent to nearby farms and has provided storage lagoon of 10000KL capacity for storing treated effluent.

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6. The unit shall adhere to the comprehensive irrigation management plan for utilisation of treated effluent from ETP in accordance with the notified treated irrigation protocol for sugar industries and ensure compliance of treated effluent loading rate for irrigation.
7. The unit shall also develop a ground water monitoring network/plan for assessing the impact of utilisation of treated effluent for irrigation.
8. The inspection team also collected one sample of Ground water from the hand pump (India Mark) near the outside drain adjacent to both the Sugar and Distillery units and the characteristics are summarized as under:

Sl. No.	Sampling Point	Parameters									
		pH	Conductivity	TDS	COD	Total Harness as CaCO ₃	Calcium	Chloride	Sulfate	Phosphate	Potassium
01	Hand pump near the adjacent drain - Depth 200 ft approx.	7.1	1560	1068	13	684	168	127	278	BDL	8

Note: All the concentrations are expressed in mg/l except pH.& Conductivity.

9. The analysis result indicates that the parameters are within the drinking water standards except for COD value of 13 mg/l. The result does not indicate contamination with respect to industrial discharge.
10. The relevant photographs taken during the visit are attached as **Annexure 12**.

Name & Designation of inspecting officials	Signature
1. Mr. Vivek K, Sc 'C', CPCB, Delhi	

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Annexure R-6

Item No. 06

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.823/2017

Vinit Kumar

Applicant(s)

Versus

M/s Sir Shadilal Distillery &
Chemical Works Pvt. Ltd. &Ors.

Respondent(s)

Date of hearing: 27.05.2019

CORAM:

**HON'BLE MR. JUSTICE RAGHUVENDRA S. RATHORE, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER**

For Applicant(s)

Mr. Rahul Choudhary and Mr.
Sharon Mathew, Advocates

For Respondent(s)

Mr. Mukesh K. Verma, Advocates
for State of UP
Ms. Pushpila Bisht, Advocate for
R-2
Mr. Shasah Saxena, Advocate for
Mr. Ardhendumauli Kr. Prasad,
Advocate for CGWA
Mr. Abhay Chattopadhyay,
Advocate for R-1
Mr. Rajkumar, Advocate for
CPCB
Mr. Ranjesh Kr. Sinha, Advocate
Mr. Daleep Dhyani, Advocate for
Mr. Pradeep Mishra Advocate for
UPPCB

ORDER

In this case the primary grievance raised by the applicant is in respect of the discharge of the industrial effluents and accordingly it has been prayed that immediate steps be directed to be taken by following such procedures as prescribed by Central Pollution Control Board and Uttar Pradesh State Pollution Control Board on

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24.02.2015 and 04.03.2015, against respondent nos.1 and 2.

After considering the controversy involved in the matter, Tribunal had directed for a joint inspection by Central Pollution Control Board and Uttar Pradesh State Pollution Control Board. In furtherance thereof and after conducting the inspection a report has been filed on 31.10.2018. As per the report, respondent no.1- M/s Sir Shadilal Distillery & Chemical Work Pvt. Ltd., was found that the unit was having the required system for achieving zero liquid discharge, as per the ZLD Plant. As regards the DSM Sugar, Mansurpur, it had been observed in the report that unit was found closed. Thereafter on 08.01.2019 the Tribunal had ordered UPPCB to inspect the site and submit a report. However, as at that time being off season for sugar industries, unit was found not in operation.

After considering the submissions made by the Learned Counsels for the parties and on perusal of the joint inspection report filed by the CPCB as well as UPPCB, we deem it proper to dispose of this application with the following directions:-

1. That CPCB as well as UPPCB shall jointly inspect the unit of M/s Sir Shadilal Distillery & Chemical Work Pvt. Ltd., bi-monthly from the date of this order till end of the year i.e. 31.12.2019.

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2. On any of the inspection, during the period, if irregularity or non compliance of the standards prescribed is found then the SPCB shall immediately close down the unit.
3. On commencement of the crushing season of sugar industries, the CPCB and UPPCB shall jointly inspect the unit of DSM Sugar in the first week of November, 2019 and in case it is found to be non-compliant then the same shall be immediately closed.
4. If the units are closed on account of being non-compliant and on removal of the deficiencies, the unit shall start operation, only after order of the Tribunal.

In view of the above the original application no.823/2017 stands disposed of, with no order as to cost.

Raghuvendra S. Rathore, JM

Dr.Satyawan Singh Garbyal, EM

May 27, 2019
JG

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Annexure R-7

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 206/2020

Vinit Kumar

Applicant(s)

Versus

M/s Sir Shadilal Distillery & Chemical
Works Pvt. Ltd. & Ors.

Respondent(s)

Date of hearing: 24.09.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant(s): Mr. Rahul Choudhary, Advocate

ORDER

1. Grievance in this application is that Respondent No. 1, M/s Sir Shadilal Distillery and Chemical Works is operating at Mansurpur, District Muzzafarnagar, U.P., in violation of environmental norms. There is violation of Environmental Clearance (EC) condition requiring Zero Liquid Discharge (ZLD) and setting up green belt. Concentrated untreated spent wash is being illegally stored. Closure order was issued by the Collector under the Water (Prevention and Control of Pollution) Act, 1974 but the State PCB suspended the same. The matter was earlier considered by this Tribunal on 27.05.2019 in O.A. 823/2017. The Tribunal directed joint inspection by the CPCB and the State PCB and if

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the unit was non-compliant, the unit was to be closed. However, the said order has not been complied with.

2. In view of above, before we consider the matter further, it will be appropriate to require a joint factual and action taken report from the CPCB and the State PCB within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

The applicant may furnish a set of papers to the CPCB and the State PCB and file an affidavit of service within one week.

A copy of this order be forwarded to the CPCB and the State PCB by e-mail for compliance.

List for further consideration on 08.01.2021.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Nagin Nanda, EM

September 24, 2020
Original Application No. 206/2020
SN

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Annexure R-8

Email : romuzaffarnagar@uppcb.in

दूरभाष : 0131-2438493



क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं०
Ref. No.

214/OA-16/Vinit Kumar v/s. M/s DSM Sugar/2021

दिनांक

Dated 24-6-21

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.- Compliance to the direction issued on 28.01.2021 by Hon'ble National Green Tribunal in O.A. No. 16/2021 Vinit Kumar Vs. M/s DSM Sugar Mills Ltd. And Ors.

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Joint Committee Report of CPCB and UPPCB in compliance of the order issued on 28.01.2021 by Hon'ble National Green Tribunal in O.A. No. 16/2021 Vinit Kumar Vs. M/s DSM Sugar Mills Ltd. And Ors.

Encl. : As above.

Yours faithfully

Ankit Singh
(Ankit Singh)
Regional Officer

Copy to :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
4. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

Ankit Singh
Regional Officer

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Joint Inspection Report
(09.03.2021)

of

M/s DSM Sugar Mansurpur, (A unit of Dhampur Sugar Mills
Ltd.), P.O.- Mansurpur, District-Muzaffarnagar- 251203,
Uttar Pradesh

In the Matter Of
Vinit Kumar Vs M/s DSM Sugar Mills Ltd. And Ors.
In O.A. No. 16/2021

-Prepared by-
The Joint Committee of CPCB & UPPCB

Constituted by
Hon'ble National Green Tribunal
(Order dated 28th January, 2021)

Per

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A signature on the left and "wipul 2" on the right.

JOINT INSPECTION REPORT OF DSM SUGAR MANSURPUR, (A UNIT OF DHAMPUR SUGAR MILLS LTD.), P.O.- MANSURPUR, DISTRICT- MUZAFFARNAGAR- 251203, U.P. ON 09.03.2021 IN COMPLIANCE TO DIRECTION ISSUED BY HON'BLE NATIONAL GREEN TRIBUNAL IN O.A. NO. 16/2021, IN THE MATTER OF VINIT KUMAR VS M/S DSM SUGAR MILLS LTD. AND ORS. - REG.

1.0 Background

Hon'ble NGT vide order dated 23.01.2021 in the matter of Vinit Kumar Vs M/s DSM Sugar Mills Ltd. And Ors. in O.A. No. 16/2021 had directed following:

".. let a joint Committee of the CPCB and the State PCB ascertain facts and take such as may be called for in exercise of their statutory powers, following due process and furnish a factual and action taken report in the matter within two months by e-mail at ndt@nlt.gov.in preferably in the form of searchable PDF/OCR support PDF. The state PCB will be the nodal agency for coordination and compliance".

2.0 Inspection of M/s DSM Sugar, Mansurpur (A unit of Dhampur Sugar Mills Pvt. Ltd.), P.O- Mansurpur, District- Muzaffarnagar U.P. on 09.03.2021 by Joint team of officials from CPCB and Regional Office, UPPCB, Muzaffarnagar.

In compliance to the aforesaid direction, a joint team of officials from Central Pollution Control Board, Delhi and Regional Office, Muzaffarnagar, Uttar Pradesh Pollution Control Board (UPPCB) visited the unit M/s DSM Sugar, Mansurpur (A unit of Dhampur Sugar Mills Pvt. Ltd.), P.O- Mansurpur, District- Muzaffarnagar U.P. ("hereafter referred as the Unit") premise and surveyed the drain along the boundary wall of sugar mill near railway track till the interior locations as well as Gram Sabha Pond and along the NH-58 to trace any bypass, effluent discharge point in the drain on 09.03.2021.

- During inspection, the team found a drain inside the unit near bagasse storage area, which contains black colored waste water. The samples were collected for further physico-chemical analysis (Pic-22). Sample analysis result is at Table- 1.
- The team has surveyed the boundary of the unit up to the interior locations up to a nearby distillery unit. During survey, a drain of waste water was observed behind the unit, near railway track along the boundary of the unit (Pic-2). Few outlets were also found opened towards the drain (Pic-31). The sample were collected by the team for physico-chemical analysis. Sample analysis result is at Table- 1.
- The team followed the drain flowing towards backside of the ETP towards Gram Sabha Pond and samples were collected from the Pond for the analysis (Pic-32). Further this drain meets the Mansurpur drain at NH 58 at downstream location of the unit, where the sewage from Mansurpur area also combines. The samples

for analysis were collected by the team from Mansurpur drain at NH 58 at downstream location (Pic-1).

- The joint team tried to survey the Mansurpur drain at NH 58 up to the confluence of River Kali west, however due to unapproachability to the confluence point, the sample was also collected 1 km before the point (Pic-33).

2.1 The analysis results of the drain samples collected from various locations are shown in Table I.

Table I. Analysis results of samples collected from Drain inside unit near bagasse storage, Drain behind unit near railway track, Downstream of Mansurpur drain, Drain near Kali River and Gram Sabha Pond After ETP.

Parameters, mg/l except pH, Color in Hazen and Conductivity in $\mu\text{mho/cm}$							
Sample Analysis	pH	COD	BOD	TSS	TD S	Phos phate	Ammoni a
Drain located within unit's premises near bagasse storage	7.0	1357	563	222	3744	3.37	-
Drain behind unit near railway track	7.3	737	307	92	3964	3.65	-
Gram Sabha Pond After ETP	5.4	1110	597	205	1708	1.45	2.3
Downstream of Mansurpur drain at NH-58	6.0	1210	571	382	1376	2.36	14
Drain near Kali River	7.2	704	254	420	1232	2.82	29
<i>Notified standards for land disposal</i>	5.5 to 8.5	250	100	100	2100	-	-

The above analysis results of the drain samples collected from various locations depict the following:

- The analysis results of the *Gram Sabha pond* show pH= 5.4, COD= 1110 mg/l, BOD= 597 mg/l, TSS= 205 mg/l, TDS= 1708 mg/l and Ammonia= 2.3 mg/l which indicates th characteristics of untreated/partially treated effluent and the presence of ammonia indicates presence of domestic sewage.

- The analysis results of the *Downstream of Mansurpur drain at NH-58* show pH= 6.0, COD= 1210 mg/l, BOD= 571 mg/l, TSS= 382 mg/l, TDS= 1376 mg/l and Ammonia= 14 mg/l which indicates the characteristics of untreated/partially treated industrial effluent mixed with domestic sewage.
- The analysis results of the *Drain near Kali River* show pH= 7.2, COD= 704 mg/l, BOD= 254 mg/l, TSS= 420 mg/l, TDS= 1232 mg/l and Ammonia= 29 mg/l which indicates the characteristics of domestic sewage.

Raw water


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3.0 INSPECTION REPORT OF M/S DSM SUGAR MANSURPUR, (A UNIT OF DHAMPUR SUGAR MILLS LTD.), P.O.- MANSURPUR, DISTRICT- MUZAFFARNAGAR- 251203, U.P.

A. GENERAL INFORMATION

1.	Date of Inspection:	09.03.2021
2.	Name of the unit with complete postal address	M/s DSM Sugar, Mansurpur (A unit of Dhampur Sugar Mills Pvt. Ltd.), P.O.- Mansurpur, District- Muzaffarnagar-251203, Uttar Pradesh
3.	Spatial Co-ordinates Latitude and longitude (in Decimal format only)	29.350839 77.718140
4.	Standalone/ integrated (with co-generation) Sugar/ sugar refinery	Sugar Refinery
5.	Year of commissioning	1988
6.	License capacity of sugar Mill (TCD)	7000 TCD
7.	Average actual crush rate (TCD)	7196 TCD (Avg. value as per Form RT7(C) for the month of Oct-20, Nov-20, Dec-20, Jan-21, Feb-21 and Daily Manufacturing Report (DMR) for the month of Mar-21)
8.	Consent status& its Validity with date (Expired/ Applied for renewal/ First time applied/ Never applied) a. Air Consent b. Water consent c. Hazardous Waste Authorization	Air Consent valid up to 31.12.2024 (Annexure-I) Water consent valid up to 31.12.2024 (Annexure-II) Hazardous Waste Authorization valid up to 19.02.2022 (Annexure-III)
9.	NOC from CGWA & its Validity with date (Expired/ Applied for renewal/ First time applied/ Never applied)	CGWA NOC Expired on 07.06.2020 Applied for renewal on 16.04.2020 (Annexure-IV)
10.	Start period of crushing season 2020-21	29.10.2020
11.	Operational status during visit (operational/ closed/ temporary closed/ permanent closed)	Operational
12.	Name of contact person	Designation Contact No & E- mail

Sh. Arvind Kumar Dixit	Unit Head	Contact No- 9837894078
Sh. Pawan Kumar Sharma	ACM-Admin	Contact No- 9837894102
Sh. Prabhat Kumar	ETP Incharge	Contact No- 9528028506 Email- prabhatkumar@dhampur.com

B. OPERATIONAL STATUS

S.No.	Particulars																											
1.	Sources of fresh water																											
	a. Bore well	Bore well- 03 (one was operational, 02 was standby) 1. Bore well-I= Flow=0.0 m ³ /hr Σ=192648.9 m ³ 2. Bore well-II= Flow=0.0 m ³ /hr Σ=290223 m ³ 3. Bore well-III= Flow=103.1 m ³ /hr Σ=35989.9 m ³																										
	b. Flow meter Installation at wells	Yes																										
	c. Reading of Flow Meter during visit	Yes																										
	d. Any Logbook maintained	Yes																										
	e. Quantity of water withdrawal(KLD)	<table border="1"> <thead> <tr> <th rowspan="3">Bore-well No.</th> <th colspan="3">Month wise fresh water abstraction (KLD)</th> </tr> <tr> <th colspan="3">(As per logbook data from 1st Feb-21 to 9th Mar-21)</th> </tr> <tr> <th>Feb-21</th> <th>Mar-21</th> <th>Total Average (KLD)</th> </tr> </thead> <tbody> <tr> <td>Bore-well-I</td> <td>0</td> <td>0</td> <td>0</td> </tr> <tr> <td>Bore-well-II</td> <td>738</td> <td>559</td> <td>1297</td> </tr> <tr> <td>Bore-well-III</td> <td>256</td> <td>304</td> <td>340</td> </tr> <tr> <td>Total</td> <td>974</td> <td>663</td> <td>1637</td> </tr> </tbody> </table>	Bore-well No.	Month wise fresh water abstraction (KLD)			(As per logbook data from 1 st Feb-21 to 9 th Mar-21)			Feb-21	Mar-21	Total Average (KLD)	Bore-well-I	0	0	0	Bore-well-II	738	559	1297	Bore-well-III	256	304	340	Total	974	663	1637
Bore-well No.	Month wise fresh water abstraction (KLD)																											
	(As per logbook data from 1 st Feb-21 to 9 th Mar-21)																											
	Feb-21	Mar-21	Total Average (KLD)																									
Bore-well-I	0	0	0																									
Bore-well-II	738	559	1297																									
Bore-well-III	256	304	340																									
Total	974	663	1637																									
2.	Fresh water consumption (KLD)																											
	a. Sugar plant																											
	b. co-generation	1637 KLD (As per logbook data from 1 st Feb-21 to 9 th Mar-21)																										
	c. Residential etc.																											
	d. Total fresh water Consumption (m ³ /hr)	1637 KLD (As per logbook data from 1 st Feb-21 to 9 th Mar-21)																										
	e. Log book maintained (Yes/ No) If any, details to be collected	Yes																										
3.	Details of Hot & Cold water recycling system	Number	Capacity																									

(Yes/No.)		
a. Details of Hot water UGR.	01	225 m ³
b. Cold water UGR and cooling towers	01	150 m ³
c. Hot water- Location of flow meter & its Installation (Yes/No)	Flow meter (Yes/No)	Flow meter reading
1. Imbibition water at mills	Yes	Flow=156.70 m ³ /hr Σ=2420853.09 m ³
2. Filter cake wash water at rotary vacuum filter	Yes	Flow=12.17 m ³ /hr Σ=81781.2 m ³
3. Wash water at Centrifugal	Yes	Flow=8.211 m ³ /hr Σ=41851.0 m ³
d. Cold water -Location of flow meter & its Installation.		
1. Power turbine cooling	Yes	Flow=2.07 m ³ /hr Σ=27878.16 m ³
2. Mills, fibrizer bearing, pumps cooling	Recycle	
3. Cooling tower of co-generation	Yes	Σ=27930.0 m ³
4. B and C massecuite cooling	Recycle	Flow=11.91 m ³ /hr Σ=38220.0 m ³
5. Final molasses cooling	Recycle	
6. Make water for shortfall at any point operation including spray pond/process cooling tower.	Flow meter purchased & under installation	
7. Cleaning and human requirements including lab requirements	Yes	
4. Waste water (effluent generation (KLD))		
a. Cooling tower over flow	Effluent generation as per log book from 1 st Feb-2021 to 9 th Mar-2021): Cooling tower over flow= 263.32 KLD Mills house= 43.51 KLD, Boiling house (Refinery effluent generation-580.95+ EVP body cleaning)- 124.68 KLD= 705.62 KLD	
b. Mills, boiling house, D.M./ R.O. Plant boilers etc.		
c. Co-generation		

		Co-gen Cooling Tower= 38.22 KLD	
	d. IER wash water generation.	Flow=8.6 m ³ /hr= 206.88 KLD Σ=265921.2 m ³	
	e. Brine solution reject after regeneration (for refine sugar)	Brine solution reject transferred to Brine Recovery System, which is 90% recovered and 10% Brine solution reject is being used to spray on Bagasse.	
	f. Brine reject from brine recovery system		
	h. Common/ total effluent generation	1257.55 KLD	
5.	Waste water effluent generation, Liter/ton of cane	174.75 Liter/ton	
6.	Details of Flow meters	Flow meter (Yes/No)	Quantity of water (KLD)
	a. Outlet of mill house and boiling house.	Yes Mills house: Flow=2.1 m ³ /hr= Σ=1153797 m ³ Boiling house Flow=1.2 m ³ /hr= Σ=71211.1 m ³	Mills house= 43.51 KLD, Boiling house = 705.62 KLD (As per log book from 1 st Feb-2021 to 9 th Mar-2021)
	b. Outlet of cooling tower over flow	Yes, Flow=11.5 m ³ /hr Σ=18616.5 m ³	Cooling tower over flow= 263.32 KLD (As per log book from 1 st Feb-2021 to 9 th Mar-2021)
	c. At ETP outlet	Yes, Flow=40.8 m ³ /hr Σ=0.0 m ³	1208.38 KLD (As per log book from 17 th Feb-2021 to 9 th Mar-2021)
	d. At ETP Inlet	Yes, Flow=29.97 m ³ /hr Σ=547719 m ³	1257.55 KLD (As per log book from 1 st Feb-2021 to 9 th Mar-2021)
	e. Other places of effluent generation	No	
7.	Details of tube cleaning method adopted (chemical/ hydrojet/ any other appropriate method if any), provide details	Yes Chemical- Caustic Soda	

8.	Availability of Hazardous tank to collect wash water generated during chemical/Mechanical cleaning of evaporator tubes. (Yes/No), if Yes give Details.	Yes, 02 nos. hazardous tank of capacity 37m ³ each	
9.	Total waste water (effluent) generation, (Liters/ton of cane)	174.75 Liter/ton	
10.	Condensate polishing system adopted by the factory (for boilers >45 kg/cm ² steam pressure)	Under construction	
	If yes, then provide the details of condensate polishing system	Capacity-22 m ³ /hrs	
11.	Construction of small pits with smooth inner surface with ceramic tiles near to boiler feed pumps, condensate pumps, Injection pumps and RVF vacuum to collect gland cooling water	No leakage from pumps, Recycled to cooling tower mechanically.	
12.	Aeration in equalization tank	Yes, (Dimension of AT)- 49mx12mx4.5m) No. of diffuser- 440	
13.	Type of aeration in aeration tank Diffused/ surface/ any other	Diffused aeration	
14.	Tertiary treatment, give details	Yes, Activated Carbon Filter (ACF) & Dual Media Filter (DMF) - 9.81 m ³ each	
15.	Schematic diagram of ETP	Oil skimmer & Bar screen chamber → Receiving tank → Oil & Grease trap → Chemical mixing tank → Equalization tank → Primary Clarifier → Aeration tank → Secondary Clarifier → Dual media filter → Activated Carbon Filter → Polishing tank → Lagoon	
16.	Treatment capacity of ETP (KLD)	840 KLD	
17.	Retention time (Min/hr)	Retention Time/Contact Time (Mentioned in CPCB charter)	As per Industry
	1. Bar screen Chamber	30 minutes	36 minutes
	2. Oil & grease tank	45 minutes	37 minutes
	3. Equalization tank with aeration	6 hrs	12 hrs 30 minutes
	4. Primary Clarifier	5-6 hrs	7 hrs 18 minutes
	5. Aeration tank	24-28 hrs	30 hrs 18

			minutes
	6. Secondary Clarifier	7-8 hrs	7 hrs 18 minutes
	7. Multi grade filter	20-25 minutes	1 hr 10 minutes
	8. Activated carbon filter	20-25 minutes	1 hr 10 minutes
	9. Sludge drying bed	Not <0.03 m ³ per ton of cane	170 m ³
	10. Centrifuge	-	
18.	Any further treatment after ETP	No	
19.	Brief processing details (flow chart)	Yes, attached as Annexure-V	
20.	Number of Piezometric wells available in the unit premises: 2 (latitude - 29.030003, Longitude - 78.990248, water level reading - 9.95 m at 24.58°C)		
21.	Storage of treated Effluent		
	a. No. & size of lagoons	No. of lagoon= 01, Size= 10000 m ³	
	b. Retention time	15 days as per sugar charter	
	c. Lagoon type- permeable/impermeable	Impermeable	
22.	Sludge Handling Process: Yes		
	a. Sludge Drying Process	Four sludge drying bed available for drying process	
	b. Final Disposal of Sludge	Sludge after drying mixed with fly ash & press mud to form bio-manure & distributed free of cost to sugar cane growers	
	d. Whether mechanical sludge handling system installed	Filter press installed	
23.	Any Hazardous Substances (Yes/No), if yes, give details. (Quantity & way of Disposal)	Yes, Way of Disposal- used/ spent oil or wastes/ residues containing oil mixed with bagasse & burnt in boiler Quantity- 1.04 kg/day (Avg. quantity from 1 st Nov-20 to 9 th Mar-21)	
24.	Manpower employed for ETP operation & maintenance.	10 (01 Manager, 01 Sr. Officer, 01 Chemist, 03 Operator, 04 Helper)	

25.	Details of irrigation system & treated effluent used quantity	The unit facilitated pipeline around the boundary wall of ETP for irrigation to nearby farmers' fields.
	1. Own land area for irrigation (Yes/No),	Yes, 36 acre
	2. Farmer land area and their agreement (Yes/No),	Yes, Farmer's agreement provided
	3. Net effluent generation left for irrigation (KLD)	Treated water storage lagoon (10000 m ³) having 15 days water holding capacity
	4. Flow meter to measure amount of water used for irrigation.	Not installed
	5. Distance of land Area from the Unit (Km)	01 Km
	6. Total Available Area (Hectare)	190 hectare
	7. Soil Texture of land (Sandy, Sandy loam, Loam, Clay loam, Clay)	Sandy loam
	8. Crop area under effluent application	190 hectare (30 hectare-Rabi crop and 160 hectare- Sugarcane)
26.	Color coding of pipelines for water distribution network	Yes Wastewater Tank - Yellow Treated Water Tank - Green MGF & ACF - Blue Freshwater/Recycled/ Cooling Tower - Blue
27.	Mode of disposal (route to reach Ganga)	Land disposal for irrigation to nearby farmers' fields through pipeline

4.0 OBSERVATIONS

1. The unit M/s Dhampur Sugar Mills Limited, Mansurpur, Muzzafarnagar, U.P. situated on N.H. - 58 in between Meerut & Muzaffarnagar, which was engaged in producing refined sugar by Defco Remelt Phospho Flotation process.
2. The unit is a refinery sugar unit and SO₂ gas cooling is not required, hence provision of separate Sulfur Recovery System (SRS) is not required.
3. The unit has installed Ion Exchange technology for decoloring sugar syrups. The Ion Exchange resin gets saturated/ exhausted after some usage and has to be regenerated. After the resin gets exhausted, the unit has re-generated resin using caustic brine solutions. As per the unit representative, 90% of Brine solution reject is recovered and rest 10% is being used to spray on Bagasse, however the same is not observed by the team on the day of inspection. The unit prepare fresh brine solution for every cycle in Ion Exchange Column (IER).

The team also observed a drain near bagasse storage area carrying dark colored effluent. Analysis result of sample collected from the drain shows pH= 7.0, COD= 1357 mg/l, BOD= 563 mg/l, TSS= 222 mg/l, TDS= 3744 mg/l. (Sample analysis result is at Table-I).

4. The unit was found operational with capacity of 7000 TCD and the ETP was also operational at the time of inspection.
5. The unit has 33 MW cogeneration power plant. The unit is having 02 Boilers of capacity 100 TPH & 90 TPH.
6. The unit has started its crushing season 2020-21 on 22nd October, 2020.
7. As per Daily Manufacturing Reports (DMRs) provided by the unit, it was observed that on the average actual crush rate (TCD) is 7196 TCD (Avg. value as per Form RT7(C) for the month of Oct-20, Nov-20, Dec-20, Jan-21, Feb-21 and Daily Manufacturing Report (DMR) for the month of Mar-21).
8. Unit is having valid Consent to Operate under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 (as amended) and Water under section 25/26 (Prevention & Control of Pollution) Act, 1974 (as amended) for discharge, both valid up to 31/12/2024.
9. The unit is also having valid Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for storage and disposal of hazardous wastes valid up to 19.02.2022.
10. The unit has provided log book for the generation of used oil, which is being mixed with bagasse and burnt in boiler. The average generated quantity of used oil is 1.04 kg/day, which comply the authorized quantity i.e. 5.0 kg/day. Following is the details of the hazardous waste generation by the unit:

Table 2. Details of the hazardous waste generation (used oil) by the unit (Avg. quantity from 1st Nov-20 to 9th Mar-21):

S.No.	Category of Hazardous Waste as per the Schedules I, II & III of these rules	Authorized mode of disposal or recycling or utilization or co-processing etc.	Quantity as per Authorization	Quantity generated
1	5.1 (used or spent oil)	Mixed with bagasse & burnt in boiler	5.0 kg/day	1.04 kg/day
2	5.2 (wastes or residues containing oil)			

11. The unit has not provided isolated area/spot for storage of scraps, empty drums of hazardous waste chemicals in the premises which was uncovered and not fenced, which is violation of the Authorization, however the location for storage of hazardous waste chemicals was made near to the bagasse storage area. As informed the unit is giving scraps and Hazardous wastes to third party (Bharat Oil & Waste Management Ltd.) for its disposal on

quarterly basis. The unit has also provided membership certificate with Bharat Oil & Waste Management Ltd (Membership No BOWML/K/3637/19) having expiry date of 10th December, 2021.

12. The unit is having ETP with treatment capacity of 840 KLD for treatment of effluent generated from various sections of sugar mill.
13. The ETP comprises of Oil skimmer & Bar screen chamber → Receiving tank → Oil & Grease trap → Chemical mixing tank → Equalization tank → Primary Clarifier → Aeration tank → Secondary Clarifier → Dual media filter → Activated Carbon Filter → Polishing tank → Lagoon.
14. The unit has installed flow-meter at main inlet channel (Flow- 29.97m³/hr, Totalizer 547719 m³) and outlet of ETP (Flow- 40.8 m³/hr, Totalizer 0.0 m³).
15. The unit is complying w.r.t. final treated effluent discharge volume norms as the treated effluent generation i.e. 174.752 Liter/ton of cane crushed as against norms of 200 Liter/ton of cane crushed.
16. The team has collected effluent samples from ETP inlet, outlet & various units of ETP and treated effluent storage lagoon including outlet of irrigation pipeline as well as Gram Sabha pond. The analysis result is placed in Table 3 below.

Table 3. Samples were collected from inlet, outlet & various units of ETP and treated effluent storage lagoon including outlet of irrigation pipeline as well as Gram Sabha pond.

Parameters, mg/l except pH, Color in Hazen and Conductivity in μ mho/cm										
Sample Analysis	Effluent flow rate (m ³ /hr)	pH	COD	BOD	TSS	TDS	Phosphate	Ammonia	Oil & Grease	MLSS/MLVSS
ETP Inlet	29.97	6.7	3798	1432	386	4776	2.96	10	BDL	-
Primary clarifier	-	10.9	1741	985	163	2444	0.05	-	-	-
ETP Aeration tank	-	-	-	-	-	-	-	-	-	MLSS=1208 MLVSS=1236
Secondary clarifier	-	7.3	392	106	251	760	0.06	-	-	-
ETP Outlet (After tertiary treatment)	40.8	7.4	105	36	62	268	0.05	1.1	BDL	-
Lagoon	-	8.0	35	7.6	22	812	0.33	-	-	-

Handwritten signature and initials

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Irrigation Pipeline	-	7.6	54	14	32	748	0.09	-	-	-
Cooling tower overflow	-	7.0	879	418	336	976	0.09	0.6	-	-
Values of OCEMS at 11:00 AM on 09.03.2021	-	7.0	102.2	15.77	13.95	-	-	-	-	-
Notified standards for land disposal	-	5.5 to 8.5	250	100	100	2100	-	-	10	-

17. The analysis results of sample collected from the ETP outlet (pH- 7.4, COD- 105 mg/l, BOD- 36 mg/l, TSS- 62 mg/l, TDS- 268 mg/l), indicates that the treated effluent from the ETP, is complying w.r.t. the notified standards for irrigation purpose i.e. pH- 5.5-8.5, COD- 250 mg/l, BOD- 100 mg/l, TSS- 100 mg/l, TDS- 2100 mg/l).
18. The unit has impervious lagoon having capacity of 10,000 m³ to store treated effluent. The treated water is pumped for irrigation to nearby farmer's field as per the demand through pipeline. The network of irrigation pipeline was observed around the boundary of ETP unit. The analysis results of sample collected from Lagoon (pH- 8.0, COD- 35 mg/l, BOD-7.6 mg/l, TSS- 22 mg/l, TDS- 812 mg/l) and Irrigation pipeline (pH- 7.0, COD- 54 mg/l, BOD-14 mg/l, TSS- 32 mg/l, TDS- 748 mg/l) indicates that the treated effluent from Lagoon and Irrigation pipeline are complying w.r.t. the notified standards for irrigation purpose i.e. pH- 5.5-8.5, COD- 250 mg/l, BOD- 100 mg/l, TSS- 100 mg/l, TDS- 2100 mg/l).
19. As per the Irrigation Management Plan, the Unit provided affidavit copy of 09 farmer's regarding use of treated effluent for irrigation in fields.
20. The unit has setup environmental laboratory and sufficient chemicals were found available for analysis of daily parameters. The unit has maintained the ETP log book for daily analysis of effluent parameter.
21. The unit has generated 224.9 quintal of ETP sludge as per record provided from 15.12.2020 to 28.02.2021. The unit has 08 nos. of sludge drying bed. The sludge is being used in agriculture field as organic manure after drying.
22. Boiler ash and press mud were observed to be collected separately in open area located 2.0 km far from the unit. Sludge after drying mixed with fly ash & press mud to form bio-manure & distributed free of cost to sugar cane growers.

23. The unit has installed Online Continuous Effluent Monitoring System (OCEMS). OCEMS reading w.r.t. pH- 7.56, COD- 10.22 mg/l, BOD- 15.77 mg/l and TSS- 13.62 mg/l were recorded during inspection. OCEMS is connected with CPCB/SPCB server.
24. The unit has two underground reservoirs (UGR) for hot water and cold water recirculation having capacities 225 m³ and 150 m³.
25. The team has observed noise emitted by pump operating in the mill during the inspection.
26. The unit has three bore-wells to meet the requirement of its fresh water consumption, which was located at different places within the premises for sugar unit as below:

Table 4: Co-ordinates of bore-wells installed at M/s DSM Sugar, Mansurpur, P.O.-Mansurpur, District- Muzaffarnagar

Bore-well Details			
Sr. No.	Bore-well No.	Coordinates	
		Latitude	Latitude
1	Bore-well No. 1	29.350920	77.716861
2	Bore-well No. 2	29.354486	77.715439
3	Bore-well No. 3	29.350471	77.71716807

27. The unit is having permission to abstract 2000 m³/day of groundwater from three existing bore-wells as per No Objection Certificate (NOC) from Central Ground Water Authority (CGWA) for ground water abstraction, which has expired on 07.06.2020. However the unit has provided application for renewal of NOC from Ground Water Department, Uttar Pradesh and it is observed that the unit has abstracted 1637 m³/day fresh water from existing bore-well, which is under permitted value. The month wise details of fresh water abstraction from 1st February, 2021 to 9th March, 2021 is given in Table- 5.

Table- 5. Month wise details of fresh water abstraction (from 1st Feb-2021 to 9th Mar-2021).

S. No.	Bore-well No.	Month wise fresh water abstraction (KLD)		
		(As per logbook data from 1 st Feb-21 to 9 th Mar-21)		
		Feb-21	Mar-21	Total Average (KLD)
1	Bore-well No. I	0	0	0
2	Bore-well No. II	738	359	1297
3	Bore-well No. III	236	104	340
Total		974	663	1637

28. The unit has two piezometers well in the unit premises (Pic no – 17 and 18).

Table 6: Piezometers locations

S. No.	Piezometer	Location	Water Level (meter)	Latitude	Longitude
1	Piezometer No. 1	Inside the unit premises near molasses tank	9.95	29.352207	77.719309
2	Piezometer No. 2	Near administrative cane department	8.19	29.354742	77.716606

29. Ground water sample were collected from bore-well-03, installed in the unit premises and Hand-pump located outside the unit. The analysis results of the sample are placed in Table-7 below:

Table-7. Groundwater Analysis Report- Quality of Groundwater is compared with Bureau of Indian Standard (BIS) DRINKING WATER – SPECIFICATION (Second Revision) IS 10500: 2012.

Parameters, mg/l except pH, Color in Hazen				
Samplin g Point	Borewell-03 in unit premises	Ground Water Sample from Hand-pump	Drinking water standards (BIS) (Second Revision) IS 10500: 2012 (Acceptable limit)	Drinking water standards (BIS) (Second Revision) IS 10500: 2012 (Permissible limit in the absence of alternate source)
Depth			---	---
pH	7.6	7.5	6.5-8.5	6.5-8.5
COD	BDL	BDL	---	---
Total Hardness	243	285	200	600
Total Alkalinit y	245	316	200	400
Sulfate (SO ₄)	07	16	200	400
Phosphat e	0.05	0.05	---	---
As	BDL	BDL	0.01	0.05
Cd	BDL	BDL	0.003	---
Co	BDL	BDL	---	---
Cr	BDL	BDL	0.05	NR*
Cu	BDL	BDL	0.05	1.5
Fe	0.04	1.06	0.3	NR*
Mn	0.02	0.05	0.1	0.3
Ni	BDL	BDL	0.02	NR*

Pb	BDL	BDL	0.01	NR*
Sb	BDL	BDL	---	---
Se	BDL	BDL	0.01	NR*
V	BDL	BDL	---	---
Zn	0.02	0.09	5	15
NR*=No Relaxation				

30. The analysis results of Groundwater samples, collected from bore-well-03, located inside the unit premises shows complying results as per acceptable limit of Drinking Water Standards (BIS) IS 10500:2012 for pH- 7.6, COD- BDL, Total hardness- 243 mg/l, Total-alkalinity- 245 mg/l, SO₄⁻ - 7 mg/l and Phosphate - 0.05 mg/l. The analysis for heavy metal are complying w.r.t. the BIS standards.

31. Similarly, analysis results of sample collected from Hand-pump outside the unit premises shows pH- 7.5, COD- BDL, Total Hardness- 285 mg/l, Total alkalinity- 316 mg/l, SO₄⁻ - 16 mg/l and Phosphate- 0.05 mg/l, which are complying as per acceptable limit of Drinking Water Standards (BIS) IS 10500:2012. however, the analysis for heavy metal are complying w.r.t. the BIS standards except Fe is found 1.06 mg/l against the Standard of 0.3 mg/l.

32. The unit has installed Sewage Treatment Plant (STP) having capacity of 120KLPD, which is based on MBBR technology for the treatment of domestic waste water generated from its residential colony having population around 200 to 250 people.

33. The 120 KLPD STP is comprised of Old equalization tank → Bar screen (0.5mx0.5m) → Oil skimmer power-0.5HP → Equalization tank (5mx4mx3m) → CT (2.2mx1.5mx3m) → MBBR-1 (2.2mx2.3mx3m) → MBBR-2 (2.2mx2.3mx3m) → TS (2.mx2.2mx3m) → Chlorine contact tank (2.2mx1.5mx3m) → Water break tank (2.5mx2.5mx3m) → Dual media filter (0.8mx1.8m) → ACF (1mx1.8m).

34. The team has collected sample from inlet and outlet of STP for physico-chemical analysis. The analysis results of STP outlet (pH- 7.8, COD- 34 mg/l, BOD- 5.5 mg/l, TSS- 17 mg/l, TDS- 128 mg/l) are complying w.r.t. the notified effluent discharge norms as per NGT order dated 30.04.2019. The results are shown in Table 8 below:

Table 8. Analysis results of sample collected from STP inlet and outlet.

Parameters, mg/l except pH, Color in Hazen and Conductivity in µmho/cm								
Sample Analysis	pH	COD	BOD	TSS	TDS	Phosphate	Ammonia	O & G
STP Inlet	7.1	218	51	134	388	1.77	10	BDL
STP Outlet	7.8	34	5.5	17	128	1.91	-	BDL
Notified effluent discharge norms as	5.5-9.0	50	10	20	-	1.0	-	-

TRUE COPY

per NGT order dated 30.04.2019							
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5.0 CONCLUSION:

1. The unit has installed Ion Exchange technology for decoloring sugar syrups. 90% of Brine solution reject is recovered and rest 10% is being used to spray on Bagasse, however the same is not observed by the team on the day of inspection. The team observed a drain carrying dark colored effluent with high COD and BOD values at the backside of refinery near bagasse storage area.
2. The analysis of samples collected from drain located within premises of the unit near bagasse storage (pH- 7.0, COD- 1357 mg/l, BOD- 563 mg/l, TSS- 222 mg/l, TDS- 3744 mg/l), Gram Sabha Pond (acidic pH- 5.4, COD- 1110 mg/l, BOD- 597 mg/l, TSS- 205 mg/l, Ammonia- 2.3 mg/l) and Downstream of Mansurpur drain at NH-58 (pH- 6.0, COD- 1210 mg/l, BOD- 571 mg/l, TSS- 382 mg/l, TDS- 1376 mg/l, Ammonia- 14) clearly indicate the characteristics of Industrial effluent mixed with domestic sewage. As per Daily Manufacturing Reports (DMRs) provided by the unit, the average actual crush rate (TCD) is 7196 TCD (Avg. value as per Form RT7(C) for the month of Oct-20, Nov-20, Dec-20, Jan-21, Feb-21 and Daily Manufacturing Report (DMR) for the month of Mar-21), which is more than consented capacity of 7000 TCD.
3. The unit has not provided isolated area/spot for storage of scraps, empty drums of hazardous waste chemicals in the premises which was uncovered and not fenced, which is violation of the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for storage and disposal of hazardous wastes.
4. Rotation speed of Oil and Skimmer seems too high, which fails to remove floating oil and grease from effluent.
5. The analysis results of sample collected from the ETP outlet (pH- 7.4, COD- 105 mg/l, BOD- 36 mg/l, TSS- 62 mg/l, TDS- 268 mg/l), Lagoon (pH- 8.0, COD- 35 mg/l, BOD- 7.6 mg/l, TSS- 22 mg/l, TDS- 812 mg/l) and Irrigation pipeline (pH- 7.0, COD- 54 mg/l, BOD- 14 mg/l, TSS- 32 mg/l, TDS- 748 mg/l) are complying w.r.t. the notified standards for land disposal (pH- 5.5-8.5, COD- 250 mg/l, BOD- 100 mg/l, TSS- 100 mg/l, TDS- 2100 mg/l).
6. The unit has applied for renewal of CGWA permission on 16.04.2020 as previous is expired on 07.06.2020 for ground water abstraction from three existing bore-wells. The unit has provided application for renewal of NOC from Ground Water Department, Uttar Pradesh. The unit has abstracted 1637 m³/day fresh water from existing bore-well, which is under permitted value.
7. The analysis results of Groundwater samples, collected from bore-well-03, located inside the unit premises shows results which are within the acceptable limit of Drinking Water Standards (BIS) IS 10500:2012 for pH- 7.6, COD- BDL, Total hardness- 243 mg/l, Total alkalinity- 245 mg/l, SO₄- - 7 mg/l and

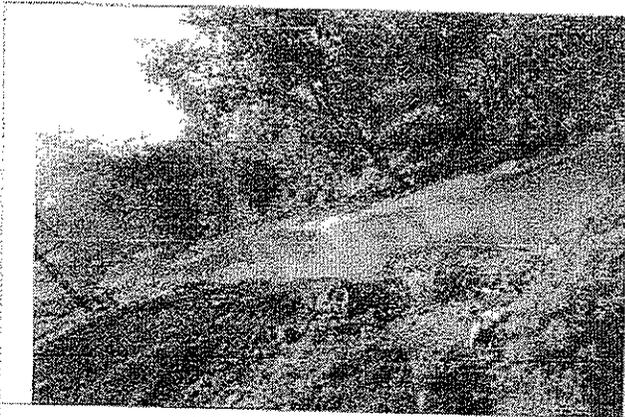
- Phosphate- 0.05 mg/l. The analysis for heavy metal are complying w.r.t. the BIS standards.
8. The analysis results of sample collected from Hand-pump outside the unit premises shows that Fe is found 1.06 mg/l against the BIS except Standard of 0.3 mg/l.
 9. The unit has not installed flow meter to measure amount of treated effluent used for irrigation purpose.
 10. The unit has installed Sewage Treatment Plant (STP) having capacity of 120KLPD, which is based on MBBR technology for the treatment of domestic waste water generated from its residential colony having population around 200 to 250 people and the samples collected from inlet and outlet of STP for physico-chemical analysis. The analysis results of STP outlet (pH- 7.8, COD- 34 mg/l, BOD- 5.5 mg/l, TSS- 17 mg/l, TDS- 128 mg/l) are complying w.r.t. the notified standards for land disposal

6.0 RECOMMENDATIONS:

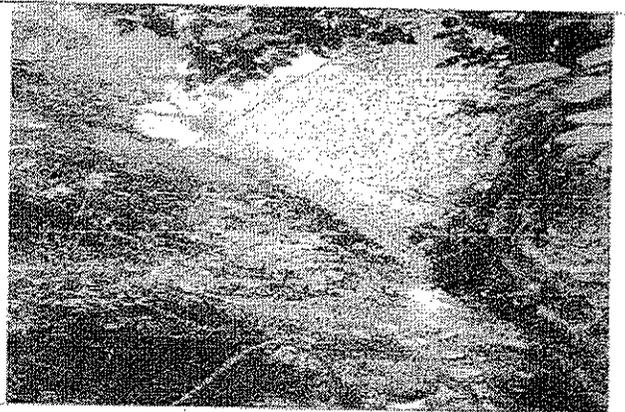
1. The unit shall dismantle all the pipelines/ opening from the boundary wall of the unit towards the outside drain surrounding the mill.
2. The unit shall optimize the rotation speed of Oil and Skimmer for proper removal of floating oil and grease from effluent.
3. The unit shall stop discharge/seepage of untreated/partially treated effluent in the surrounding drain as well as in Gram Sabha Pond.
4. The unit shall maintain and limit its crushing operations as per the consented capacity of 7000 TCD.
5. The unit shall establish an isolated area/spot with well concreted surface, covered ceiling and proper fencing exclusively for the storage of scraps, empty drums of hazardous waste chemicals in the premises.
6. The unit shall maintain the proper documents w.r.t. the scraps and wastes which is being handed over to the third party for the disposal and follow the specific conditions of Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for storage and disposal of hazardous wastes.
7. The unit shall install flow meter to measure amount of treated effluent used for irrigation purpose.
8. The unit shall maintain the MLSS value and MLVSS/MLSS ratio in the aeration tank for proper microbial activity to reduce the organic load in the effluent. The unit shall analyze samples from aeration tank periodically to analyze the MLVSS/MLSS ratio.
9. The unit shall maintain the acoustic enclosures to operate pumps in the unit premises to reduce the noise pollution.

Handwritten signatures and initials

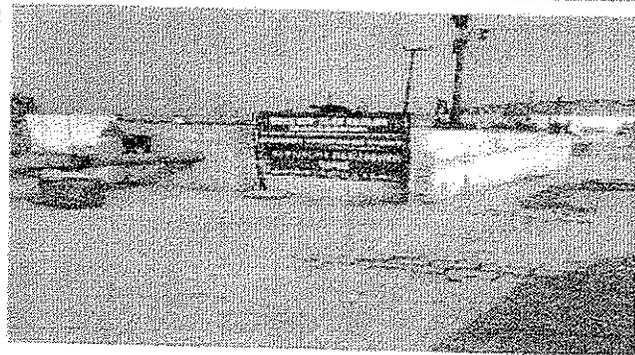
7.0 PHOTOGRAPHS



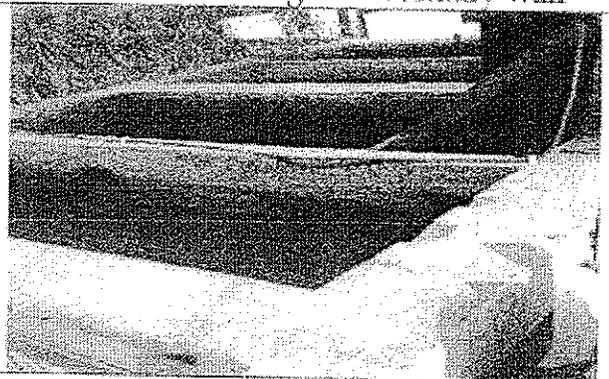
1. Mansurpur drain at NH-58



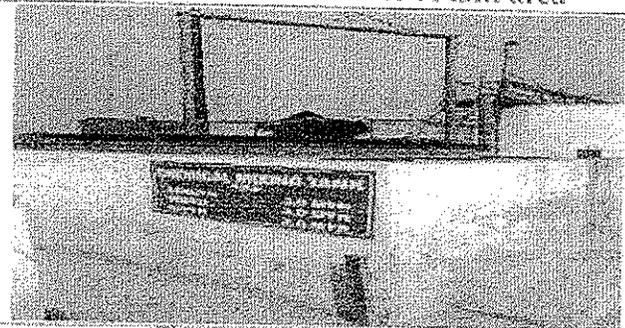
2. Drain along the boundary wall



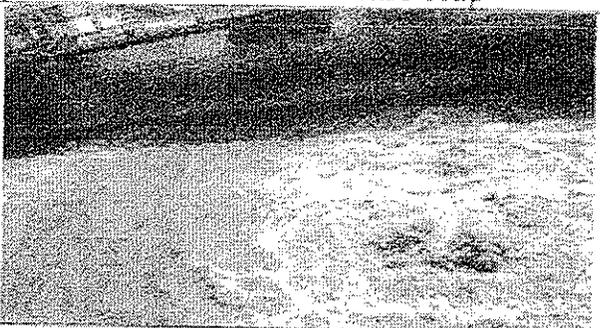
3. Effluent Treatment Plant area



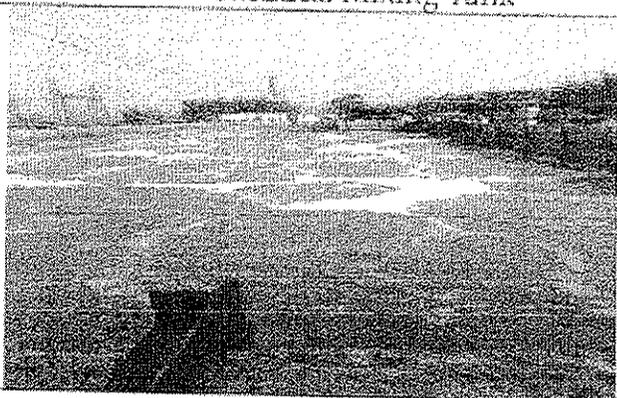
4. Oil and Grease Trap



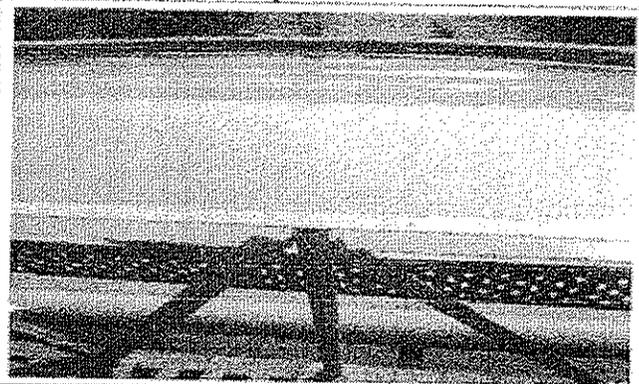
5. Chemical Mixing Tank



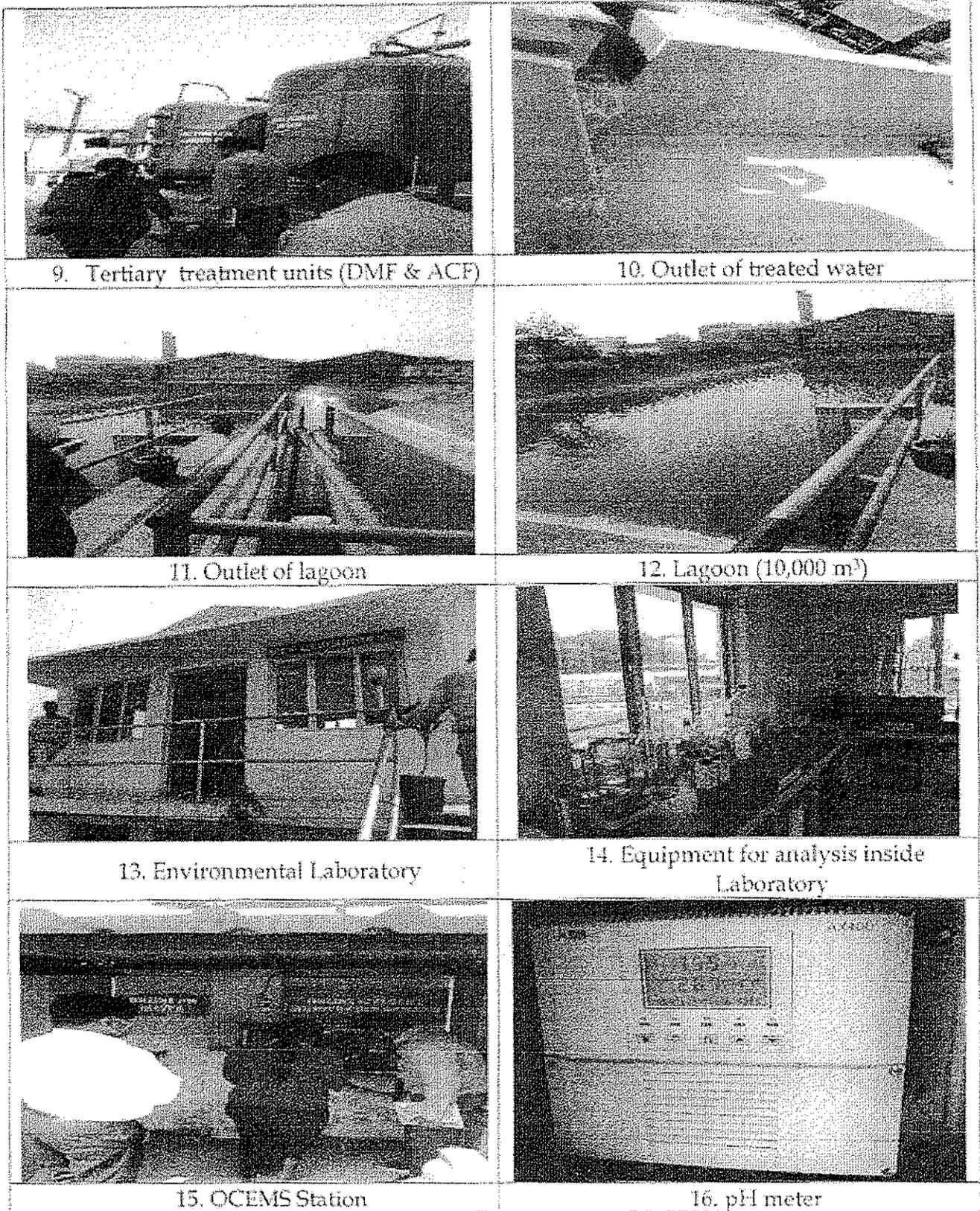
6. Equalization Tank



7. Aeration tank



8. Primary Clarifier



Pls. refer

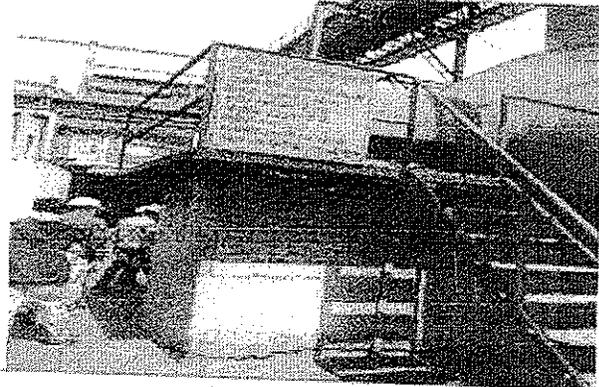
TRUE COPY



17. Piezometer No. 1



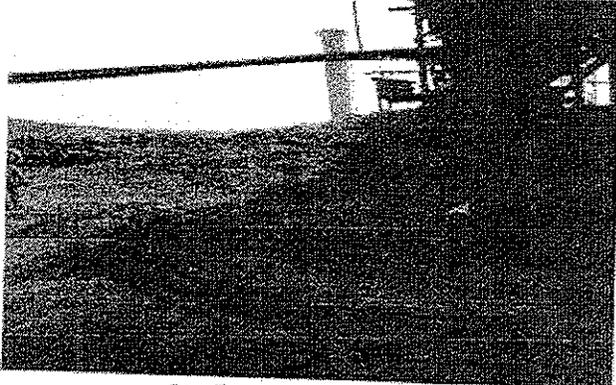
18. Display of Piezometer No. 2



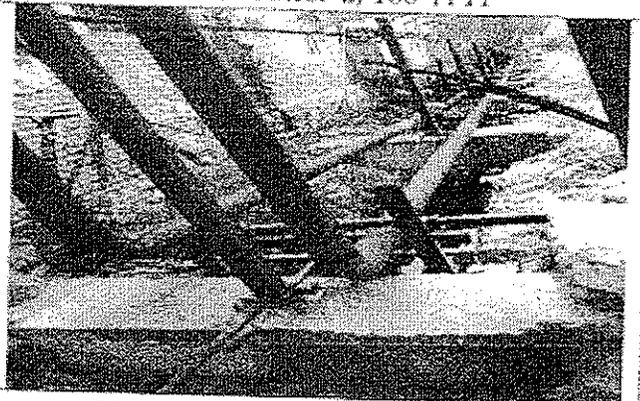
19. Boiler-1, 90 TPH



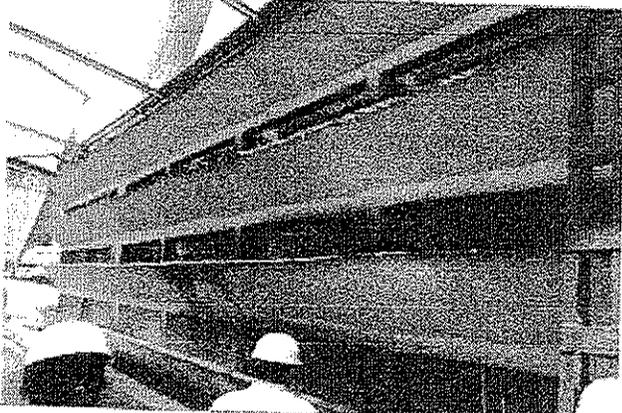
20. Boiler-2, 100 TPH



21. Bagasse storage area



22. Drain near Bagasse storage area



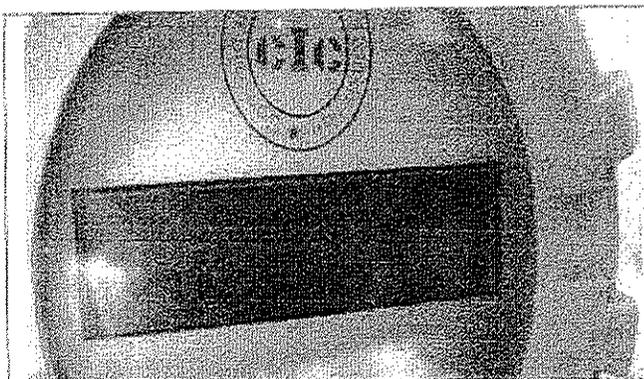
23. Cooling tower



24. Press mud yard

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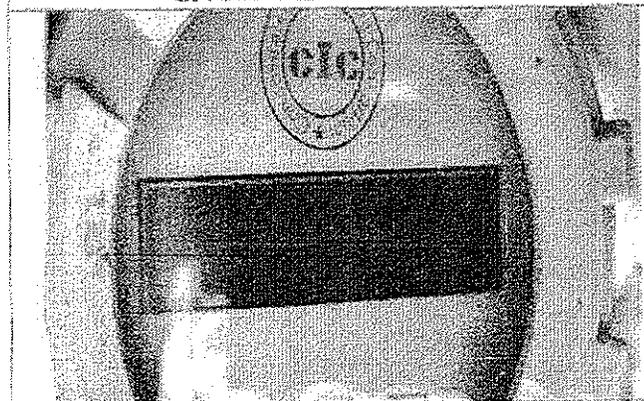
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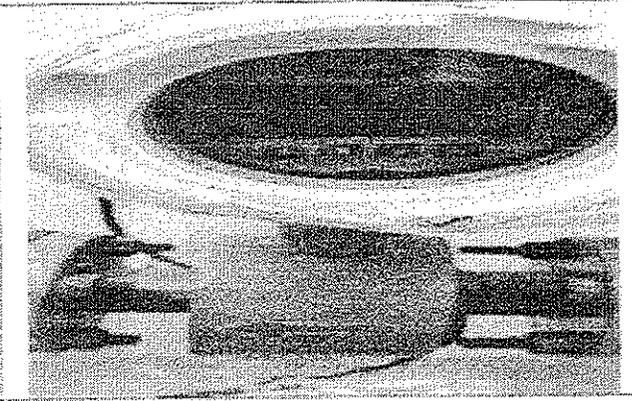
25. Flow meter : Borewell-1



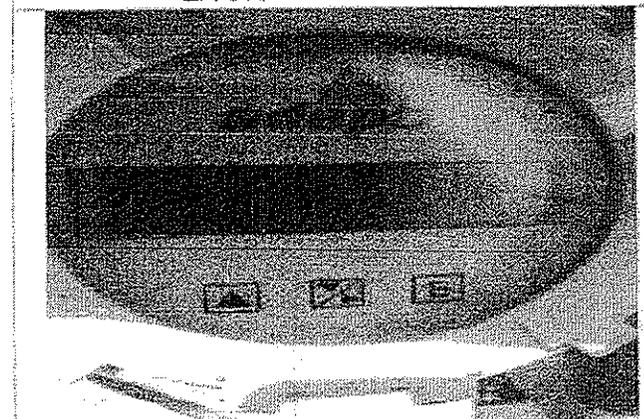
26. Flow meter: Borewell-2



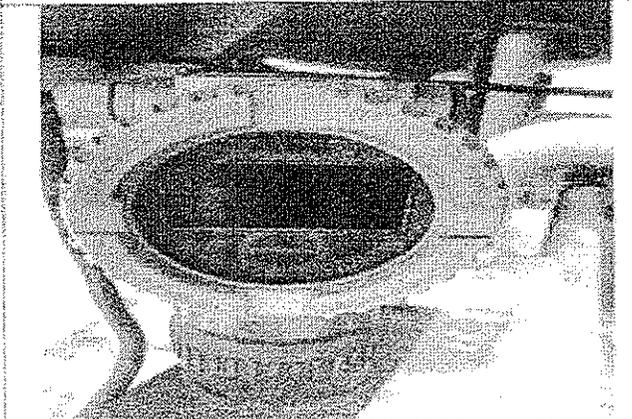
27. Flow meter: Borewell-3



28. Flow meter: STP Outlet

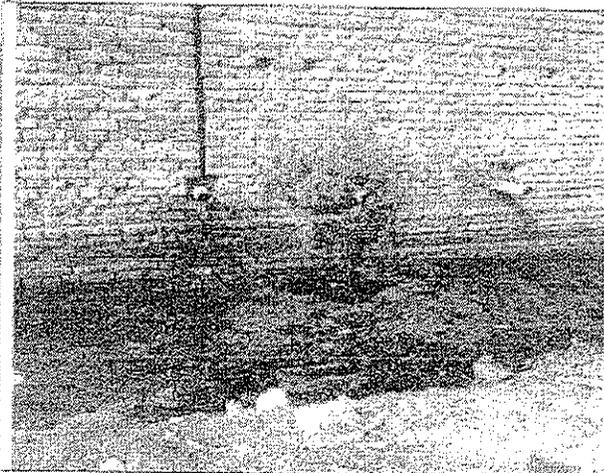


29. Flow meter at ETP inlet

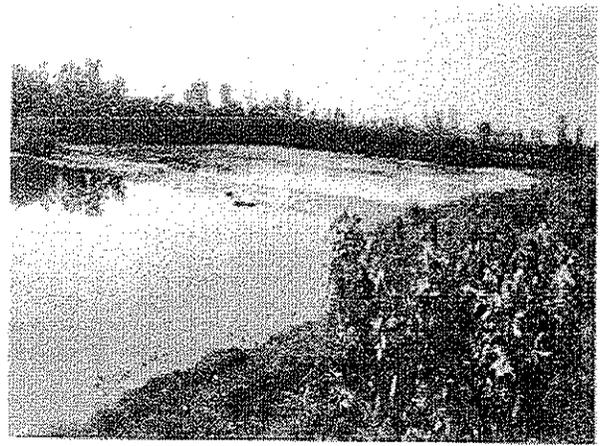


30. Flow meter at EIP outlet

Done *with 2*



31. Outlets in drain along the boundary wall near railway track



32. Gram Sabha Pond



33. Drain near Kali River



34. Hand-pump outside the unit

Prud.

with 2

8.0 INSPECTION TEAM

S. No.	Name of the inspecting officers	Designation	Signature
1	Ms. Reena Satavan	Sc-'D', Central Pollution Control Board, Delhi	
2	Sh. Vipul Kumar	Junior Engineer, Regional Office, Uttar Pradesh Pollution Control Board, Muzaffarnagar	
3	Sh. Ashwani K. Singh	R.A.-II, Central Pollution Control Board, Delhi	
4	Ms. Sonam Lally	SRF, Central Pollution Control Board, Delhi	

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dhampur (copy)

Dhampur Sugar Mills Limited
Unit : Mansurpur - 251203
Village : Khanupur, Tehsil : Khatauli
Distt. : Muzaffarnagar U. P.
Tel : +91-1396 252238, Fax : 252170
E-mail : dsmmansurpur@dhampur.com
website : www.dhampur.com

Ref No : DSM/MSM/ 887-89/12 ⁰⁸/₂₀₂₁

29-07-2021

The Regional Officer,
U.P Pollution Control Board,
Kamal Cinema Building, Railway Station Road,
Muzaffarnagar – 251 001 (U.P)

Ref. : Reply to Joint Inspection Report of UPPCB & CPCB held on 09-03-21 at DSM Sugar Mansurpur, Dist. Muzaffarnagar.

Dear Sir,

Please refer to the above-mentioned Joint Inspection Report of UPPCB & CPCB in compliance to the directions, issued by Hon'ble National Green Tribunal in OA no.16/2021 on 28-01-2021.

In this regard, we are submitting our point wise reply to the recommendations mentioned in the report, which are as under -

No. 1 - The unit shall dismantle all the pipelines / openings from the boundary wall of the units towards the outside drain surrounding the mill.

Reply - The pipelines / openings, mentioned in the recommendations are actually drains of domestic water and general toilets being used by farmers. With regard to the effluent of sugar mill, we would like to mention that we have only single outlet point (MS pipeline) from our sugar mill through which effluent is being transferred to the sugar mill's ETP.

No. 2 - Point No. 2 – The unit shall optimize the rotation speed of oil & skimmer for proper removal of floating oil & grease from effluent.

Reply - The unit shall regulate the rotation speed of oil & skimmer for proper removal of floating oil & grease from effluent. This work shall be completed before the start of the next crushing operation, which will start in the first week of Oct-21.

CIN : L15249UP1933PLC000511

Regd. Office : Dhampur Sugar Mills Ltd., Dhampur, N. Rly. Dist. Bijnor (U.P), Pin Code-246 761

Branch Office : 1/125, Vijay Khand, Gomti Nagar, Lucknow-226 010 (U.P), Tel: +91-522-239243

Units : 1. Dhampur, 2. Mansurpur, 3. Asmoli, 4. Rajpura, 5. Meerganj

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Dhampur Sugar Mills Limited

Unit : Mansurpur - 251203

Village : Khanupur, Tehsil : Khatauli

Distt. : Muzaffarnagar U. P.

Tel : +91-1396 252238, Fax : 252170

E-mail : dsmmansurpur@dhampur.com

website : www.dhampur.com

No. 3 - The unit shall stop discharge / seepage of untreated / partially treated effluent in the surrounding drain as well as in Gram Sabha Pond.

Reply - It is submitted that we strictly follow the guidelines of CPCB / UPPCB with regard to discharge of effluent from sugar mill. Whatsoever, effluent is discharged, it is used in the irrigation fields as per norms. **However, we would like to mention that a distillery is located adjacent to our sugar mill (having common boundary with the sugar mill). Whatsoever, discharge / seepage is found, it comes from the distillery as there is a common drain for sugar mill as well as distillery for the last many decades. We have already requested the management of distillery to follow ZLD norms, so that we may not be entangled and blamed for any such activity.**

No.4 - The unit shall maintain & limit its crushing operation as per the consented capacity of 7000 TCD.

Reply - Average crush rate of season 2020-21 is 6849 MT/day. Which is under consented limit.

No. 5 - The unit shall establish an isolated area / spot with well concreted surface, covered sealing and proper fencing exclusively for the storage of scrap, empty drum of hazardous waste chemicals in the premises.

Reply - We have already initiated the work to maintain such area and will complete before start of the crushing season 2021-22.

No.6 - The unit shall maintain the proper document w.r.t. the scrap and waste which is being handover to the third party for the disposal and follow the specific conditions of authorization under the provision of hazardous and other wastes (Management & transboundary movement) rules, 2016 for the storage & disposal of hazardous waste.

CIN : L15249UP1933PLC000511

Regd. Office : Dhampur Sugar Mills Ltd., Dhampur, N. Rly. Dist. Bijnor (U.P.), Pin Code-246 761
Branch Office : 1/125, Vijay Khand, Gomti Nagar, Lucknow-226 010 (U.P.), Tel: +91-522-239243

Units : 1. Dhampur, 2. Mansurpur, 3. Asmoli, 4. Rajpura, 5. Meerganj

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Dhampur Sugar Mills Limited

Unit : Mansurpur - 251203

Village : Khanupur, Tehsil : Khatauli

Distt. : Muzaffarnagar U. P.

Tel : +91-1396 252238, Fax : 252170

E-mail : dsmmansurpur@dhampur.com

website : www.dhampur.com

- Reply -** We have an agreement with M/s **Bharat Oil and Waste Management Ltd (BOWML)**, having its registered and corporate office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065 for the disposal of hazardous and other wastes. We have proper record of hazardous waste. We are enclosing herewith a copy for reference. However, if required, we shall modify the pattern of record keeping as per directions/ guidelines, if any.
- No. 7 -** The unit shall install flow meter to measure amount of treated effluent used for irrigation purpose.
- Reply -** We will install the required flow meter to measure amount of treated effluent used for irrigation before start of the crushing season 2021-22. (ie. by October 2021).
- No. 8 -** The unit shall maintain the MLSS value & MLVSS / MLSS ratio in the aeration tank for proper microbial activity to reduce the organic load in the effluent. The unit shall analyze samples from aeration tank periodically to analyze the MLVSS / MLSS Ratio.
- Reply -** We have installed Effluent Treatment Plant of a capacity of 1600 KLPD to treat the factory effluent. Working of our effluent treatment plant was found to be satisfactory during season. During the analysis of samples drawn from our ETP by M/s Newcon Consultants and Laboratories, Ghaziabad (recognized/ accredited by the department), the parameters of treated effluent were found as per standard laid down by Pollution Board. We have contracted M/S Newcon Consultants and Laboratories, Ghaziabad, recognized by UPPCB to analyze our treated effluent. They draw the sample themselves of treated effluent during season and analyze on a regular basis. All the equipments of ETP are in operational condition ie. Bar screen chamber, Oil & Grease trap, Chemical mixing tank, Equalization Tank, Primary Clarifier, Aeration Tank, Secondary Clarifier, sludge drying beds, sludge filter press and seepage proof lagoon for treated water of 10000 m3 capacity. The tertiary treatment units viz. dual media filter and activated carbon filter has also been installed to meet out the treated water norms as per standards laid down by Pollution Board. We are also upgrading our system for more recycling of treated effluent & reduce the effluent generation. We will complete the work before start of the crushing season 2021-22. (ie. by October 2021)

CIN : L15249UP1933PLC000511

Regd. Office : Dhampur Sugar Mills Ltd., Dhampur, N. Rly. Dist. Bijnor (U.P.), Pin Code-246 761
Branch Office : 1/125, Vijay Khand, Gomti Nagar, Lucknow-226 010 (U.P.), Tel: +91-522-239243
Units : 1. Dhampur, 2. Mansurpur, 3. Asmoli, 4. Rajpura, 5. Meerganj

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Dhampur Sugar Mills Limited
Unit : Mansurpur - 251203
Village : Khanupur, Tehsil : Khatauli
Distt. : Muzaffarnagar U. P.
Tel : +91-1396 252238, Fax : 252170
E-mail : dsmmansurpur@dhampur.com
website : www.dhampur.com

Further, we would also like to clarify that the Gram Sabha pond is connected with the drain which is coming from the village as well as from Sir Shadi Lal distillery which is adjacent to our unit. It has no linkage with the Sugar mill.

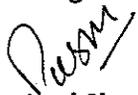
No. 9 - The unit shall maintain the acoustic enclosures to operate pump in the unit premises to reduce the noise pollution.

Reply - We have a contract with M/S Newcon Consultants and Laboratories, Ghaziabad, recognized by UPPCB to analyze noise level in factory premises. They check noise level on a regular basis during season. We are enclosing herewith the copy of report for reference.

We also assure that the sugar mill follows all the norms laid down by the concerned pollution control board and shall expedite all the directions within stipulated time. Hope you will find the same in order.

Thanking you,

Yours faithfully,
for DSM Sugar Mansurpur


(Authorized Signatory)


12-8-21
उद्योग कार्यालय
७०. ३ प्रदूषण नियंत्रण बोर्ड
दुधपुरा

C.C to :

- 1) Sh. N.K Chauhan, Chief Environment Officer (Circle -III), UPPCB, T.C 12 V, Vibhuti Khand, Gomti Nagar, Lucknow 226 010 (U.P)
- 2) Member Secretary, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi- 110032.

CIN : L15249UP1933PLC000511
Regd. Office : Dhampur Sugar Mills Ltd., Dhampur, N. Rly. Dist. Bijnor (U.P), Pin Code-246 761
Branch Office : 1/125, Vijay Khand, Gomti Nagar, Lucknow-226 010 (U.P), Tel: +91-522-239243
Units : 1. Dhampur, 2. Mansurpur, 3. Asmoli, 4. Rajpura, 5. Meeraganj

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Dhampur Sugar Mills Limited

Unit : Mansurpur - 251203

Village : Khanupur, Tehsil : Khatauli

Distt. : Muzaffarnagar U. P.

Tel : +91-1396 252238, Fax : 252170

E-mail : dsmmansurpur@dhampur.com

website : www.dhampur.com

Ref. No : DSM/MSM/ 891-893/12⁰⁸/₂₀₂₁

11-08-21

The Regional Officer,
UP Pollution Control Board,
Kamal Cinema Building,
Railway Station Road,
Muzaffarnagar-251001
U. P.

Subject: Additional submission in continuation to our reply dated 29-07-21

Sir,

In continuation to our reply dated 29-07-21, we wish to further submit the below mentioned facts –

1. On perusing the Annexure- A 4 of OA 16/2021 (page 35-36 of the application), it seems that Vinit Kumar, the applicant got the effluent water tested at his own from Shriram Institute for Industrial Research, Delhi.
2. The samples collected from outer drain are not related to our sugar mill only. Effluent from Sir Shadi Lal Distillery and Chemical Works passes through the same outer drain.
3. According to the point no. 10, 15, 16 & 17 of observations of Joint Inspection Report (page no.15, 16 & 17 of Joint Inspection Report), it is clear that sugar mill was adhering to the prescribed norms.
4. The analysis of groundwater sample from Borewell, located inside our unit, as collected by the joint inspection team, shows that the water was absolutely conforming to applicable norms for drinking water BIS Standards. (point no. 26 of observations of Joint Inspection Report)
5. Vinit Kumar, the applicant is trying to malign our Unit for his own personal gains.

CIN : L15249UP1933PLC000511

Regd. Office : Dhampur Sugar Mills Ltd., Dhampur, N. Rly. Dist. Bijnor (U.P.), Pin Code-246 761

Branch Office : 1/125, Vijay Khand, Gomti Nagar, Lucknow-226 010 (U.P.), Tel: +91-522-239243

Units : 1. Dhampur, 2. Mansurpur, 3. Asmoli, 4. Rajpura, 5. Meerganj


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Dhampur Sugar Mills Limited
Unit : Mansurpur - 251203
Village : Khanupur, Tehsil : Khatauli
Distt. : Muzaffarnagar U. P.
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website : www.dhampur.com

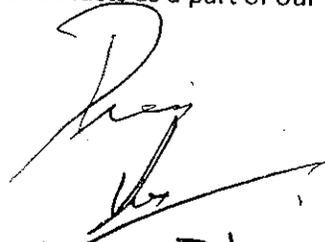
We request your good self to treat the above mentioned facts as a part of our reply dated 29-07-21.

Thanking you,

Your Faithfully

For DSM Sugar Mansurpur
(unit of Dhampur Sugar Mills Ltd.)


(Authorized Signatory)


12.8.21
संज्ञा संकेत
०० ४ ४४४४ विभागात् ००
पुस्तकालय

C.C to :

1) Sh. N.K Chauhan, Chief Environment Officer (Circle -III), UPPCB, T.C 12 V, Vibhuti Khand, Gombi Nagar, Lucknow 226 010 (U.P).

2) Member Secretary, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi- 110032.

CIN : L15249UP1933PLC000511
Regd. Office : Dhampur Sugar Mills Ltd., Dhampur, N. Rly. Dist. Bijnor (U.P), Pin Code-246 761
Branch Office : 1/125, Vijay Khand, Gombi Nagar, Lucknow-226 010 (U.P), Tel: +91-522-239243
Units : 1. Dhampur, 2. Mansurpur, 3. Asmoli, 4. Rajpura, 5. Meerganj


TRUE COPY



Dhampur Sugar Mills Limited

241, Okhla Industrial Estate, Phase III

New Delhi - 110 020, India

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Tele Fax: +91-11-2693 5697

E-mail: corporateoffice@dhampur.com

Website: www.dhampur.com

Date: 20.09.2021

**The Member Secretary,
Central Pollution Control Board
Parivesh Bhawan,
East Arjun Nagar,
Delhi-110032**

Subject: Representation in Vinit Kumar Matter in O.A No.16 of 2021 – Consequent to the Joint Inspection held at DSM Sugar, Mansurpur (A unit of Dhampur Sugar Mills Ltd.) on 20.09.2021

Dear Sir,

Please find attached herewith the Representation / Written Submission of DSM Sugar, Mansurpur (A unit of Dhampur Sugar Mills Ltd) in compliance of NGT Order dated 18.08.2021.

It is submitted that Hon'ble NGT, Principal Bench, New Delhi in O.A No.16 of 2021 pertaining to "Vinit Kumar Vs. DSM Sugar Mills Ltd., & Ors." vide its Order dated 18.08.2021 has directed that the Joint Committee may also take view of the industry in the aforesaid mentioned order. (at Page no.9 of the said order.)

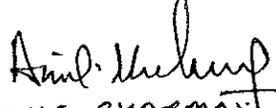
The copy of the said Order is enclosed herewith for needful. It is requested that this written submission of DSM Sugar Mansurpur, apart from the compliances shown during the joint inspection held today (i.e.,20.09.2021) may also be kindly taken into consideration in view of the natural Justice and in compliance of the said NGT Order.

Thanking you,

Your Faithfully

For DSM Sugar Mansurpur

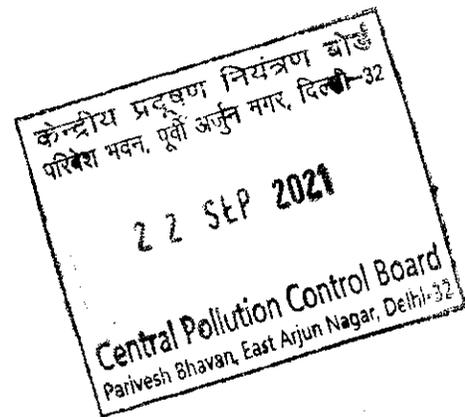
(a unit of Dhampur Sugar Mills Ltd.)


(AMIT SHARMA)
(Authorized Signatory)

Encl: a/a

CC to: Member Secretary, U.P.P.C.B, Lucknow

CC to: Regional Officer, UPPCB, Muzaffarnagar



CIN : L15249UP1933PLC000511

Regd. Office: Dhampur, Dist. Bijnor, Pin Code: 246 761 (U.P.)

Branch Office: 1/125, Vijay Khand, Gomti Nagar, Lucknow - 226 010 (U.P.), Tel.: +91-522-239243

Sugar Units : 1. Dhampur, 2. Mansurpur, 3. Asmoli, 4. Rajpura, 5. Meerganj

Distillery : Asmoli & Dhampur


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Vinit Kumar Vs. DSM Sugar Mills & Others

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Dated: 20.09.2021

To,

The Joint Committee,

Subject: Representation on behalf of DSM Sugar, Mansurpur (A unit of Dhampur Sugar Mills Ltd.) [PO: Mansurpur - 251203, Distt: Muzaffarnagar U.P.], having its Corporate Office at: 241, Okhla Industrial Estate, Phase – III, New Delhi – 110020.

Reference: Order dated 18.08.2021 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in O.A. No.16/2021 titled as "*Vinit Kumar vs. DSM Sugar Mills Ltd. & Ors.*"

Sir /Madam,

1. At the outset it is submitted that DSM Sugar, Mansurpur and M/s Sir Shadilal Distillery and Chemical work, Mansurpur are two separate and distinct entities. Since both the units are in existence from 1933, It would be pertinent to bring to the notice of this Hon'ble Committee that the Sir Shadilal Distillery & Chemical Works is located adjacent to the said Sugar Unit (having common boundary wall with the said Sugar Unit) and whatsoever discharge /seepage of untreated /partially treated effluent (Spent Wash) is found in the surrounding drains as well as in the Gram Sabha pond, it comes from the said Distillery as there is a common drain for the said Sugar Unit and the said Distillery for the last several decades.
2. Therefore, even if assuming but not admitting that the said Sugar Unit has discharged its effluent into the said drains, the said parameters cannot reach to such a high level as mentioned in inspection report dated 09.08.201 Of Sir Shadilal Distillery & Chemical Works by any stretch of imagination by any such discharge of the Sugar Unit.
3. "Spent wash" is not and cannot be generated by the sugar mill in its natural course.
4. Brief History of Mansurpur Sugar Mills Ltd., Mansurpur, District – Muzaffarnagar (U.P.) now known as DSM Sugar Mansurpur (A Unit of Dhampur Sugar Mills Ltd.):
 - (a) A "*Memorandum of Understanding (MOU)*" was executed on 30th June, 1987 between Swaroop Vegetable Products Industries Ltd. and Dhampur Sugar Mills Ltd. with an object to share the benefits equally. Hence, a Licence Deed was executed on 3rd September, 1987.

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- (b) On 18th August, 1992 a "Certificate of Incorporation" was issued and a new Company under the name & style of "Mansurpur Sugar Mills Ltd." came into existence.
- (c) By the order of Hon'ble Allahabad High Court, the Mansurpur Sugar Mill Ltd. was Amalgamated into Dhampur Sugar Mills Ltd., w.e.f. 1st April, 2005 and a new unit with name of DSM Sugar Mansurpur (A Unit of Dhampur Sugar Mills Ltd.) had come into the existence
- (d) Therefore, DSM Sugar Mansurpur (A Unit of Dhampur Sugar Mills Ltd.) is an entirely separate entity than that of the M/s Sir Shadilal Distillery & Chemical Works.
5. One Sh. Vinit Kumar [hereinafter referred to as the "Applicant"] has filed an Original Application bearing O.A. No.16/2021 titled as "*Vinit Kumar vs. DSM Sugar Mills Ltd. & Ors.*" [hereinafter referred to as the said "Original Application"] under Section 14 and 15 read with Section 20 of the National Green Tribunal Act, 2010 thereby alleging air and water pollution caused by the DSM Sugar Mansurpur (A Unit of Dhampur Sugar Mills Ltd.) [hereinafter referred to as the said "Sugar Unit"].
6. The said Original Application is totally misconceived and is based on false narration. Complaint in the said Original Application is primarily based on an Analysis Report dated 07.12.2020 by M/s Shri Ram Institute for Industrial Research, New Delhi, which contains an analysis of the samples drawn from a common drain containing effluent from a nearby distillery, namely, **M/s Sir Shadilal Distillery & Chemical Works** also [hereinafter referred to as the said "Distillery"] [Sample Collection: Husain Pur Bhopada Mod DSM Sugar Mill and Sir Shadi Lal Distillery Mansurpur ka Outlet Nala Jo Kaali Nadi mai Girta hai]. A distillery is supposed to be ZLD compliant, however, it is an established fact on the basis of the inspection report dated 09.08.2021 that the said Distillery discharges its partially treated /untreated effluent in the common drains. [Copies of the Newspapers containing News regarding pollution done by the said Distillery are collectively enclosed as Enclosure: A (Colly)]
7. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide Order dated 28.01.2021, has directed to constitute a joint committee of the CPCB and the UPPCB to ascertain facts and to furnish a factual and action taken report in the matter. In compliance to the aforesaid directions issued by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, the inspection of the said Sugar Unit was conducted by the Joint Inspection Team on 09.03.2021 and a Joint Inspection Report was filed on 29.06.2021 before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.
8. During the Inspection of the said Sugar Unit conducted on 09.03.2021, the Joint Inspection Team collected effluent samples from the ETP inlet, outlet and various

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units of ETP and treated effluent storage lagoon including outlet of irrigation pipeline as well as Gram Sabha Pond. **Table – 3 of the said Joint Inspection Report dated 09.03.2021 contains the analysis results of the said samples collected by the Joint Inspection Team. Perusal of the said Table – 3 of the said Joint Inspection Report dated 09.03.2021 shows that the parameters of the said samples collected from the ETP Outlet, Lagoon, Irrigation Pipeline, Cooling Tower Over-flow and values of OCEMS are within the notified standards. The said fact is also reflected from the Observation Nos.17 & 18 of the said Joint Inspection Report dated 09.03.2021.**

9. Further, during the Inspection of the said Sugar Unit conducted on 09.03.2021, the Joint Inspection Team has also collected ground water samples from bore-well – 03 installed inside the premises of the said Sugar Unit and also from a hand-pump located outside the premises of the said Sugar Unit. Table – 7 of the said Joint Inspection Report dated 09.03.2021 contains the analysis results of the said ground water samples collected by the Joint Inspection Team. **Perusal of the said Table – 7 of the said Joint Inspection Report dated 09.03.2021 shows that the parameters of the said ground water samples are within the acceptable limit of Drinking Water Standards (BIS) IS 10500:2012. The said fact is also reflected from the Observation Nos.30 & 31 of the said Joint Inspection Report dated 09.03.2021.**
10. Moreover, the said Sugar Unit has also installed a Sewage Treatment Plant (STP) having capacity of 120 KLPD for the treatment of the domestic waste generated from its residential colony. During the Inspection of the said Sugar Unit conducted on 09.03.2021, the Joint Inspection Team has also collected samples from the inlet and outlet of the said STP of the said Sugar Unit. Table – 8 of the said Joint Inspection Report dated 09.03.2021 contains the analysis results of the said samples from the inlet and outlet of the said STP of the Respondent No.1 collected by the Joint Inspection Team. **Perusal of the said Table – 8 of the said Joint Inspection Report dated 09.03.2021 shows that the parameters of the sample of the STP outlet are within the notified effluent discharge norms. The said fact is also reflected from the Observation Nos.32 & 34 of the said Joint Inspection Report dated 09.03.2021.**
11. Other relevant observations made by the Joint Inspection Team in the said Joint Inspection Report dated 09.03.2021 are as under:
 - (a) Observation No.8: The Unit is having valid Consent to Operate under Section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 and under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge, both valid up-to 31/12/2024;
 - (b) Observation No.9: The unit is also having valid Authorization under the provisions of Hazardous and Other Wastes (Management and

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Transboundary Movement) Rules, 2016 for storage and disposal of hazardous wastes valid up to 19.02.2022;

- (c) Observation No.10: The unit has provided log book for the generation of used oil, which is mixed with bagasse and burnt in boiler. The average generated quantity of used oil is 1.04 kg/day, which comply the authorized quantity i.e. 5.0 kg/day;
- (d) Observation No.14: The unit has installed flow-meter at main inlet channel (Flow – 29.97 m³/hr, Totalizer 547719 m³) and outlet of ETP (Flow – 40.8 m³/hr, Totalizer 0.0 m³);
- (e) Observation No.15: The unit is complying w.r.t. final treated effluent discharge volume norms as the treated effluent generation i.e. 174.752 Litre/Ton of cane crushed as against norms of 200 Litre/Ton of cane crushed;
- (f) Observation No.19: As per the Irrigation Management Plan, the Unit provided affidavit copy of 09 farmer's regarding use of treated effluent for irrigations in fields;
- (g) Observation No.20: The unit has set-up environmental laboratory and sufficient chemicals were found available for analysis of daily parameters. The unit has maintained the ETP log book for daily analysis of effluent parameters;
- (h) Observation No.22: Boiler ash and press mud were observed to be collected separately in open area located 2.0 km far from the unit. Sludge after drying mixed with fly ash & press mud to form bio-manure & distributed free of cost to sugar cane growers.

12. The Joint Inspection Team, vide the said Joint Inspection Report dated 09.03.2021, has issued several recommendations for the said Sugar Unit. DSM Sugar Mansurpur (A Unit of Dhampur Sugar Mills Ltd.), vide its Letter bearing Reference No.: DSM/MSM/887-89/12 08/2021 dated 29.07.2021 issued in favour of the Regional Officer, UPPCB, has submitted its point-wise reply to the said recommendations made by the Joint Inspection Team in the aforesaid Joint Inspection Report dated 09.03.2021. Further, **DSM Sugar Mansurpur (A Unit of Dhampur Sugar Mills Ltd.)**, vide its Letter bearing Reference No.: **DSM/MSM/891-893/12 08/2021** dated 11.08.2021 issued in favour of the Regional Officer, UPPCB, has submitted its "Additional Submissions". [Copy of the Letter bearing Reference No.: DSM/MSM/887-89/12/08/2021 dated 29.07.2021 issued by the Dhampur Sugar Mills Ltd. with the copy of the Letter bearing Reference No.: DSM/MSM/887-89/12/08/2021 dated 11.08.2021 issued by the Dhampur Sugar Mills Ltd. is annexed collectively as Enclosure: B (B1 and B2).]

13. **Compliance Status** with respect to the recommendations made by the Joint Inspection Team, vide the said Joint Inspection Report dated 09.03.2021, is as under:

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- (a) Recommendation No.1: Said pipelines /openings are actually drains of the domestic water and general toilets being used by the farmers. As far as the effluent of the said Sugar Unit is concerned, there is only a single outlet point (MS pipeline) through which the effluent is transferred to its ETP.
- (b) Recommendation No.2: The work of optimizing the rotation speed of oil and skimmer for proper removal of floating oil & grease from effluent has already been initiated and the said work will be completed before the start of the next crushing season 2021-22.
- (c) Recommendation No.3: Dhampur Sugar Mills Ltd., strictly follow the guidelines /directions issued by the CPCB and/or UPPCB time & again with respect to the discharge of effluent from the said Sugar Unit. Whatsoever effluent is generated by the said Sugar Unit, said effluent is used for irrigation purposes as per the norms. Dhampur Sugar Mills Ltd. has agreements with the nearby farmers for the utilization of the treated effluent of the said Sugar Unit for agricultural purposes. As a matter of fact the said treated effluent is beneficial for the crop. [Copies of the Affidavits with their consent letter issued by the nearby farmers are collectively enclosed as **Enclosure: C (Colly)**]
- (d) Recommendation No.4: The average crushing rate for season 2020-21 is 6849 MT/day, which is under the consented capacity.
- (e) Recommendation No.5: The work to establish an isolated area /spot for the storage of scraps, empty drums of hazardous waste chemicals in the premises as recommended by the Joint Inspection Team has already been initiated and the said work will be completed before the start of the next crushing season 2021-22.
- (f) Recommendation No.6: Dhampur Sugar Mills Ltd. has an agreement with Bharat Oil and Waste Management Ltd. (BOWML), New Delhi for the disposal of the hazardous and other wastes [verified by the said Joint Inspection Team in Observation No.11 of the Joint Inspection Report dated 09.03.2021]. Dhampur Sugar Mills Ltd. is already maintaining the proper record of the hazardous waste, however, Dhampur Sugar Mills Ltd. undertakes to modify the pattern /format of the said records, if the CPCB and/or UPPCB issues any direction /guideline with respect to the same.
- (g) Recommendation No.7: The work to install the required flow-meters as recommended by the Joint Inspection Team has already been initiated and the said work will be completed before the start of the next crushing season 2021-22.
- (h) Recommendation No.8: Dhampur Sugar Mills Ltd. has installed an ETP of a capacity of 1600 KLPD to treat the industrial effluent of the said Sugar Unit and the said ETP was found working satisfactorily during the inspection conducted on 09.03.2021. Further, Dhampur Sugar Mills Ltd. has contracted M/s Newcon Consultants and Laboratories, Ghaziabad [recognized /accredited by the UPPCB] for the purposes of analysing the treated effluent of the said Sugar Unit on a regular basis. M/s Newcon Consultants and

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Laboratories, Ghaziabad has themselves drawn the samples from the ETP of the said Sugar Unit and the parameters of the said samples were found to be within the prescribed standards /norms. Further all the equipment of the ETP of the said Sugar Unit i.e. Bar Screen Chamber, Oil & Grease Trap, Chemical Mixing Tank, Equalization Tank, Primary Clarifier, Aeration Tank, Secondary Clarifier, Sludge Drying Beds, Sludge Filter Press and Seepage Proof Lagoon for treated water of 10,000 m³ capacity are in operational condition. Moreover, Dhampur Sugar Mills Ltd. has also installed the territory treatment units i.e. dual media filter and activated carbon filter to meet out the treated water norms as per the standards laid down by the statutory authorities. Further, the Dhampur Sugar Mills Ltd. is also upgrading its system for more recycling of treated effluent and to reduce the effluent generation, which will be completed before the start of the next crushing season 2021-22 i.e., by October 2021. [Copies of the Stack Emission Monitoring Reports dated 15.05.2021 and Effluent Water Reports dated 17.05.2021 (both after & before treatment) issued by M/s Newcon Consultants and Laboratories, Ghaziabad are collectively enclosed as **Enclosure: D (Colly)**].

- (i) **Recommendation No.9:** Dhampur Sugar Mills Ltd. has contracted M/s Newcon Consultants and Laboratories, Ghaziabad [recognized /accredited by the UPPCB] for the purposes of analysing the noise levels in the premises of the said Sugar Unit. M/s Newcon Consultants and Laboratories, Ghaziabad has monitored the noise levels in the premises of the said Sugar Unit and found to be within the prescribed standards. [Copies of the Noise Monitoring Reports dated 27.03.2021 issued by the M/s Newcon Consultants and Laboratories, Ghaziabad are collectively Enclosed as **Enclosure: E (Colly)**].

14. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide Order dated 18.08.2021, passed in O.A. No.16/2021 titled as "Vinit Kumar vs. DSM Sugar Mills Ltd. & Ors." has directed to constitute a joint Committee comprising of CPCB, UPPCB and District Magistrate Muzaffarnagar (U.P.). The Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide the said Order dated 18.08.2021, has further directed that the CPCB and UPPCB will be the nodal agency for coordination and compliance. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide the said Order dated 18.08.2021, has further directed to consider the view point of the industrial unit i.e. Dhampur Sugar Mills Ltd. also.

15. On receiving Complaints by the local people regarding the discharge of polluted effluent in the Mansurpur drain by the said Distillery, the concerned regional officer of the UPPCB inspected the said drains i.e. (i) Common drain near the molasses tank of the said Sugar Unit and (ii) Mansurpur drain situated on NH-58 on 08.08.2021. A Report dated 09.08.2021 with respect to the said inspection has been issued by the UPPCB and the said Applicant has annexed the said UPPCB Report dated 09.08.2021 as Annexure: A-1 with

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the "Response to the Joint Report by the UPPCB & CPCB" filed on 17.08.2021 [available on the website of this Hon'ble National Green Tribunal, Principal Bench, New Delhi].

16. A perusal of the UPPCB Report dated 09.08.2021 reveals the below-mentioned facts:
- (a) The said distillery was discharging its effluent containing spent wash in the Mansurpur drain via common drain located near the molasses tank of the said Sugar Unit during the night time.
 - (b) The said distillery after bypassing the ETP, discharges its untreated effluent in the common drain located near the molasses tank of the said Sugar Unit and the said drain further meets the Mansurpur drain which finally meets with the Kali River. [Copy of the UPPCB Report dated 09.08.2021 downloaded from the web-site of the Hon'ble National Green Tribunal, Principal Bench, New Delhi is enclosed as Enclosure: F]
17. It is pertinent to bring to the further notice of this Hon'ble Committee that the said inspection was conducted by the officials of the UPPCB on 08.08.2021, on which date the said Sugar Unit was found closed by the officials of the UPPCB due to off-season for Sugar Industry and this fact is also mentioned in the said UPPCB Report dated 09.08.2021. **Since the Sugar Unit was closed during the inspection of the said drains held on 08.08.2021 by the officials of the UPPCB, therefore, there is no question of any effluent generated and/or discharged by the said Sugar Unit into the said drains and/or any drain on 08.08.2021 and, therefore, the presence of any "dark coloured effluent" and/or high COD & TSS values of the samples collected from the said drains on 08.08.2021 cannot be attributable to the said Sugar Unit.**
18. **It is pertinent to bring to the further notice of this Hon'ble Committee that the said UPPCB Report dated 09.08.2021 contains (i) analysis result of sample taken from the common drain near molasses tanks of the Sugar Unit which shows COD (mg/l) – 28700 and TSS (mg/l) – 14600 and (ii) analysis result of sample taken from the Mansurpur drain near NH-58 which shows COD (mg/l) – 18400 and TSS (mg/l) – 9300. However, the said parameters even of the "ETP Inlet" of the said Sugar Unit as shown in the "Table – 3" of the Joint Inspection Report dated 09.03.2021 are COD – 3798 & TSS – 386 are within reasonable norms.**
19. Dhampur Sugar Mills Ltd. has contracted M/s Newcon Consultants and Laboratories, Ghaziabad [recognized /accredited by the UPPCB] also for the purposes of analysing the ground water samples of the said Sugar Unit on a regular basis. M/s Newcon Consultants and Laboratories, Ghaziabad has issued a "Water Sample Analysis Report" dated 15.05.2021 for the sample of ground water collected from the bore-well (near guest house) of the said Sugar Unit and the

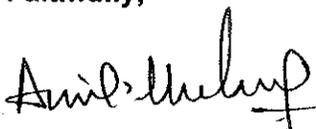
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parameters of the said sample were found to be within the prescribed standards /norms. [Copy of the "Water Sample Analysis Report" dated 15.05.2021 issued by the M/s Newcon Consultants and Laboratories, Ghaziabad is enclosed as **Enclosure: G**]

20. Earlier also the Applicant had filed **O.A No.823 of 2017** before NGT in which the NGT had directed for a **Joint Inspection by CPCB and UPPCB**. An **Inspection report** was filed on **31.10.2018** and as per the report **DSM Sugar, Mansurpur**, was found closed. Thereafter on **08.01.2019** the Tribunal ordered **UPPCB** to inspect the site and submit a report. However, as at that time being off season for sugar industries, unit was found not in operation. While disposing the application on **27.05.2019** the NGT directed that on commencement of crushing season of sugar industries, the **CPCB** and **UPPCB** shall **jointly inspect the DSM Sugar, Mansurpur**. **Further to this the unit was inspected on 14.11.2019 and it was found to be compliant and within norms.**
21. It is submitted that various "**Sample Analysis Reports**" as well as the said **Joint Inspection Report dated 09.03.2021** shows that there is no degradation to the environment caused by the said **DSM Sugar Mansurpur (A Unit of Dhampur Sugar Mills Ltd)** Therefore, in view of the facts & circumstances, it is most respectfully prayed that this Hon'ble Committee may be pleased to:
- (a) Kindly take on record & consider the submissions made by us in this present Representation.
 - (b) Provide an opportunity of personal hearing to us to enable us to provide explanation to you.

Thanking You,
Yours Faithfully,


(AMIT SHARMA)
For Dhampur Sugar Mills Ltd.

Enclosures:

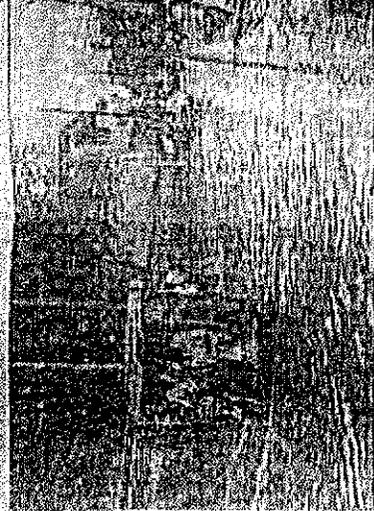
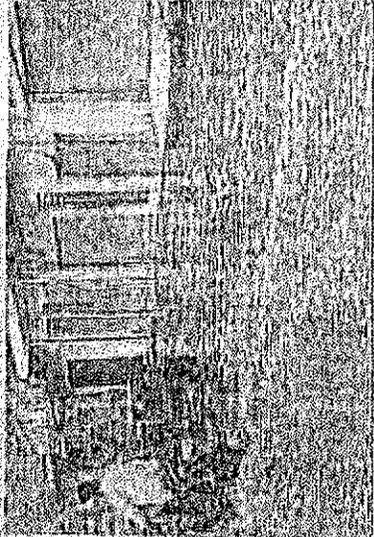
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बाणेशी पर अवैध कल्ले होने से बड़े पानी की निखासी उप, जालियों का मबाधानी पडाव लोक के मुख्य बाजार में जलमयसव

मीरापुर के मुख्य बाजार तादाब को तब्दील

खतोली

मीरापुर के मुख्य बाजार तादाब को तब्दील करने के लिए जलमयसव के माध्यम से पानी को निखासी उप करने का प्रयास किया जा रहा है।



इओ के जबर से
दापारियों में रोष

मीरापुर के मुख्य बाजार तादाब को तब्दील करने के लिए जलमयसव के माध्यम से पानी को निखासी उप करने का प्रयास किया जा रहा है।

मीरापुर के मुख्य बाजार तादाब को तब्दील करने के लिए जलमयसव के माध्यम से पानी को निखासी उप करने का प्रयास किया जा रहा है।

मीरापुर के मुख्य बाजार तादाब को तब्दील करने के लिए जलमयसव के माध्यम से पानी को निखासी उप करने का प्रयास किया जा रहा है।

मीरापुर के मुख्य बाजार तादाब को तब्दील करने के लिए जलमयसव के माध्यम से पानी को निखासी उप करने का प्रयास किया जा रहा है।

संक्षेप

समाचार के बाईं सिरिह 5 को बाईं जाते

मीरापुर के मुख्य बाजार तादाब को तब्दील करने के लिए जलमयसव के माध्यम से पानी को निखासी उप करने का प्रयास किया जा रहा है।

अलासहदक मोर्चा के जलन की रकम से
सेरीव अलासहदक मोर्चा के जलन की रकम से

मीरापुर के मुख्य बाजार तादाब को तब्दील करने के लिए जलमयसव के माध्यम से पानी को निखासी उप करने का प्रयास किया जा रहा है।

चौरी से पानी का सैपण ले रहे जई को घिलाया दूषित जल

चौरी से पानी का सैपण ले रहे जई को घिलाया दूषित जल

प्रदूषण नियंत्रण विभाग के को पिलाया दूधित पानी

मंसूरपुर (मुजफ्फरनगर)। डिस्ट्रिक्ट सवधाना बोर्ड प्रयोग विरोध में रविवार को किसान नेता ने माथियों के साथ हंगामा जमने के लिए पहुंचे प्रदूषण नियंत्रण विभाग के जेड को आदि दूधित पानी पिलाने के बाद धमके पर ही बैठ लिया। प्रदर्शनकारियों को जेड को छोड़ा।

क्षेत्र के ग्रामीण डिस्ट्रिक्ट क्षेत्र में लंबे समय से प्रदूषण पानी पिलाने के आरोप लगा रहे हैं। लगातार शिकायतों के चलते केंद्र प्रबंधन के खिलाफ ग्रामीणों द्वारा शिकायतें की जा रही हैं। रिकार्ड विशाल बामाडा के नेतृत्व में कड़े युवक डिस्ट्रिक्ट के बाहर शरणागति बंद गांव और हंगामा शुरू कर दिया। सूचना पर प्रदूषण नियंत्रण विभाग के जेड विभूषण कुमार टीम के साथ मौके पर पहुंचे, जिनके विरोध पर ही बैठकें हुए दूधित पानी भी पाने का आग्रह किया कि जेड को डिस्ट्रिक्ट प्रबंधन के विरोध कर रहे हैं और शरणागति बंद किया है।

प्रदूषण नियंत्रण बोर्ड कार्यालय पर तालाबंदी की

मसूरपुर डिस्ट्रिक्ट से प्रदूषित पानी छोड़े जाने के विरोध में हंगामा, पुलिस ने लाठियों कटकाएँ पाउर डिस्ट्रिक्ट



प्रदूषण नियंत्रण बोर्ड कार्यालय पर तालाबंदी की मसूरपुर डिस्ट्रिक्ट से प्रदूषित पानी छोड़े जाने के विरोध में हंगामा, पुलिस ने लाठियों कटकाएँ पाउर डिस्ट्रिक्ट

प्रदूषण नियंत्रण बोर्ड कार्यालय पर तालाबंदी की मसूरपुर डिस्ट्रिक्ट से प्रदूषित पानी छोड़े जाने के विरोध में हंगामा, पुलिस ने लाठियों कटकाएँ पाउर डिस्ट्रिक्ट

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‘जनता को बसाएं उपलब्धियाँ’

भाजपा की जिला कार्यसमिति की बैठक में सरकार की योजनाएँ गिनाई



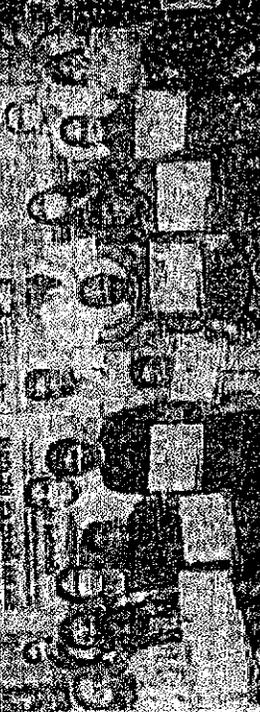
भाजपा की जिला कार्यसमिति की बैठक में सरकार की योजनाएँ गिनाई

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कोविड प्रभावित बच्चों को मिली आर्थिक मदद

जिले के 128 अनाथ और निराश्रित बच्चों के खातों में 12 हजार रुपये की धनराशि पहुंची



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कोविड प्रभावित बच्चों को मिली आर्थिक मदद

व्यवसायिता से माफ़ाट, चलती कार में फेंका

राजोद कार्यकर्ताओं ने की प्रदूषण नियंत्रण बोर्ड दफ्तर पर तालाबंदी

शिशु सवार को लगी साहस बस को धेरकर किया हंगामा

कार्यक्रम के अन्तर्गत धरने पर बैठे सहस्रों पुलिस ने भाजी लाडिया

मदिर ठ पारा पयुआ के अवसथ मिलने पर हाजी



नादी और कोन नूट की मुयला पर दोही पुलिस

मदिर ठ पारा पयुआ के अवसथ मिलने पर हाजी

मुजफ्फरनगर में बंधक बने गाढ़वा के सभी 13 बच्चे मुक्त

मदिर ठ पारा पयुआ के अवसथ मिलने पर हाजी

मुजफ्फरनगर पुलिस ने श्राव शीर मार शमा पुलिस को सोम

मदिर ठ पारा पयुआ के अवसथ मिलने पर हाजी



OMNIGEL नड से दर को रिटव

मुजाय्फरनाद जामा

रालोद कार्यकर्ताओं ने ली प्रदूषण नियंत्रण बोर्ड दफ्तर पर ताबाबंदी

कार्यालय के बाहर धरन पर बैठ सहीय खिखारने नेताओं पर पुलिस ने भांजी लाठिया



बारण संगठनका मुजफ्फरनगर नई मंडी स्थित प्रदूषण नियंत्रण बोर्ड के क्षेत्रीय कार्यालय पर रालोद युवा मालों के कार्यकर्ताओं ने अनधिकारियों को बन्दी हुए तालमबंदी का श्रेष्ठ के साथ मारपीट भी की। पुलिस ने लाठियों भेजकर भीड़ को बिखर-बिखर कर कर्मचारियों को मुक्त कराया। पुलिस ने तीन दर्जन से ज्यादा आरक्षियों को स्थलांतर मूकदमा दर्ज कर पांच आरोपियों को जेल भेज दिया।

नई मंडी कोरावाली क्षेत्र के पुरानी मुठ मंडी रोड पर उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड का क्षेत्रीय कार्यालय है। पुरुज्जर की गलौद युवा दौर्चा के कार्यकर्ता विशाल बोपाड़ा, हि भांशु, सार्थक, लाटिथान, विकास शर्मा व काजी फैजु सनेत बड़ी संख्या में लोम कार्यालय पर पहुंचे। आरोप है कि यहां पर उन्होंने प्रदूषण नियंत्रण बोर्ड के अधिकारियों पर लमबावाली का आरोप लगाते हुए हंगामा कर दिया। कर्मचारियों के साथ मारपीट कर उन्हें बंधक बना

मुजफ्फरनगर के प्रदूषण नियंत्रण बोर्ड के कर्मचारियों के साथ मारपीट करने वालों पर लाठिया भेजकर पुलिस का खड्ग

कार्यकर्ताओं ने प्रदूषण नियंत्रण बोर्ड के कार्यालय पर कर्मचारियों को बंधक बनाकर मारपीट की। कर्मचारियों में से टस्ताबिज भी फाड़ दिए। पंद्रह लोगों जेल भेज दिया गया। उत्तर प्रदेश की मिसफरती के लिए दंडित जारी है।

अनिल कपूरवाम, मुजफ्फरनगर

कार्यकर्ताओं ने किया हंगामा

रालोद कारखानों को जेल भेजने की जालमारी निरान पर बड़ी संख्या में रालोद स्नातकता बंद मंडी कारखानों पहुंच गए और पुलिस पर जानमारी का आरोप लगाते हुए धरना-प्रदर्शन किया। पुलिस ने सभी को सजाकर बांधक रोजा। इस दौरान रालोद कारखानों में पुलिस पर दबाव में जबरजस्ती करने का आरोप लगाया। इस दौरान संगठन गठित मुजफ्फरनगर जंगणाला मस आदि में चल रहे।

प्रदूषण नियंत्रण बोर्ड कार्यालय पर तात्काली वकी

मंसूरपुर डिस्ट्रिक्ट से प्रदूषित पानी छोड़े जाने के विरोध में हंगामा, पुलिस ने लाठियां फटकारी, पांच गिरफ्तार



नियंत्रण बोर्ड के कार्यालय पर बीतलों में प्रदूषित पानी लेकर बंठे युवक।

धाम पर बैठ गए। पुलिस ने लाठियां फटकाकर खदेड़ते हुए पांच लोगों को गिरफ्तार कर लिया। इयं लेकर गलियाने धाम पर धरम देकर विरोध जताया। नई मंडी स्थित क्षेत्रीय प्रदूषण नियंत्रण बोर्ड के दफ्तर पर बृहस्पतिवार दोपहर मंसूरपुर क्षेत्र से कुछ युवक पहुंचे और मंसूरपुर डिस्ट्रिक्ट से प्रदूषित पानी छोड़े जाने के विरोध में हंगामा करने लगे। दफ्तर

कार्यालय पर हंगामे के बाद लाठी फटकारी पुलिस।

आरोपियों को जेल भेजने पर भड़के रालोद नेताओं ने भी दिया धाम पर धरना

आरोप है कि कर्मचारियों को प्रदूषित पानी पिलाने और सस्कारी करावात छीनकर फाड़ने का प्रयास किया गया। सभी कर्मचारियों को बाहर निकालकर बंधक बनाते हुए दफ्तर की तालबंदी कर दी और सड़क पर बैठकर धरम देते हुए जाम लगा दिया। सूचना पर नई मंडी पुलिस मौके पर पहुंची और पांच आरोपियों को हिरासत में ले लिया। विरोध करने

पर पुलिस ने लाठियां फटकाते हुए सभी को जंदा से खदेड़ दिया। मामले में प्रयोगशाला सहायक सुबोध कुमार ने पांचों आरोपियों हसनपुर बोवाडा निवासी विशाल बोवाडा व हिमंशु गांव बुड़ाला कला निवासी सायक लालियां गांव खानपुर निवासी विकास शर्मा और गांव जसोद निवासी काजी फैज के खिलाफ रिपोर्ट दर्ज कराई। पुलिस ने सभी

आरोपियों को जेल भेजा दिया। मामले की जानकारी मिलने पर रालोद नेता सुबोध गुंडा सुधीर भारतीय विदित मलिक आदि धाम पहुंचे और पुलिस कारवाइ के विरोध में धरम कावठ गये। सूचना पर सभी मंडी हिमंशु गांव ने मौके पर पहुंचकर रालोद कार्यवाही को सहायक सुबोध गांव काट हुए धरम करवाया।

विविध

प्रायतः नै गिरफ्तार लोगों की तत्काल रिहाई व मयूरपुर डिस्ट्रिक्ट की दुर्घित प्राणी पर तत्काल रोक रखी जानी

सालोद जैता की गिरफ्तारी के विरोध में पंचायत

मयूरपुर | विद्यार्थी

मयूरपुर में विद्यार्थी-संघ के द्वारा मयूरपुर में सालोद जैता की गिरफ्तारी के विरोध में पंचायत का आयोजन किया गया। पंचायत में विद्यार्थी-संघ के अध्यक्ष श्री. राजेश कुमार, सचिव श्री. राजेश कुमार, और अन्य विद्यार्थी-संघ के सदस्यों का भाग लेना था। पंचायत में विद्यार्थी-संघ के अध्यक्ष श्री. राजेश कुमार ने कहा कि सालोद जैता की गिरफ्तारी का विरोध करने के लिए पंचायत का आयोजन किया गया है। पंचायत में विद्यार्थी-संघ के अध्यक्ष श्री. राजेश कुमार ने कहा कि सालोद जैता की गिरफ्तारी का विरोध करने के लिए पंचायत का आयोजन किया गया है।



पंचायत में विद्यार्थी-संघ के अध्यक्ष श्री. राजेश कुमार ने कहा कि सालोद जैता की गिरफ्तारी का विरोध करने के लिए पंचायत का आयोजन किया गया है। पंचायत में विद्यार्थी-संघ के अध्यक्ष श्री. राजेश कुमार ने कहा कि सालोद जैता की गिरफ्तारी का विरोध करने के लिए पंचायत का आयोजन किया गया है।

मस्जिद की दीवार गिरी, दो की मौत



मयूरपुर में मस्जिद की दीवार गिरी, दो की मौत। मयूरपुर में मस्जिद की दीवार गिरी, दो की मौत। मयूरपुर में मस्जिद की दीवार गिरी, दो की मौत। मयूरपुर में मस्जिद की दीवार गिरी, दो की मौत।

सौरज, चंदना, अरवि और गणेश

गौरी की छठकी का दौरे दौर का सौजन्य

सौरज, चंदना, अरवि और गणेश गौरी की छठकी का दौरे दौर का सौजन्य। सौरज, चंदना, अरवि और गणेश गौरी की छठकी का दौरे दौर का सौजन्य। सौरज, चंदना, अरवि और गणेश गौरी की छठकी का दौरे दौर का सौजन्य।

सौरज, चंदना, अरवि और गणेश गौरी की छठकी का दौरे दौर का सौजन्य। सौरज, चंदना, अरवि और गणेश गौरी की छठकी का दौरे दौर का सौजन्य। सौरज, चंदना, अरवि और गणेश गौरी की छठकी का दौरे दौर का सौजन्य।

अंग्रेज इंडिया ने गौरी संभाल ली

अंग्रेज इंडिया ने गौरी संभाल ली। अंग्रेज इंडिया ने गौरी संभाल ली। अंग्रेज इंडिया ने गौरी संभाल ली। अंग्रेज इंडिया ने गौरी संभाल ली।

Advertisement for '36' featuring a large number '36' and some text. The text is partially obscured but seems to be related to a product or service.

रैली निकालकर किसानों का विरोध

रैली निकालकर किसानों का विरोध। रैली निकालकर किसानों का विरोध। रैली निकालकर किसानों का विरोध। रैली निकालकर किसानों का विरोध।

Advertisement for 'राज्यामोती' (Rajyamoti) featuring the name in large letters and some text. It appears to be a brand name for a product.

गुणपूर्णिमा पर ऑनलाइन भागवत कथा सुना रहे आचार्य सीताराम

गुणपूर्णिमा पर ऑनलाइन भागवत कथा सुना रहे आचार्य सीताराम। गुणपूर्णिमा पर ऑनलाइन भागवत कथा सुना रहे आचार्य सीताराम। गुणपूर्णिमा पर ऑनलाइन भागवत कथा सुना रहे आचार्य सीताराम।

Advertisement for 'राज्यामोती' (Rajyamoti) featuring the name in large letters and some text. It appears to be a brand name for a product.



मायत में गिरफ्तार लोगों की तत्काल रिहाई व मंसूरपुर डिस्ट्रिक्ट के दूषित पानी पर तत्काल रोक की मांग

गानोदनेता की गिरफ्तारी के विरोध में पंचायत ब

राष्ट्र | संवाददाता

पंचायत विचारक जेएचएच संघत पांच में की गिरफ्तारी के विरोध में पंचायत आवाज न किया गया। पंचायत में नगर लोगों की तत्काल रिहाई तथा पुराने पानी से छुड़ने की मांग की जा रही है। नगरपालिका एक की मांग की गई। नगर सचिव सभी कोट से मंसूरपुर में की खबर में भेजने में गहरे की राह ली है।

जिला उदुपण फायदिये पर मायत के असास में मंसूरपुर की गानोद गिरफ्तार कोपडा संघत पांच लोगों पुलिस ने गिरफ्तार कर जेल भेज दिया था। जेल भेजने के विरोध में अखर की मंसूरपुर में के गांव कोपडा पर स्ट्रेटिज में पंचायत का आयोजन था गया।



मुकदमा की मंसूरपुर में के गांव बोपडा स्थित स्टडीरूम में पंचायत में एमपीएम से जारी करत संतोद नेगा।

समाधान कराया जाए।

एकदिवस ने इसक विरुद्ध कोटि में समक योगा पंचायत में संवैधानिक निर्णय लिया की अगर दो दिन में समाधान नहीं होता तो कोटि के सभी को दो से आठवीं की एक कोर्ट में पर ओं की एगोले नगर कर आयोजन किया जाएगा। मंसूरपुर जिलापाल एमपीएम, मुख्य जिलापाल अजय राठी, व मंत्री योगराज सिंह नूद विचारक राजपाल बालियान, संजय राठ, विकास बालियान, पराज चौधरी, सुधी भारतीय, धर्मन गोन्ग, अजय राठ, सुनेद प्रवाल, गगन, अमित राठ, कुलदीप राठी आदि शामिल हैं। अखरता प्रवाल गोम ने संसदीय संवेद कोपडा ने किया। नगर सचिव भेजे गए रातोड ने जे और अखर जमानत कोर्ट ने स्वीकार कर ली है।

पहली मंसूरपुरी किमिती पंचायत में जेडएचएच के अधिकारियों को बुलाकर जाता करे। जेती में रातोड व श्रेय लोका के प्रतिनिधि मंडल को शामिल किया जाए तथा समक सुनकर

गानोद नेगा ने एसडीएम के विरुद्ध कोपडा संघत मंसूरपुर सभी गांव युवकों की तत्काल रिहाई व मंसूरपुर स्थित फेन्डी में छोड़े जाने वाली पानी को तत्काल बंद कराने की मांग रखी। उनके

पंचायत में आमपाल के गांव के गानोद नेगा शामिल हुए। पंचायत की सूचना पर एमपीएम खरकी इन्फान्ट हिबेकी व सी ओ खरकी आरके सिंह मौके पर पहुंचे।

गानोदनेता की गिरफ्तारी के विरोध में पंचायत ब

मंसूरपुर डिस्टेलरी के प्रदूषण से ग्रामीणों में रोष



मंसूरपुर। मंसूरपुर डिस्टेलरी की वजह से क्षेत्र में लम्बे समय से चली आ रही पानी और प्रदूषण की समस्या दिन पर दिन बढ़ती जा रही है। शनिवार को अचानक क्षेत्र के राज खानपुर और बोंपाड़ा में नलों से काँकाकोला जैसा पानी निकलना शुरू हो गया। लम्बे समय से पीले रंग का आता था। इस पर ग्रामीणों ने इसकी सूचना किसान नेता विशाल बोंपाड़ा को दी, जिसके बाद हंगामा बढ़ गया और किसान नेता के नेतृत्व में कुछ ग्रामीण खतौली तहसील दिनाच में डॉ. एम. मोल्वा कुमारी से भी इस प्रकरण को लेकर मिले, जिस पर जिलाधिकारी ने जल्द ही इसके लिए जिम्मेदार डिस्टेलरी प्रशासन पर कार्रवाई की आश्वासन देकर उनको वापस भेजा। विशाल बोंपाड़ा ने आरोप लगाते हुए कहा कि कई साल से अवैध रूप से डिस्टेलरी द्वारा केमिकलयुक्त गंदा पानी मिल के कच्चे नाले त भूमि में नाले छोड़ा जा रहा है, जिससे पूरे क्षेत्र में कैंसर व हेपीटाइटिस-सी जैसी बीमारियाँ फैलना लोगों की जान ले रही है, जिसके आंकड़े जिला प्रशासन बार-बार छिपाता रहा है। गंदे नाले में आ रहे केमिकल से आगे दिन किसानों की फसलें बिकार हो रही हैं साथ ही किसान नेता ने चेतावनी दी कि यदि डिस्टेलरी से हो रहे पानी व वायु प्रदूषण की समस्या का समाधान जल्द नहीं होता तो आने वाले बुधवार को क्षेत्र के सैकड़ों लोगों को साथ लेकर जिले के प्रदूषण दफ्तर पर ताला लगा दिया जायगा, जिसकी जिम्मेदारी जिला प्रशासन की होगी। इस दौरान प्रसन्नबिंदर खोखर, श्रीकांत चौधरी, विकास शर्मा, अनुज कुमार, अतीत प्रसाद, एकता चौधरी, दिनेश कुमार, पद्म आदि ग्रामीण मौजूद रहे।

अभी तक

BREAKING NEWS

मंसूरपुर क्षेत्र के गांव में पानी का
सैम्पल लेने पहुंचे प्रदूषण
विभाग के जेई पर गलत
सैंपलिंग कर डिस्टिलरी को लाभ
पहुंचाने का आरोप। ग्रामीणों ने
किसान नेता विशाल बोपाड़ा के
नेतृत्व में जेई को पिलाया
प्रदूषित पानी का ग्लास।

अभी तक
INDIA

अभी तक
अभी तक

नलों से दूषित पानी आने पर ग्रामीणों का प्रदर्शन

● जनवाणी संवाददाता, मसूखपुर

क्षेत्र की सरसादी लाल डिस्टिलरी द्वारा लम्बे समय से चली आ रही गन्दे पानी द्वारा प्रदूषण की समस्या दिनों दिन बढ़ती जा रही है। निवार को अचानक क्षेत्र के गांव खानुपुर और बोपाड़ा में नलों से गंदा पानी निकलना शुरू हो गया। जो लम्बे समय से पीले रंग का आता था। इस तरह का पानी देखकर ग्रामीणों का पारा सातवें आसमान पर पहुंच गया। उन्होंने इस मामले की सूचना किसान नेता विशाल बोपाड़ा को दी। किसान नेता के नेत्रत्व में कुछ ग्रामीण तुरंत ही खतोली तहसील दिवस में चुकी डीएम से मिले। जिलाधिकारी ने जल्द ही इसके लिए जिम्मेदार डिस्टिलरी प्रशासन पर कार्यवाही का आश्वासन देकर उनको वापस भेज दिया। इस मामले में विशाल बोपाड़ा ने फैक्टरी प्रशासन पर आरोप लगाते हुए कहा कि कई साल से अवैध रूप से डिस्टिलरी द्वारा केमिकल युक्त गंदा पानी मिल के कच्चे नाले व भूमी के नीचे छोड़ा जा रहा है। जिसके आंकड़े जिला प्रशासन बार बार छिपाता आ



रहा है। गंदे नाले में आ रहे केमिकल से आये दिन किसानों की फसले चर्बाद हो रही है। साथ ही किसान नेता ने चेतावनी देते हुए कहा कि यदि डिस्टिलरी से हो रहे पानी व वायु प्रदूषण की समस्या का समाधान जल्द नहीं होता तो आने वाले बुधवार को क्षेत्र के सैकड़ों लोगों को साथ लेकर जिले के प्रदूषण विभाग दफ्तर पर ताला लगा दिया जायगा जिसकी जिम्मेदारी जिला प्रशासन की होगी। बलबिंदर खोखर, श्रीकांत चौधरी, विकास शर्मा, अनुज कुमार, ज्योति प्रसाद, एकता चौधरी, दिनेश कुमार, पप्पू आदि ग्रामीण मौजूद रहे।


dhampur

Dhampur Sugar Mills Limited
Unit, Mansurpur - 251201
Village - Dhampur, Tehsil - Ghates
Dist. - Muzaffarnagar (U.P.)
Tel. : 91-1795 252239 Fax : 252170
Email : dhampur@psdhampur.com
Website : www.dhampur.com

Ref No : DSM/MSM/ 887-89 | 12-08-2021

29-07-2021

The Regional Officer,
U.P Pollution Control Board,
Karnal Cinema Building, Railway Station Road,
Muzaffarnagar - 251 001 (U.P)

Ref : Reply to Joint Inspection Report of UPPCB & CPCB held on-09-03-21 at DSM Sugar Mansurpur, Dist. Muzaffarnagar.

Dear Sir,

Please refer to the above-mentioned Joint Inspection Report of UPPCB & CPCB in compliance to the directions, Issued by Hon'ble National Green Tribunal in OA no.16/2021 on 28-01-2021.

In this regard, we are submitting our point wise reply to the recommendations mentioned in the report, which are as under -

- No. 1 - The unit shall dismantle all the pipelines / openings from the boundary wall of the units towards the outside drain surrounding the mill.
- Reply - The pipelines / openings, mentioned in the recommendations are actually drains of domestic water and general toilets being used by farmers. With regard to the effluent of sugar mill, we would like to mention that we have only single outlet point (MS pipeline) from our sugar mill through which effluent is being transferred to the sugar mill's ETP.
- No. 2 - Point No. 2 - The unit shall optimize the rotation speed of oil & skimmer for proper removal of floating oil & grease from effluent.
- Reply - The unit shall regulate the rotation speed of oil & skimmer for proper removal of floating oil & grease from effluent. This work shall be completed before the start of the next crushing operation, which will start in the first week of Oct-21.

CIN : L15249UP1933PLC000511

Head Office : Dhampur Sugar Mills Ltd., Dhampur, N. Ry. Dist. Bijnor (U.P.) Pin Code-246 764
Branch Office : 1/125, Vijay Khand, Genti Nagar, Lucknow-226 040 (U.P.) Tel. : 91-522-239243
Units : 1. Dhampur, 2. Mansurpur, 3. Azamk, 4. Rajpura, 5. Meergharj

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Dhampur Sugar Mills Limited
Dist - Mansapur - 251203
Village - Dhampur, Tehsil - Khairat
Dist - Meerut/UP
Tel. : 91-1327-252278, Fax : 252177
E-mail : dhampur@dhampur.com
Website : www.dhampur.com

- No. 3 - The unit shall stop discharge / seepage of untreated / partially treated effluent in the surrounding drain as well as in Gram Sabha Pond.
- Reply - It is submitted that we strictly follow the guidelines of CPCB / UPPCB with regard to discharge of effluent from sugar mill. Whatsoever, effluent is discharged, it is used in the irrigation fields as per norms. However, we would like to mention that a distillery is located adjacent to our sugar mill (having common boundary with the sugar mill). Whatsoever, discharge / seepage is found, it comes from the distillery as there is a common drain for sugar mill as well as distillery for the last many decades. We have already requested the management of distillery to follow ZLD norms, so that we may not be entangled and blamed for any such activity.
- No.4 - The unit shall maintain & limit its crushing operation as per the consented capacity of 7000 TCD.
- Reply - Average crush rate of season 2020-21 is 6849 MT/day. Which is under consented limit.
- No. 5 - The unit shall establish an isolated area / spot with well concreted surface, covered sealing and proper fencing exclusively for the storage of scrap, empty drum of hazardous waste chemicals in the premises.
- Reply - We have already initiated the work to maintain such area and will complete before start of the crushing season 2021-22.
- No.6 - The unit shall maintain the proper document w.r.t. the scrap and waste which is being handover to the third party for the disposal and follow the specific conditions of authorization under the provision of hazardous and other wastes (Management & transboundary movement) rules, 2016 for the storage & disposal of hazardous waste.

CPN: 115249LPI932PIC60511

Plant Office : near Sugar Mill, Dhampur, U.P., Dist. Meerut, Pin Code-216743
Branch Office : 25, G. B. Road, Ghatampur, Dist. Meerut, U.P., Pin Code-206910
Dist. : 1. Ghazipur, 2. Mansapur, 3. Amroha, 4. Pilibhit, 5. Meerut

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dhampur

Dhampur Sugar Mills Limited
Dist. Meerut, U.P.

Phone: 246761

Fax: 246761

Reply - We have an agreement with M/s Bharat Oil and Waste Management Ltd (BOWML), having its registered and corporate office at 11, LGE, Community Center, East Of Kailash, New Delhi 110065 for the disposal of hazardous and other wastes. We have proper record of hazardous waste. We are enclosing herewith a copy for reference. However, if required, we shall modify the pattern of record keeping as per directions/ guidelines, if any.

No. 7 - The unit shall install flow meter to measure amount of treated effluent used for irrigation purpose.

Reply - We will install the required flow meter to measure amount of treated effluent used for irrigation before start of the crushing season 2021-22. (ie. by October 2021).

No. 8 - The unit shall maintain the MLSS value & MLVSS / MLSS ratio in the aeration tank for proper microbial activity to reduce the organic load in the effluent. The unit shall analyze samples from aeration tank periodically to analyze the MLVSS / MLSS Ratio.

Reply - We have installed Effluent Treatment Plant of a capacity of 1600 KLPD to treat the factory effluent. Working of our effluent treatment plant was found to be satisfactory during season. During the analysis of samples drawn from our ETP by M/s Newcon Consultants and Laboratories, Ghaziabad (recognized/ accredited by the department), the parameters of treated effluent were found as per standard laid down by Pollution Board. We have contracted M/S Newcon Consultants and Laboratories, Ghaziabad, recognized by UP PCB to analyze our treated effluent. They draw the sample themselves of treated effluent during season and analyze on a regular basis. All the equipments of ETP are in operational condition i.e. Bar screen chamber, Oil & Grease trap, Chemical mixing tank, Equalization Tank, Primary Clarifier, Aeration Tank, Secondary Clarifier, sludge drying beds, sludge filter press and seepage proof lagoon for treated water of 10000 m³ capacity. The tertiary treatment units viz. dual media filter and activated carbon filter has also been installed to meet out the treated water norms as per standards laid down by Pollution Board. We are also upgrading our system for more recycling of treated effluent & reduce the effluent generation. We will complete the work before start of the crushing season 2021-22. (ie. by October 2021)

CIN : L15249UP1933FLC000511

Regd. Office - Dhampur Sugar Mills Ltd., Dhampur, N. Ry. Dist. Meerut, U.P. Pin Code-246 761
Branch Office - 17125, Vidy Khond, Gomti Nagar, Lucknow-226 010, U.P. Tel. : 91-522-239243
Units - 1. Dhampur, 2. Anusarpur, 3. Asmoli, 4. Raopora, 5. Meerghati

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 dhampur

Dhampur Sugar Mills Limited
Unit: Mansurpur - 251293
Village: Kharagpur, Tal. Kharagpur
Dist. Buzalpur, U.P.
Tel: +91 1376 252773, Fax: 252179
E-mail: dhampur@dhampur.com
website: www.dhampur.com

Further, we would also like to clarify that the Gram Sabha pond is connected with the drain which is coming from the village as well as from Sir Shadi Lal distillery which is adjacent to our unit. It has no linkage with the Sugar mill.

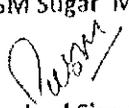
No. 9 - The unit shall maintain the acoustic enclosures to operate pump in the unit premises to reduce the noise pollution.

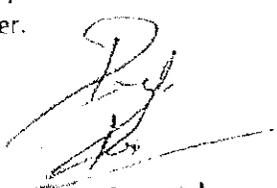
Reply - We have a contract with M/S Newcon Consultants and Laboratories, Ghaziabad, recognized by UPPCB to analyze noise level in factory premises. They check noise level on a regular basis during season. We are enclosing herewith the copy of report for reference.

We also assure that the sugar mill follows all the norms laid down by the concerned pollution control board and shall expedite all the directions within stipulated time. Hope you will find the same in order.

Thanking you,

Yours faithfully,
for DSM Sugar Mansurpur


(Authorized Signatory)


12-8-21
* * * * *
* * * * *
* * * * *

C.C to :

- 1) Sh. N.K Chauhan, Chief Environment Officer (Circle -III), UPPCB, T.C 12 V, Vibhuti Khand, Gomti Nagar, Lucknow 226 010 (U.P)
- 2) Member Secretary, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi- 110032.

CIN : L15249UP1933PLC000511

Regd. Office : Dhampur Sugar Mills Ltd., Dhampur, H. P., Dist. B. Jhar (U.P), Pin Code-246 761
Branch Office : 1/125, Vijay Khand, Gomti Nagar, Lucknow-226 010 (U.P), Tel. +91-522-239243
Units : 1. Dhampur, 2. Mansurpur, 3. Asmoli, 4. Rajpura, 5. Meerghari

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 dhampur

Dhampur Sugar Mills Limited
Units Management Division
20, Sector-10, G.P.O. Road,
Lucknow-226001
T. No. 22625234, Fax: 22625234
E-mail: dhampur@dhampur.com
Website: www.dhampur.com

Ref. No : DSM/MSM/ 891-893/12⁰⁸/₂₀₂₁

11-08-21

The Regional Officer,
UP Pollution Control Board,
Kamal Cinema Building,
Railway Station Road,
Muzaffarnagar 251001
U. P.

Subject: Additional submission in continuation to our reply dated 29-07-21

Sir,

In continuation to our reply dated 29-07-21, we wish to further submit the below mentioned facts –

1. On perusing the Annexure- A 4 of OA 16/2021 (page 35-36 of the application), it seems that Vinit Kumar, the applicant got the effluent water tested at his own from Shriram Institute for Industrial Research, Delhi.
2. The samples collected from outer drain are not related to our sugar mill only. Effluent from Sir Shadi Lal Distillery and Chemical Works passes through the same outer drain.
3. According to the point no. 10, 15, 16 & 17 of observations of Joint Inspection Report (page no.15, 16 & 17 of Joint Inspection Report), it is clear that sugar mill was adhering to the prescribed norms.
4. The analysis of groundwater sample from Borewell, located inside our unit, as collected by the joint inspection team, shows that the water was absolutely conforming to applicable norms for drinking water BIS Standards. (point no. 26 of observations of Joint Inspection Report)
5. Vinit Kumar, the applicant is trying to malign our Unit for his own personal gains.

CIN : L15249UP1933PLC00511

Reg. Office : Dhampur Sugar Mills Ltd, Dhampur, H. Bly. Dist. Bijnor, U.P. Pin Code-246 761
Branch Office : 1/125, Vidyut Road, Gand. Nagar, Lucknow-226 010, U.P. Tel. : 24-522-232243
Units : 1. Dhampur, 2. Alampur, 3. Amoi, 4. Raipura, 5. Mergarh


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 dhampur

Dhampur Sugar Mills Limited
Unit: Dhampur - 221111
Office: Mansurpur - 221101
Plant: Mansurpur - 221101
E-mail: dhampur@dhampur.com

We request your good self to treat the above mentioned facts as a part of our reply dated 29.07.21

Thanking you,

Your Faithfully

For DSM Sugar Mansurpur
(unit of Dhampur Sugar Mills Ltd.)


(Authorized Signatory)



D-221
221101
221101
221101

C.C to :

1) Sh. N.K Chauhan, Chief Environment Officer (Circle -III), UPPCB, T.C 12 V, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010 (U.P).

2) Member Secretary, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi- 110032.

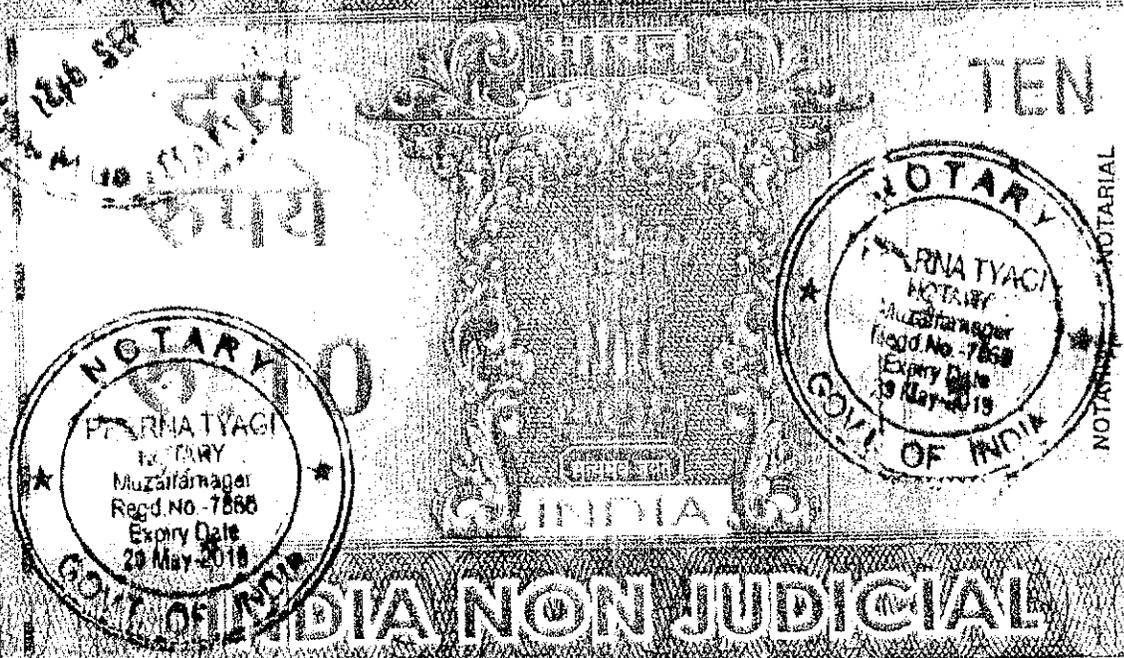
CIN : L15249UP1933PLC000511

Regd. Office : Dhampur Sugar Mills Ltd., Dhampur, N. Bly Dist. Bijnor (U.P), Pin Code-246 761
Branch Office : 1/125, Vay Khand, Gomti Nagar, Lucknow 226 010 (U.P) Tel : +91 522-232243
(Units : 1. Dhampur, 2. Mansurpur, 3. Asrol, 4. Rajpura, 5. Meerghati)

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भारतीय गैर न्यायिक



उत्तर प्रदेश UTTAR PRADESH

शपथ-पत्र

25AC 166760

शपथ पत्र मिनजानिब श्रीमति कोमल लता पत्नी श्री रतन निवासी ग्राम घासीपुरा परगना एवं तहसील खतौली जिला मुजफ्फरनगर की रहने वाली हूँ। शपथकर्ता शपथ पूर्वक निम्नलिखित निवेदन करती है:-

1. यह कि शपथकर्ता का उपरोक्त पता बिल्कुल सही है।
2. यह कि शपथकर्ता डी एस एम शुगर मन्सूरपुर ग्राम खानपुर जिला मुजफ्फरनगर के ई.टी. पी. प्लांट के साथ लगते हुए खेतों का मालिक काश्तकार है एवं इन खेतों में ज्यादातर गन्ने का उत्पादन करती है।
3. यह कि शपथकर्ता द्वारा डी एस एम शुगर मन्सूरपुर के ई.टी.पी. प्लांट द्वारा छोड़े जाने वाले परिष्कृत बहिःश्राव (Treated Effluent) पानी को अपने खेतों में सिंचाई के लिए प्रयोग करती है।
4. यह कि शपथकर्ता शपथपूर्वक बयान करती है कि ई.टी.पी. प्लांट द्वारा छोड़े गये परिष्कृत बहिःश्राव पानी फसलों के लिए लाभदायक हैं।
5. यह कि शपथकर्ता शपथपूर्वक बयान करती है कि पैरा नं. 1 से 4 तक वर्णित तथ्य बिल्कुल सही है इसमें कुछ भी छुपाया नहीं गया, ईश्वर मेरी मदद करें।

कोमल लता

Identified by

स्थान:- मुजफ्फरनगर

दिनांक:-11-12-2014

PRERNA TYAGI

NOTARY

11 DEC 2014

I have satisfied myself by examining the deponent and the contents of the affidavit which has been read out and explained by me to the deponent before me.

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शपथकर्ता

कोमल लता

शपथकर्ता

कोमल लता

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निर्वाह रजिस्ट्रार अ. मालखे

१०

राज्य सरकार
मुजफ्फरपुर
तारिख १०/१२/१११



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भारतीय गैर न्यायिक



उत्तर प्रदेश UTTAR PRADESH

शपथ-पत्र

25AC 166753

शपथ पत्र मिनजानिब मामराज पुत्र श्री पल्लू निवासी ग्राम घासीपुरा पेरगना एवं तहसील खतौली जिला मुजफ्फरनगर का रहने वाला हूं। शपथकर्ता शपथ पूर्वक निम्नलिखित निवेदन करता है:-

1. यह कि शपथकर्ता का उपरोक्त पता बिल्कुल सही है।
2. यह कि शपथकर्ता डी एस एम शुगर मन्सूरपुर ग्राम खानपुर जिला मुजफ्फरनगर के ई.टी. पी. प्लांट के साथ लगते हुए खेतों का मालिक काश्तकार है एवं इन खेतों में ज्यादातर गन्ने का उत्पादन करता है।
3. यह कि शपथकर्ता द्वारा डी एस एम शुगर मन्सूरपुर के ई.टी.पी. प्लांट द्वारा छोड़े जाने वाले परिष्कृत बहिःश्राव (Treated Effluent) पानी को अपने खेतों में सिंचाई के लिए प्रयोग करता है।
4. यह कि शपथकर्ता शपथपूर्वक बयान करता है कि ई.टी.पी. प्लांट द्वारा छोड़े गये परिष्कृत बहिःश्राव पानी फसलों के लिए लाभदायक है।
5. यह कि शपथकर्ता शपथपूर्वक बयान करता है कि पैरा नं. 1 से 4 तक वर्णित तथ्य बिल्कुल सही है इसमें कुछ भी छुपाया नहीं गया, ईश्वर मेरी मदद करें।

स्थान:- मुजफ्फरनगर

दिनांक:- 11-12-2014

PRERNA TYAGI

NOTARY

MUZAFFARNAGAR

Notary
I have read and explained the contents of the affidavit which has been read but the charged Person has not read it.

शपथकर्ता

शपथकर्ता

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→ LTI Mamsay

→ LTI Mamsay

11 DEC 2014

DEC-14-115

Identified by
LTI Mamsay

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11/12/14

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सहमति-पत्र

मैं किशोर कुमार पुत्र श्री लक्ष्मी नारायण गांव नावल
का निवासी हूँ। मेरी 5.5 हेक्टेयर ज़मीन डी एस एम मंसूरपुर शुगर मिल के नजदीक
है। मेरी ज़मीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले
पानी को चीनी मिल संशोधित कर खेती की सिंचाई हेतु आपूर्ति करे जिससे कि
मेरी
फसल को कोई नुकसान न हो तो मैं चीनी मिल से निकलने वाले पानी से अपने खेतों
की सिंचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक : किशोर कुमार
नाम कृषक : किशोर कुमार
पिता का नाम : लक्ष्मी नारायण
गांव : नावल

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सहमति-पत्र

मे. कृष्ण कुमार पुत्र श्री. हरर-व-र-५ गांव नावल
का निवासी हूँ। मेरी १.५५० हेक्टेयर ज़मीन डी एस एम मंसूरपुर शुगर मिल के नजदीक
है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले
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मेरी
फसल को कोई नुकसान न हो तो मैं चीनी मिल से निकलने वाले पानी से अपने खेतों
की सिंचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक :

कृष्ण कुमार

नाम कृषक : कृष्ण कुमार

पिता का नाम : हरर-व-र-५

गांव : नावल

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Website : www.newconlab.in
TEST CERTIFICATE

STACK EMISSION MONITORING AND ANALYSIS REPORT

Page 1 OF 1

TEST REPORT NO : NCL/DSMSM/1205/1/120501/37

DATE OF REPORT : 15-05-2021

Name And Address Of Customer

DSM SUGAR MANSURPUR,
(A UNIT OF DHAMPUR SUGAR MILLS LTD.), MUZAFFARNAGAR, U.P., INDIA

SAMPLING DETAIL

Analysis Start Date	12-05-2021	Analysis End Date	15-05-2021
Date Of Sampling	11-05-2021	Sampling Done By	NCL
Sampling Protocol	AS PER CPCB GUIDELINES	Duration Of Sampling	30 MINUTES
Equipment Used	Vayubodhan Stack Sampler VSS1 (S.No. : 321-DTC-07), . .		

DETAILS OF STACK

Stack Attached To	BOILER	Stack Dia At The Top	3000 mm
Capacity	100 TPH	Material Of Construction	RCC
Type Of Fuel Used	BAGASSE	Normal Operation Schedule	24 Hrs
Quantity Of Fuel Used	44.0 Ton/hr		
Stack Height Above The Ground level	60.0 Mtr		
Attached APCS	ESP		

PHYSICAL OBSERVATIONS

Ambient Temperature	31°C	Flue Gas Temperature	124°C
Velocity Of Flue Gases	7.3 Mtr/Sec	Sampling Flow Rate For SPM	20.0 LPM
Sampling Flow Rate For Gases	2.2 LPM	Quantity Of Emission Discharged	185668.2m ³ /hr

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Particulate Matters (PM)	mg/Nm ³	IS:11255 (P-1)	94	150
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (P-2)	38	Not Specified
3	Carbon Monoxide (CO)	% by Vol	IS:13270	0.20	1% By Volume
4	Oxides of Nitrogen	mg/Nm ³	IS:11255 (P-7)	54	Not Specified

**** End Of Report****

FOR NEWCON CONSULTANTS & LABORATORIES

INTERIAD KHAN
M.Sc. (Chemistry)
CHECKED BY (Signature)

PREPARED BY (Signature)

AUTHORIZED SIGNATORY (Signature)

NOTE : 1. The Results recorded above pertains to the Tested parameters only. Endorsement of the same is neither inferred nor implied. 2. All disputes subject to GHAZIABAD JURISDICTION. 3. The Report shall not be reproduced except in full without the permission of MANAGING PARTNER. 4. Our liability is limited to Invoiced value only.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Phone No.: 0120-2803115 | Mobile : 9810430345 | Website : www.newconlab.in

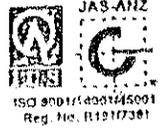
E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

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STACK EMISSION MONITORING AND ANALYSIS REPORT

Page 1 Of 1

TEST REPORT NO : NCL/DSMSM/1205/1/120501/38	DATE OF REPORT : 15-05-2021
Name And Address Of Customer	DSM SUGAR MANSURPUR, (A UNIT OF DHAMPUR SUGAR MILLS LTD.) , MUZAFFARNAGAR, U.P., INDIA

SAMPLING DETAIL

Analysis Start Date	12-05-2021	Analysis End Date	15-05-2021
Date Of Sampling	11-05-2021	Sampling Done By	NCL
Sampling Protocol	AS PER CPCB GUIDELINES	Duration Of Sampling	30 MINUTES
Equipment Used	Vayubodhan Stack Sampler VSS1 (S.No. : 321-DTC-07), , ,		

DETAILS OF STACK

Stack Attached To	BOILER	Stack Dia At The Top	3000 mm
Capacity	90 TPH	Material Of Construction	RCC
Type Of Fuel Used	BAGASSE	Normal Operation Schedule	24 Hrs
Quantity Of Fuel Used	42.0 Ton/Hr.		
Stack Height Above The Ground level	60.0 Mtr		
Attached APCS	ESP		

PHYSICAL OBSERVATIONS

Ambient Temperature	31°C	Flue Gas Temperature	126°C
Velocity Of Flue Gases	7.5 Mtr/Sec	Sampling Flow Rate For SPM	20.0 LPM
Sampling Flow Rate For Gases	2.3 LPM	Quantity Of Emission Discharged	190755m ³ /hr

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Particulate Matters (PM)	mg/Nm ³	IS:11255 (P-1)	91	150
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (P-2)	42	Not Specified
3	Carbon Monoxide (CO)	% by Vol	IS:13270	0.12	1% By Volume
4	Oxides of Nitrogen	mg/Nm ³	IS:11255 (P-7)	49	Not Specified

**** End Of Report****

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKHAB KHAN
M.S.P. (NEW CONVENIENCE)

CHECKED BY

PREPARED BY

AUTHORIZED SIGNATORY

NOTE : 1. The Results reported above pertains to the Tested parameters only. Endorsement of the same is neither inferred nor implied. 2. All disputes subject to GHAZIABAD JURISDICTION. 3. The Report shall not be reproduced except in full without the permission of MANAGING PARTNER. 4. Our liability is limited to Invoiced value only.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)
Phone No.: 0120-2803115 | Mobile : 9810430345 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

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Website : www.newconlab.in

TEST REPORT NO : NCL/DMSM/1205/1/120501/41

DATE OF REPORT : 17-05-2021

Page 1 Of 1

Name And Address Of Customer : DSM SUGAR MANSURPUR,
(A UNIT OF DHAMPUR SUGAR MILLS LTD.) , MUZAFFARNAGAR,U.P., INDIA

SAMPLING DETAILS

Analysis Start Date	12-05-2021	Analysis End Date	17-05-2021
Date of Sampling	12-05-2021	Sampling ID No.	120501/41/2021-2022
Time of Sampling	12:20		
Sampling Done By	CUSTOMER		
Sampling Location	ETP OUTLET		
Sampling Description	EFFLUENT WATER AFTER TREATMENT		
Sampling Protocol	IS:3025(Part-I)	Sampling Quantity	TWO Lt
Packing Condition	Sealed	Packed In	Glass Bottle

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Standards (CPCB) (Max)	
					Inland Surface Water	Public Sewer
1	pH		APHA-4500(H+B)	7.34	6.0-9.0	5.5-9.0
2	Bio Chemical Oxygen Demand (3 days at 27°C)	mg/L	APHA-5210 (B)	21	30	350
3	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 (B)	78	250	Not Specified
4	Oil & Grease	mg/L	APHA-5520	2.4	10	20
5	S.S. (Total Suspended Solids)	mg/L	APHA-2540 (H+B)	24	30 (For Sugar Mills)	600

STANDARD FOR TSS IN TREATED DISCHARGE OF SUGAR MILL IS 30 mg/L

**** End Of Report****

FOR NEWCON CONSULTANTS & LABORATORIES



INTERVIEWED BY
M.S. [Signature]

PREPARED BY
[Signature]

AUTHORIZED SIGNATORY
[Signature]

Formal no NCL/QSP-28/TC-WWT/FMT-04 Rev.No.1 Date 18.07.2011

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)
Phone No.: 0120-2803115 | Mobile : 9810430345 | Website : www.newconlab.in
E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

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Website : www.newconlab.in

TEST REPORT NO : NCL/DSMSM/1205/1/120501/40

DATE OF REPORT : 15-05-2021

Page 1 Of 1

EFFLUENT WATER ANALYSIS REPORT

Name And Address Of Customer

DSM SUGAR MANSURPUR,
(A UNIT OF DHAMPUR SUGAR MILLS LTD.) , MUZAFFARNAGAR,U.P., INDIA

SAMPLING DETAILS

Analysis Start Date	12-05-2021	Analysis End Date	15-05-2021
Date of Sampling	12-05-2021	Sampling ID No.	120501/40/2021-2022
Time of Sampling	11:30		
Sampling Done By	NCL		
Sampling Location	ETP INLET		
Sampling Description	EFFLUENT WATER BEFORE TREATMENT		
Sampling Protocol	IS:3025(Part-I)	Sampling Quantity	TWO LI
Packing Condition	Sealed	Packed In	Glass Bottle

TEST RESULT

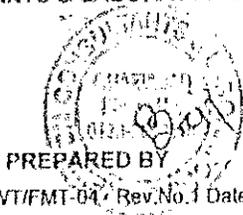
S.No.	Parameter	Unit	Protocol	Result
1	pH	-	APHA-4500(H+B)	5.69
2	Total Suspended Solids (TSS)	mg/L	APHA-2540 (D)	78
3	Bio Chemical Oxygen Demand (3 days at 27°C)	mg/L	APHA-5210 (B)	540
4	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 (B)	3279
5	Oil & Grease	mg/L	APHA-5520	7.8

**** End Of Report****

FOR NEWCON CONSULTANTS & LABORATORIES



INTERVIEW KITAN
M. CHECKED BY



PREPARED BY



AUTHORIZED SIGNATORY

Format no NCL/QSP-28/TC WWT/FMT-04 Rev.No.1 Date 18.07.2011

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)
Phone No.: 0120-2803115 | Mobile : 9810430345 | Website : www.newconlab.in
E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

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Website : www.newconlab.in

TEST CERTIFICATE

NOISE MONITORING REPORT

TEST REPORT NO : NCL/DSMM/7311/038/22/03-2021

DATE OF REPORT : 27-03-2021

Name And Address Of Customer : DSM SUGAR MANSURPUR,
(A UNIT OF DHAMPUR SUGAR MILLS LTD.), MANSURPUR, MUZAFFARNAGAR, U.P.,
INDIA

SAMPLING DETAILS

Analysis Start Date	20-03-2021	Analysis End Date	20-03-2021
Date of Monitoring	20-03-2021	Monitoring Done By	NCL
Equipment Used	SL-4010		
Monitoring Duration	10 MINUTES		
Place Of Monitoring	NEAR MILLING AREA		
Time Of Monitoring	11:00		
Category Of Area	INDUSTRIAL AREA		
Sampling Protocol	CPCB method - PCLS/06/2000-01		

OBSERVATIONS

Observation No.	1	2	3	4	5	6	7	8	9	10
Reading dB(A)	72.9	71.5	72.5	71.8	70.5	70.2	71.6	72.4	73.2	72.0

TEST RESULT

S.No.	Description	Noise Level dB(A)	Result	Ambient Noise Standards/ Specification (CPCB/Factories Act) Leq dB(A)
1	Average		71.9	
2	Maximum		73.2	
3	Minimum		70.2	
4	Leq dB(A)		72.1	75 Max

*** End Of Report***

FOR NEWCON CONSULTANTS & LABORATORIES

INTERHAB KHAN

(Signature)

CHECKED BY



PREPARED BY

(Signature)

AUTHORIZED SIGNATORY

Format no NCL/QSP-26/TC-NOI/FMT-03 Rev.No 01 Date 18/07/2011



Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)
Phone No.: 0120-2803115 | Mobile : 9810430345 | Website : www.newconlab.in
E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

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Newcon Consultants & Laboratories

AN ISO 9001:2015 CERTIFIED LABORATORY
 ISO 14001:2015 CERTIFIED LABORATORY
 ISO 45001:2018 CERTIFIED LABORATORY
 Registered by NCTE (IIT)

Website: www.newconlab.com



TEST CERTIFICATE

NOISE MONITORING REPORT

TEST REPORT NO : NCL/DSMM/73111/039/22/03-2021

DATE OF REPORT : 27-03-2021

Name And Address Of Customer

DSM SUGAR MANSURPUR,

(A UNIT OF DHAMPUR SUGAR MILLS LTD.), MANSURPUR, MUZAFFARNAGAR, U.P.
 INDIA

SAMPLING DETAILS

Analysis Start Date 20-03-2021

Analysis End Date 20-03-2021

Date of Monitoring 20-03-2021

Monitoring Done By NCL

Equipment Used SL-4010

Monitoring Duration 10 MINUTES

Place Of Monitoring Production Area

Time Of Monitoring 12.00

Category Of Area INDUSTRIAL AREA

Sampling Protocol CPCB method - PCLS/06/2000-01

OBSERVATIONS

Observation No.	1	2	3	4	5	6	7	8	9	10
Reading dB(A)	70.1	71.4	72.8	69.3	72.1	71.0	67.8	70.9	73.2	71.9

TEST RESULT

S.No.	Description	Noise Level dB(A)	Result	Ambient Noise Standards/ Specification (CPCB/Factories Act) Leq dB(A)
1	Average		71.1	
2	Maximum		73.2	
3	Minimum		67.8	
4	Leq dB(A)		71.3	75 Max.

**** End Of Report****

FOR NEWCON CONSULTANTS & LABORATORIES

INTERKHAU KHAN
 CHECKED BY

PREPARED BY

AUTHORIZED SIGNATORY

Format no NCL/OSP-26/TC-NOI/MT-03 Rev No.01 Date 18.07 2011



Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)
 Phone No.: 0120-2803115 | Mobile : 9810430345 | Website : www.newconlab.in
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An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory
 NAHL, ISO-IEC 17025 : 2017 (Testing) Cert. No. TC/5876 Accredited Laboratory
 Recognized by MDA, G.O.



Website : www.newconlab.in

TEST CERTIFICATE

NOISE MONITORING REPORT

TEST REPORT NO : NCL/DSMM/7311/040/22/03-2021

DATE OF REPORT : 27-03-2021

Name And Address Of Customer

DSM SUGAR MANSURPUR,
 (A UNIT OF DHAMPUR SUGAR MILLS LTD.) , MANSURPUR, MUZAFFARNAGAR, U.P.,
 INDIA

SAMPLING DETAILS

Analysis Start Date	20-03-2021	Analysis End Date	20-03-2021
Date of Monitoring	20-03-2021	Monitoring Done By	NCL
Equipment Used	SL-4010		
Monitoring Duration	10 MINUTES		
Place Of Monitoring	Boiler Area		
Time Of Monitoring	11:30		
Category Of Area	INDUSTRIAL AREA		
Sampling Protocol	CPCB method - PCLS/06/2000-01		

OBSERVATIONS

Observation No.	1	2	3	4	5	6	7	8	9	10
Reading dB(A)	72.6	70.2	71.3	73.4	72.6	72.5	71.5	72.9	71.2	73.4

TEST RESULT

S.No.	Description	Noise Level dB(A)	Result	Ambient Noise Standards/ Specification (CPCB/Factories Act) Leq dB(A)
1	Average	72.2	72.2	
2	Maximum	73.4	73.4	
3	Minimum	70.2	70.2	
4	Leq dB(A)	72.4	72.4	75 dB(A)

**** End Of Report ****

FOR NEWCON CONSULTANTS & LABORATORIES

INTERVIEW KIAN
 CHECKED BY (Scientist)

PREPARED BY

AUTHORIZED SIGNATORY

Format no NCL/QSP-26/TC-NOI/FMT 01 Rev No 01 Date 16.07.2011

Laboratory : A-1/155, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)
 Phone No.: 0120-2803115 | Mobile : 9810430345 | Website : www.newconlab.in
 E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

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 NABL ISO 17025 : 2017 (Testing) Cert. No. TC-5526 Accredited Laboratory
 Recognized by AIO IIT



Website: www.newconlab.in

TEST CERTIFICATE

NOISE MONITORING REPORT

TEST REPORT NO : NCL/DSMM/7311/041/22/03-2021

DATE OF REPORT : 27-03-2021

Name And Address Of Customer

DSM SUGAR MANSURPUR,
 (A UNIT OF DHAMPUR SUGAR MILLS LTD.) , MANSURPUR, MUZAFFARPUR, U.P.
 INDIA

SAMPLING DETAILS

Analysis Start Date	20-03-2021	Analysis End Date	20-03-2021
Date of Monitoring	20-03-2021	Monitoring Done By	NCL
Equipment Used	SL-4010		
Monitoring Duration	10 MINUTES		
Place Of Monitoring	Near Main Gate		
Time Of Monitoring	12:40		
Category Of Area	INDUSTRIAL AREA		
Sampling Protocol	CPCB method - PCLS/06/2000-01		

OBSERVATIONS

Observation No.	1	2	3	4	5	6	7	8	9	10
Reading dB(A)	65.5	61.8	66.0	63.8	62.9	67.1	64.5	63.7	67.0	67.5

TEST RESULT

S.No.	Description Noise Level dB(A)	Result	Ambient Noise Standards/ Specification (CPCB/Factories Act) Leq dB(A)
1	Average	65.0	
2	Maximum	67.5	
3	Minimum	61.8	
4	Leq dB(A)	65.2	75 Max

*** End Of Report ***

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKHAB KHAN
 ASST. EXECUTIVE ENGINEER
 CHECKED BY



PREPARED BY

AUTHORIZED SIGNATORY

Form No NCL/OSP-26/TC-NOI/FMT-03 Rev No.01 Date 18.07.2011

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)
 Phone No.: 0120-2803115 | Mobile : 9810430345 | Website : www.newconlab.in
 E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6 सी. आई. रोड, मुजफ्फरनगर 251001 (U.P.)

दिनांक

20/08/2021

दिनांक

Date

20/8/21

प्रति

मुख्य पर्यावरण अधिकारी (सेल-3)
2040 प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषय - मै० सर शादीलाल डिस्टिलरी एण्ड कॅमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर के विरुद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33ए यथासंगत के अन्तर्गत कार्यवाही किये जाने तथा पर्यावरणीय क्षतिपूर्ति अधिसूचित किये जाने के सम्बन्ध में।

संदर्भ

कृपया उपरोक्त विषयक संलग्न मै० सर शादीलाल डिस्टिलरी एण्ड कॅमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर के विरुद्ध जनशिकायत प्राप्त होने पर मन्सूरपुर ड्रेन का सर्वेक्षण दिनांक 08.08.2021 को किया गया। निरीक्षण आख्या संलग्न है। निरीक्षण आख्या के अनुसार उद्योग में औद्योगिक श्रम मन्सूरपुर के परिसर में मॉल्टीरिसा स्टोरेज टैंक के पास निर्मित ड्रेन का सर्वेक्षण किया गया। सर्वेक्षण में पाया गया कि उक्त ड्रेन में स्पेन्टवॉश युक्त उत्स्रवाह भरा हुआ है, जिससे गंदे जल के निकलने से इकाई में मै० सर शादीलाल डिस्टिलरी एण्ड कॅमिकल वर्क्स, मन्सूरपुर द्वारा शुद्ध जल की ड्रेन के माध्यम से सफाई युक्त उत्स्रवाह का निस्तारण मन्सूरपुर ड्रेन में किया गया है।

अतः उपरोक्त तथ्य के दृष्टिगत उद्योग मै० सर शादीलाल डिस्टिलरी एण्ड कॅमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर के विरुद्ध केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन्स के अनुसार ₹० ५०,०००/- प्रतिदिन की दर से निरीक्षण दिनांक 08.08.2021 से जब तक प्रदूषित उत्स्रवाह का निस्तारण का समाधान नहीं कर लिया जाता है तब तक की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिसूचित किये जाने तथा उद्योग मै० सर शादीलाल डिस्टिलरी एण्ड कॅमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर के विरुद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33ए यथासंगत के अन्तर्गत निगमावृत्त कार्यवाही किये जाने की सख्ती की जाती है।

संलग्नक-उपरोक्तानुसार।

भवदीय
(अंकित सिंह)
क्षेत्रीय अधिकारी

9/2
10/10/21
10/10/21

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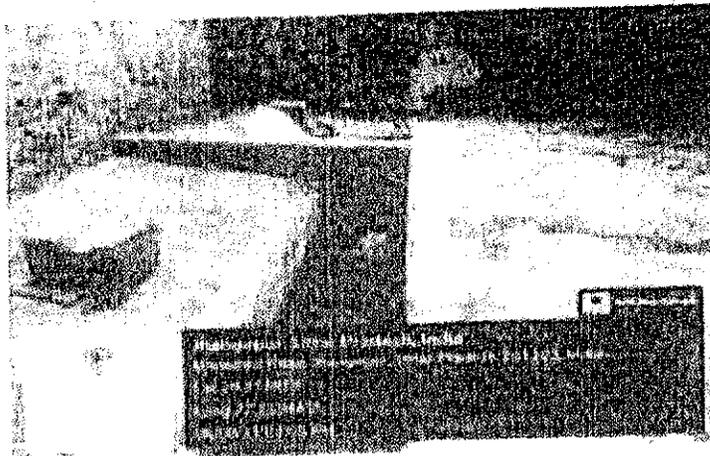
उद्योग मै0 सर शादीलाल डिरिटलरी एण्ड कौमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर के निरूद्ध प्राप्त जनशिकायत के सम्बन्ध में निरीक्षण/सर्वेक्षण आख्या।

उपरोक्त विषयक माम हलौनपुर बीपडा क निवासियों द्वारा दूरभाष पर सूचना दी गयी कि मन्सूरपुर ड्रेन में उद्योग मै0 सर शादीलाल डिरिटलरी एण्ड कौमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर द्वारा पदपूर्वित उत्पन्नाह का निस्तारण किया जा रहा है। उक्त सूचना पर अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 08/08/2021 को उद्योग मै0 डी0एस0एम0 शगर मन्सूरपुर के परिसर में मोलाचिस स्टोरेज टैंक के पास निर्मित ड्रेन का सर्वेक्षण किया गया। वर्तमान में उद्योग ऑफ वीजन होमि के कारण बन्द है। सर्वेक्षण में पाया गया कि उक्त ड्रेन में स्पे-टनोंश युक्त उत्पन्नाह भरा पाया गया जिससे स्पष्ट होता है कि आसवनी दुकाई द्वारा शगर यूनिट की ड्रेन के माध्यम से स्पे-टनोंश युक्त उत्पन्नाह का निस्तारण मन्सूरपुर ड्रेन में किया गया है। निरीक्षण के समय उक्त ड्रेन से उत्पन्नाह का नमूना एकत्र किया गया तथा विश्लेषण हेतु शहीद कार्यालय की पर्यावरणज्ञाना में जाया कराया गया। एकत्रित जल नमूने की प्राप्त विश्लेषण आख्या के अनुसार प्रस्तावों की मात्रा निम्नका पायी गयी।

जल नमूना एकत्रण स्थल	Colour	pH	COD (mg/l)	TSS (mg/l)
Drain near Molasses Tanks of ISM Sugar Mansuipur Campus	Dark Brown	4.9	28700	14600

उक्त विश्लेषण आख्या से स्पष्ट है कि उद्योग मै0 सर शादीलाल डिरिटलरी एण्ड कौमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर द्वारा स्पे-टनोंश युक्त उत्पन्नाह को बाईपास कर उद्योग मै0 डी0एस0एम0 शगर मन्सूरपुर के परिसर में मोलाचिस स्टोरेज टैंक के पास निर्मित ड्रेन के माध्यम से मन्सूरपुर ड्रेन में गिरने के समय किया गया है।

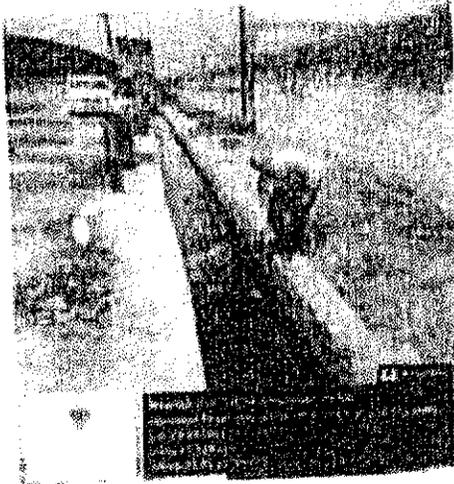
निरीक्षण के समय लिय गये फोटोग्राफ निम्नवत है।



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पृ. 2

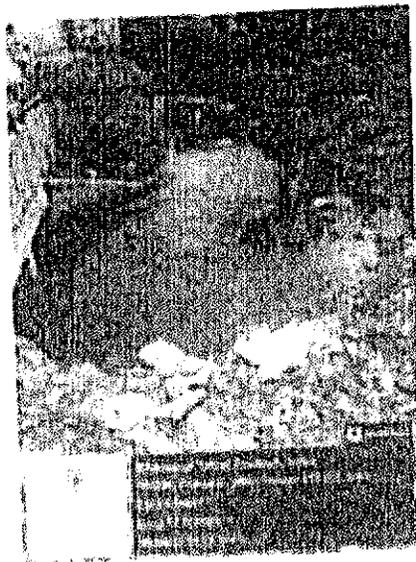
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तत्पश्चात् एन.एच. 58 पर स्थित मन्सूरपुर ड्रेन में प्रवाहित हो रहे उत्प्रवाह का नमूना एकत्र किया गया तथा विश्लेषण हेतु क्षेत्रीय कार्यालय की प्रयोगशाला में जमा कराया गया। एकत्रित जल नमूने की प्राप्ति विश्लेषण जाण्या के अनुसार प्रनालको की मात्रा निम्नवत् पायी गयी।

जल नमूना एकत्रण स्थल	Colour	pH	COD (mg/l)	TSS (mg/l)
Mansurpur Drain at NII 58 (Culvert)	Dark Brown	5.2	18400	9300

नमूना एकत्रण के समय लिये गये फोटोग्राफ निम्नवत् है।



कमश 3

(A.P.P.)

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उपरोक्त विवरण आख्या से स्पष्ट है कि उद्योग 10 सर शादीताल डिस्टिलरी एण्ड कैमिकल वर्क्स मन्सूरपुर, मुजफ्फरनगर द्वारा अशुद्धिकृत उत्स्रवाह बाईपास कर शुगर मिल परिसर की ड्रेन में निस्तारित किया जा रहा है। यह ड्रेन मन्सूरपुर गाले में मिलती है, जो अन्ततः काली नदी पश्चिमी में समाहित होती है तथा काली नदी पश्चिमी रिण्डन नदी की एक सहायक नदी है।

उद्योग द्वारा अशुद्धिकृत उत्स्रवाह का निस्तारण किये जाने के कारण काली नदी पश्चिमी की जल गुणवत्ता पर विपरीत प्रभाव पड़ना स्वाभाविक है। उद्योग द्वारा राज्य बोर्ड से निर्गत जल सहमति की शर्तों का स्पष्ट रूप से पालन किया जा रहा है।

उक्त उद्योग के विरुद्ध समय समय पर विभिन्न माध्यमों से भी अशुद्धिकृत उत्स्रवाह निस्तारण के सम्बन्ध में जनशिकायतें प्राप्त होती रही हैं।

उपरोक्त तथ्यों का दृष्टिगत रखते हुए उद्योग 10 सर शादीताल डिस्टिलरी एण्ड कैमिकल वर्क्स मन्सूरपुर, मुजफ्फरनगर के विरुद्ध पर्यावरणीय क्षतिपूर्ति केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्रांक बी 31011/टीएमडब्ल्यू/2019/अव्यूएमसी-1 दिनांक 08.02.2019 द्वारा जारी माहडलाइन्स के अन्तर्गत ₹0 30,000/- प्रतिदिन की दर से निरीक्षण दिनांक 08.08.2021 से जब तक प्रदूषित उत्स्रवाह के निस्तारण का समाधान नहीं कर लिया जाता है, तब तक की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिविधित किये जाने तथा उद्योग 10 सर शादीताल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर के विरुद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33(ए) तथा सशोधित के धारणा के अन्तर्गत नियन्त्रण कार्रवाई किये जाने की सन्तुति बाई मन्सूरपुर को प्रेषित किया जाना उचित होगा।

आख्या आपके अवलोकनार्थ एवं अधिक आवश्यक कार्रवाई हेतु सादर प्रस्तुत है।

(निपुन कुमार)
अवर अभियन्ता

(इमरान अली)
सहायक अभियन्ता

क्षेत्रीय अधिकारी

1/11

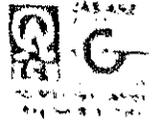
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Newcon Consultants & Laboratories

AN ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Cert. Fed. Laboratory
NABL ISO IEC 17025 : 2017 (Testing) Cert. No. TU/5526 Accredited Laboratory
Recognized by AIOEFC



TEST CERTIFICATE

WATER SAMPLE ANALYSIS REPORT (AS PER IS: 10500-2012)

TEST REPORT NO : NCL/DSMSM/1205/1/120501/42

DATE OF REPORT : 15-05-2021

Name And Address Of Customer

BSM SUGAR MANSURPUR,
(A UNIT OF DHAMPUR SUGAR MILLS LTD) , MUZAFFARNAGAR, U.P., INDIA

SAMPLING DETAILS

Analysis Start Date	12-05-2021	Analysis End Date	15-05-2021
Date of Sampling	12-05-2021	Sampling ID No.	120501/42/2021-2022
Time of Sampling	10:30		
Sampling Done By	CUSTOMER		
Sampling Description	GROUND WATER		
Sampling Location	BOREWELL WATER (GUEST HOUSE)		
Sampling Protocol	IS 3025(Part-I)	Sampling Quantity	Five LI
Packing Condition	Sealed	Packed In	PVC CANE

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Drinking Water Standards / Limit (IS : 10500 2012)	
					Desirable Limit	Permissible Limit
1	Colour	Hazen	APHA-2120 (C)	<5.0	5 max	15 max
2	Odour		IS 3025 (P-5)	Agreeable	Agreeable	Agreeable
3	Taste		IS 3025 (P-6)	Agreeable	Agreeable	Agreeable
4	pH		APHA-4500 (H+B)	7.54	6.5-8.5	No Relaxation
5	Turbidity	NTU	APHA-2130 (B)	<1.0	1 max	5 max
6	Total Hardness	mg/L	APHA-2540 (C)	394	200 max	600 max
7	Iron (Fe)	mg/l	APHA-3111 (B)	0.37	1.0 max	No Relaxation
8	Chloride (Cl)	mg/L	APHA-4500 (B)	263	250 max	1000 max
9	Residual Free Chlorine	mg/L	APHA-4500 (B)	<0.2	0.2 min	1.0 min
10	Total Dissolved Solids (TDS)	mg/L	APHA-2540 (C)	876	500 max	2000 max
11	Calcium (Ca)	mg/L	APHA-3500 (B)	102	75 max	200 max
12	Magnesium (Mg)	mg/L	APHA-3500- Mg (B)	35.2	30 max	100 max
13	Copper (Cu)	mg/l	APHA-3111 (B)	ND	0.05 max	1.5 max
14	Manganese (Mn)	mg/L	APHA-3111 (B)	ND	0.1 max	0.3 max
15	Sulphate (SO ₄)	mg/L	APHA-4500 (C)	124	200 max	400 max
16	Nitrate (NO ₃)	mg/L	APHA-4500 (NO3)	2.63	45 max	No Relaxation
17	Fluoride (F)	mg/L	APHA-4500 (D)	0.54	1.0 max	1.5 max

FOR NEWCON CONSULTANTS & LABORATORIES

INTERVIEWED BY
CHAIRMAN DIRECTOR

PREPARED BY



AUTHORIZED SIGNATORY

NOTE: 1. The test results are valid only for the purpose for which they are intended. 2. All disputes subject to arbitration. 3. The test results are not to be used for any other purpose without the permission of MANAGING PARTNER. 4. Our liability is limited to invoice value only.

Laboratory : A-1/156, Sector-17, (Swadasti Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)
Phone No.: 0120-2803115 | Mobile : 9810430345 | Website : www.newconlab.in
E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

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Newcon Consultants & Laboratories

An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory
 NABL ISO IEC 17025 : 2017 (Testing, Cert. No. TU-5526) Accredited Laboratory
 Recognized by MDEEC



Website: www.newconlab.in
TEST CERTIFICATE

WATER SAMPLE ANALYSIS REPORT (AS PER IS:10500-2012)

Page 2 Of 2

TEST REPORT NO : NCL/DSMSM/1205/1/120501/42

DATE OF REPORT : 15-05-2021

Sl. No.	Parameter	Unit	Method	Result	Limit	Remarks
18	Phenolic Compounds (C ₆ H ₅ OH)	mg/L	APHA-5530	ND	0.001 max	0.002 max
19	Mercury (Hg)	mg/L	APHA-3112 (B)	ND	0.001 max	No Relaxation
20	Cadmium (Cd)	mg/L	APHA-3111 (B)	ND	0.003 max	No Relaxation
21	Selenium (Se)	mg/L	APHA-3113 (B)	ND	0.01	No Relaxation
22	Arsenic (As)	mg/L	APHA-3500 (B)	ND	0.01 max	0.01 max
23	Cyanide (Cn)	mg/L	APHA-4500 (C)	NO	0.05 max	No Relaxation
24	Lead (Pb)	mg/L	APHA-3111 (B)	ND	0.01 max	No Relaxation
25	Zinc (Zn)	mg/L	APHA-3111 (B)	ND	5 max	15 max
26	Anionic Detergent (MBAS)	mg/L	APHA-4540	ND	0.2 max	1.0 max
27	Polynuclear Aromatic Hydrocarbon (PAH)	mg/L	APHA-6440	ND	0.0001	No Relaxation
28	Mineral oil	mg/L	IS:3025 (P-39)	ND	0.50 max	No Relaxation
29	Pesticides	mg/L	IS:14628	Absent	Absent	0.001 max
30	Total Alkalinity	mg/L	APHA-2320 (B)	429	200 max	600 max
31	Aluminium (Al)	mg/L	APHA-3500 (B)	ND	0.03 max	0.2 max
32	Boron (B)	mg/L	APHA-4500 (B)	0.49	0.5 max	1.0 max
33	Ammonia (as total Ammonia-N)	mg/L	APHA-4500 (C)	<0.2	0.50	No Relaxation
34	Barium (Ba)	mg/L	APHA-3111 (D)	ND	0.7 max	No Relaxation
35	Sulphide (H ₂ S)	mg/L	APHA-4500 F	ND	0.05	No Relaxation
36	Nickel (Ni)	mg/L	APHA-3111 (B)	ND	0.02	No Relaxation
37	Poly Chlorinated Biphenyls (PCB)	mg/L	APHA-6431 (B)	ND	0.0005	No Relaxation
38	Bromoform	mg/L	APHA-6232	NO	0.1	No relaxation
39	Dibromochloro methane	mg/L	APHA-6232	ND	0.1	No relaxation
40	Bromo dichloro methane	mg/L	APHA-6232	ND	0.06 max	No relaxation
41	Chloroform	mg/L	APHA-6232	ND	0.2 max	No Relaxation
42	E-coli	/100ml	IS-1622-1981	Absent/100ml	Shall not be detected in 100ml	
43	Total Coliform	MPN/100 ml	IS-1622-1981	<2 MPN/100 ml	Not Detectable	
44	Silver (Ag)	mg/L	APHA-3111 (B)	ND	0.1	No relaxation
45	Total Chromium (as Cr)	mg/L	APHA-3500 Cr-C	ND	0.05	No relaxation
46	Total Silica	mg/l	APHA-4500 SiO2 (C)	1.2	Not Specified	Not Specified
47	Molybdenum	mg/l	APHA-3111 (D)	ND	0.07	No Relaxation

**** End Of Report****

FOR NEWCON CONSULTANTS & LABORATORIES

CHECKED BY: *[Signature]*

PREPARED BY: *[Signature]*

AUTHORIZED SIGNATORY

NOTE: 1. The results reported above pertain to the listed parameters only. Endorsement of the same is neither intended nor implied. 2. All disputes subject to the jurisdiction of the court at GHAZIABAD. 3. THE QUALITY MANAGEMENT SYSTEM IS CERTIFIED BY NABL ON 15/07/2014. 4. Our liability is limited to invoiced value.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Phone No.: 0120-2603115 | Mobile : 0810430345 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

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Dhampur Sugar Mills Limited
Unit : Mansurpur - 251203
Village : Khanupur, Tehsil : Khatauli
Distt. : Muzaffarnagar U. P.
Tel : +91-1396 252238, Fax : 252170
E-mail : dsmonsurpur@dhampur.com
website : www.dhampur.com

Ref No : DSM/MSM/ PROCESS/U PPCB/ 1688-90
Date 17th November, 2021 / 20.11.2021

The Regional Officer,
U.P Pollution Control Board,
House No. 6 B, New Mandi,
Muzaffarnagar - 251 001 (U.P)

Ref. : Reply to Joint Inspection Report of UPPCB & CPCB held on 09-03-21 at DSM Sugar Mansurpur, Dist. Muzaffarnagar & regarding current status of the compliance as shown to the joint inspection team on dated 20.09.2021 & 17.11.2021.

Dear Sir,

Please refer to our reply letter no. DSM/MSM/808-10 on dated 29/07/2021.

In this regard, we are submitting current status of the recommendations mentioned in the report, which are as under -

No. 1 - The unit shall dismantle all the pipelines / openings from the boundary wall of the units towards the outside drain surrounding the mill.

Reply - The pipelines / openings, mentioned in the recommendations are actually drains of domestic water and general toilets being used by farmers. With regard to the effluent of sugar mill, we would like to mention that we have only single outlet point (MS pipeline) from our sugar mill through which effluent is being transferred to the sugar mill's ETP.

Status as on 20.09.2021 - This work is under progress & estimated completion date 10/10/2021.

Status as on 17.11.2021 - The work is completed & photographs attached as annexure I.

Page 1 of 5

Regd. Office : Dhampur Sugar Mills Ltd., Dhampur, N. Rly, Dist. Bijnor (U.P), Pin Code-246761
Branch Office : 1/125, Vijay Khanc, Gomti Nagar, Lucknow-226010 (U.P), Tel: +91-522-239240
Units : 1. Dhampur, 2. Mansurpur, 3. Asmoli, 4. Rajpura, 5. Meerghat
CIN : L15249UP1933PLC000511

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Dhampur Sugar Mills Limited

Unit : Mansurpur - 251203

Village : Khanupur, Tehsil : Khatauli

Distt. : Muzaffarnagar U. P.

Tel : +91-1396 252238, Fax : 252170

E-mail : dsmmansurpur@dhampur.com

website : www.dhampur.com

No. 2 - The unit shall optimize the rotation speed of oil & skimmer for proper removal of floating oil & grease from effluent.

Reply - The unit shall regulate the rotation speed of oil & skimmer for proper removal of floating oil & grease from effluent. This work shall be completed before the start of the next crushing operation, which will start in the first week of Oct-21.

Status as on 20.09.2021 - We have installed variable frequency drive (VFD) for control the rpm.

Status as on 17.11.2021 - Oil skimmer taken in line after regulating the rotation. Photographs as Annexure II attached.

No. 3 - The unit shall stop discharge / seepage of untreated / partially treated effluent in the surrounding drain as well as in Gram Sabha Pond.

Reply - It is submitted that we strictly follow the guidelines of CPCB / UPPCB with regard to discharge of effluent from sugar mill. Whatsoever, effluent is discharged, it is used in the irrigation fields as per norms. However, we would like to mention that a distillery is located adjacent to our sugar mill (having common boundary with the sugar mill). Whatsoever, discharge / seepage is found, it comes from the distillery as there is a common drain for sugar mill as well as distillery for the last many decades. We have already requested the management of distillery to follow ZLD norms, so that we may not be entangled and blamed for any such activity.

No. 8 - The unit shall maintain the MLSS value & MLVSS / MLSS ratio in the aeration tank for proper microbial activity to reduce the organic load in the effluent. The unit shall analyze samples from aeration tank periodically to analyze the MLVSS / MLSS Ratio.

Page 2 of 5

Regd. Office: Dhampur Sugar Mills Ltd., Dhampur, N.Rly, Dist. Bijnor (U.P), Pin Code-246761
Branch Office: 1/125, Vihar Khand, Ghatampur, Dist. Bijnor (U.P), Pin Code-246761

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Dhampur Sugar Mills Limited
Unit : Mansurpur - 251203
Village : Khanupur, Tehsil : Khatauli
Distt. : Muzaffarnagar U. P.
Tel : +91-1396 252238, Fax : 252170
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website : www.dhampur.com

Reply -

We have installed Effluent Treatment Plant of a capacity of 1600 KLPD to treat the factory effluent. Working of our effluent treatment plant was found to be satisfactory during season. During the analysis of samples drawn from our ETP by M/s Newcon Consultants and Laboratories, Ghaziabad (recognized/ accredited by the department), the parameters of treated effluent were found as per standard laid down by Pollution Board. We have contracted M/S Newcon Consultants and Laboratories, Ghaziabad, recognized by UPPCB to analyze our treated effluent. They draw the sample themselves of treated effluent during season and analyze on a regular basis. All the equipment's of ETP are in operational condition i.e. Bar screen chamber, Oil & Grease trap, Chemical mixing tank, Equalization Tank, Primary Clarifier, Aeration Tank, Secondary Clarifier, sludge drying beds, sludge filter press and seepage proof lagoon for treated water of 10000 m3 capacity. The territory treatment units viz. dual media filter and activated carbon filter has also been installed to meet out the treated water norms as per standards laid down by Pollution Board. We are also upgrading our system for more recycling of treated effluent & reduce the effluent generation. We will complete the work before start of the crushing season 2021-22. (ie. by October 2021)

Further, we would also like to clarify that the Gram Sabha pond is connected with the drain which is coming from the village as well as from Sir Shadi Lal distillery which is adjacent to our unit. It has no linkage with the Sugar mill.

Status as on 17.11.2021- MLSS Maintained. Photographs as Annexure III attached.

No.4 -

The unit shall maintain & limit its crushing operation as per the consented capacity of 7000 TCD.

Reply -

Average crush rate of season 2020-21 is 6849 MT/day. Which is under consented limit. RT 8C of season 2020-21 attached annexure as IV.

Page 3 of 5

CIN : L15249UP1933PLC000511
Regd. Office : Dhampur Sugar Mills Ltd., Dhampur, N. Rly, Dist. Bijnor (U.P.), Pin Code-246761
Branch Office : 1/125, Vijay Khana, Gomti Nagar, Lucknow-226010 (U.P.) Tel : +91-522-739243
Units : 1, Dhampur, 2, Mansurpur, 3, Asmoli, 4, Rajpura, 5, Meerganj

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Dhampur Sugar Mills Limited
Unit : Mansurpur - 251203
Village : Khanupur, Tehsil : Khatauli
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website : www.dhampur.com

No. 5 - The unit shall establish an isolated area / spot with well concreted surface, covered sealing and proper fencing exclusively for the storage of scrap, empty drum of hazardous waste chemicals in the premises.

Reply - We have already initiated the work to maintain such area and will complete before start of the crushing season 2021-22.

Status as on 20.09.2021 - We have modified an indoor game hall (near Boiler) in hazardous waste storage area.

Status as on 17.11.2021- The work is completed & its annexure V attached.

No. 7 - The unit shall install flow meter to measure amount of treated effluent used for irrigation purpose.

Reply - We will install the required flow meter to measure amount of treated effluent used for irrigation before start of the crushing season 2021-22. (ie. by October 2021).

Status as on 20.09.2021 - Work completed.

Status as on 17.11.2021- Flow meter taken in line. Annexure VI.

No.6 - The unit shall maintain the proper document w.r.t. the scrap and waste which is being handover to the third party for the disposal and follow the specific conditions of authorization under the provision of hazardous and other wastes (Management & transboundary movement) rules, 2016 for the storage & disposal of hazardous waste.

Page 4 of 5

CIN : L15249UP1933PLC000511
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Units : 1. Dhampur, 2. Mansurpur, 3. Armail, 4. Rajpur, 5. Meerghati

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Dhampur Sugar Mills Limited
Unit : Mansurpur - 251203
Village : Khanupur, Tehsil : Khalauli
Dist. : Muzaffarnagar U. P.
Tel : +91-1396-252238, Fax : 252170
E-mail : dsmmansurpur@dhampur.com
website : www.dhampur.com

Reply -

We have an agreement with M/s Bharat Oil and Waste Management Ltd (BOWML), having its registered and corporate office at 11, LGF, Community Center, East of Kailash, New Delhi 110065 for the disposal of hazardous and other wastes. We have proper record of hazardous waste. We are enclosing herewith the copies of Form 6, 10 & membership certificate (M/s Bharat Oil and Waste Management Ltd.) as annexure VII. However, if required, we shall modify the pattern of record keeping as per directions/ guidelines, if any.

No. 9 -

The unit shall maintain the acoustic enclosures to operate pump in the unit premises to reduce the noise pollution.

Reply -

We have a contract with M/S Newcon Consultants and Laboratories, Ghaziabad, recognized by UPPCB to analyze noise level in factory premises. They check noise level on a regular basis during season. We are enclosing herewith the copy of noise level report on dated 20.03.2021 as annexure VIII.

We also assure that the sugar mill follows all the norms laid down by the concerned pollution control board and shall expedite all the directions within stipulated time. Hope you will find the same in order.

Thanking you,

Yours faithfully,
for DSM Sugar Mansurpur



C.C to INSO + MANSURPUR

- 1) Chief Environment Officer (Circle -III), UPPCB, T.C.12 V, Vibhuti Khand, Gomti Nagar, Lucknow 226 010 (U.P)
- 2) Member Secretary, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi- 110032.

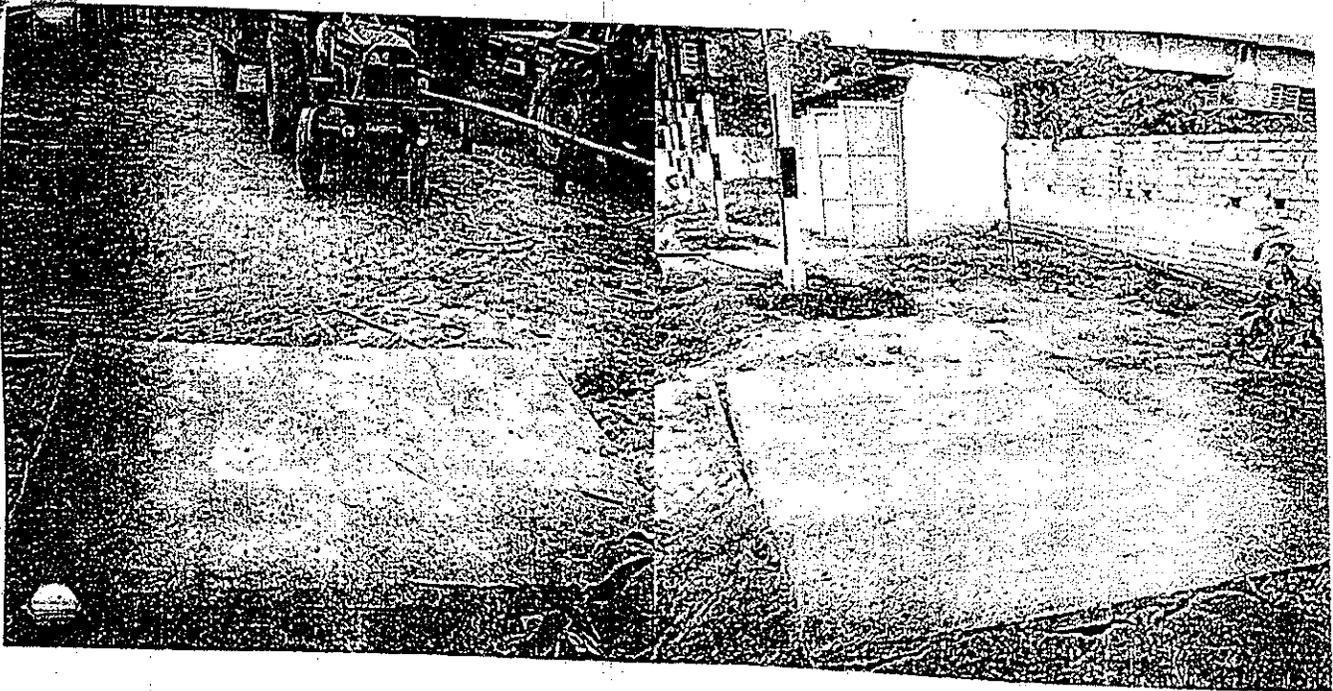
Page 5 of 5

CIN : L15249UP1933PLC000511
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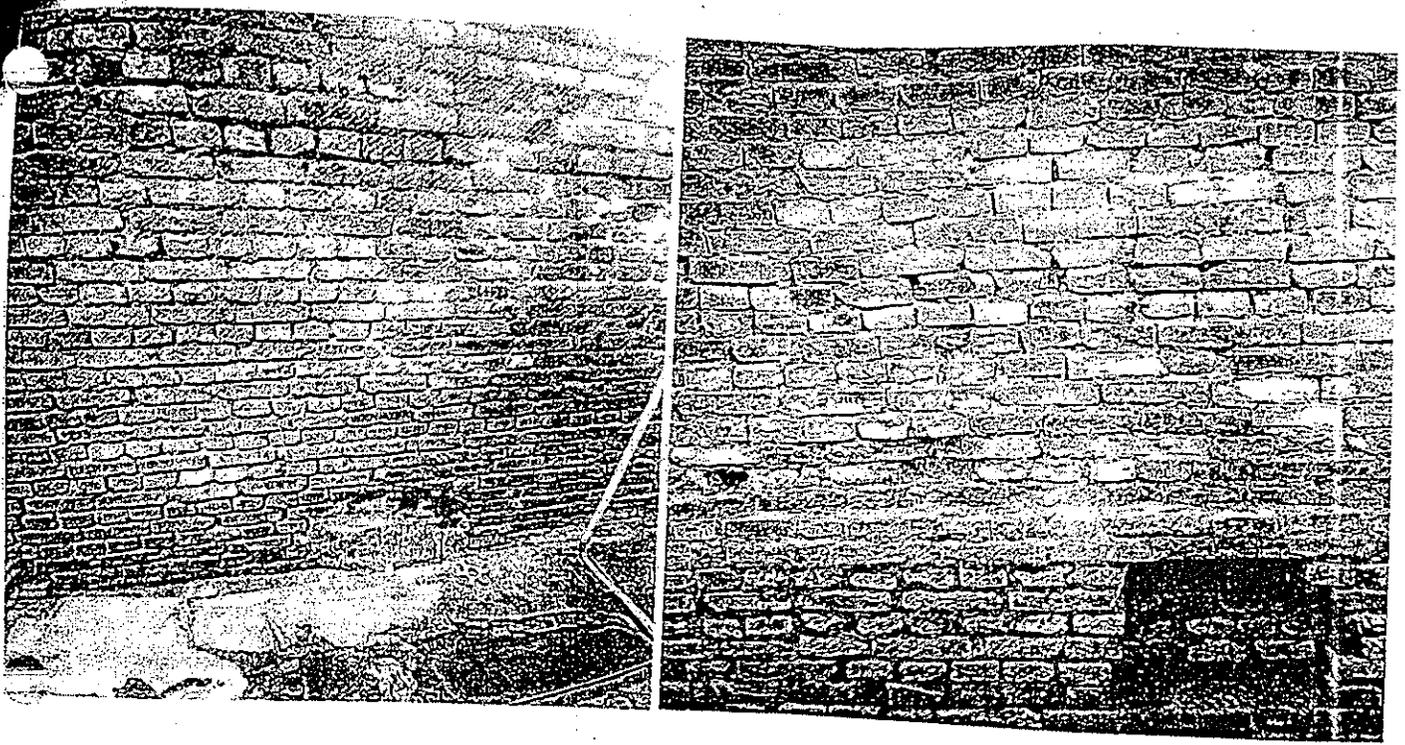
Annexure I

Septic tank only for cane yard farmers toilet.



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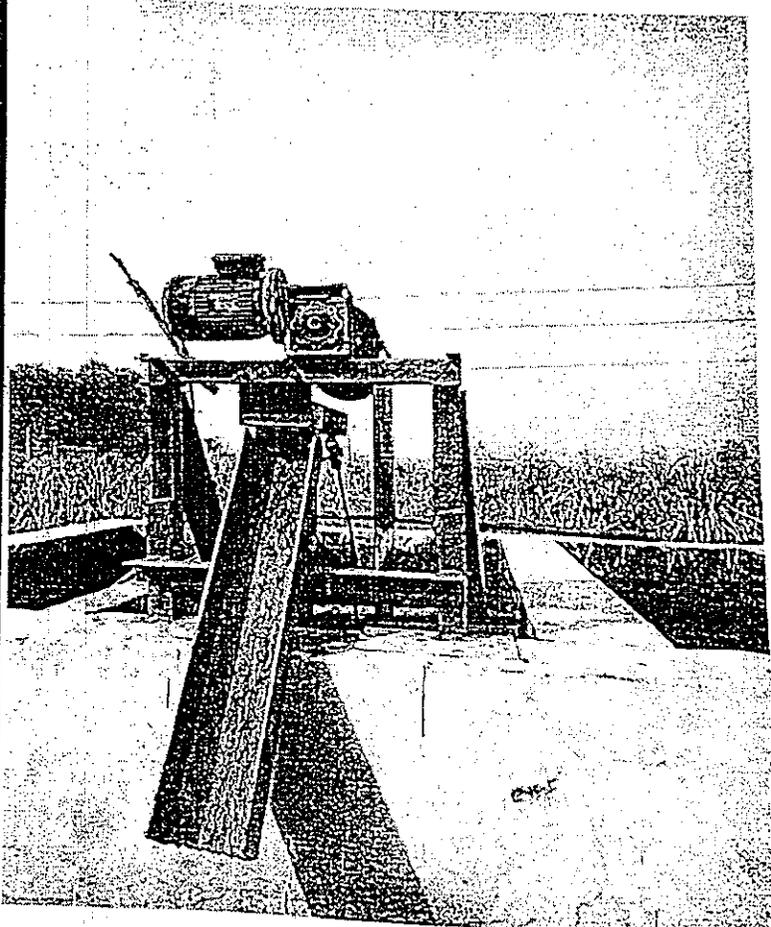
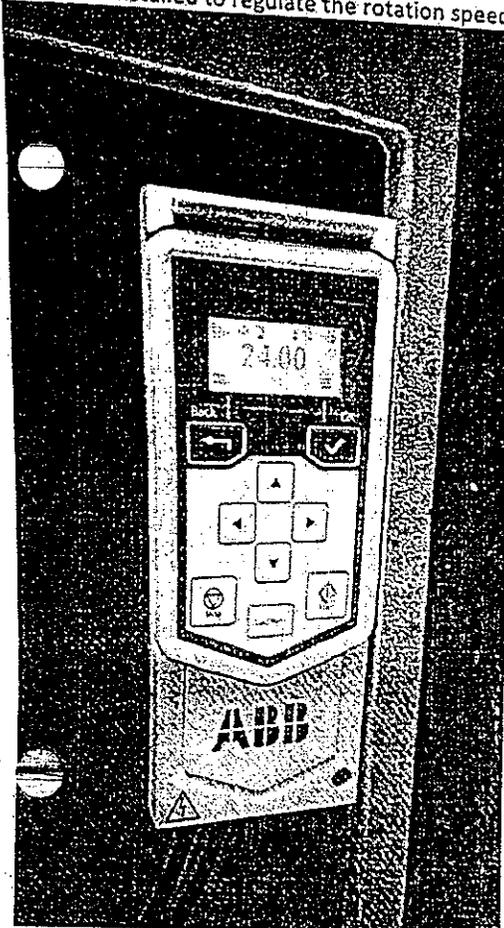
pipelines removed from boundary wall.



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Annex II

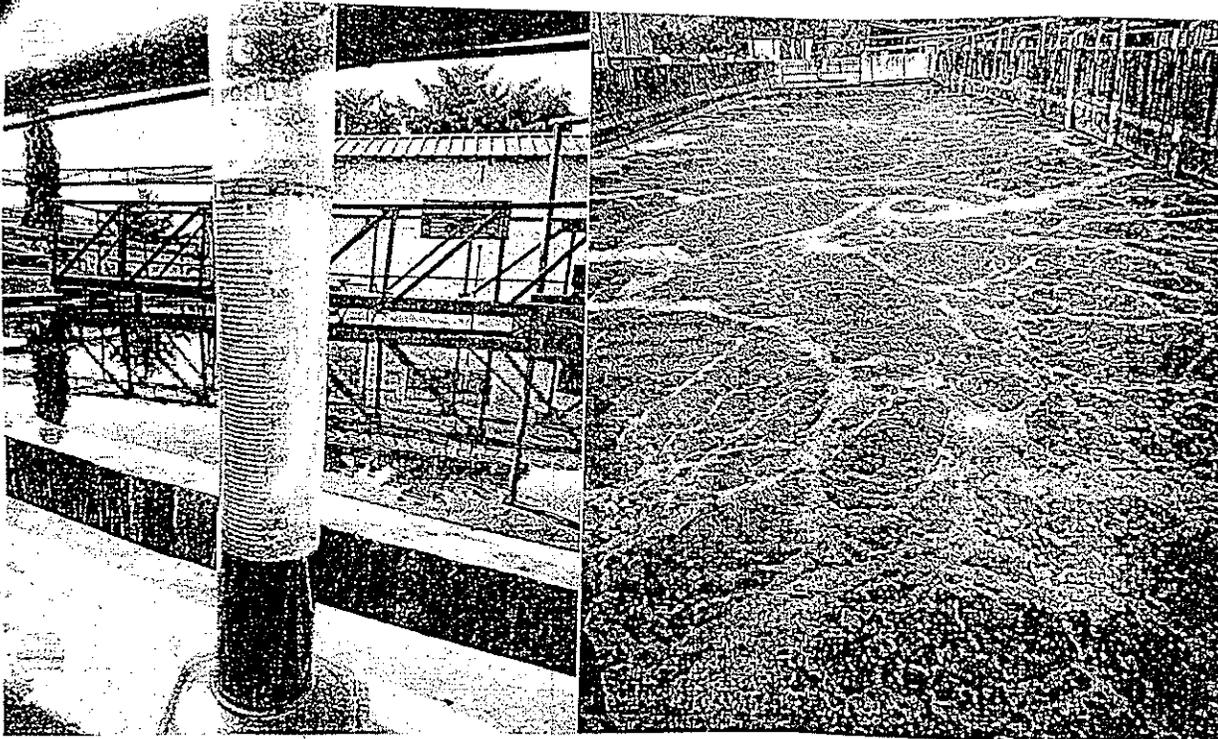
New VFD installed to regulate the rotation speed of oil skimmer.



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Annexure II

PLSS pics of aeration tank.



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Annexure III

Form R. T. 8 (C)
For Central Sugar Factories

Division : Muzaffarnagar
Range : Khatauli

Final Manufacturing Report for the season 2020-2021
(Rule 83)

Name and Address of the Factory : DSM SUGAR MANSURPUR DISTT. MUZAFFAR NAGAR
Registration no. of Factory : 5/18
Clarification Process : DEFCO - REMELT

Sl.No.	Particulars	Season 20-21	Season 19-20
1	Time Account :		
	Date of start	29/10/2020 At 4.00 PM	01/11/2019 At 11.00 AM
	Date of finish	27/05/2021 At 6.00 AM	19/06/2020 At 2.00 AM
	Gross season	211	231
	Duration of season days (net)	220.91	235.93
	Total hrs. Actual crushing	4860.10	5190.35
	Total hrs. lost	193.90	344.65
	Cane shortage	19.77	13.53
	Mechanical	69.35	86.25
	Boiler & Turbine	0.33	0.53
	Miscellaneous	27.13	24.92
	General cleaning	49.03	45.29
	Electrical	9.53	6.47
	Instrument	5.97	3.33
	Cane Grover strike/Weather Process	12.78	164.33
		0.00	0.00
2	Cane Crushed (Qtls)	0.00	0.00
	Own Estate cane	9426226.12	10207079.44
	Gate cane	5024941.23	5479005.69
	Out Center cane	0.00	0.00
	Rail cane	0.00	0.00
	Other than Rail cane	14451167.35	15686085.13
	Total	7318.00	20231.00
3	Juice & added water		
	Moist Sugar Melted (Qtls)	119.50	117.33
	Average gross mixed juice percent cane	0.49	0.50
	Correction percent mixed juice	0.00	0.00
	Correction percent Raw sugar	118.90	116.74
	Average net mixed juice percent cane	17182233.34	18312586.08
	Total net mixed juice obtained (Qtls)	47.57	46.18
	Average added water percent cane		
4	Sugar		
	Total no of sugar bags.	3288060.00	3576008.00
	No of bags (50 Kg.)	0.00	0.00
	No of bags (100 Kg.)	0.00	0.00
	Total Quantity (Qtls)	*1644030.00	**1788004.00
	Sugar in process ; if any (qtls)	0.00	0.00
	Total sugar made (Cane+Reprocess) Qtls	1644030.00	1788004.00
	Sugar made from Mansurpur Prev season BISS reprocess (Q)	2506.54	3876.00
	Sugar made from Mansurpur Moist sug melting (Qtls.)	7093.46	19421.00
	Sugar from Dhampur BISS melting (Qtls.)	0.00	1513.00
	Sugar from Meerganj BISS reprocess (Q)	0.00	0.00
	Sugar from Rajpura BISS reprocess (Q)	0.00	0.00
	Total net sugar made (Cane) Qtls	1634430.00	1763194.00

* This includes 4480 qtls. brown sugar above 90.0 pol.
** This includes 3438 qtls. brown sugar above 90.0 pol.

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Sl.No.	Particulars	Season 20-21	Season 19-20
5	Molasses		
	Total molasses sent out (Qtls)	673335.00	701800.00
	Molasses in process; II arry (Qtls)	0.00	0.00
	Total molasses produced (Cane + Reprocess)	673335.00	703600.00
	Mol. made from Mansurpur Prev season BISS reprocess (Qtls)	1031.93	1971.00
	Molasses made from Mansurpur Mold sug melting (Qtls)	238.07	618.00
	Molasses from Dhampur BISS melting (Qtls)	0.00	552.00
	Molasses from Meerpur BISS reprocess (Q)	0.00	0.00
	Molasses from Rajpura BISS reprocess (Q)	0.00	0.00
	Total net molasses produced (cane) Qtls	672065.00	700657.00
6	Recovery		
	Average recovery of sugar percent cane	11.31	11.24
	Average production of final molasses % cane	4.65	4.47
	Average recovery of sugar percent Raw sugar	0.0	0.0
	Average production of final molasses % Raw sugar	0.00	0.00
7	Bagasse percent cane	28.07	28.85
	Filter cake percent cane	4.27	3.97
8	Store used:-		
	Firewood percent cane	0.004	0.004
	Caustic Soda Kg per 100 (Qtls) of Cane	0.495	0.425
	Biocide Kg per 100 (Qtls) of cane	0.064	0.052
	Phosphoric acid Kg per 100 (Qtls) of cane	0.432	0.442
	Lubricants :-		
	Oils in liters per 100 qtls. Cane	0.158	0.160
	Greases kilogram per 100 qtls. Cane	0.005	0.011
	Lime percent cane	0.086	0.082
	Lime stone percent cane	Nil	Nil
	Sulphur percent cane	Nil	Nil
9	Analysis		
	Cane		
	Sugar%	13.36	13.29
	Fibre%	13.06	13.68
	Primary juice		
	Sugar%	16.00	15.60
	Brix%	19.27	18.96
	Purity	83.03	82.28
	Mixed juice		
	Sugar%	10.85	10.98
	Brix%	13.34	13.57
	Purity	81.36	80.85
	Last juice		
	Sugar%	0.71	0.78
	Brix%	1.01	1.11
	Purity	70.36	70.27
	Clarified juice		
	Sugar%	10.84	10.82
	Brix%	13.15	13.22
	Purity	82.39	81.84
	Filter press juice		
	Sugar%	0.00	0.00
	Brix%	0.00	0.00
	Purity	0.00	0.00

24 Nov 2021, 12:23 pm

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No.	Particulars		Season 20-21	Season 19-20
	Raw syrup	Sugar%	54.66	51.78
		Brix%	65.08	66.32
		Purity	83.99	82.60
	Sulphured syrup	Sugar%		
		Brix%		
		Purity		
	Masseculite	Raw		
		Brix%	92.05	92.39
		Purity	88.81	88.47
		B		
		Brix%	93.60	93.20
		Purity	74.31	74.17
		C		
		Brix%	98.61	98.60
		Purity	54.83	53.66
		B1		
		Brix%	95.64	95.49
		Purity	60.99	59.60
		Ref		
		Brix%	91.20	91.53
		Purity	98.66	98.67
		A1		
		Brix%		
		Purity		
	Molasses :-			
	A	Heavy		
		Brix%	79.61	79.58
		Purity	74.91	74.81
	A	Light		
		Brix%	69.93	76.23
		Purity	83.71	77.42
	B	Heavy		
		Brix%	84.80	85.88
		Purity	52.78	52.59
	B-1	Heavy		
		Brix%	84.52	86.17
		Purity	48.31	44.49
	C	Light		
		Brix%	79.82	83.01
		Purity	63.32	64.06
	Ref	MOL		
		Brix%	73.34	72.96
		Purity	96.90	96.49
	Sugar:(Average)			
	White sugar bagged	Sugar%	99.95	99.98
		Moisture%	0.015	0.025
	Raw sugar	Pol%	0.00	0.00
		Moisture%	0.00	0.00
		Reducing sugar	0.00	0.00
	Final molasses	Sugar%	29.33	30.52
		Brix%	88.53	93.78
		Purity	33.13	32.54
	Bagasse	Sugar%	1.61	1.67
		Water%	51.18	50.20
		Fibre%	46.53	47.42
	Filter cake	Sugar%	2.15	2.01
	Lime kiln gas	CO%		
	Boiler feed water pH -Temperature		8.74 - 105°C	8.80 - 106°C
	Temperature of clear juice		109°C	108°C

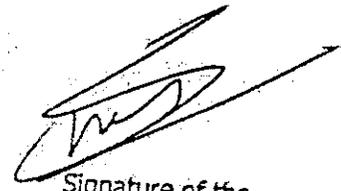
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Sl.No.	Particulars	Season 20-21	Season
10	Extractions		
	Mill Extraction	96.61	96.38
	Reduced Mill Extraction	96.77	96.73
	Boiling House Extraction	87.60	87.69
	Reduced Boiling House Extraction	90.45	90.83
	Over All Extraction	84.63	84.52
	Reduced Over All Extraction	87.53	87.86
11	Sugar Balance on Cane		
	Sugar in cane	13.36	13.29
	Sugar in Mixed Juice	12.91	12.81
	Sugar in Bagasse	0.45	0.48
	Sugar in Filter Cake	0.09	0.08
	Sugar in Final Molasses	1.36	1.36
	Sugar in Sugars	11.31	11.24
	Sugar Undetermined	0.15	0.13
	Total Losses	2.05	2.05

I hereby declare that the figures given in this return are complete and true to the best of my knowledge and belief.

Date- 05.06.2021


Signature of the
person authorised.

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ADDITIONAL INFORMATION
2020-2021

Sl.No.	Particulars	Season 2020-21	Season 2019-20
1	Mill Extraction		
2	Reduced Mill Extraction	96.51	96.38
a)	Deer		
b)	Mittal	96.77	96.73
3	Boiling House Extraction	96.53	96.48
4	Reduced Boiling House Extraction	87.60	87.69
a)	Gundoo Rao		
b)	Deer	90.02	90.38
5	Over All Extraction	90.45	90.83
6	Reduced Over All Extraction	84.63	84.52
a)	Gundoo Rao		
b)	Deer	86.90	87.20
7	Undiluted juice lost % fibre	87.53	87.26
8	Virtual purity of Final Molasses	25.61	25.49
9	Added Water % Fibre	35.13	34.19
10	Added Water Extracted in Mix. Juice % added water	364.20	337.53
		70.45	67.00
11	Crushing Rate 24 hrs.		
	Including stoppages	68624.46	68015.55
	Excluding stoppages	71362.31	72531.92
12	Crushing Rate 22 hrs.		
	Including stoppages	62905.75	62347.58
	Excluding stoppages	65415.45	65437.59
13	E.R.Q.V.		
a)	Mix juice/Primary juice	96.94	97.34
b)	Last Mill juice / Primary juice	76.73	77.64
14	Hours lost % Available hours	3.84	6.23
15	Clarification Efficiency	6.87	7.56
16	Purity drop		
a)	Primary juice to Mix juice	1.67	1.43
b)	A-Mass. To A- Heavy	13.90	13.66
c)	B-Mass. To B- Heavy	21.53	21.58
d)	C-Mass. To Final mol.	21.70	21.12
17	Purity Rise		
a)	Mix juice to clear juice	1.03	0.99
b)	Clear juice to Raw - Syrup	1.59	0.76
18	Java Ratio	83.49	85.22

24 Nov 2021 12:28 pm

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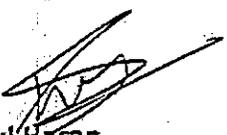
Grade wise Sugar Production :-

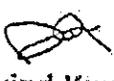
Season 2020-2021			Season 2019-2020		
Grade	Quantity	%	Grade	Quantity	%
L1 (Super)-B	0.00	0.00	L1 (Super)-B	0.00	0.00
L1 (Super)-I	784060.00	47.69	L1 (Super)-I	739115.00	41.34
L1 (Super)-II	53190.00	3.24	L1 (Super)-II	13370.00	0.75
L (Super)-I	0.00	0.00	L (Super)-I	0.00	0.00
L (Super)-II	0.00	0.00	L (Super)-II	0.00	0.00
M (Super)-I	716560.00	43.59	M (Super)-I	885015.00	49.50
M (Super)-II	46070.00	2.80	M (Super)-II	15690.00	0.88
S (Super)-I	37050.00	2.25	S (Super)-I	122450.00	6.85
S (Super)-II	2620.00	0.16	S (Super)-II	8926.00	0.50
L-31	0.00	0.00	L-31	0.00	0.00
M-31	0.00	0.00	M-31	0.00	0.00
S-31	0.00	0.00	S-31	0.00	0.00
S-30	0.00	0.00	S-30	0.00	0.00
M-Bold	0.00	0.00	M-Bold	0.00	0.00
BISS	4480.00	0.27	BISS	3438.00	0.19
G. Total	1644030.00	100.00	G. Total	1788004.00	100.00

Name of Managing Agent:-

Chairman
 Vice Chairman
 Managing Director
 Managing Director
 Chief Operating Officer
 Vice-President
 General Manager(Cane)
 General Manager(Engg)
 General Manager(Finance)
 Dy G M (Production)
 Dy G M (Quality Control)

Sri. Vijay Kumar Goel
 Sri. Ashok Kumar Goel
 Sri. Gautam Goel
 Sri. Gaurav Goel
 Sri. Sandeep Sharma
 Sri. Arvind Kumar Dixit
 Sri. Baldhari Singh
 Sri. Vishv Deepak Yadav
 Sri. Ajay Gupta
 Sri Pawan Sharma
 Sri. Abul Hasan


 Abul Hasan
 Dy G M (Quality Control)


 Arvind Kumar Dixit
 Vice - President

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Annex V

Hazardous waste storage area.



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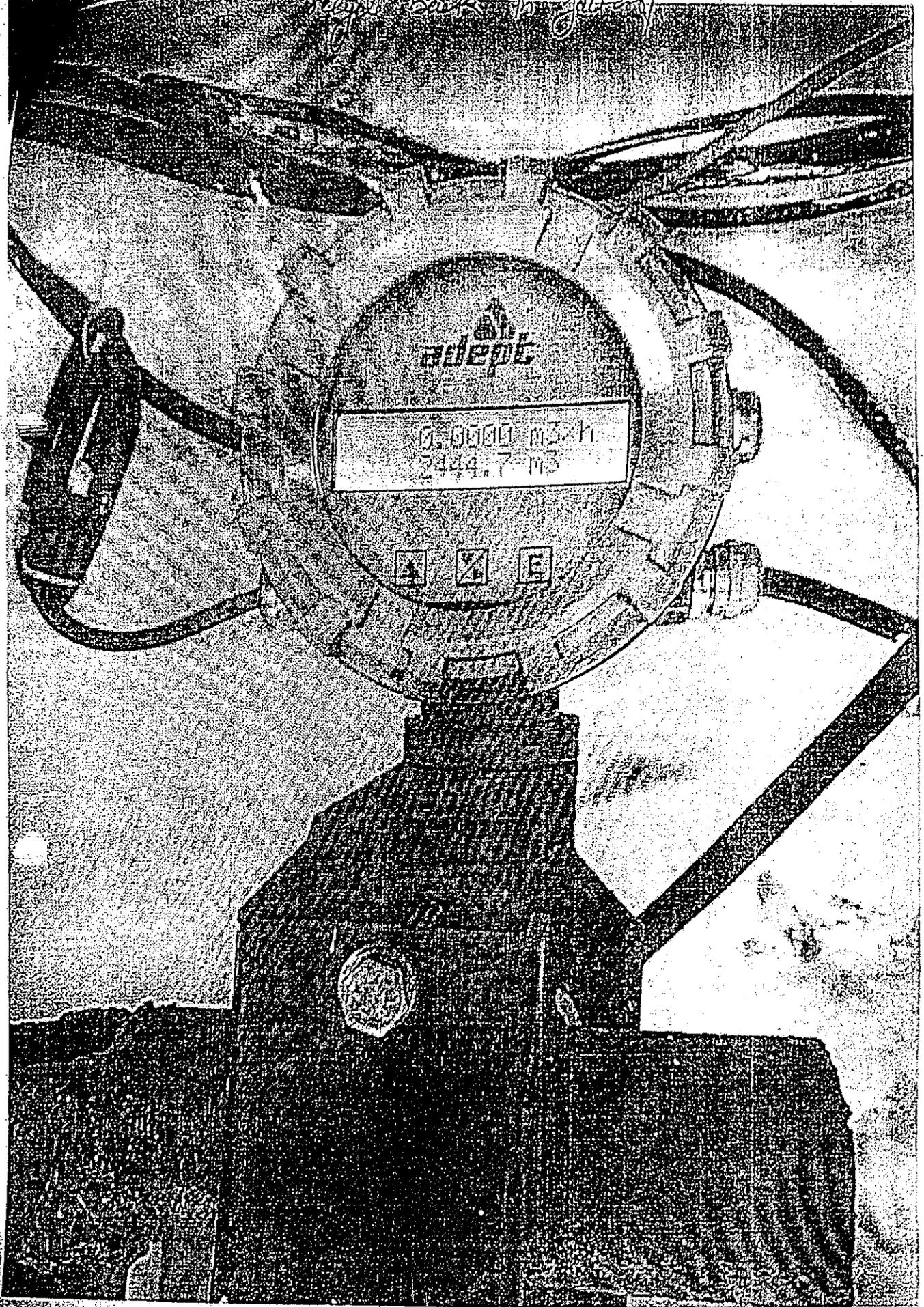
Flas meter for Irrigation

Annexure II



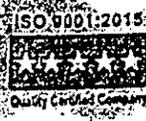
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Flow meter for Treated water
recycle tanks in factory



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Annexure VII



BHARAT OIL & WASTE MANAGEMENT LTD. (BOWML)

www.bharatoil.com

Passionately Protecting Mother-Nature Since 1978

MEMBERSHIP CERTIFICATE

M/s. Dhampur Sugar Mills Ltd.

Village Khanupur, Post Mansurpur Muzaffarnagar-251203, UP



is a registered member of our facility

Gate No. 672. Vill. Kumbhi, Akbarpur Road, NH - 2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste
BOWML/K/3637/19

Member # December 10, 2021

Expiry Date : _____



One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710,-2981-6466 or Email : sales@bharatoil.com

BOWML/K/3637/19

Bharat Oil & Waste Management Ltd.

For Bharat Oil & Waste Management Ltd.

Pragati Rohtagi
Sales Coordinator
sales@bharatoil.com
Digitally Signed By:Pragati Rohtagi
Date: 2021-01-08 12:33:03
IP: 122.161.199.235
ID: 6Hq2B11GKOYd8TFOOVzCA**
Click here to E-verify



Sunder K Kukreja
GM (Admin & Fin.)
sales@bharatoil.com
Digitally Signed By:Sunder K Kukreja
Date: 2021-01-08 13:09:47
IP: 122.161.199.235
ID: CpOrKSistGV8bmZdb5uKgw**
Click here to E-verify



*Membership is subject to the terms & conditions of agreement & may be terminated by BOWML, upon non-payment of dues / payment.

TRUE COPY

FORM 10
[See rule 19 (1)]

Copy for SPC
45130

MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.:

1 Occupier's Name & Mailing Address (Including Phone No. and email)	Dhampur Sugar Mills Ltd (Unit) - Madh Surpur, Dist: Madhyanagar Pin - 251263		
2 Sender's Authorization No.			
3 Manifest Document No.	No. 1201000651 Dt. 25/12/2020		
4 Transporter's Name & Address (Including Phone No. and email)	D S M L		
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)		
6 Transporter's Registration			
7 Vehicle Registration No.	UP20T-6178		
8 Receiver's Name & Mailing Address (Including Phone No. and email)	(I) BHARAT OIL COMPANY (I) E-18, Site-IV, Sahibabad Industrial Ghaziabad, UP-201010 Tel.: 0120-4 e-mail:sales@bharatoil.com		
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Maaza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285293 e-mail:sales@bharatoil.com		
9 Receiver's Authorization No.	(I) 1436UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023		
(II) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(III) 160UPPCB/KanpurDehat(UPPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto:30/04/2023		
10 Waste Description	mud water @ G scale		
11 Total Quantity No. of Containers	200 kg m ³ or MT Nos.		
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)		
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.		
14 SENDER'S CERTIFICATE Typed Name & Stamp Signature:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.		
15 Transporter Acknowledgement of Receipt of Waste Typed Name & Stamp Signature:	Month	Day	Year
	12	25	2020
	Month	Day	Year
	12	25	2020
16 Receiver's Certificate for Receipt of Hazardous and other waste Typed Name & Stamp Signature:	Month	Day	Year
	12	25	2020

TRUE COPY

FORM 10
[See rule 19 (1)]

Copy for SPCB
39118

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.:

1 Occupier's Name & Mailing Address (including Phone No. and email)	
2 Sender's Authorization No.	
3 Manifest Document No.	CH No. 610 of 26/06/20
4 Transporter's Name & Address (including Phone No. and email)	Sey
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UP20T-6176
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REG E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-416792 e-mail:sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 1485/UPPCB/Ghaziabad/UPPCBRO/RYM/GHAZIABAD/2018 Valid upto: 03/05/2023 (II) UEPPCBHO/Con-B-84/2018/548 Valid upto: 31/03/2023 (III) 1403/UPPCB/KanpurDehat/UPPCBRO/RYM/KANPUR DEHAT/2018 Valid upto:30/04/2023
10 Waste Description	F.T. Sludge, Grease Soil Slud.
11 Total Quantity No. of Containers	50 kg,m ³ or MT 200 kg Nos.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE Typed Name & Stamp: Signature:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.
15 Transporter Acknowledgement of Receipt of Waste Typed Name & Stamp: Signature:	
16 Receiver's Certificate for Receipt of Hazardous and other Waste Typed Name & Stamp: Signature:	

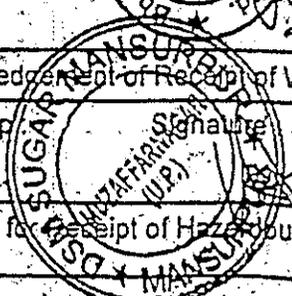
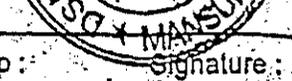
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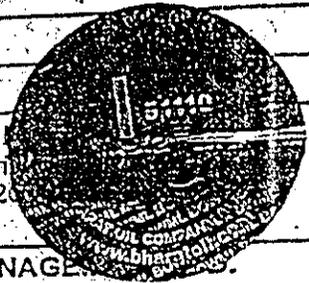
FORM 10
[See rule 19 (1)]

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MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.: 50357

1 Occupier's Name & Mailing Address (Including Phone No. and email)	Chambur Sugar Mills Limited Unit - Mansurpur, Mozaffarnagar								
2 Sender's Authorization No.	1221000021 - 25/06/21								
3 Manifest Document No.	Party								
4 Transporter's Name & Address (Including Phone No. and email)	(Truck / Tanker / Special Vehicle)								
5 Type of Vehicle									
6 Transporter's Registration	UP 21T 6176								
7 Vehicle Registration No.									
8 Receiver's Name & Mailing Address (Including Phone No. and email)	(I) BHARAT OIL COMPANY (I) E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010. Tel.: 012-261-1111 e-mail:sales@bharatoil.com								
	(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK. Tel. :08874207664 e-mail:sales@bharatoil.com								
	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP. Tel.: 0512-2285296 e-mail:sales@bharatoil.com								
9 Receiver's Authorization No.	(I) 1486/UPPCB/Ghaziabad(UPPCBRO)/HWN/UGHAZIABAD/2018 Valid upto: 03/05/2023 (II) UEPPCBHO/Con-B-84/2018/548 Valid upto: 31/03/2023 (III) 1403/UPPCB/KanpurDehat(UPPCBRO)/HWN/KANPUR DEHAT/2018 Valid upto:30/04/2023								
10 Waste Description	Waste oil, Grease, tube, Bulb								
11 Total Quantity No. of Containers	2.11 kg m ³ or MT Nos.								
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)								
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/seepage, use Washing soap at point of leak to stop its leakage.								
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road								
Typed Name & Stamp									
15 Transporter Acknowledgement of Receipt of Waste	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>06</td> <td>25</td> <td>2021</td> </tr> </table>			Month	Day	Year	06	25	2021
Month	Day	Year							
06	25	2021							
Typed Name & Stamp									
16 Receiver's Certificate for Receipt of Hazardous and other Waste	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>06</td> <td>25</td> <td>2021</td> </tr> </table>			Month	Day	Year	06	25	2021
Month	Day	Year							
06	25	2021							
Typed Name & Stamp									



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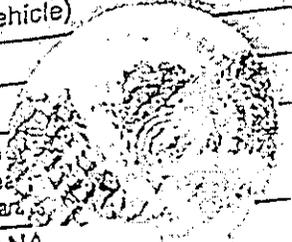
Occupier's Copy

FORM 6
[See rule 19]

S.No.: 2205

E- WASTE MANIFEST

1	Occupier's Name & Mailing Address (Including Phone No. and email)	DHEMPUR SUGAR MILLS LTD Unit - Mansurpur, Distt - MUZAFFARPUR Pin - 251903
2	Sender's Authorization No. If applicable	
3	Manifest Document No.	S.No. 1201000651 Dt 25/12/20
4	Transporter's Name & Address (Including Phone No. and email)	D S M L
5	Type of Vehicle	(Truck / Container / Special Vehicle)
6	Transporter's Registration Vehicle Registration No.	UP-20T-6176
7	Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) E-18, Site-IV, Sahibabad Industrial Area, Tel.: 0120-4167924, E-mail:sales@bharat (II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK Tel. :08874207664, E-mail:sales@bharatol.com (III) BHARAT OIL & WASTE MANA Plot # 672, Sikandra Road, NH-2, Kumbhl Village, Mansurpur, Kanpur Dehat, UP. Tel : 0512-2285296, E-mail:sales@bharatol.com (I) G-132/Haz Order-30/13



10	Description of E-Waste	Code	Desc.	Qty.	Code	Desc.	Qty.	Code	Desc.	Qty.
	E-waste			5 kg						

11	Name and Stamp of Sender* (Manufacture or Producer or Bulk Consumer or Collection Centre or Refurbisher or Dismantler) :	Month	Day	Year
	Signature:	1	2	20
12	Transporter Acknowledgement Receipt of E-Waste Name & Stamp:	Month	Day	Year
	Signature:	1	2	20
13	Receiver* (Collection Centre of Refurbisher or Dismantler or Recycler) Certificate for Receipt of E-Waste (* As Applicable) Name & Stamp:	Month	Day	Year
	Signature:	1	2	20

E WASTE TYPE	CODE	E WASTE TYPE	CODE	E WASTE TYPE	CODE	E WASTE TYPE	CODE
PCU: Mainframes, Minicomputers	PEW1	Telephones	PEW12	UPS, Invertar, Power Strips	BOC17	Fluorescent and other Mercury containing lamps	CEE15
PC-CPU with Monitor & Keyboard, Mouse	PEW2	Pay telephones	PEW13	Printer	BOC18		
Laptop	PEW3	Cordless telephones	PEW14	Misc IT	BOC19		
Notebook	PEW4	Cellular telephones	PEW15	Consumer electrical and electronics		BOC/BOYVAL Codes:	
Mobiles	PEW5	Answering systems	PEW16	Television sets (including sets based on Liquid Crystal Display and Light Emitting Diode technology)	CEE11	Copper Wire	BOCCE1
Printers including cartridges	PEW6	Cathode Ray Terminals (CRT)	BOC11	Refrigerator	CEE12	Dry Cell Battery	BOCCE2
Copying equipment	PEW7	Flat Panel Displays	BOC12	Washing Machine	CEE13	Lead Acid Battery; UPS Battery	BOCCE3
Electrical and electronic typewriters	PEW8	Keyboards, Mouse	BOC13	Air-conditioners excluding centralised air conditioning	CEE14	Motors	BOCCE4
Other terminals and systems	PEW9	Modem, Hub, Switch	BOC14			Transformers, CVT	BOCCE5
	PEW10	Mother Board	BOC15			Speakers	BOCCE6
	PEW11	Memory Modules-SRAM/DRAM	BOC16			AUDIO/VIDEO SYSTEMS	BOCCE7
		Flash Drives, Disk Drives				Mobiles-IT	BOCCE8

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FORM 10
[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

Copy for the sender

S.No.: 39118



1. Occupier's Name & Mailing Address (Including Phone No. and email)	
2. Sender's Authorization No.	
3. Manifest Document No.	CHNO 610 A 26/6/2020
4. Transporter's Name & Address (Including Phone No. and email)	Surya
5. Type of Vehicle	(Truck / Tanker / Special Vehicle)
6. Transporter's Registration	
7. Vehicle Registration No.	UP20T-6176
8. Receiver's Name & Mailing Address (Including Phone No. and email)	(I) BHARAT OIL COMPANY (I) E-18, Site-IV, Sahibabad Industri, Ghaziabad, UP-201010 Tel.: 0120 e-mail:sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com
9. Receiver's Authorization No.	(I) 1486/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023
(II) UEPPCB/HO/Con-B-04/2018/548 Valid upto: 31/03/2023	(III) 1403/UPPCB/KanpurDehat(UPPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto:30/04/2023
10. Waste Description	E.T.P Sludge, Grease Oil Sludge
11. Total Quantity No. of Containers	50 kg, 200 EMT Nos.
12. Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13. Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.
14. SENDER'S CERTIFICATE Typed Name & Stamp Signature	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.
15. Transporter Acknowledgement of Receipt of Waste Typed Name & Stamp Signature	
16. Receiver's Certificate for Receipt of Hazardous and other Waste Typed Name & Stamp Signature	

Month	Day	Year
06	26	2020
Month	Day	Year
06	26	2020
Month	Day	Year
06	27	2020

24 Nov 2021 12:25 PM

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MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No. 85023

Supplier's Name & Mailing Address (including Phone No. and email)	Dhampur Sugars Mills Ltd Nilekhapur Tehsil + Khataul		
Sender's Authorization No.			
Manifest Document No.	200050		
Transporter's Name & Address (including Phone No. and email)	DF/2/03/2020		
Type of Vehicle	(Truck/Tanker / Special Vehicle)		
Transporter's Registration			
Vehicle Registration No.	UP-20T-6176		
Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) E-18, Site-IV, Sahibabad Industrial Ghaziabad, UP-201010 Tel.: 0120- e-mail:sales@bharatoil.com		
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com		
Receiver's Authorization No.	(I) H36UPPCB/Ghaziabad(UPPCBRO)/HY/WGHAZIABAD/2018 Valid upto: 03/05/2023 (II) H43UPPCB/Kanpur Dehat(UPPCBRO)/HY/WKANPUR DEHAT/2018 Valid upto: 30/04/2023		
(II) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023			
Waste Description	Waste Grease & oil		
Total Quantity	220 kg		
No. of Containers	m ³ or MT Nos.		
Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)		
Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/seepage, use Washing soap at point of leak to stop its leakage.		
I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.			
SENDER'S CERTIFICATE		Signature :	
Typed Name & Stamp :		Month Day Year	
Signature :		03 2 20 20	
Transporter Acknowledgement of Receipt of Waste		Month Day Year	
Typed Name & Stamp :		03 2 20 20	
Signature :			
Receiver's Certificate for Receipt of Hazardous and other waste		Month Day Year	
Typed Name & Stamp :		03 2 20 20	
Signature :			

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FORM 6
(See rule 19)

Occupier's Copy

E- WASTE MANIFEST

S.No.: 1632

Occupier's Name & Mailing Address (including Phone No. and email)	Dhampur Sugars Mills Limited Vill. Khanpur, Tehsil - Dehali Dist. Muzaffarpur
Sender's Authorization No. if applicable	
Manifest Document No.	2001/80006 Dt: 12/03/20
Transporter's Name & Address (including Phone No. and email)	
Type of Vehicle	(Truck / Container / Special Vehicle)
Transporter's Registration	
Vehicle Registration No.	UP-20/7-6/76
Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD. E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4167924, E-mail:sales@bharatoil.com
BHARAT OIL & WASTE MANAGEMENT LTD. Maufa Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK Tel.: 00874207664, E-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP. Tel : 0512-2285296, E-mail:sales@bharatoil.com
Receiver's Authorization No. if applicable	(I) G-132/Haz Order-30/13
(II) UEPCB/HO/Haz-B-06/11/290	(III) 93/C-2/Haz/657/13

Description of E-Waste	Code	Desc.	Qty.	Code	Desc.	Qty.	Code	Desc.	Qty.
		E-waste 650kg							

Name and Stamp of Sender* (Manufacturer or Producer or Bulk Consumer or Collection Centre or Refurbisher or Dismantler):

Signature: *[Signature]* Month: 03 Day: 12 Year: 2020

Transporter's Acknowledgement of Receipt of E-Waste:

Name & Stamp: *[Signature]* Month: 03 Day: 12 Year: 2020

Receiver's Name & Stamp (Collection Centre of Refurbisher or Dismantler or Recycler) Certificate for Receipt of E-Waste (* As Applicable)

Signature: *[Signature]* Month: 03 Day: 12 Year: 2020

E WASTE TYPE	CODE	E WASTE TYPE	CODE	E WASTE TYPE	CODE	E WASTE TYPE	CODE
ITEW1 Telephones	ITEW12 UPS, Inverter, Power Strips	BOCI7 Fluorescent and other Mercury containing lamps	CEEW1	BOCI8 Dry Cell Battery	BOCCE1		
ITEW2 Pay telephones	ITEW13 Printer	BOCI9	CEEW2	BOCI9	BOCCE2		
ITEW3 Cordless telephones	ITEW14 Misc IT	CEEW1	CEEW3	BOCI9	BOCCE3		
ITEW4 Cellular telephones	ITEW15 Consumer electrical and electronics:	CEEW1	CEEW4	BOCI9	BOCCE4		
ITEW5 Answering systems	BOCI16 Television sets (including sets based on Liquid Crystal Display and Light Emitting Diode technology)	CEEW1	CEEW4	BOCI9	BOCCE5		
ITEW6 Cathode Ray Terminals (CRT)	BOCI17 Refrigerator	CEEW1	CEEW4	BOCI9	BOCCE6		
ITEW7 Flat Panel Displays	BOCI18 Washing Machine	CEEW1	CEEW4	BOCI9	BOCCE7		
ITEW8 Keyboards, Mouse	BOCI19 Air-conditioners excluding centralised air conditioning	CEEW1	CEEW4	BOCI9	BOCCE8		
ITEW9 Modem, Hub, Switch		CEEW1	CEEW4	BOCI9			
ITEW10 Mother Board		CEEW1	CEEW4	BOCI9			
ITEW11 Memory Modules-SIMM/DIMM, Flash Drivers, Disk Drive		CEEW1	CEEW4	BOCI9			

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Newcon Consultants & Laboratories

An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory
NABL ISO/IEC 17025 : 2017 (Testing, Cert. No. TC-5526) Accredited Laboratory
Recognised by MOEFCC



Website : www.newconlab.in

TEST CERTIFICATE

NOISE MONITORING REPORT

TEST REPORT NO. : NCL/DSMM/7311/036/22/03-2021	DATE OF REPORT : 27-03-2021
Name And Address Of Customer :	DSM SUGAR MANSURPUR, (A UNIT OF DHAMPUR SUGAR MILLS LTD.) , MANSURPUR, MUZAFFARNAGAR, U.P. INDIA

SAMPLING DETAILS

Analysis Start Date	20-03-2021	Analysis End Date	20-03-2021
Date of Monitoring	20-03-2021	Monitoring Done By	NCL
Equipment Used	SL-4010		
Monitoring Duration	10 MINUTES		
Place Of Monitoring	NEAR MILLING AREA		
Time Of Monitoring	11:00		
Category Of Area	INDUSTRIAL AREA		
Sampling Protocol	CPCB method - PCLUS/06/2000-01		

OBSERVATIONS

Observation No.	1	2	3	4	5	6	7	8	9	10
Reading dB(A)	72.9	71.5	72.5	71.6	70.5	70.2	71.6	72.4	73.2	72.6

TEST RESULT

S.No	Description Noise Level dB(A)	Result	Ambient Noise Standards/ Specification (CPCB/Factories Act) Leq dB(A)
1	Average	71.9	
2	Maximum	73.2	
3	Minimum	70.2	
4	Leq dB(A)	72.1	75 Max.

**** End Of Report ****

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKHAB KHAN
(M.Sc. Env. Science)
CHECKED BY



PREPARED BY



AUTHORIZED SIGNATORY

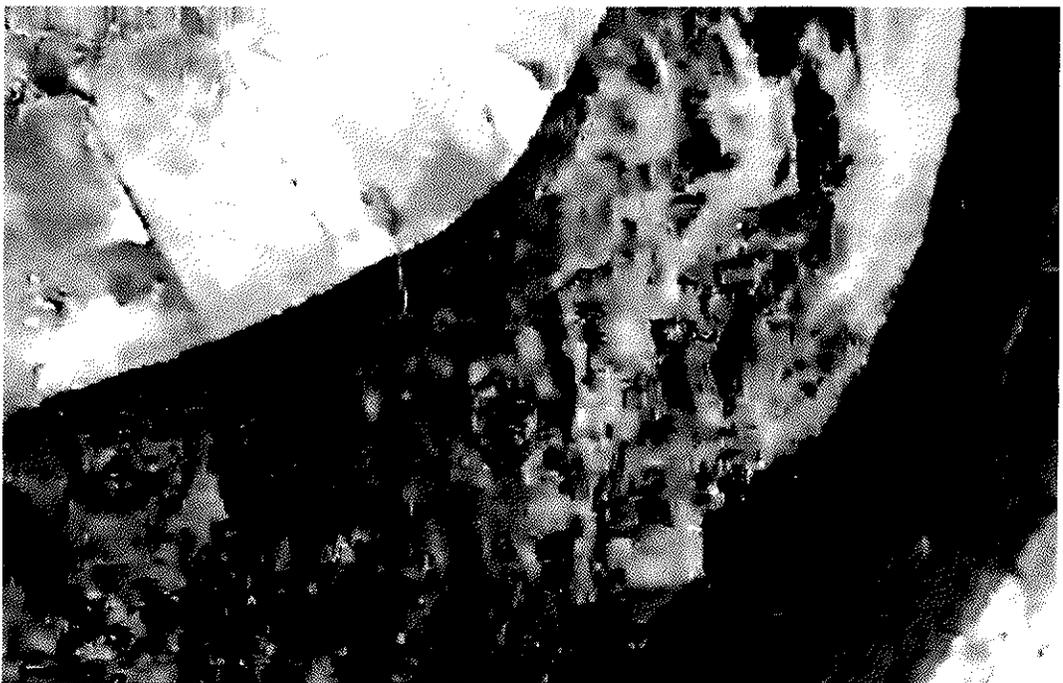
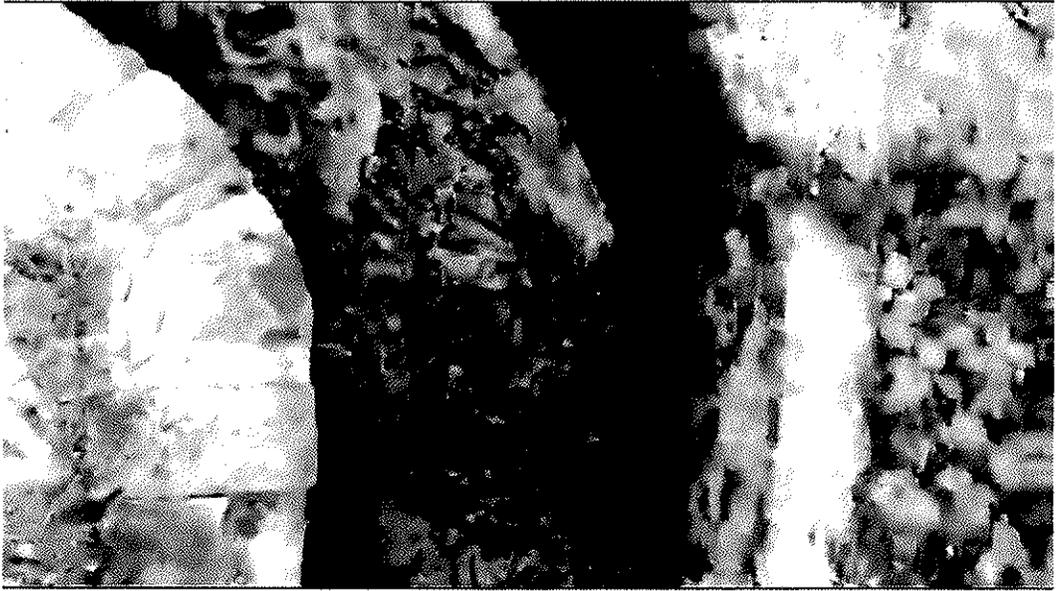
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Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)
 Phone No. : 0120-2803115 | Mobile : 9810430345 | Website : www.newconlab.in
 E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

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Annexure R-10



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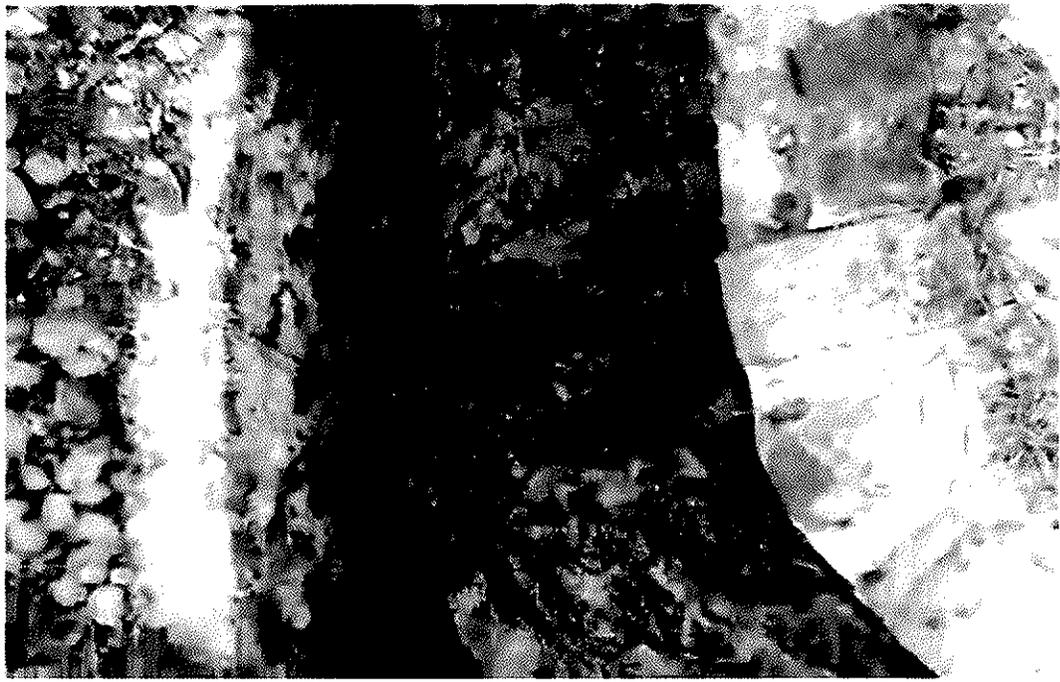
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Website : www.newconlab.in

Annexure R-11

TEST CERTIFICATE

NOISE MONITORING REPORT

TEST REPORT NO : NCL/DSMM/7311/039/22/03-2021

DATE OF REPORT : 27-03-2021

Name And Address Of Customer

DSM SUGAR MANSURPUR,
 (A UNIT OF DHAMPUR SUGAR MILLS LTD.) , MANSURPUR, MUZAFFARNAGAR, U
 INDIA

SAMPLING DETAILS

Analysis Start Date 20-03-2021 Analysis End Date 20-03-2021
 Date of Monitoring 20-03-2021 Monitoring Done By NCL
 Equipment Used SL-4010
 Monitoring Duration 10 MINUTES
 Place Of Monitoring Production Area
 Time Of Monitoring 12:00
 Category Of Area INDUSTRIAL AREA
 Sampling Protocol CPCB method - PCLIS/06/2000-01

OBSERVATIONS

Observation No.	1	2	3	4	5	6	7	8	9	10
Reading dB(A)	70.1	71.4	72.8	69.3	72.1	71.0	67.8	70.9	73.2	71.9

TEST RESULT

S.No.	Description Noise Level dB(A)	Result	Ambient Noise Standards/ Specification (CPCB/Factory Act) Leq dB(A)
1	Average	71.1	
2	Maximum	73.2	
3	Minimum	67.8	
4	Leq dB(A)	71.3	75 Max.

FOR NEWCON CONSULTANTS & LABORATORIES

**** End Of Report****

INTEKHAB KHAN
 B.Sc (Env. Science)
 CHECKED BY



AUTHORIZED SIGNATORY

Formal no NCL/QSP-26/TC/NOI/FMT-03 Rev.No.01 Date 18.07.2011



Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD -201 002 (U.P.)
 Phone No. : 0120-2803115 | Mobile : 9810430345 | Website : www.newconlab.in
 E-mail : newconlab@gmail.com

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Website : www.newconlab.in

TEST CERTIFICATE

TEST REPORT NO : NCL/DSMM/7311/040/22/03-2021 **NOISE MONITORING REPORT**

Name And Address Of Customer	DATE OF REPORT : 27-03-2021
DSM SUGAR MANSURPUR, (A UNIT OF DHAMPUR SUGAR MILLS LTD.) , MANSURPUR, MUZAFFARNAGAR, U.P., INDIA	

SAMPLING DETAILS

Analysis Start Date : 20-03-2021
 Date of Monitoring : 20-03-2021
 Equipment Used : SL-4010
 Monitoring Duration : 10 MINUTES
 Place Of Monitoring : Boiler Area
 Time Of Monitoring : 11:30
 Category Of Area : INDUSTRIAL AREA
 Sampling Protocol : CPCB method - PCLS/06/2000-01

Analysis End Date : 20-03-2021
 Monitoring Done By : NCL

OBSERVATIONS

Observation No	1	2	3	4	5	6	7	8	9	10
Reading dB(A)	72.6	70.2	71.3	73.4	72.6	72.5	71.5	72.9	71.2	73.4

TEST RESULT

S.No.	Description Noise Level dB(A)	Result	Ambient Noise Standards/ Specification (CPCB/Factories Act) Leq dB(A)
1	Average	72.2	
2	Maximum	73.4	
3	Minimum	70.2	
4	Leq dB(A)	72.4	75 Max.

**** End Of Report****

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKHAB KHAN
 CHECKED BY (Science)

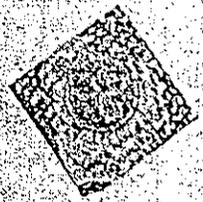


PREPARED BY



AUTHORIZED SIGNATORY

Format no NCL/CSP-26/TC-NOI/FMT-03 Rev.No.01 Date 18.07.2011



Laboratory : A-1/158, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)
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 E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

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 NABL ISO/IEC 17025 : 2017 (Testing, Cert. No. TC-5526) Accredited Laboratory
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Website : www.newconlab.in

TEST CERTIFICATE

NOISE MONITORING REPORT

TEST REPORT NO : NCLDSMM/7311/041/22/03-2021 DATE OF REPORT : 27-03-2021

Name And Address Of Customer : DSM SUGAR MANSURPUR,
 (A UNIT OF DHAMPUR SUGAR MILLS LTD.) , MANSURPUR, MUZAFFARNAGAR, U.
 INDIA

SAMPLING DETAILS

Analysis Start Date : 20-03-2021 Analysis End Date : 20-03-2021
 Date of Monitoring : 20-03-2021 Monitoring Done By : NCL
 Equipment Used : SL-4010
 Monitoring Duration : 10 MINUTES
 Place Of Monitoring : Near Main Gate
 Time Of Monitoring : 12:40
 Category Of Area : INDUSTRIAL AREA
 Sampling Protocol : CPCB method: PCL S/06/2000-01

OBSERVATIONS

Observation No	1	2	3	4	5	6	7	8	9	10
Reading dB(A)	65.5	61.8	66.0	63.9	62.9	67.1	64.5	63.7	67.0	67.5

TEST RESULT

S.No.	Description Noise Level dB(A)	Result	Ambient Noise Standards/ Specification (CPCB/Factories Act) Leq dB(A)
1	Average	65.0	
2	Maximum	67.5	
3	Minimum	61.8	
4	Leq dB(A)	65.2	75 Max.

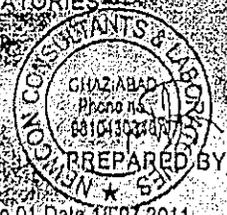
**** End Of Report****

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKHAB KHAN
 (Env. Science)

CHECKED BY

Formal no NCL/QSP-26/TC-NOL/PT/03, Rev No 01, Date 10.07.2011



Laboratory : A-1/156 Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)
 Phone No.: 0120-2803115 | Mobile : 9810430345 | Website : www.newconlab.in
 E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

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क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर
U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR
 6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं० 341K/S-57/Shehuli/2021
 Ref. No.

दिनांक 09-8-21
 Dated

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-3)
 उ०प्र० प्रदूषण नियंत्रण बोर्ड
 लखनऊ।

विषय:-मै० सर शादीलाल डिस्टिलरी एण्ड कॅमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर के विरुद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33ए यथासंशोधित के अन्तर्गत कार्यवाही किये जाने तथा पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक उद्योग मै० सर शादीलाल डिस्टिलरी एण्ड कॅमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर के विरुद्ध जनशिकायत प्राप्त होने पर मन्सूरपुर ड्रेन का सर्वेक्षण दिनांक 08.08.2021 को किया गया। निरीक्षण आख्या संलग्न है। निरीक्षण आख्या के अनुसार उद्योग मै० डी०एस०एम० शुगर मन्सूरपुर के परिसर में मोलासिस स्टोरेज टैंक के पास निर्मित ड्रेन का सर्वेक्षण किया गया। सर्वेक्षण में पाया गया कि उक्त ड्रेन में स्पेन्टवॉश युक्त उत्प्रवाह भरा हुआ है, जिससे स्पष्ट होता है कि इकाई मै० सर शादीलाल डिस्टिलरी एण्ड कॅमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर द्वारा शुगर यूनिट की ड्रेन के माध्यम से स्पेन्टवॉश युक्त उत्प्रवाह का निस्तारण मन्सूरपुर ड्रेन में किया गया है।

अतः उपरोक्त तथ्यों के दृष्टिगत उद्योग मै० सर शादीलाल डिस्टिलरी एण्ड कॅमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन्स के अनुरूप रू० 30,000/- प्रतिदिन की दर से निरीक्षण दिनांक 08.08.2021 से जब तक प्रदूषित उत्प्रवाह के निस्तारण का समाधान नहीं कर लिया जाता है, तब तक की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने तथा उद्योग मै० सर शादीलाल डिस्टिलरी एण्ड कॅमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर के विरुद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33(ए) यथासंशोधित के प्राविधानों के अन्तर्गत नियमानुसार कार्यवाही किये जाने की संस्तुति की जाती है।

संलग्नक-उपरोक्तानुसार।

भवदीय,

(अकित सिंह)
 क्षेत्रीय अधिकारी

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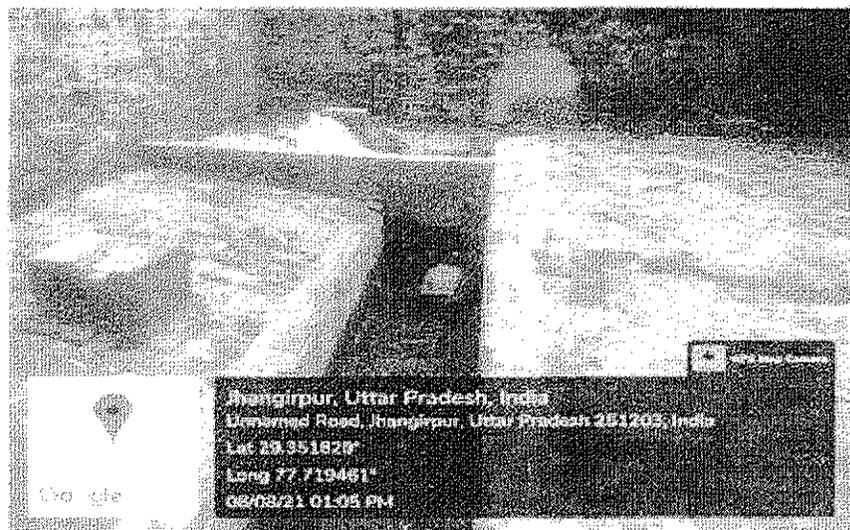
उद्योग मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर के विरुद्ध प्राप्त जनशिकायत के सम्बन्ध में निरीक्षण/सर्वेक्षण आख्या।

उपरोक्त विषयक ग्राम हुसैनपुर बोपडा के निवासियों द्वारा दूरभाष पर सूचना दी गयी कि मन्सूरपुर ड्रेन में उद्योग मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर द्वारा प्रदूषित उत्प्रवाह का निस्तारण किया जा रहा है। उक्त सूचना पर अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 08.08.2021 को उद्योग मै0 डी0एस0एम0 शुगर मन्सूरपुर के परिसर में मोलासिस स्टोरेज टैंक के पास निर्मित ड्रेन का सर्वेक्षण किया गया। वर्तमान में उद्योग ऑफ सीजन होने के कारण बन्द है। सर्वेक्षण में पाया गया कि उक्त ड्रेन में स्पेन्टवॉश युक्त उत्प्रवाह भर पाया गया, जिससे स्पष्ट होता है कि आसवनी इकाई द्वारा शुगर यूनिट की ड्रेन के माध्यम से स्पेन्टवॉश युक्त उत्प्रवाह का निस्तारण मन्सूरपुर ड्रेन में किया गया है। निरीक्षण के समय उक्त ड्रेन से उत्प्रवाह का नमूना एकत्र किया गया तथा विश्लेषण हेतु क्षेत्रीय कार्यालय की प्रयोगशाला में जमा कराया गया। एकत्रित जल नमूने की प्राप्त विश्लेषण आख्या के अनुसार प्रचालकों की मात्रा निम्नवत् पायी गयी :-

जल नमूना एकत्रण स्थल	Colour	pH	COD (mg/l)	TSS (mg/l)
Drain near Molasses Tanks of DSM Sugar Mansurpur Campus	Dark Brown	4.9	28700	14600

उक्त विश्लेषण आख्या से स्पष्ट है कि उद्योग मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर द्वारा स्पेन्टवॉश युक्त उत्प्रवाह को बाईपास कर उद्योग मै0 डी0एस0एम0 शुगर मन्सूरपुर के परिसर में मोलासिस स्टोरेज टैंक के पास निर्मित ड्रेन के माध्यम से मन्सूरपुर ड्रेन में रात्रि के समय किया गया है।

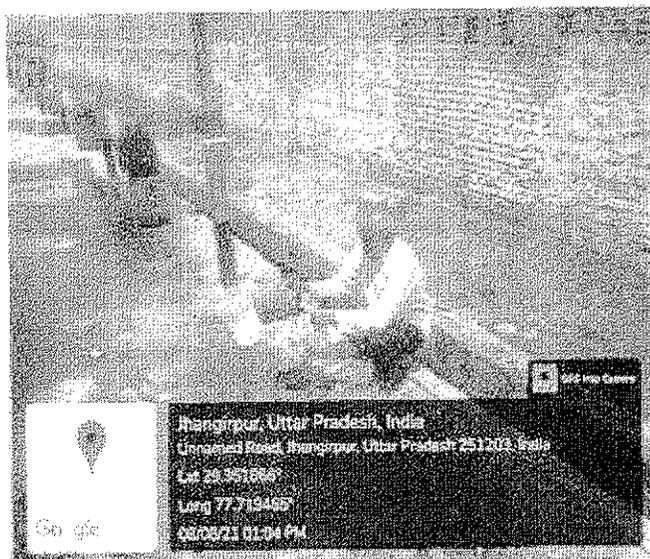
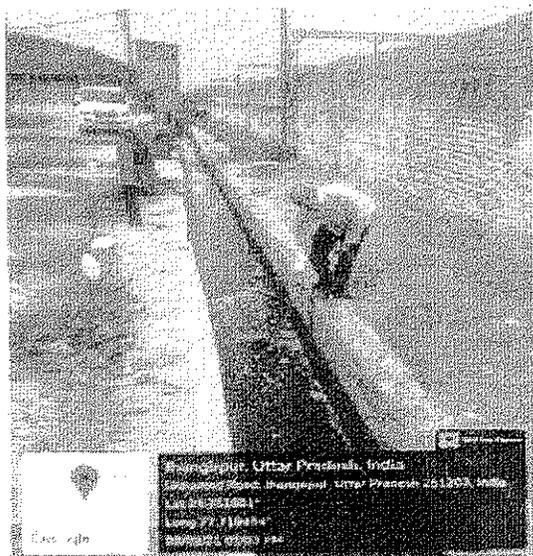
निरीक्षण के समय लिये गये फोटोग्राफ निम्नवत् हैं :-



क्रमशः ...2...

L. K. Singh
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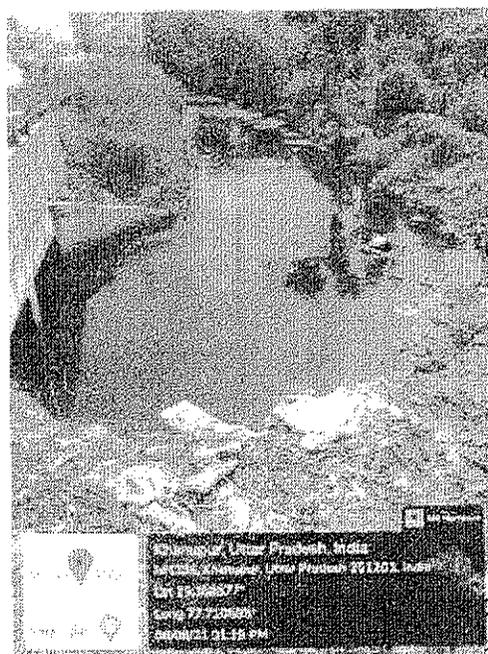
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तत्पश्चात् एन.एच. 58 पर स्थित मन्सूरपुर ड्रेन में प्रवाहित हो रहे उत्प्रवाह का नमूना एकत्र किया गया तथा विश्लेषण हेतु क्षेत्रीय कार्यालय की प्रयोगशाला में जमा कराया गया। एकत्रित जल नमूने की प्राप्त विश्लेषण आख्या के अनुसार प्रचालकों की मात्रा निम्नवत् पायी गयी :-

जल नमूना एकत्रण स्थल	Colour	pH	COD (mg/l)	TSS (mg/l)
Mansurpur Drain at N.H. 58 (Culvert)	Dark Brown	5.2	18400	9300

नमूना एकत्रण के समय लिये गये फोटोग्राफ निम्नवत् हैं :-

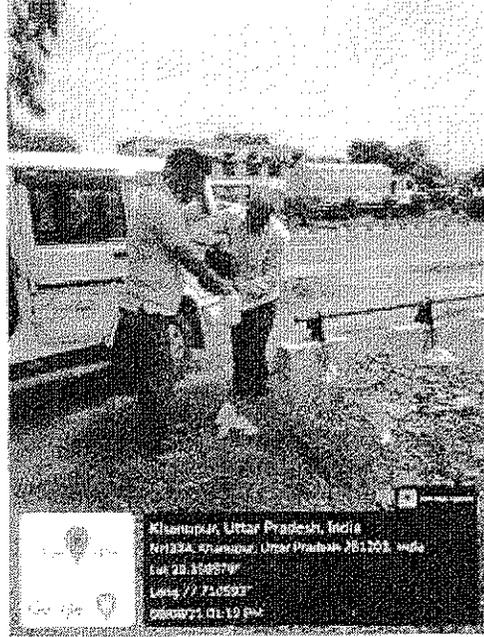
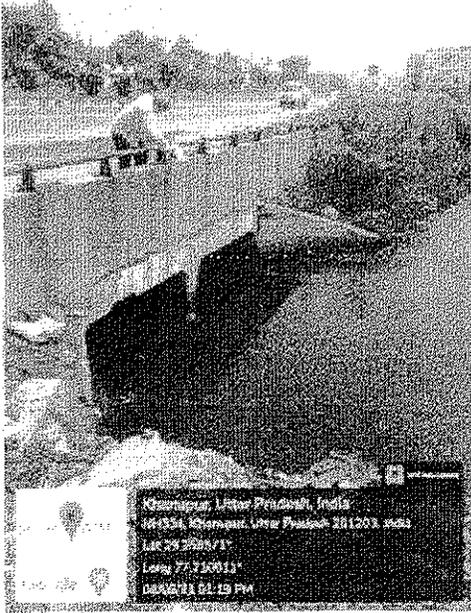


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उपरोक्त विश्लेषण आख्या से स्पष्ट है कि उद्योग मै० सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर द्वारा अशुद्धिकृत उत्पन्न बाईपास कर शुगर मिल परिसर की ड्रेन में निस्तारित किया जा रहा है। यह ड्रेन मन्सूरपुर नाले में मिलती है, जो अन्ततः काली नदी पश्चिमी में समाहित होती है तथा काली नदी पश्चिमी हिण्डन नदी की एक सहायक नदी है।

उद्योग द्वारा अशुद्धिकृत उत्पन्न का निस्तारण किये जाने के कारण काली नदी पश्चिमी की जल गुणवत्ता पर विपरीत प्रभाव पड़ना स्वाभाविक है। उद्योग द्वारा राज्य बोर्ड से निर्गत जल सहमति की शर्तों का स्पष्ट रूप से उल्लंघन किया जा रहा है।

उक्त उद्योग के विरुद्ध समय-समय पर विभिन्न माध्यमों से भी अशुद्धिकृत उत्पन्न निस्तारण के सम्बन्ध में जनशिकायतें प्राप्त होती रही हैं।

उपरोक्त तथ्यों को दृष्टिगत रखते हुए उद्योग मै० सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर के विरुद्ध पर्यावरणीय क्षतिपूर्ति केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्रांक बी-31011/बीएमडब्लू/2019/डब्ल्यूएमडी-1 दिनांक 08.02.2019 द्वारा जारी गाइडलाइन्स के अनुरूप रु० 30,000/- प्रतिदिन की दर से निरीक्षण दिनांक 08.08.2021 से जब तक प्रदूषित उत्पन्न का निस्तारण का समाधान नहीं कर लिया जाता है, तब तक की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने तथा उद्योग मै० सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर के विरुद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33(ए) यथासंशोधित के प्राविधानों के अन्तर्गत नियमानुसार कार्यवाही किये जाने की संस्तुति बोर्ड मुख्यालय को प्रेषित किया जाना उचित होगा।

आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

क्षेत्रीय अधिकारी

[Handwritten Signature]

[Handwritten Signature]
(विपुल कुमार)
अवर अभियन्ता

[Handwritten Signature]
(इमरान अली)
सहायक अभियन्ता

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REGIONAL OFFICE

**UTTAR PRADESH POLLUTION CONTROL BOARD,
MUZAFFARNAGAR**

6-B, Nai Mandi, Muzaffarnagar- 251001 (U.P.)

Ref. No. 341/C/S/57/ Shamli/2021 Dated 09.08.21

To

The Chief Environmental Officer (Cricle-3)
U.P. Pollution Control Board,
Lucknow.

Sub: Regarding taking action and for imposition of the environment compensation against M/s Sir Shadilal Distillery and Chemical Works, Mansurpur, Muzaffarpur under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended.

====

Sir,

This is to inform you in respect of the aforementioned subject that on getting public complaints against the Industry M/s Sir Shadilal Distillery and Chemical Works, Mansurpur, Muzaffarpur, the survey of the Mansurpur Drain has been done on 08.08.2021. Inspection Report is enclosed herewith. As per the inspection report, the survey of drain constructed near the molasses storage tank of the Industry M/s D.S.M. Sugar Mansurpur has been conducted. It has been found in the said survey conducted that the effluent with spent wash is filled in the aforesaid drain and from the same, it is clear that M/s Sir Shadi Lal Distillery and Chemicals Works, Mansurpur, Muzaffarpur is disposing the

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effluent with spent wash in the Mansurpur Drain through the drain of the sugar unit.

Therefore, taking into consideration the aforesaid facts, as per the guidelines issued by the Central Pollution Control Board, it is hereby recommended to impose environmental compensation against the Industry M/s Sir Shadilal Distillery and Chemical Works, Mansurpur, Muzaffarnagar at the rate of Rs. 30,000/- per day from the date of inspection i.e. 08.08.2021 till the rectification pertaining to the disposal of the polluted effluent is not done and furthermore, it is also recommended to take action against the Industry M/s Sir Shadilal Distillery Chemical Works, Mansurpur, Muzaffarpur as per rules under the provisions of Section 33(a) of the Water (Prevention and Control of Pollution) Act, 1974 as amended.

Encl: As above.

Yours faithfully,

Sd/-
(ANKIT SINGH)
REGIONAL OFFICER

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**INSPECTION/SURVEY REPORT IN RESPECT OF
THE PUBLIC COMPLAINT RECEIVED AGAINST THE
INDUSTRY M/S SIR SHADILAL DISTILLERY AND
CHEMICAL WORKS, MANSURPUR,
MUZAFFAROPUR.**

In respect of the abovementioned subject, the residents of Village Hussainpur Bopada has given information on telephone that in the Mansurpur Drain, polluted effluent is being disposed of by the Industry M/s Sir Shadilal Distillery Chemical Works, Mansurpur, Muzaffarpur. On the basis of the aforesaid information so received, a survey has been conducted by the undersigned on 08.08.2021 of the drain constructed near the molasses storage tank in the complex of the Industry i.e. M/s D.S.M. Sugar Mansurpur. At present, due to off-season, the said industry is closed. It has been found in the survey so conducted that spent wash effluent has been filled up in the aforesaid drain and from the same, it is clear that the spent wash effluent has been disposed of in the Mansurpur Drain through the drain of the sugar unit by the Distillery Unit. At the time of the inspection, sample of the effluent from the aforesaid drain has been collected and same has been deposited in the Regional Office of the Laboratory for analysis. On analysis of the water sample collected, the quantity is found as under:-

Water Sample collected site	Colour	pH	COD (mg/l)	TSS (mg/l)
Drain near Molasses Tanks of DSM, Sugar Mansurpur Campus	Dark Brown	4.9	28700	14600

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From the aforesaid analysis it is clear that Industry M/s Sir Shadilal Distillery and Chemical Works, Mansurpur, Muzaffarpur has disposed the effluent containing spent wash in the Mansurpur Drain through the drain constructed near the molasses storage tank in the complex of the Industry M/s D.S.M. Suar Mansurpur at the night time.

The photographs taken out at the time of the inspection are as under:-

Photographs.

Thereafter, sample of the effluent being disposed in the Mansurpur Drain situated at N.H.58 has been collected and same has been deposited with the Regional Office of the Laboratory for analysis. As per the analysis report of the sample of the collected water so received, the quantity has been found as under:-

Water Sample collected site	Colour	pH	COD (mg/1)	TSS (mg/1)
Mansurpur Drain at N.H. 58 (Culvert)	Dark Brown	5.2	18400	9300

The following are the photographs taken at the the of the collection of the samples:-

Photographs

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From the aforesaid analysis, it is clear that the Industry M/s Sir Shadilal Distillery and Chemicals Works Mansurpur, Muzaffarpur is bypassing the untreated effluent in the drain of the sugar mill complex. This drain meets meets at the Mansurpur Drain which finally merges at the Kali River West and the Kali River West is a tributary of Hindon River.

Due to the flow of untreated effluent by the Industry, an adverse affect in the quality of the water of the Kali River West is obvious. As such, the Industry is clearly flouting the norms of the consent water issued by the State Board.

Public complaints through different sources also have been received from time to time against the aforesaid Industry in respect of the disposal of the untreated effluent.

Taking into consideration the aforesaid facts, it would be proper to impose environmental compensation against the Industry M/s Sir Shadilal Distillery and Chemical Works, Mansurpur, Muzaffarnagar in accordance with the guidelines issued by the Central Pollution Control Board vide letter bearing No. B 31011/BMW/ 2019/ DMD-1 dated 08.02.2019 at the rate of Rs. 30,000/- per day from the date of inspection i.e. 08.08.2021 till the rectification pertaining to the disposal of the polluted effluent is not done and also to take action against the Industry M/s Sir Shadilal Distillery Chemical Works, Mansurpur, Muzaffarpur in accordance with the rules under the provisions of Section 33(a) of the Water (Prevention and Control of Pollution) Act, 1974, as amended.


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This report is submitted to your goodself for your perusal and for taking further necessary action in this regard.

Sd/-

Regional Officer

Sd-

09.08.21

Junior Engineer

Sd/-

09.08.21

Asst.

Environmental
Engineer.

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Annexure R-12

MSD APT Analysis Record

Date	Code	Rel	Pos	Pin	Remark
9/23/21	387		50	7.50	
10/23/21	388	84	50	7.50	
11/23/21	389		50	7.50	
12/23/21	390		60	7.50	
1/23/22	391	86	60	7.50	
2/23/22	392		50	7.50	
3/23/22	393		50	7.50	
4/23/22	394		50	7.50	
5/23/22	395		50	7.50	
6/23/22	396	90	50	7.50	
7/23/22	397		50	7.50	
8/23/22	398		50	7.50	
9/23/22	399	92	50	7.50	
10/23/22	400		50	7.50	
11/23/22	401		50	7.50	
12/23/22	402		50	7.50	
1/23/23	403	94	50	7.50	
2/23/23	404		50	7.50	
3/23/23	405		50	7.50	
4/23/23	406		50	7.50	
5/23/23	407		50	7.50	
6/23/23	408	96	50	7.50	
7/23/23	409		46	7.50	
8/23/23	410		46	7.50	
9/23/23	411	95	46	7.50	
10/23/23	412		60	7.50	
11/23/23	413		60	7.50	

MSD APT Analysis Record

Date	Code	Rel	Pos	Pin	Remark
1/23/21	381		6	7.50	
2/23/21	382		6	7.50	
3/23/21	383		6	7.50	
4/23/21	384		6	7.50	
5/23/21	385		6	7.50	
6/23/21	386		6	7.50	
7/23/21	387		6	7.50	
8/23/21	388		6	7.50	
9/23/21	389		6	7.50	
10/23/21	390		6	7.50	
11/23/21	391		6	7.50	
12/23/21	392		6	7.50	
1/23/22	393		6	7.50	
2/23/22	394		6	7.50	
3/23/22	395		6	7.50	
4/23/22	396		6	7.50	
5/23/22	397		6	7.50	
6/23/22	398		6	7.50	
7/23/22	399		6	7.50	
8/23/22	400		6	7.50	
9/23/22	401		6	7.50	
10/23/22	402		6	7.50	
11/23/22	403		6	7.50	
12/23/22	404		6	7.50	
1/23/23	405		6	7.50	
2/23/23	406		6	7.50	
3/23/23	407		6	7.50	
4/23/23	408		6	7.50	
5/23/23	409		6	7.50	
6/23/23	410		6	7.50	
7/23/23	411		6	7.50	
8/23/23	412		6	7.50	
9/23/23	413		6	7.50	
10/23/23	414		6	7.50	
11/23/23	415		6	7.50	
12/23/23	416		6	7.50	
1/23/24	417		6	7.50	
2/23/24	418		6	7.50	
3/23/24	419		6	7.50	
4/23/24	420		6	7.50	
5/23/24	421		6	7.50	
6/23/24	422		6	7.50	
7/23/24	423		6	7.50	
8/23/24	424		6	7.50	
9/23/24	425		6	7.50	
10/23/24	426		6	7.50	
11/23/24	427		6	7.50	
12/23/24	428		6	7.50	
1/23/25	429		6	7.50	
2/23/25	430		6	7.50	
3/23/25	431		6	7.50	
4/23/25	432		6	7.50	
5/23/25	433		6	7.50	
6/23/25	434		6	7.50	
7/23/25	435		6	7.50	
8/23/25	436		6	7.50	
9/23/25	437		6	7.50	
10/23/25	438		6	7.50	
11/23/25	439		6	7.50	
12/23/25	440		6	7.50	
1/23/26	441		6	7.50	
2/23/26	442		6	7.50	
3/23/26	443		6	7.50	
4/23/26	444		6	7.50	
5/23/26	445		6	7.50	
6/23/26	446		6	7.50	
7/23/26	447		6	7.50	
8/23/26	448		6	7.50	
9/23/26	449		6	7.50	
10/23/26	450		6	7.50	
11/23/26	451		6	7.50	
12/23/26	452		6	7.50	
1/23/27	453		6	7.50	
2/23/27	454		6	7.50	
3/23/27	455		6	7.50	
4/23/27	456		6	7.50	
5/23/27	457		6	7.50	
6/23/27	458		6	7.50	
7/23/27	459		6	7.50	
8/23/27	460		6	7.50	
9/23/27	461		6	7.50	
10/23/27	462		6	7.50	
11/23/27	463		6	7.50	
12/23/27	464		6	7.50	
1/23/28	465		6	7.50	
2/23/28	466		6	7.50	
3/23/28	467		6	7.50	
4/23/28	468		6	7.50	
5/23/28	469		6	7.50	
6/23/28	470		6	7.50	
7/23/28	471		6	7.50	
8/23/28	472		6	7.50	
9/23/28	473		6	7.50	
10/23/28	474		6	7.50	
11/23/28	475		6	7.50	
12/23/28	476		6	7.50	
1/23/29	477		6	7.50	
2/23/29	478		6	7.50	
3/23/29	479		6	7.50	
4/23/29	480		6	7.50	
5/23/29	481		6	7.50	
6/23/29	482		6	7.50	
7/23/29	483		6	7.50	
8/23/29	484		6	7.50	
9/23/29	485		6	7.50	
10/23/29	486		6	7.50	
11/23/29	487		6	7.50	
12/23/29	488		6	7.50	
1/23/30	489		6	7.50	
2/23/30	490		6	7.50	
3/23/30	491		6	7.50	
4/23/30	492		6	7.50	
5/23/30	493		6	7.50	
6/23/30	494		6	7.50	
7/23/30	495		6	7.50	
8/23/30	496		6	7.50	
9/23/30	497		6	7.50	
10/23/30	498		6	7.50	
11/23/30	499		6	7.50	
12/23/30	500		6	7.50	

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* STP analysis log book *

Date	Flow	DO	TSS	pH	Remarks
13/02/21	418	96	41	7.10	
13/02/21	240		38	7.00	
14/02/21	292		40	7.10	
15/02/21	290	90	38	7.10	
16/02/21	270		30	7.10	
17/02/21	270		40	7.05	
18/02/21	270	99	41	7.07	
19/02/21	241		45	7.10	
20/02/21	246		40	7.00	
21/02/21	220	98	42	7.00	
22/02/21	299		37	7.00	
23/02/21	200		41	7.00	
23/02/21	200	98	40	7.10	
23/02/21	200		42	7.10	
23/02/21	200		42	7.00	
24/02/21	200	94	41	7.00	
24/02/21	200		40	7.00	
24/02/21	200		30	7.00	
24/02/21	200	95	30	7.00	
25/02/21	200		30	7.00	
1/03/21	200		40	7.10	
2/03/21	200	90	45	7.10	
3/03/21	200		30	7.10	
4/03/21	200		45	7.00	
5/03/21	200	95	40	7.00	
6/03/21	200		40	7.00	
7/03/21	200		41	7.00	
8/03/21	200	90	40	7.00	
9/03/21	200		30	7.00	
10/03/21	200		30	7.00	
11/03/21	200	90	30	7.00	

Date	Flow	DO	TSS	pH	Remarks
12/02/21	24	9	3	7.00	
13/02/21	25		3	7.00	
14/02/21	20		4	7.00	
15/02/21	25	8	5	7.00	
16/02/21	24		7	7.00	
17/02/21	25		4	7.00	
18/02/21	26	9	5	7.00	
19/02/21	20		5	7.00	
20/02/21	20		4	7.00	
21/02/21	20	9	3	7.00	
22/02/21	22		5	7.00	
23/02/21	24		3	7.00	
24/02/21	26	9	5	7.00	
25/02/21	25		4	7.00	
26/02/21	29	9	5	7.00	
27/02/21	20		4	7.00	
28/02/21	40		5	7.00	
29/02/21	24	8	9	7.00	
1/03/21	25		9	7.00	
2/03/21	20		7	7.00	
3/03/21	26	9	6	7.00	
4/03/21	24		4	7.00	
5/03/21	23		6	7.00	
6/03/21	24	8	8	7.00	
7/03/21	21		4	7.00	
8/03/21	30		9	7.00	
9/03/21	25	9	8	7.00	
10/03/21	29		7	7.00	
11/03/21	30		6	7.00	
11/03/21	29	9	5	7.00	

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TIP analysis

Table						Table					
Date	Code	Rate	Tax	Rate	Remarks	Date	Code	Rate	Tax	Rate	Remarks
12-01-21	299		51	7.10		12-01-21	31		6	7.10	
12-01-21	300		52	7.10		12-01-21	32		7	7.10	
12-01-21	301	95	46	7.10		12-01-21	33		8	7.10	
12-01-21	302		53	7.10		12-01-21	34		9	7.10	
12-01-21	303		54	7.10		12-01-21	35	6	6	7.10	
12-01-21	304	96	55	7.10		12-01-21	36		7	7.10	
12-01-21	305		56	7.10		12-01-21	37		8	7.10	
12-01-21	306		57	7.10		12-01-21	38		9	7.10	
12-01-21	307	97	46	7.10		12-01-21	39	9	6	7.10	
12-01-21	308		58	7.10		12-01-21	40		7	7.10	
12-01-21	309		59	7.10		12-01-21	41		8	7.10	
12-01-21	310	98	50	7.10		12-01-21	42	9	7	7.10	
12-01-21	311		60	7.10		12-01-21	43		8	7.10	
12-01-21	312		61	7.10		12-01-21	44	9	7	7.10	
12-01-21	313	99	46	7.10		12-01-21	45		8	7.10	
12-01-21	314		62	7.10		12-01-21	46	9	7	7.10	
12-01-21	315		63	7.10		12-01-21	47		8	7.10	
12-01-21	316	100	46	7.10		12-01-21	48	9	7	7.10	
12-01-21	317		64	7.10		12-01-21	49		8	7.10	
12-01-21	318		65	7.10		12-01-21	50	9	7	7.10	
12-01-21	319	101	46	7.10		12-01-21	51		8	7.10	
12-01-21	320		66	7.10		12-01-21	52	9	7	7.10	
12-01-21	321		67	7.10		12-01-21	53		8	7.10	
12-01-21	322	102	46	7.10		12-01-21	54	9	7	7.10	
12-01-21	323		68	7.10		12-01-21	55		8	7.10	
12-01-21	324		69	7.10		12-01-21	56	9	7	7.10	
12-01-21	325	103	46	7.10		12-01-21	57		8	7.10	
12-01-21	326		70	7.10		12-01-21	58	9	7	7.10	
12-01-21	327		71	7.10		12-01-21	59		8	7.10	
12-01-21	328	104	46	7.10		12-01-21	60	9	7	7.10	
12-01-21	329		72	7.10		12-01-21	61		8	7.10	
12-01-21	330		73	7.10		12-01-21	62	9	7	7.10	
12-01-21	331	105	46	7.10		12-01-21	63		8	7.10	
12-01-21	332		74	7.10		12-01-21	64	9	7	7.10	
12-01-21	333		75	7.10		12-01-21	65		8	7.10	
12-01-21	334	106	46	7.10		12-01-21	66	9	7	7.10	
12-01-21	335		76	7.10		12-01-21	67		8	7.10	
12-01-21	336		77	7.10		12-01-21	68	9	7	7.10	
12-01-21	337	107	46	7.10		12-01-21	69		8	7.10	
12-01-21	338		78	7.10		12-01-21	70	9	7	7.10	
12-01-21	339		79	7.10		12-01-21	71		8	7.10	
12-01-21	340	108	46	7.10		12-01-21	72	9	7	7.10	
12-01-21	341		80	7.10		12-01-21	73		8	7.10	
12-01-21	342		81	7.10		12-01-21	74	9	7	7.10	
12-01-21	343	109	46	7.10		12-01-21	75		8	7.10	
12-01-21	344		82	7.10		12-01-21	76	9	7	7.10	
12-01-21	345		83	7.10		12-01-21	77		8	7.10	
12-01-21	346	110	46	7.10		12-01-21	78	9	7	7.10	
12-01-21	347		84	7.10		12-01-21	79		8	7.10	
12-01-21	348		85	7.10		12-01-21	80	9	7	7.10	
12-01-21	349	111	46	7.10		12-01-21	81		8	7.10	
12-01-21	350		86	7.10		12-01-21	82	9	7	7.10	
12-01-21	351		87	7.10		12-01-21	83		8	7.10	
12-01-21	352	112	46	7.10		12-01-21	84	9	7	7.10	
12-01-21	353		88	7.10		12-01-21	85		8	7.10	
12-01-21	354		89	7.10		12-01-21	86	9	7	7.10	
12-01-21	355	113	46	7.10		12-01-21	87		8	7.10	
12-01-21	356		90	7.10		12-01-21	88	9	7	7.10	
12-01-21	357		91	7.10		12-01-21	89		8	7.10	
12-01-21	358	114	46	7.10		12-01-21	90	9	7	7.10	
12-01-21	359		92	7.10		12-01-21	91		8	7.10	
12-01-21	360		93	7.10		12-01-21	92	9	7	7.10	
12-01-21	361	115	46	7.10		12-01-21	93		8	7.10	
12-01-21	362		94	7.10		12-01-21	94	9	7	7.10	
12-01-21	363		95	7.10		12-01-21	95		8	7.10	
12-01-21	364	116	46	7.10		12-01-21	96	9	7	7.10	
12-01-21	365		96	7.10		12-01-21	97		8	7.10	
12-01-21	366		97	7.10		12-01-21	98	9	7	7.10	
12-01-21	367	117	46	7.10		12-01-21	99		8	7.10	
12-01-21	368		98	7.10		12-01-21	100	9	7	7.10	
12-01-21	369		99	7.10							
12-01-21	370	118	46	7.10							
12-01-21	371		100	7.10							
12-01-21	372		101	7.10							
12-01-21	373	119	46	7.10							
12-01-21	374		102	7.10							
12-01-21	375		103	7.10							
12-01-21	376	120	46	7.10							
12-01-21	377		104	7.10							
12-01-21	378		105	7.10							
12-01-21	379	121	46	7.10							
12-01-21	380		106	7.10							
12-01-21	381		107	7.10							
12-01-21	382	122	46	7.10							
12-01-21	383		108	7.10							
12-01-21	384		109	7.10							
12-01-21	385	123	46	7.10							
12-01-21	386		110	7.10							
12-01-21	387		111	7.10							
12-01-21	388	124	46	7.10							
12-01-21	389		112	7.10							
12-01-21	390		113	7.10							
12-01-21	391	125	46	7.10							
12-01-21	392		114	7.10							
12-01-21	393		115	7.10							
12-01-21	394	126	46	7.10							
12-01-21	395		116	7.10							
12-01-21	396		117	7.10							
12-01-21	397	127	46	7.10							
12-01-21	398		118	7.10							
12-01-21	399		119	7.10							
12-01-21	400	128	46	7.10							

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Date	Part	Rate	Time	Remarks	Date	Part	Rate	Time	Remarks
10-15-21	100	10	10		10-15-21	100	10		
10-16-21	100	10	10		10-16-21	100	10		
10-17-21	100	10	10		10-17-21	100	10		
10-18-21	100	10	10		10-18-21	100	10		
10-19-21	100	10	10		10-19-21	100	10		
10-20-21	100	10	10		10-20-21	100	10		
10-21-21	100	10	10		10-21-21	100	10		
10-22-21	100	10	10		10-22-21	100	10		
10-23-21	100	10	10		10-23-21	100	10		
10-24-21	100	10	10		10-24-21	100	10		
10-25-21	100	10	10		10-25-21	100	10		
10-26-21	100	10	10		10-26-21	100	10		
10-27-21	100	10	10		10-27-21	100	10		
10-28-21	100	10	10		10-28-21	100	10		
10-29-21	100	10	10		10-29-21	100	10		
10-30-21	100	10	10		10-30-21	100	10		
10-31-21	100	10	10		10-31-21	100	10		
11-01-21	100	10	10		11-01-21	100	10		
11-02-21	100	10	10		11-02-21	100	10		
11-03-21	100	10	10		11-03-21	100	10		
11-04-21	100	10	10		11-04-21	100	10		
11-05-21	100	10	10		11-05-21	100	10		
11-06-21	100	10	10		11-06-21	100	10		
11-07-21	100	10	10		11-07-21	100	10		
11-08-21	100	10	10		11-08-21	100	10		
11-09-21	100	10	10		11-09-21	100	10		
11-10-21	100	10	10		11-10-21	100	10		
11-11-21	100	10	10		11-11-21	100	10		
11-12-21	100	10	10		11-12-21	100	10		
11-13-21	100	10	10		11-13-21	100	10		
11-14-21	100	10	10		11-14-21	100	10		
11-15-21	100	10	10		11-15-21	100	10		
11-16-21	100	10	10		11-16-21	100	10		
11-17-21	100	10	10		11-17-21	100	10		
11-18-21	100	10	10		11-18-21	100	10		
11-19-21	100	10	10		11-19-21	100	10		
11-20-21	100	10	10		11-20-21	100	10		
11-21-21	100	10	10		11-21-21	100	10		
11-22-21	100	10	10		11-22-21	100	10		
11-23-21	100	10	10		11-23-21	100	10		
11-24-21	100	10	10		11-24-21	100	10		
11-25-21	100	10	10		11-25-21	100	10		
11-26-21	100	10	10		11-26-21	100	10		
11-27-21	100	10	10		11-27-21	100	10		
11-28-21	100	10	10		11-28-21	100	10		
11-29-21	100	10	10		11-29-21	100	10		
11-30-21	100	10	10		11-30-21	100	10		
12-01-21	100	10	10		12-01-21	100	10		
12-02-21	100	10	10		12-02-21	100	10		
12-03-21	100	10	10		12-03-21	100	10		
12-04-21	100	10	10		12-04-21	100	10		
12-05-21	100	10	10		12-05-21	100	10		
12-06-21	100	10	10		12-06-21	100	10		
12-07-21	100	10	10		12-07-21	100	10		
12-08-21	100	10	10		12-08-21	100	10		
12-09-21	100	10	10		12-09-21	100	10		
12-10-21	100	10	10		12-10-21	100	10		
12-11-21	100	10	10		12-11-21	100	10		
12-12-21	100	10	10		12-12-21	100	10		
12-13-21	100	10	10		12-13-21	100	10		
12-14-21	100	10	10		12-14-21	100	10		
12-15-21	100	10	10		12-15-21	100	10		
12-16-21	100	10	10		12-16-21	100	10		
12-17-21	100	10	10		12-17-21	100	10		
12-18-21	100	10	10		12-18-21	100	10		
12-19-21	100	10	10		12-19-21	100	10		
12-20-21	100	10	10		12-20-21	100	10		
12-21-21	100	10	10		12-21-21	100	10		
12-22-21	100	10	10		12-22-21	100	10		
12-23-21	100	10	10		12-23-21	100	10		
12-24-21	100	10	10		12-24-21	100	10		
12-25-21	100	10	10		12-25-21	100	10		
12-26-21	100	10	10		12-26-21	100	10		
12-27-21	100	10	10		12-27-21	100	10		
12-28-21	100	10	10		12-28-21	100	10		
12-29-21	100	10	10		12-29-21	100	10		
12-30-21	100	10	10		12-30-21	100	10		
12-31-21	100	10	10		12-31-21	100	10		

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STP Analy. *Cyber*

Date	CoD	BOD	TSS	PH	Remarks	Date	CoD	BOD	TSS	PH	Remarks
13/6/21	258		44	7.92		13/6/21	35		7	7.90	
14/6/21	247	97	52	7.88		14/6/21	34	9	9	7.88	
15/6/21	310		56	7.62		15/6/21	36		6	7.85	
16/6/21	346		50	7.52		16/6/21	30		4	7.74	
17/6/21	316	91	46	7.49		17/6/21	35	7	5	7.88	
18/6/21	310		40	7.48		18/6/21	35		6	7.62	
19/6/21	249		45	7.50		19/6/21	24		5	7.90	
20/6/21	252	97	50	7.94		20/6/21	24	6	4	7.95	
21/6/21	310		52	7.45		21/6/21	35		3	7.85	
22/6/21	245		48	7.60		22/6/21	20		4	7.96	
23/6/21	348	96	48	7.80		23/6/21	34	7	5	7.82	
24/6/21	348		45	7.40		24/6/21	24		6	7.98	
25/6/21	216		50	7.45		25/6/21	29		2	8.01	
26/6/21	310	98	52	7.50		26/6/21	20	12	6	8.01	
27/6/21	252		54	7.60		27/6/21	36		7	8.04	
28/6/21	249		50	7.80		28/6/21	24		8	7.98	
29/6/21	249	93	52	7.90		29/6/21	29	6	5	7.96	
30/6/21	259		51	7.80		30/6/21	30		6	7.98	

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Analysis of SP effluent 2010-11

INLET WATER

DATE	Flow m ³ /day	pH	CaO	SO ₄	Remarks
1/1/10	66	7.71	68		
2/1/10	89	7.54	102		
3/1/10	95	7.46	88	88	
4/1/10	92	7.44	103		
5/1/10	98	7.52	76		
7/1/10	97	7.42	64	98	
8/1/10	90	7.57	88		
9/1/10	94	7.53	100		
10/1/10	92	7.71	72		
11/1/10	113	7.68	92	92	
12/1/10	120	7.88	111		
13/1/10	137	7.89	72		
15/1/10	126	7.43	64	97	
16/1/10	99	7.51	86		
17/1/10	32	7.49	104		
18/1/10	81	7.44	112	75	
20/1/10	90	7.42	72		
21/1/10	90	7.42	72		
22/1/10	90	7.42	72		
23/1/10	90	7.42	72		
24/1/10	90	7.42	72		
25/1/10	90	7.42	72		
26/1/10	90	7.42	72		
27/1/10	90	7.42	72		
28/1/10	90	7.42	72		
29/1/10	90	7.42	72		
30/1/10	90	7.42	72		
31/1/10	90	7.42	72		
1/2/10	90	7.42	72		
2/2/10	90	7.42	72		
3/2/10	90	7.42	72		
4/2/10	90	7.42	72		
5/2/10	90	7.42	72		
6/2/10	90	7.42	72		
7/2/10	90	7.42	72		
8/2/10	90	7.42	72		
9/2/10	90	7.42	72		
10/2/10	90	7.42	72		
11/2/10	90	7.42	72		
12/2/10	90	7.42	72		
13/2/10	90	7.42	72		
14/2/10	90	7.42	72		
15/2/10	90	7.42	72		
16/2/10	90	7.42	72		
17/2/10	90	7.42	72		
18/2/10	90	7.42	72		
19/2/10	90	7.42	72		
20/2/10	90	7.42	72		
21/2/10	90	7.42	72		
22/2/10	90	7.42	72		
23/2/10	90	7.42	72		
24/2/10	90	7.42	72		
25/2/10	90	7.42	72		
26/2/10	90	7.42	72		
27/2/10	90	7.42	72		
28/2/10	90	7.42	72		
29/2/10	90	7.42	72		
30/2/10	90	7.42	72		
31/2/10	90	7.42	72		

OUTLET WATER

DATE	pH	CaO	SO ₄	TSS	DO	Cond
1/1/10	7.88	24	27	2		
2/1/10	7.84	28	25	10		
3/1/10	7.92	22	24	2		
4/1/10	7.87	22	25	2		
5/1/10	7.92	22	24	2		
6/1/10	7.86	22	20	2		
7/1/10	7.91	24	22	2		
8/1/10	7.96	22	22	2		
9/1/10	8.05	20	20	2		
10/1/10	8.00	24	22	2		
11/1/10	8.10	20	22	2		
12/1/10	7.99	22	21	2		
13/1/10	7.98	20	22	2		
14/1/10	8.06	22	22	2		
15/1/10	8.00	22	22	2		
16/1/10	8.02	22	22	2		
17/1/10	8.02	22	22	2		
18/1/10	8.02	22	22	2		
19/1/10	8.02	22	22	2		
20/1/10	8.02	22	22	2		
21/1/10	8.02	22	22	2		
22/1/10	8.02	22	22	2		
23/1/10	8.02	22	22	2		
24/1/10	8.02	22	22	2		
25/1/10	8.02	22	22	2		
26/1/10	8.02	22	22	2		
27/1/10	8.02	22	22	2		
28/1/10	8.02	22	22	2		
29/1/10	8.02	22	22	2		
30/1/10	8.02	22	22	2		
31/1/10	8.02	22	22	2		
1/2/10	8.02	22	22	2		
2/2/10	8.02	22	22	2		
3/2/10	8.02	22	22	2		
4/2/10	8.02	22	22	2		
5/2/10	8.02	22	22	2		
6/2/10	8.02	22	22	2		
7/2/10	8.02	22	22	2		
8/2/10	8.02	22	22	2		
9/2/10	8.02	22	22	2		
10/2/10	8.02	22	22	2		
11/2/10	8.02	22	22	2		
12/2/10	8.02	22	22	2		
13/2/10	8.02	22	22	2		
14/2/10	8.02	22	22	2		
15/2/10	8.02	22	22	2		
16/2/10	8.02	22	22	2		
17/2/10	8.02	22	22	2		
18/2/10	8.02	22	22	2		
19/2/10	8.02	22	22	2		
20/2/10	8.02	22	22	2		
21/2/10	8.02	22	22	2		
22/2/10	8.02	22	22	2		
23/2/10	8.02	22	22	2		
24/2/10	8.02	22	22	2		
25/2/10	8.02	22	22	2		
26/2/10	8.02	22	22	2		
27/2/10	8.02	22	22	2		
28/2/10	8.02	22	22	2		
29/2/10	8.02	22	22	2		
30/2/10	8.02	22	22	2		
31/2/10	8.02	22	22	2		

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INLET WATER

OUTLET WATER

Date	Temp °C/day	pH	CoD	BOD	Residue	Date	pH	CoD	DO	TSS	DOB	Other
11/9/21	105	7.42	78			11/9/21	7.70	211	7.3	6		
11/10/21	103	7.40	112	98		11/10/21	7.88	34	7.2	6	6	
11/11/21	98	7.56	98			11/11/21	8.06	5	6.5	4		
11/12/21	105	7.26	128			11/12/21	8.12	16	7.1	6		
11/13/21	78	7.40	91	97		11/13/21	7.98	70	7.7	6	7	
11/14/21	90	7.58	24			11/14/21	7.86	17	6.1	15		
11/15/21	94	7.56	112			11/15/21	8.26	14	6.3	6		
11/16/21	78	7.48	71	92		11/16/21	7.99	14	6.8	4	6	
11/17/21	74	7.52	80			11/17/21	7.97	14	7.2	6		
11/18/21	71.0	7.57	88			11/18/21	7.97	16	6.4	6	6	
11/19/21	82	7.48	75	87		11/19/21	7.86	70	5.8	4		
11/20/21	80	7.54	88			11/20/21	7.96	14	6.2	6	8	
11/21/21	88	7.47	73			11/21/21	8.04	17	6.3	6		
11/22/21	105	7.47	104	98		11/22/21	7.89	16	6.6	4		
11/23/21	109	7.54	64			11/23/21	7.91	16	6.4	6		
11/24/21	103	7.47	86			11/24/21	8.06	24	4.9	4	6	
11/25/21	101	7.34	104			11/25/21	7.82	28	5.7	6		
11/26/21	100	7.56	142	92		11/26/21	7.87	16	6.8	6		
11/27/21	110	7.40	88			11/27/21	7.97	17	6.4	6	9	
11/28/21	115	7.33	110			11/28/21	7.82	8	5.8	6		
11/29/21	105	7.46	72	98		11/29/21	7.92	16	5.2	6		
11/30/21	110	7.39	64			11/30/21	7.71	24	6.8	6		
12/1/21	104	7.48	72			12/1/21	8.04	70	4.1	6		
12/2/21	102	7.40	136	94		12/2/21	7.97	17	5.7	6		
12/3/21	110	7.56	88									
12/4/21	107	7.51	88									

TRUE COPY

INLET WATER

2010 Logbook

OUTLET WATER

DATE	Flow m ³ /day	pH	Temp	BOD	Remarks
1/9/10	93	7.71	88		
2/9/10	101	7.64	82	80	
3/9/10	99	7.68	83		
4/9/10	95	7.45	84		
5/9/10	98	7.55	86	80	
6/9/10	101	7.62	84		
7/9/10	105	7.57	84		
8/9/10	101	7.57	85		
9/9/10	103	7.54	88		
10/9/10	100	7.40	82		
11/9/10	101	7.44	84	86	
12/9/10	104	7.55	84		
13/9/10	103	7.54	87	95	
14/9/10	98	7.61	82		
15/9/10	99	7.63	84		
16/9/10	99	7.65	88	99	
17/9/10	101	7.57	84		
18/9/10	104	7.55	86		
19/9/10	105	7.62	84	88	
20/9/10	110	7.48	85		
21/9/10	103	7.57	84		
22/9/10	101	7.47	86	87	
23/9/10	101	7.47	87		
24/9/10	105	7.54	86		
25/9/10	100	7.54	88		
26/9/10	101	7.54	84		
27/9/10	101	7.58	86	99	
28/9/10	101	7.58	85		
29/9/10	103	7.57	85		
30/9/10	103	7.57	84		

DATE	pH	Temp	BOD	TSS	DO	Remarks
1/9/10	8.0	21	67	8		
2/9/10	7.79	18	55	8		
3/9/10	7.53	16	47	6		
4/9/10	7.87	14	45	7		
5/9/10	7.95	16	55	8		
6/9/10	7.82	18	44	6		
7/9/10	7.80	14	50	7		
8/9/10	7.95	14	48	6		
9/9/10	7.93	14	51	6		
10/9/10	7.80	13	56	7		
11/9/10	7.94	14	43	6		8
12/9/10	8.06	11	47	6		
13/9/10	8.06	14	43	8		8
14/9/10	7.84	11	55	6		
15/9/10	7.87	13	60	6		
16/9/10	8.04	18	64	8		8
17/9/10	7.87	18	75	7		
18/9/10	7.93	20	85	8		
19/9/10	7.82	12	66	6		8
20/9/10	7.93	14	67	6		
21/9/10	7.89	12	51	6		
22/9/10	7.84	16	42	6		
23/9/10	7.86	8	38	6		
24/9/10	8.04	15	54	6		8
25/9/10	8.04	8	39	6		
26/9/10	7.82	16	42	6		
27/9/10	8.04	14	52	7		
28/9/10	8.07	14	47	7		8
29/9/10	8.17	14	43	8		

TRUE COPY

INLET WATER

1951 - 1952

OUTLET WATER

Date	Flow m ³ /day	pH	CO ₂	Hard	Remarks
11/1/51	99	7.74	99		
11/2/51	97	7.70	96	90	
11/3/51	95	7.65	100		
11/4/51	98	7.70	91		
11/5/51	103	7.60	98		
11/6/51	101	7.70	100		
11/7/51	92	7.65	72	90	
11/8/51	102	7.65	100		
11/9/51	103	7.60	110		
11/10/51	99	7.70	95		
11/11/51	97	7.75	90		
11/12/51	95	7.65	92	95	
11/13/51	103	7.70	99		
11/14/51	104	7.70	94		
11/15/51	102	7.70	99		
11/16/51	103	7.65	97		
11/17/51	94	7.65	100	91	
11/18/51	98	7.60	74		
11/19/51	96	7.60	100		
11/20/51	99	7.65	72		
11/21/51	107	7.70	56		
11/22/51	102	7.70	60	90	
11/23/51	94	7.60	100		
11/24/51	101	7.55	60		
11/25/51	95	7.60	90		
11/26/51	101	7.60	100		
11/27/51	105	7.50	100	97	
11/28/51	104	7.50	100		
11/29/51	105	7.60	100		
11/30/51	107	7.65	100		
12/1/51	100	7.60	100		

Date	Flow m ³ /day	CO ₂	Hard	Temp	Hard	Remarks
11/1/51	7.93	24	50	6		
11/2/51	7.91	25	50	6		
11/3/51	7.74	16	54	5		
11/4/51	7.65	15	54	5		
11/5/51	7.95	20	50	6		
11/6/51	7.70	21	50	6		
11/7/51	7.67	16	50	6		
11/8/51	7.60	20	50	6		
11/9/51	7.70	23	50	6		
11/10/51	7.70	20	50	6		
11/11/51	7.70	15	50	6		
11/12/51	7.67	16	50	6		
11/13/51	7.55	15	50	6		
11/14/51	7.60	16	50	6		
11/15/51	7.60	15	50	6		
11/16/51	7.57	14	50	6		
11/17/51	7.55	15	50	6		
11/18/51	7.60	16	50	6		
11/19/51	7.60	16	50	6		
11/20/51	7.60	16	50	6		
11/21/51	7.60	16	50	6		
11/22/51	7.60	16	50	6		
11/23/51	7.60	16	50	6		
11/24/51	7.60	16	50	6		
11/25/51	7.60	16	50	6		
11/26/51	7.60	16	50	6		
11/27/51	7.60	16	50	6		
11/28/51	7.60	16	50	6		
11/29/51	7.60	16	50	6		
11/30/51	7.60	16	50	6		
12/1/51	7.60	16	50	6		

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Water Analysis
2021-22

Water Analysis
2021-22

Date	PH	CO2	Temp	Remarks
01/01/21	7.5	120	25	
02/01/21	7.4	115	24	
03/01/21	7.3	110	23	
04/01/21	7.2	105	22	
05/01/21	7.1	100	21	
06/01/21	7.0	95	20	
07/01/21	6.9	90	19	
08/01/21	6.8	85	18	
09/01/21	6.7	80	17	
10/01/21	6.6	75	16	
11/01/21	6.5	70	15	
12/01/21	6.4	65	14	
13/01/21	6.3	60	13	
14/01/21	6.2	55	12	
15/01/21	6.1	50	11	
16/01/21	6.0	45	10	
17/01/21	5.9	40	9	
18/01/21	5.8	35	8	
19/01/21	5.7	30	7	
20/01/21	5.6	25	6	
21/01/21	5.5	20	5	
22/01/21	5.4	15	4	
23/01/21	5.3	10	3	
24/01/21	5.2	5	2	
25/01/21	5.1	0	1	

Date	PH	CO2	Temp	Remarks
01/01/21	7.5	120	25	
02/01/21	7.4	115	24	
03/01/21	7.3	110	23	
04/01/21	7.2	105	22	
05/01/21	7.1	100	21	
06/01/21	7.0	95	20	
07/01/21	6.9	90	19	
08/01/21	6.8	85	18	
09/01/21	6.7	80	17	
10/01/21	6.6	75	16	
11/01/21	6.5	70	15	
12/01/21	6.4	65	14	
13/01/21	6.3	60	13	
14/01/21	6.2	55	12	
15/01/21	6.1	50	11	
16/01/21	6.0	45	10	
17/01/21	5.9	40	9	
18/01/21	5.8	35	8	
19/01/21	5.7	30	7	
20/01/21	5.6	25	6	
21/01/21	5.5	20	5	
22/01/21	5.4	15	4	
23/01/21	5.3	10	3	
24/01/21	5.2	5	2	
25/01/21	5.1	0	1	

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Annexure R-13


dhampur

डीएसएम शुगर मन्सूरपुर
(धामपुर शुगर मिल्स लि. की एक इकाई)
मन्सूरपुर, जिला मुजफ्फरनगर
पिन- 251 203, उ.प्र.
फोन: +91-1396-252238, फैक्स: 252170
E-mail: dsmmansurpur@dhampur.com
Website: www.dhampur.com

सेवा में,

श्रीमान क्षेत्रीय अधिकारी
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
जनपद मुजफ्फरनगर, उत्तर प्रदेश।

दिनांक: 17.06.2021/458

सन्दर्भ:- 122/G-39/वृक्षारोपण/MZR /2021 दिनांक 16.06.2021

विषय:- वर्ष 2020-21 में वृक्षारोपण किये जाने हेतु लक्ष्य के सम्बन्ध में।

महोदय,

कृपया उपरोक्त सन्दर्भित विषयक के सम्बन्ध में श्रीमान जी द्वारा मांगी गई वांछित सूचना निर्धारित प्रारूप में संलग्न प्रेषित है।

आशा है श्रीमान जी उपरोक्त से सहमत होंगे।

सधन्यवाद

भवदीय

कृते- डी एस एम शुगर मन्सूरपुर

सहायक महाप्रबन्धक (प्रशासन एवं औद्योगिक सम्बन्ध)

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DSM SUGAR MANSURPUR (A UNIT OF DHAMPUR SUGAR MILLS)

Site: STACK1_Boiler_Dhampur Sugar Mills_Mansurpur

Category: Sugar

Parameters:

[View parameter management](#)

Exceedance(s): N/A

Latest Log

Annexure R-14

STACK1_Boiler_Dhampur Sugar Mills_Mansurpur Live

Data Received At: 2021-11-29 18:10:00

This Data On CPOB

Range: 19/Nov/2021 - 29/Nov/2021 Refresh Update

SPM Limit: 0 mg/Nm3

83.63 mg/Nm3

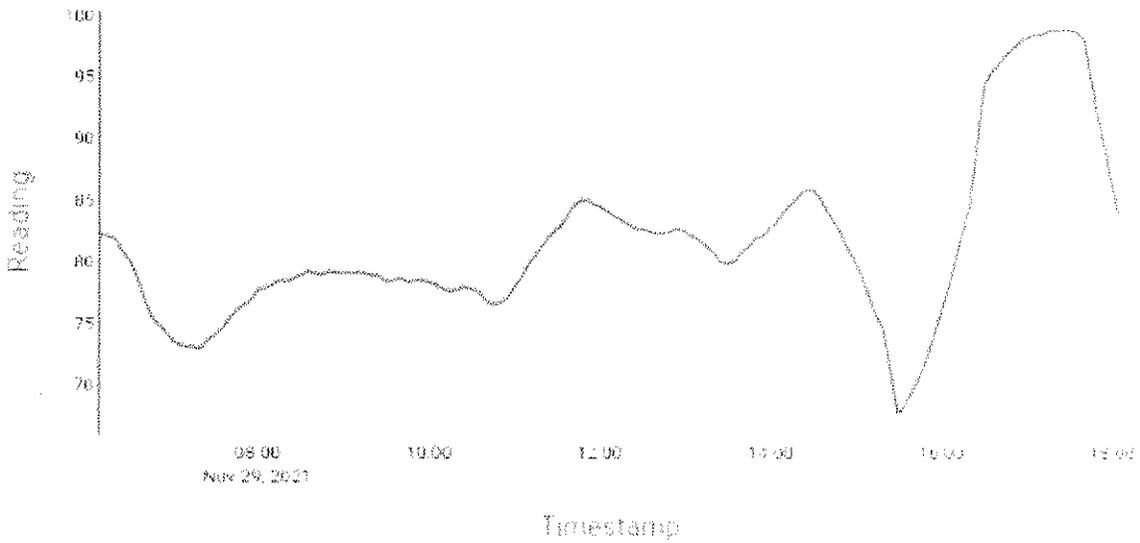
67.69 mg/Nm3

98.81 mg/Nm3

81.48 mg/Nm3



STACK1_Boiler_Dhampur Sugar Mills_Mansurpur



CPOB No | CPOB No-Telegro | ZLD No | SMS Alerts Yes

RAM Numbers:

Prod: 352421048296448_2 | Freq Frequency: 5 90 minutes | Since: Apr 03 2020 | Updated by: pawana@telemetry.com

Technical Support: 9810630342, 9910010837, 7303389836, 9599799012

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DSM SUGAR MILL MANSURPUR

LOCATIONS FOR TARGETTED PLANTATION DURING YEAR 2021-22 IN DSM SUGAR MANSURPUR

SL NO	NAME OF PANCHAYAT	NAME OF TEHSIL	NAME OF VIKASH KHAND	NAME OF PLACE	AREA IN HECT.	PIT NOS.	GATA NOS.	GPS READING	
								LATITUDE	LONGITUDE
1	KHERI VIRAN	MUZAFFAR NAGAR	MUZAFFAR NAGAR	SAMSHAN GHAAT	2.000	705	-	29.3995	77.7552
2	FAIMPUR	KHATAULI	KHATAULI	SAMSHAN GHAAT	1.200	690	-	29.38754	77.74703
3	MANAVWARPUR	KHATAULI	KHATAULI	SAMSHAN GHAAT	0.700	700	-	29.3882	77.74073
4	PURBALIYAN	KHATAULI	SHAPUR	SAMSHAN GHAAT	10.000	2100	-	29.3575653	77.6671927
5	SARAI RASULPUR	KHATAULI	KHATAULI	MANDIR, MASJEED	5.000	900	-	29.312689	77.74529
6	SONTA	KHATAULI	KHATAULI	SCHOOL	5.000	850	-	29.333999	77.74417933
7	KHNUPUR	KHATAULI	KHATAULI	MANDIR	3.500	250	-	29.355111	77.714137
8	HUSAINPUR BOPARA	KHATAULI	KHATAULI	MANDIR	5.000	100	-	29.362735	77.71437
9	NARA	MUZAFFAR NAGAR	MUZAFFAR NAGAR	SAMSHAN GHAAT	10.000	2100	-	29.404334	77.713529
10	NAWLA	KHATAULI	KHATAULI	SAMSHAN GHAAT	4.200	1000	-	29.3179222	77.6970939
11	NAWLA	KHATAULI	KHATAULI	HEALTH CENTRE	3.500	750	-	29.31588	77.68672
12	NAWLA	KHATAULI	KHATAULI	ANIMAL HOSPITAL	2.450	350	-	29.3170223	77.6874328
13	ISLAMABAD	KHATAULI	KHATAULI	POND CORNER	11.750	2100	-	29.36634671	77.71991003
14	JARODA	MUZAFFAR NAGAR	KUKRA	KABRISHTAN	3.350	1250	-	29.40106	77.68546
15	JARODA	MUZAFFAR NAGAR	KUKRA	RAILWAY	1.500	500	-	29.39855	77.70071
16	MOLAHERI	MUZAFFAR NAGAR	KUKRA	SHIV MANDIR	0.500	150	-	29.39215	77.66833
17	PURA	KHATAULI	SHAPUR	SAMSHAN GHAAT	1.500	1000	-	29.34699	77.64364
18	PURA	KHATAULI	SHAPUR	STADIUM	1.350	500	-	29.34284	77.63521
19	PURA	KHATAULI	SHAPUR	SCHOOL	1.050	250	-	29.34284	77.63521
20	MOGHPUR	KHATAULI	KHATAULI	MANDIR SCHOOL	5.000	900	-	29.35945	77.77078
21	BHATODA	KHATAULI	KHATAULI	MANDIR SCHOOL	4.000	600	-	29.37120	77.75762
22	MANSURPUR	KHATAULI	KHATAULI	MANDIR SCHOOL	5.000	900	-	29.37204	77.75718
23	LACHERA	MUZAFFAR NAGAR	MUZAFFAR NAGAR	KABRISHTAN	10.000	1050	-	29.354648	77.716594
24	LACHERA	MUZAFFAR NAGAR	MUZAFFAR NAGAR	SAMSHAN GHAAT	3.000	500	-	29.354648	77.716594
25	VAHLINA	MUZAFFAR NAGAR	MUZAFFAR NAGAR	SAMSHAN GHAAT	2.000	100	-	29.43058	77.68349
26	VAHLINA	MUZAFFAR NAGAR	MUZAFFAR NAGAR	KABRISHTAN	3.350	120	-	29.43058	77.68349
27	DUDHAHERI	KHATAULI	KHATAULI	COLLEGE	17.500	1400	-	29.3489895	77.7507515
28	DUDHAHERI	KHATAULI	KHATAULI	SAMSHAN GHAAT	3.000	250	-	29.3342749	77.7500362
29	NAUNA	KHATAULI	KHATAULI	SAMSHAN GHAAT	2.500	500	-	29.3489895	77.7507515
30	JOHRA	KHATAULI	KHATAULI	ON BANK OF POND NEAR VILLAGE	3.250	800	-	29.359219	77.727357
31	BEGRAJPUR	KHATAULI	KHATAULI	SAMSHAN GHAAT	2.900	600	-	29.379174	77.658249
32	BAHADRPUR	MUZAFFAR NAGAR	MUZAFFAR NAGAR	ON BANK OF POND	3.500	1035	-	29.396603	77.704805
TOTAL					138.550	25000			



Site: STACK_Boiler_Dhampur Sugar Mills,Mansurpur

Category: Sugar

Parameters:

Link to parameter in the data table

Exceedance(s): N/A

Latest Log

STACK_Boiler_Dhampur Sugar Mills,Mansurpur - Live

Data Received At: 2021-11-29 18:02:19



The Data is

Range: 09-Nov-2021 - 24-Nov-2021

Refresh

Update



SPM

Limit: 0 mg/Nm3

72.56 mg/Nm3

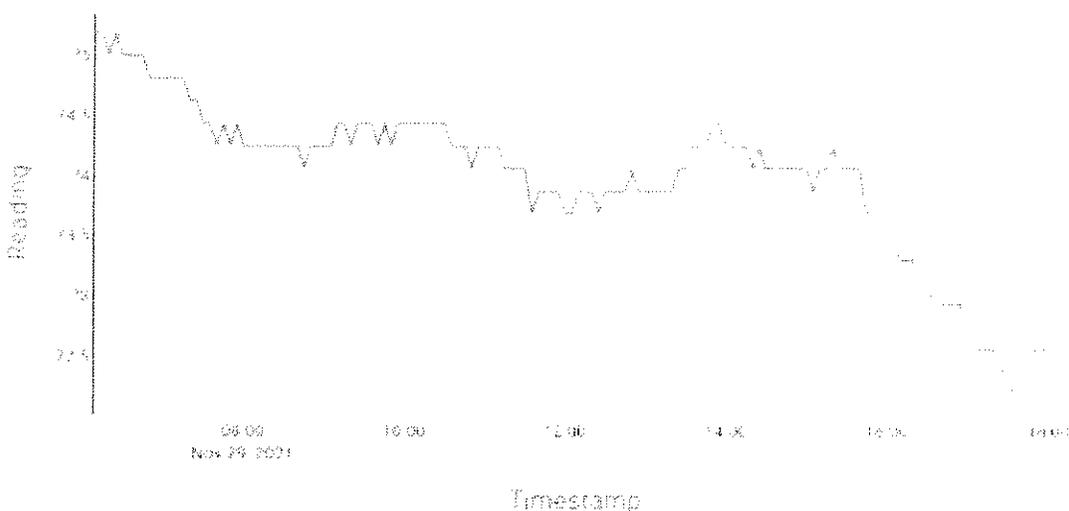
72.19 mg/Nm3

75.19 mg/Nm3

74 mg/Nm3



STACK_Boiler_Dhampur Sugar Mills,Mansurpur



CPDR: Yes | SPM: Yes | PCB: | VOC: No | DM: No | Yes

SMC No: 945003320, 9454416895 | Email: bishamsugardhampur.in

Phone: 352421048296448, 1 | Site Frequency: 5.00 minutes | Site: Jun 10 2019 | Contact: shweta.seghal@telemetry.com

Technical Support: 9810630342, 9910010803, 7303389836, 9599789012

TRUE COPY

STACK_Boiler_Dhampur Sugar Mills_Mansurpur - Live:27/Nov/2021 - 28/
Nov/2021

Timestamp	SPM(mg/Nm3)
27-Nov-2021 22:00	72.56
27-Nov-2021 22:05	72.56
27-Nov-2021 22:10	72.75
27-Nov-2021 22:15	72.75
27-Nov-2021 22:20	72.75
27-Nov-2021 22:25	72.75
27-Nov-2021 22:30	72.75
27-Nov-2021 22:35	72.75
27-Nov-2021 22:40	72.75
27-Nov-2021 22:45	72.75
27-Nov-2021 22:50	72.75
27-Nov-2021 22:55	72.94
27-Nov-2021 23:00	72.94
27-Nov-2021 23:05	72.94
27-Nov-2021 23:10	72.94
27-Nov-2021 23:15	72.94
27-Nov-2021 23:20	72.94
27-Nov-2021 23:25	72.94
27-Nov-2021 23:30	72.94
27-Nov-2021 23:35	72.94
27-Nov-2021 23:40	72.94
27-Nov-2021 23:45	72.94
27-Nov-2021 23:50	73.13
27-Nov-2021 23:55	73.13
28-Nov-2021 00:00	73.13
28-Nov-2021 00:05	73.13
28-Nov-2021 00:10	73.13
28-Nov-2021 00:15	73.31
28-Nov-2021 00:20	73.13
28-Nov-2021 00:25	73.31
28-Nov-2021 00:30	73.5
28-Nov-2021 00:35	73.5
28-Nov-2021 00:40	73.5
28-Nov-2021 00:45	73.5
28-Nov-2021 00:50	73.5
28-Nov-2021 00:55	73.69
28-Nov-2021 01:00	73.69
28-Nov-2021 01:05	73.69
28-Nov-2021 01:10	73.69
28-Nov-2021 01:15	73.69
28-Nov-2021 01:20	73.69
28-Nov-2021 01:25	73.87
28-Nov-2021 01:30	73.87
28-Nov-2021 01:35	74.06

TRUE COPY

Timestamp	SPM(mg/Nm3)
28-Nov-2021 01:40	74.06
28-Nov-2021 01:45	74.06
28-Nov-2021 01:50	73.87
28-Nov-2021 01:55	74.06
28-Nov-2021 02:00	73.87
28-Nov-2021 02:05	74.06
28-Nov-2021 02:10	73.87
28-Nov-2021 02:15	73.69
28-Nov-2021 02:20	73.69
28-Nov-2021 02:25	73.69
28-Nov-2021 02:30	73.69
28-Nov-2021 02:35	73.69
28-Nov-2021 02:40	73.5
28-Nov-2021 02:45	73.5
28-Nov-2021 02:50	73.5
28-Nov-2021 02:55	73.31
28-Nov-2021 03:00	73.31
28-Nov-2021 03:05	73.31
28-Nov-2021 03:10	73.31
28-Nov-2021 03:15	73.31
28-Nov-2021 03:20	73.31
28-Nov-2021 03:25	73.13
28-Nov-2021 03:30	73.13
28-Nov-2021 03:35	73.13
28-Nov-2021 03:40	72.94
28-Nov-2021 03:45	73.13
28-Nov-2021 03:50	72.94
28-Nov-2021 03:55	73.13
28-Nov-2021 04:00	72.94
28-Nov-2021 04:05	73.13
28-Nov-2021 04:10	73.13
28-Nov-2021 04:15	73.31
28-Nov-2021 04:20	73.5
28-Nov-2021 04:25	73.5
28-Nov-2021 04:30	73.5
28-Nov-2021 04:35	73.69
28-Nov-2021 04:40	73.5
28-Nov-2021 04:45	73.69
28-Nov-2021 04:50	73.69
28-Nov-2021 04:55	73.69
28-Nov-2021 05:00	73.69
28-Nov-2021 05:05	73.69
28-Nov-2021 05:10	73.5
28-Nov-2021 05:15	73.69
28-Nov-2021 05:20	73.87
28-Nov-2021 05:25	73.87
28-Nov-2021 05:30	73.87

TRUE COPY

Timestamp	SPM(mg/Nm3)
28-Nov-2021 05:35	74.06
28-Nov-2021 05:40	74.06
28-Nov-2021 05:45	74.06
28-Nov-2021 05:50	74.06
28-Nov-2021 05:55	74.06
28-Nov-2021 06:00	73.87
28-Nov-2021 06:05	73.87
28-Nov-2021 06:10	73.69
28-Nov-2021 06:15	73.87
28-Nov-2021 06:20	73.69
28-Nov-2021 06:25	73.69
28-Nov-2021 06:30	73.5
28-Nov-2021 06:35	73.5
28-Nov-2021 06:40	73.31
28-Nov-2021 06:45	73.31
28-Nov-2021 06:50	73.31
28-Nov-2021 06:55	73.13
28-Nov-2021 07:00	73.13
28-Nov-2021 07:05	72.94
28-Nov-2021 07:10	72.94
28-Nov-2021 07:15	73.13
28-Nov-2021 07:20	72.94
28-Nov-2021 07:25	72.94
28-Nov-2021 07:30	72.94
28-Nov-2021 07:35	72.94
28-Nov-2021 07:40	72.94
28-Nov-2021 07:45	72.94
28-Nov-2021 07:50	72.75
28-Nov-2021 07:55	72.94
28-Nov-2021 08:00	72.94
28-Nov-2021 08:05	72.94
28-Nov-2021 08:10	72.94
28-Nov-2021 08:15	73.13
28-Nov-2021 08:20	73.13
28-Nov-2021 08:25	73.31
28-Nov-2021 08:30	73.31
28-Nov-2021 08:35	73.31
28-Nov-2021 08:40	73.5
28-Nov-2021 08:45	73.5
28-Nov-2021 08:50	73.5
28-Nov-2021 08:55	73.5
28-Nov-2021 09:00	73.31
28-Nov-2021 09:05	73.5
28-Nov-2021 09:10	73.31
28-Nov-2021 09:15	73.13
28-Nov-2021 09:20	72.94
28-Nov-2021 09:25	72.94

TRUE COPY

Timestamp	SPM(mg/Nm3)
28-Nov-2021 09:30	72.94
28-Nov-2021 09:35	72.94
28-Nov-2021 09:40	72.94
28-Nov-2021 09:45	72.94
28-Nov-2021 09:50	72.94
28-Nov-2021 09:55	72.94
28-Nov-2021 10:00	72.94
28-Nov-2021 10:05	72.94
28-Nov-2021 10:10	72.94
28-Nov-2021 10:15	72.94
28-Nov-2021 10:20	72.94
28-Nov-2021 10:25	72.94
28-Nov-2021 10:30	72.94
28-Nov-2021 10:35	72.94
28-Nov-2021 10:40	72.94
28-Nov-2021 10:45	73.13
28-Nov-2021 10:50	73.13
28-Nov-2021 10:55	73.5
28-Nov-2021 11:00	73.5
28-Nov-2021 11:05	73.69
28-Nov-2021 11:10	73.69
28-Nov-2021 11:15	73.87
28-Nov-2021 11:20	74.06
28-Nov-2021 11:25	74.06
28-Nov-2021 11:30	74.25
28-Nov-2021 11:35	74.25
28-Nov-2021 11:40	74.25
28-Nov-2021 11:45	74.25
28-Nov-2021 11:50	74.44
28-Nov-2021 11:55	74.44
28-Nov-2021 12:00	74.44
28-Nov-2021 12:05	74.44
28-Nov-2021 12:10	74.25
28-Nov-2021 12:15	74.44
28-Nov-2021 12:20	74.06
28-Nov-2021 12:25	74.25
28-Nov-2021 12:30	74.06
28-Nov-2021 12:35	73.87
28-Nov-2021 12:40	73.69
28-Nov-2021 12:45	73.87
28-Nov-2021 12:50	73.5
28-Nov-2021 12:55	73.5
28-Nov-2021 13:00	73.5
28-Nov-2021 13:05	73.31
28-Nov-2021 13:10	73.31
28-Nov-2021 13:15	73.31
28-Nov-2021 13:20	73.13

TRUE COPY

Timestamp	SPM(mg/Nm3)
28-Nov-2021 13:25	73.31
28-Nov-2021 13:30	73.13
28-Nov-2021 13:35	73.13
28-Nov-2021 13:40	73.13
28-Nov-2021 13:45	73.13
28-Nov-2021 13:50	73.13
28-Nov-2021 13:55	72.94
28-Nov-2021 14:00	72.94
28-Nov-2021 14:05	72.94
28-Nov-2021 14:10	72.94
28-Nov-2021 14:15	72.94
28-Nov-2021 14:20	72.94
28-Nov-2021 14:25	72.94
28-Nov-2021 14:30	72.94
28-Nov-2021 14:35	73.13
28-Nov-2021 14:40	73.13
28-Nov-2021 14:45	73.13
28-Nov-2021 14:50	73.31
28-Nov-2021 14:55	73.31
28-Nov-2021 15:00	73.31
28-Nov-2021 15:05	73.31
28-Nov-2021 15:10	73.31
28-Nov-2021 15:15	73.31
28-Nov-2021 15:20	73.31
28-Nov-2021 15:25	73.13
28-Nov-2021 15:30	73.31
28-Nov-2021 15:35	73.13
28-Nov-2021 15:40	73.13
28-Nov-2021 15:45	73.31
28-Nov-2021 15:50	73.13
28-Nov-2021 15:55	73.31
28-Nov-2021 16:00	73.31
28-Nov-2021 16:05	73.13
28-Nov-2021 16:10	73.13
28-Nov-2021 16:15	73.31
28-Nov-2021 16:20	73.31
28-Nov-2021 16:25	73.13
28-Nov-2021 16:30	73.31
28-Nov-2021 16:35	73.13
28-Nov-2021 16:40	73.13
28-Nov-2021 16:45	73.13
28-Nov-2021 16:50	73.13
28-Nov-2021 16:55	73.13
28-Nov-2021 17:00	73.13
28-Nov-2021 17:05	72.94
28-Nov-2021 17:10	72.94
28-Nov-2021 17:15	73.13

TRUE COPY

Timestamp	SPM(mg/Nm3)
28-Nov-2021 17:20	73.13
28-Nov-2021 17:25	72.94
28-Nov-2021 17:30	72.94
28-Nov-2021 17:35	72.94
28-Nov-2021 17:40	72.94
28-Nov-2021 17:45	72.94
28-Nov-2021 17:50	73.13
28-Nov-2021 17:55	72.94
28-Nov-2021 18:00	73.13
28-Nov-2021 18:05	73.13
28-Nov-2021 18:10	73.13
28-Nov-2021 18:15	73.13
28-Nov-2021 18:20	73.13
28-Nov-2021 18:25	73.13
28-Nov-2021 18:30	73.31
28-Nov-2021 18:35	73.31
28-Nov-2021 18:40	73.31
28-Nov-2021 18:45	73.31
28-Nov-2021 18:50	73.5
28-Nov-2021 18:55	73.5
28-Nov-2021 19:00	73.5
28-Nov-2021 19:05	73.5
28-Nov-2021 19:10	73.5
28-Nov-2021 19:15	73.5
28-Nov-2021 19:20	73.69
28-Nov-2021 19:25	73.69
28-Nov-2021 19:30	73.69
28-Nov-2021 19:35	73.69
28-Nov-2021 19:40	73.69
28-Nov-2021 19:45	73.87
28-Nov-2021 19:50	73.87
28-Nov-2021 19:55	73.69
28-Nov-2021 20:00	73.87
28-Nov-2021 20:05	73.87
28-Nov-2021 20:10	73.87
28-Nov-2021 20:15	74.06
28-Nov-2021 20:20	74.06
28-Nov-2021 20:25	74.06
28-Nov-2021 20:30	74.06
28-Nov-2021 20:35	74.06
28-Nov-2021 20:40	74.06
28-Nov-2021 20:45	74.06
28-Nov-2021 20:50	74.25
28-Nov-2021 20:55	74.06
28-Nov-2021 21:00	74.06
28-Nov-2021 21:05	74.06
28-Nov-2021 21:10	74.06

TRUE COPY

Timestamp	SPM(mg/Nm3)
28-Nov-2021 21:15	74.06
28-Nov-2021 21:20	74.06
28-Nov-2021 21:25	73.87
28-Nov-2021 21:30	74.06
28-Nov-2021 21:35	73.87
28-Nov-2021 21:40	73.87
28-Nov-2021 21:45	73.87
28-Nov-2021 21:50	73.69
28-Nov-2021 21:55	73.69

TRUE COPY

STACK1_Boiler_Dhampur Sugar Mills_Mansurpur - Live:27/Nov/2021 - 28/
Nov/2021

Timestamp	SPM(mg/Nm3)
27-Nov-2021 22:00	79.12
27-Nov-2021 22:05	79.5
27-Nov-2021 22:10	79.12
27-Nov-2021 22:15	79.12
27-Nov-2021 22:20	78.94
27-Nov-2021 22:25	78.75
27-Nov-2021 22:30	78.75
27-Nov-2021 22:35	78.56
27-Nov-2021 22:40	78.19
27-Nov-2021 22:45	78.19
27-Nov-2021 22:50	78.19
27-Nov-2021 22:55	78.56
27-Nov-2021 23:00	78.75
27-Nov-2021 23:05	78.75
27-Nov-2021 23:10	79.12
27-Nov-2021 23:15	79.31
27-Nov-2021 23:20	79.5
27-Nov-2021 23:25	79.88
27-Nov-2021 23:30	79.88
27-Nov-2021 23:35	80.25
27-Nov-2021 23:40	80.25
27-Nov-2021 23:45	80.06
27-Nov-2021 23:50	80.06
27-Nov-2021 23:55	80.06
28-Nov-2021 00:00	80.44
28-Nov-2021 00:05	80.44
28-Nov-2021 00:10	80.81
28-Nov-2021 00:15	79.88
28-Nov-2021 00:20	80.06
28-Nov-2021 00:25	80.25
28-Nov-2021 00:30	80.81
28-Nov-2021 00:35	81.19
28-Nov-2021 00:40	81.37
28-Nov-2021 00:45	81.56
28-Nov-2021 00:50	81.94
28-Nov-2021 00:55	82.12
28-Nov-2021 01:00	82.31
28-Nov-2021 01:05	82.5
28-Nov-2021 01:10	82.69
28-Nov-2021 01:15	83.81
28-Nov-2021 01:20	83.63
28-Nov-2021 01:25	83.25
28-Nov-2021 01:30	83.06
28-Nov-2021 01:35	83.44

TRUE COPY

Timestamp	SPM(mg/Nm3)
28-Nov-2021 01:40	84.0
28-Nov-2021 01:45	84.0
28-Nov-2021 01:50	83.81
28-Nov-2021 01:55	83.81
28-Nov-2021 02:00	83.63
28-Nov-2021 02:05	83.06
28-Nov-2021 02:10	83.25
28-Nov-2021 02:15	83.25
28-Nov-2021 02:20	83.06
28-Nov-2021 02:25	83.44
28-Nov-2021 02:30	83.63
28-Nov-2021 02:35	82.69
28-Nov-2021 02:40	82.12
28-Nov-2021 02:45	82.31
28-Nov-2021 02:50	82.12
28-Nov-2021 02:55	81.94
28-Nov-2021 03:00	81.94
28-Nov-2021 03:05	81.94
28-Nov-2021 03:10	81.75
28-Nov-2021 03:15	81.37
28-Nov-2021 03:20	81.0
28-Nov-2021 03:25	80.81
28-Nov-2021 03:30	80.81
28-Nov-2021 03:35	80.81
28-Nov-2021 03:40	80.44
28-Nov-2021 03:45	80.06
28-Nov-2021 03:50	79.5
28-Nov-2021 03:55	78.94
28-Nov-2021 04:00	78.38
28-Nov-2021 04:05	78.38
28-Nov-2021 04:10	77.81
28-Nov-2021 04:15	77.62
28-Nov-2021 04:20	77.62
28-Nov-2021 04:25	77.44
28-Nov-2021 04:30	77.25
28-Nov-2021 04:35	77.06
28-Nov-2021 04:40	76.88
28-Nov-2021 04:45	76.88
28-Nov-2021 04:50	77.62
28-Nov-2021 04:55	78.0
28-Nov-2021 05:00	78.19
28-Nov-2021 05:05	78.38
28-Nov-2021 05:10	78.0
28-Nov-2021 05:15	77.81
28-Nov-2021 05:20	78.38
28-Nov-2021 05:25	78.75
28-Nov-2021 05:30	79.5

TRUE COPY

Timestamp	SPM(mg/Nm3)
28-Nov-2021 05:35	80.44
28-Nov-2021 05:40	81.19
28-Nov-2021 05:45	82.12
28-Nov-2021 05:50	82.69
28-Nov-2021 05:55	83.06
28-Nov-2021 06:00	83.44
28-Nov-2021 06:05	84.19
28-Nov-2021 06:10	85.31
28-Nov-2021 06:15	85.87
28-Nov-2021 06:20	85.69
28-Nov-2021 06:25	86.06
28-Nov-2021 06:30	85.87
28-Nov-2021 06:35	85.87
28-Nov-2021 06:40	85.69
28-Nov-2021 06:45	85.69
28-Nov-2021 06:50	85.87
28-Nov-2021 06:55	86.06
28-Nov-2021 07:00	86.06
28-Nov-2021 07:05	86.06
28-Nov-2021 07:10	85.69
28-Nov-2021 07:15	85.87
28-Nov-2021 07:20	85.5
28-Nov-2021 07:25	84.94
28-Nov-2021 07:30	84.75
28-Nov-2021 07:35	84.38
28-Nov-2021 07:40	84.0
28-Nov-2021 07:45	83.44
28-Nov-2021 07:50	82.88
28-Nov-2021 07:55	82.12
28-Nov-2021 08:00	81.75
28-Nov-2021 08:05	81.75
28-Nov-2021 08:10	81.94
28-Nov-2021 08:15	81.94
28-Nov-2021 08:20	81.94
28-Nov-2021 08:25	82.5
28-Nov-2021 08:30	83.06
28-Nov-2021 08:35	83.63
28-Nov-2021 08:40	84.38
28-Nov-2021 08:45	84.75
28-Nov-2021 08:50	85.5
28-Nov-2021 08:55	86.44
28-Nov-2021 09:00	87.0
28-Nov-2021 09:05	87.56
28-Nov-2021 09:10	87.75
28-Nov-2021 09:15	88.31
28-Nov-2021 09:20	89.06
28-Nov-2021 09:25	89.06


TRUE COPY

Timestamp	SPM(mg/Nm3)
28-Nov-2021 09:30	88.87
28-Nov-2021 09:35	88.31
28-Nov-2021 09:40	87.94
28-Nov-2021 09:45	87.75
28-Nov-2021 09:50	87.56
28-Nov-2021 09:55	87.19
28-Nov-2021 10:00	86.81
28-Nov-2021 10:05	86.44
28-Nov-2021 10:10	86.06
28-Nov-2021 10:15	85.87
28-Nov-2021 10:20	85.5
28-Nov-2021 10:25	85.5
28-Nov-2021 10:30	85.69
28-Nov-2021 10:35	86.06
28-Nov-2021 10:40	85.87
28-Nov-2021 10:45	85.69
28-Nov-2021 10:50	85.87
28-Nov-2021 10:55	86.06
28-Nov-2021 11:00	86.06
28-Nov-2021 11:05	86.25
28-Nov-2021 11:10	86.44
28-Nov-2021 11:15	86.25
28-Nov-2021 11:20	86.06
28-Nov-2021 11:25	86.06
28-Nov-2021 11:30	85.87
28-Nov-2021 11:35	85.87
28-Nov-2021 11:40	86.25
28-Nov-2021 11:45	86.63
28-Nov-2021 11:50	87.38
28-Nov-2021 11:55	87.56
28-Nov-2021 12:00	87.75
28-Nov-2021 12:05	87.56
28-Nov-2021 12:10	87.75
28-Nov-2021 12:15	87.94
28-Nov-2021 12:20	88.5
28-Nov-2021 12:25	88.69
28-Nov-2021 12:30	88.87
28-Nov-2021 12:35	88.87
28-Nov-2021 12:40	89.06
28-Nov-2021 12:45	88.69
28-Nov-2021 12:50	88.31
28-Nov-2021 12:55	87.94
28-Nov-2021 13:00	87.56
28-Nov-2021 13:05	87.75
28-Nov-2021 13:10	87.56
28-Nov-2021 13:15	87.56
28-Nov-2021 13:20	87.38

TRUE COPY

Timestamp	SPM(mg/Nm3)
28-Nov-2021 13:25	87.0
28-Nov-2021 13:30	86.81
28-Nov-2021 13:35	87.0
28-Nov-2021 13:40	87.19
28-Nov-2021 13:45	87.56
28-Nov-2021 13:50	87.56
28-Nov-2021 13:55	88.13
28-Nov-2021 14:00	88.31
28-Nov-2021 14:05	88.13
28-Nov-2021 14:10	88.13
28-Nov-2021 14:15	87.38
28-Nov-2021 14:20	87.38
28-Nov-2021 14:25	87.0
28-Nov-2021 14:30	86.81
28-Nov-2021 14:35	86.81
28-Nov-2021 14:40	86.81
28-Nov-2021 14:45	86.25
28-Nov-2021 14:50	85.87
28-Nov-2021 14:55	85.87
28-Nov-2021 15:00	86.06
28-Nov-2021 15:05	86.06
28-Nov-2021 15:10	85.69
28-Nov-2021 15:15	86.44
28-Nov-2021 15:20	85.87
28-Nov-2021 15:25	86.06
28-Nov-2021 15:30	85.69
28-Nov-2021 15:35	85.12
28-Nov-2021 15:40	84.38
28-Nov-2021 15:45	84.0
28-Nov-2021 15:50	83.81
28-Nov-2021 15:55	83.06
28-Nov-2021 16:00	82.31
28-Nov-2021 16:05	82.12
28-Nov-2021 16:10	81.94
28-Nov-2021 16:15	81.56
28-Nov-2021 16:20	81.37
28-Nov-2021 16:25	81.19
28-Nov-2021 16:30	81.19
28-Nov-2021 16:35	81.56
28-Nov-2021 16:40	81.75
28-Nov-2021 16:45	81.94
28-Nov-2021 16:50	81.56
28-Nov-2021 16:55	81.94
28-Nov-2021 17:00	81.75
28-Nov-2021 17:05	81.56
28-Nov-2021 17:10	81.37
28-Nov-2021 17:15	81.56

TRUE COPY

Timestamp	SPM(mg/Nm3)
28-Nov-2021 17:20	81.37
28-Nov-2021 17:25	81.37
28-Nov-2021 17:30	81.0
28-Nov-2021 17:35	81.0
28-Nov-2021 17:40	81.0
28-Nov-2021 17:45	80.81
28-Nov-2021 17:50	80.81
28-Nov-2021 17:55	81.0
28-Nov-2021 18:00	81.19
28-Nov-2021 18:05	81.37
28-Nov-2021 18:10	81.75
28-Nov-2021 18:15	82.31
28-Nov-2021 18:20	82.31
28-Nov-2021 18:25	82.5
28-Nov-2021 18:30	82.69
28-Nov-2021 18:35	82.5
28-Nov-2021 18:40	82.31
28-Nov-2021 18:45	82.5
28-Nov-2021 18:50	82.5
28-Nov-2021 18:55	82.69
28-Nov-2021 19:00	82.31
28-Nov-2021 19:05	81.94
28-Nov-2021 19:10	81.37
28-Nov-2021 19:15	80.63
28-Nov-2021 19:20	80.63
28-Nov-2021 19:25	80.44
28-Nov-2021 19:30	80.44
28-Nov-2021 19:35	80.25
28-Nov-2021 19:40	80.06
28-Nov-2021 19:45	80.25
28-Nov-2021 19:50	80.25
28-Nov-2021 19:55	79.88
28-Nov-2021 20:00	79.88
28-Nov-2021 20:05	79.69
28-Nov-2021 20:10	79.88
28-Nov-2021 20:15	80.06
28-Nov-2021 20:20	79.88
28-Nov-2021 20:25	80.06
28-Nov-2021 20:30	79.88
28-Nov-2021 20:35	79.88
28-Nov-2021 20:40	79.88
28-Nov-2021 20:45	79.69
28-Nov-2021 20:50	79.5
28-Nov-2021 20:55	79.5
28-Nov-2021 21:00	79.12
28-Nov-2021 21:05	79.31
28-Nov-2021 21:10	79.5

TRUE COPY

Timestamp	SPM(mg/Nm3)
28-Nov-2021 21:15	79.31
28-Nov-2021 21:20	78.75
28-Nov-2021 21:25	78.75
28-Nov-2021 21:30	79.31
28-Nov-2021 21:35	79.5
28-Nov-2021 21:40	79.5
28-Nov-2021 21:45	79.5
28-Nov-2021 21:50	80.06
28-Nov-2021 21:55	80.44

TRUE COPY

Annexure I

Annexure R-15 (Cally)



Newcon Consultants & Laboratories

An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory
NABL ISO/IEC 17025 : 2017 (Testing, Cert. No. TC-5526) Accredited Laboratory
Recognised by MOEFCC



Website : www.newconlab.in

TEST CERTIFICATE

STACK EMISSION MONITORING AND ANALYSIS REPORT (NEW DIESEL ENGINES UPTO 800 KW)

Page 1 Of 1

TEST REPORT NO : NCL/DSMSM/2411/8/131102/11		DATE OF REPORT : 18-11-2021	
Name And Address Of Customer	DSM SUGAR MANSURPUR, (A UNIT OF DHAMPUR SUGAR MILLS LTD.) , MUZAFFARNAGAR,U.P., INDIA		

SAMPLING DETAIL

Analysis Start Date	13-11-2021	Analysis End Date	18-11-2021
Date Of Sampling	12-11-2021	Sampling Done By	NCL
Sampling Protocol	AS PER CPCB GUIDELINES	Duration Of Sampling	30 MINUTES
Equipment Used	Vayubodhan Stack Sampler VSS1 (S.No. : 321-DTC-07)		

DETAILS OF STACK

Stack Attached To	D.G. SET	Capacity Of D.G	1000 KVA, = 800 KW
Type Of Fuel Used	HSD	Quantity Of Fuel Used	120-130 Ltr/Hr
Stack Height Above Ground	5.0 MTR	Stack Height Above Roof Top	2.5 MTR
Stack Dia At The Top	200 mm	Material Of Construction	MS
Attached APCS	ACOUSTIC ENCLOSURE	Normal Operating Schedule	AS PER REQUIREMENTS
D.G.Set Comm. Date	After 01-04-2014 (75 KW upto 800 KW)		

PHYSICAL OBSERVATIONS

Ambient Temperature	25°C	Flue Gas Temperature	261°C
Velocity Of Flue Gases	17.8 Mtr/Sec	Sampling Flow Rate For SEM	19.0 LPM
Sampling Flow Rate For Gases	2.2 LPM	Quantity Of Emission Discharged	2012.112m ³ /hr

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	carbon Monoxide (CO)	g/kw-hr	IS:15270	2.7	< 3.5
2	Particulate Matters (PM)	g/kw-hr	IS:11255 (P-1)	0.12	< 0.2
3	Oxides of Nitrogen+HC	g/kw-hr	IS:11255 (P-7) G.C Method	3.0	<4.0

**** End Of Report****

FOR NEWCON CONSULTANTS & LABORATORIES

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STACK EMISSION MONITORING AND ANALYSIS REPORT

Page 1 Of 1

TEST REPORT NO : NCL/DSMSM/2411/6/131102/12		DATE OF REPORT : 18-11-2021
Name And Address Of Customer	DSM SUGAR MANSURPUR, (A UNIT OF DHAMPUR SUGAR MILLS LTD.) , MUZAFFARNAGAR,U.P., INDIA	

SAMPLING DETAIL

Analysis Start Date	13-11-2021	Analysis End Date	18-11-2021
Date Of Sampling	12-11-2021	Sampling Done By	NCL
Sampling Protocol	AS PER CPCB GUIDELINES	Duration Of Sampling	30 MINUTES
Equipment Used	Vayubodhan Stack Sampler VSS1 (S.No. : 321-DTC-07)		

DETAILS OF STACK

Stack Attached To	BOILER	Stack Dia At The Top	3000 mm
Capacity	100 TPH	Material Of Construction	RCC
Type Of Fuel Used	BAGASSE	Normal Operation Schedule	24 Hrs
Quantity Of Fuel Used	44.0 Ton/Hr		
Stack Height Above The Ground level	60.0 Mtr		
Attached APCS	ESP		

PHYSICAL OBSERVATIONS

Ambient Temperature	28°C	Flue Gas Temperature	121°C
Velocity Of Flue Gases	7.1 Mtr/Sec	Sampling Flow Rate For Sp. 1	19.0 LPM
Sampling Flow Rate For Gases	2.6 LPM	Quantity Of Emission Discharged	180581.4m ³ /hr

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Particulate Matters (PM)	mg/Nm ³	IS:11255 (P-7)	97	150
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (P-2)	33	Not Specified
3	Carbon Monoxide (CO)	% by Vol	IS:13270	0.23	1% By Volume
4	Oxides of Nitrogen	mg/Nm ³	IS:11255 (P-7)	57.0	Not Specified

**** End Of Report****

FOR NEWCON CONSULTANTS & LABORATORIES

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STACK EMISSION MONITORING AND ANALYSIS REPORT

Page 1 Of 1

TEST REPORT NO : NCL/DSMSM/2411/8/131102/13		DATE OF REPORT : 18-11-2021
Name And Address Of Customer	DSM SUGAR MANSURPUR, (A UNIT OF DHAMPUR SUGAR MILLS LTD.) , MUZAFFARNAGAR,U.P., INDIA	

SAMPLING DETAIL

Analysis Start Date	13-11-2021	Analysis End Date	18-11-2021
Date Of Sampling	12-11-2021	Sampling Done By	NCL
Sampling Protocol	AS PER CPCB GUIDELINES	Duration Of Sampling	30 MINUTES
Equipment Used	Vayubodhan Stack Sampler VSS1 (S.No. : 321-DTC-07)		

DETAILS OF STACK

Stack Attached To	BOILER	Stack Dia At The Top	3000 mm
Capacity	90 TPH	Material Of Construction	RCC
Type Of Fuel Used	BAGASSE	Normal Operation Schedule	24 Hrs
Quantity Of Fuel Used	42.0 Ton/Hr		
Stack Height Above The Ground level	60.0 Mtr		
Attached APCS	ESP		

PHYSICAL OBSERVATIONS

Ambient Temperature	26°C	Flue Gas Temperature	122°C
Velocity Of Flue Gases	7.2 Mtr/Sec	Sampling Flow Rate For SPM	20.0 LPM
Sampling Flow Rate For Gases	2.3 LPM	Quantity Of Emission Discharged	183124.8m ³ /hr

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Particulate Matters (PM)	mg/Nm ³	IS:13255 (P-3)	94	150
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:13255 (P-2)	48	Not Specified
3	Carbon Monoxide (CO)	% by Vol	IS:13270	0.18	1% By Volume
4	Oxides of Nitrogen	mg/Nm ³	IS:13255 (P-7)	47.0	Not Specified

**** End Of Report****

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AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

Page 1 Of 1

TEST REPORT NO : NCL/DSMSM/2411/6/131102/3		DATE OF REPORT : 18-11-2021
Name And Address Of Customer	DSM SUGAR MANSURPUR, (A UNIT OF DHAMPUR SUGAR MILLS LTD.) , MUZAFFARNAGAR,U.P., INDIA	

SAMPLING DETAIL

Analysis Start Date 13/11/2021 Analysis End Date 18/11/2021
 Date Of Sampling 12/11/2021 Sampling Done By NCL
 Time Of Sampling 10:00 12/11/2021 To 10:00 13/11/2021
 Sampling Location NEAR MAIN GATE
 Sampling Protocol IS:5182(PART-5) AS PER CPCB GUIDELINES
 Sample Flow Rate 1.135 mtr³/min Sampling Machine Placed 1.6 mtr
 For SPM(Average) At Height (From Ground)

Sample Flow Rate For Gas 0.5 LPM Sample Duration 24 hrs
 Equipments Used Respirable Dust Sampler (PM10) + Fine Particulate Sampler (PM 2.5) With Gaseous Attachment.

PHYSICAL OBSERVATIONS

Ambient Temperature 25°C Wind Direction West To East
 Weather Condition clear

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Particulate Matters (Size Less Than 10µm) (PM ₁₀)	µg/m ³	IS:5182 Part 23	98	For 24 Hrs=100
2	Particulate Matters(Size Less Than 2.5 µm) (PM _{2.5})	µg/m ³	Grav.Method	61	For 24 Hrs=60
3	Sulphur Dioxide (SO ₂)	µg/m ³	IS:5182 (Part 23)	27	For 24 hrs=60
4	Carbon Monoxide (CO)	mg/m ³	IS:5182 (Part 10)	0.34	For 08 Hrs=02 For 01 Hrs=04
5	Nitrogen Dioxide (NO ₂)	µg/m ³	IS:5182 (Part 5)	41	For 24 hrs=80

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AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

Page 1 Of 1

TEST REPORT NO : NCL/DSMSM/2411/6/131102/6		DATE OF REPORT : 18-11-2021
Name And Address Of Customer	DSM SUGAR MANSURPUR, (A UNIT OF DHAMPUR SUGAR MILLS LTD.), MUZAFFARNAGAR,U.P., INDIA	

SAMPLING DETAIL

Analysis Start Date 13/11/2021 Analysis End Date 18/11/2021
 Date Of Sampling 12/11/2021 Sampling Done By NCL
 Time Of Sampling 12:00 12/11/2021 To 12:00 13/11/2021
 Sampling Location NEAR GODOWN
 Sampling Protocol IS:5182(PART-5) AS PER CPCB GUIDELINES
 Sample Flow Rate For SPM(Average) 1.17 mtr³/min Sampling Machine Placed 1.8 mtr At Height (From Ground)
 Sample Flow Rate For Gas 0.5 LPM Sample Duration 24 hrs
 Equipments Used Respirable Dust Sampler (PM10) + Fine Particulate Sampler (PM 2.5) With Gaseous Attachment.

PHYSICAL OBSERVATIONS

Ambient Temperature 25°C Wind Direction East To West
 Weather Condition clear

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Particulate Matters (Size Less Than 10µm) (PM ₁₀)	µg/m ³	IS:5182 Part 2	90	For 24 Hrs=100
2	Particulate Matters(Size Less Than 2.5 µm) (PM _{2.5})	µg/m ³	Grav.Method	44	For 24 Hrs=60
3	Sulphur Dioxide (SO ₂)	µg/m ³	IS:5182 Part 2	21	For 24 hrs=80
4	Carbon Monoxide (CO)	mg/m ³	IS:5182 Part 10	0.33	For 08 Hrs=02 For 01 Hrs=04
5	Nitrogen Dioxide (NO ₂)	µg/m ³	IS:5182 Part 5	35	For 24 hrs=80

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AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

Page 1 Of 1

TEST REPORT NO : NCL/DSMSM/2411/6/131102/4	DATE OF REPORT : 18-11-2021
Name And Address Of Customer	DSM SUGAR MANSURPUR, (A UNIT OF DHAMPUR SUGAR MILLS LTD.) , MUZAFFARNAGAR,U.P., INDIA

SAMPLING DETAIL

Analysis Start Date 13/11/2021 Analysis End Date 18/11/2021
 Date Of Sampling 12/11/2021 Sampling Done By NCL
 Time Of Sampling 10:30 12/11/2021 To 10:30 13/11/2021
 Sampling Location NEAR COLONY
 Sampling Protocol IS:5182(PART-5) AS PER CPCB GUIDELINES
 Sample Flow Rate 1.160 mtr³/min Sampling Machine Placed 1.6 mtr
 For SPM(Average) At Height (From Ground)
 Sample Flow Rate For Gas 0.5 LPM Sample Duration 24- hrs
 Equipments Used Respirable Dust Sampler (PM10) + Fine Particulate Sampler (PM 2.5) With Gaseous Attachment.

PHYSICAL OBSERVATIONS

Ambient Temperature 25°C Wind Direction East To West
 Weather Condition clear

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Particulate Matters (Size Less Than 10µm) (PM ₁₀)	µg/m ³	IS:5182 Part 23	92	For 24 Hrs=100
2	Particulate Matters (Size Less Than 2.5 µm) (PM _{2.5})	µg/m ³	Grav. Method	51	For 24 Hrs=60
3	Sulphur Dioxide (SO ₂)	µg/m ³	IS:5182 (Part 2)	23	For 24 hrs=80
4	Carbon Monoxide (CO)	mg/m ³	IS:5182 (Part 10)	0.33	For 06 Hrs=02 For 01 Hrs=04
5	Nitrogen Dioxide (NO ₂)	µg/m ³	IS:5182 (Part 6)	24	For 24 hrs=80

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AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

Page 1 Of 1

TEST REPORT NO : NCL/DSMSM/2411/6/131102/5		DATE OF REPORT : 18-11-2021
Name And Address Of Customer	DSM SUGAR MANSURPUR, (A UNIT OF DHAMPUR SUGAR MILLS LTD.) , MUZAFFARNAGAR,U.P., INDIA	

SAMPLING DETAIL

Analysis Start Date 13/11/2021 Analysis End Date 18/11/2021
 Date Of Sampling 12/11/2021 Sampling Done By NCL
 Time Of Sampling 11:00 12/11/2021 To 11:00 13/11/2021
 Sampling Location ETP AREA
 Sampling Protocol IS:5182(PART-5) AS PER CPCB GUIDELINES
 Sample Flow Rate 1.145 mtr³/min Sampling Machine Placed 1.6 mtr
 For SPM(Average) At Height (From Ground)
 Sample Flow Rate For Gas 0.5 LPM Sample Duration 24 hrs
 Equipments Used Respirable Dust Sampler (PM10) + Fine Particulate Sampler (PM 2.5) With Gaseous Attachment.

PHYSICAL OBSERVATIONS

Ambient Temperature 25°C Wind Direction East To West
 Weather Condition clear

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Particulate Matters (Size Less Than 10µm) (PM ₁₀)	µg/m ³	IS:5182 Part 23	96	For 24 Hrs=100
2	Particulate Matters(Size Less Than 2.5 µm) (PM _{2.5})	µg/m ³	Grav.Method	53	For 24 Hrs=60
3	Sulphur Dioxide (SO ₂)	µg/m ³	IS:5182 (Part 2)	28	For 24 hrs= 50
4	Carbon Monoxide (CO)	mg/m ³	IS:5182 (Part 10)	0.41	For 08 Hrs= 02 For 01 Hrs=04
5	Nitrogen Dioxide (NO ₂)	µg/m ³	IS:5182 (Part 5)	33	For 24 hrs=80

**** End Of Report****

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Annexure R-16



Picture 1 - 24.11.2021



Picture 2 - 24.11.2021

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Picture 3 - 24.11.2021



Picture 4 - 24.11.2021

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BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH

AT NEW DELHI

ORIGINAL APPLICATION NO. 16 OF 2021

IN THE MATTER OF:

VINIT KUMAR

VS

DSM SUGAR MILLS LTD. & ORS.



APPLICANT

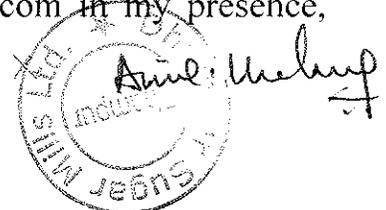
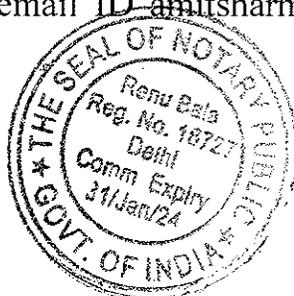
RESPONDENTS

AFFIDAVIT

AFFIDAVIT OF AMIT SHARMA, S/ O LATE SHRI JAGDISH CHANDRA SHARMA, AGED 54 YEARS, R/O – 439, GALAXY NORTH AVENUE, GC-3, GAUR CITY – 1, SECTOR 4, GREATER NOIDA WEST, GAUTAM BUDH NAGAR, UP – 201301, PRESENTLY AT NEW DELHI, UNDER SECTION 65-A AND SECTION 65-B OF THE INDIAN EVIDENCE ACT, 1872

I, Amit Sharma, do hereby solemnly affirm and state on oath as follows:

- 1) I am the deponent herein and authorized signatory of the Respondent No. 1 in the Original Application under reply and as such I am well conversant with the facts of the case and competent to swear and depose this present affidavit on behalf of the Respondent No. 1. I am filing the present affidavit under Section 65-A and Section 65-B of the Indian Evidence Act, 1872 in support of the CD ROM disk (which is a computer output and containing an electronic record) which is filed along with the present Additional Reply.
- 2) I state that for the purpose of the present Additional Reply, I accessed the video dated 31.08.2021, showing the Shadilal Distillery discharging untreated spentwash / dark brown waste into the Common Drain, which was recorded by Mr. Ram Niwas Mishra, employee of the Respondent No. 1 in my presence, sent to my email ID amitsharma@dhampur.com in my presence,



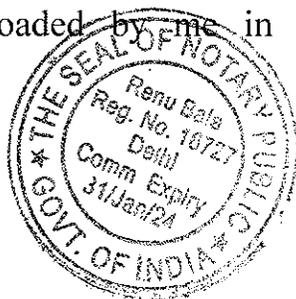
and I thereafter downloaded the same onto the computer described below which is regularly used by me in the ordinary course of business and thereafter, I copied the video being the electronic record on an empty CD ROM disk using the CD ROM drive and a CD ROM writing program already inbuilt into the computer, all of which are regularly used by me in the ordinary course of business. The electronic records are as follows:

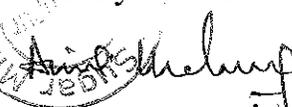
S. No.	Documents (Electronic Records)	Source	Date of recording and copying on an empty CD ROM disk
1.	Video showing the Shadilal Distillery discharging untreated spentwash / dark brown waste into the Common Drain recorded on mobile phone, Model – MI 5 Pro - 8127005687, by Mr. Ram Niwas Mishra, employee of the Respondent No. 1	Model – MI 5 Pro - 8127005687	31.08.2021
2.	Video downloaded on Laptop, Dell Optiplex 5040 – H5G7NK2, and then copied on the empty CD ROM disk	Laptop	30.11.2021

3) I am advised to state that the conditions of Section 65B of the Indian Evidence Act, 1872 are complied with in respect of these documents.

4) In particular, I confirm:

a. That the said computer system used for copying the video is regularly used to store electronic records such as the present video. The relevant video was downloaded by me in the ordinary course of activity of the



X 

Respondent No. 1. I have a lawful control over the use of the said computer system by virtue of my capacity in the organization.

- b. The empty CD ROM disk on which medium the video was copied by me using my computer system was an empty disk and it did not contain any other data other than the video copied by me.
- c. That the computer system as used by me have been operating properly and the electronic record and its accuracy and contents have not been altered and/ or tampered with in any manner whatsoever.
- d. That the information contained in the electronic record was fed into the computer in the ordinary course of activities of the organisation and that the video contained in the computer output is an exact replica and has been produced from the original electronic record and therefore, reproduces the video contained on the electronic records therein.

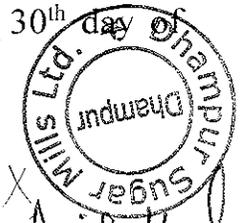


Anil Mehra
DEPONENT.

VERIFICATION

I, the above named deponent do hereby declare and state that the contents of paras 1, 2 and 4 of the present affidavit are true to the best of my knowledge and belief and based on records maintained by the Respondent No. 1 and the contents of para 3 are based on legal advice received, hence verified on this 30th day of November, 2021.

Anur
D/6800/2018
I identified the deponent who
has signed in my presence

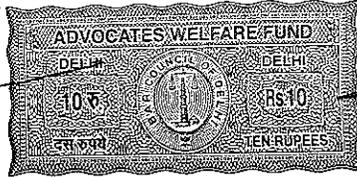
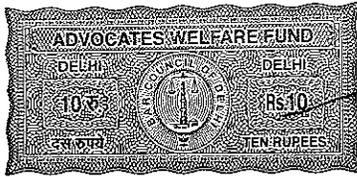


Anil Mehra
DEPONENT.



ATTESTED
Renu
RENU BALA REG No. 16727
NOTARY DELHI
GOVERNMENT OF INDIA

30 NOV 2021



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 16 OF 2021**

IN THE MATTER OF:

Vinit Kumar

Applicant

Versus

DSM Sugar Mills Ltd. & Ors.

Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I/ we, Amit Sharma, S/o , the authorized signatory of M/s DSM Sugar Mills Ltd. (Mansurpur Sugar Unit) (Respondent No. 1) the above-named do hereby appoint Ms. Amita Katragadda, Ms. Jyoti Dastidar, Mr. Prakhar Pandey, Mr. Aman Chandola, Ms. Shree Sinha, Mr. Soumya Dasgupta Ms. Anuradha Mukherjee and Mr. Gyanendra Kumar, of Cyril Amarchand Mangaldas Advocates & Solicitors - Level - 1 & 2, Max Towers, Plot No. C-001/A/1, Sector 16B, Noida, UP.- 20130 Tel: +91 120 669 9000 [hereinafter called the Advocate(s)], to be my/our Advocate(s) in the above noted case and authorize him/ them:

To act, appear plead in the above noted case in this Tribunal or in any other Tribunal or the Appellate Tribunal in which the same may be tried or heard. To sign, file verify and present pleadings, written statement, appeals, cross objections or petitions for executions, review, revision, restorations, withdrawal, compromise or other petition, replies, objections or affidavits or other documents as maybe deemed necessary or proper for the prosecution of the said case in all its stages subject to payment for fees for each stage. To file and take back documents. To admit &/or deny the documents of the opposite party. To withdraw, or compromise the said case or submit to mediation or conciliation any differences or disputes that may arise touch or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive moneys, cheque and grant receipt thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the hearing of the case. To appoint and instruct any other legal practitioner authorising him/ her to exercise the power and authority hereby conferred upon the attorney on my behalf.

And I/We the undersigned do hereby agree to ratify and confirm acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We the undersigned do hereby agree to ratify and confirm acts done by the Advocate or his substitute in the matter as my/our duly authorised agent would appear in this Tribunal on all hearings and will inform the Advocate for appearance when the case is called up for hearing. And I/We undersigned do hereby agree not to hold the Advocate or his substitute responsible for the outcome of the said case, or any negligence of the said Advocate/s or his/their substitute. And I/We the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he/they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed for an adjournment, the Advocate would be entitled to the same. The fee settled is only for the above case in this Tribunal.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to those presents the contents of which have been understood by me/us this 3rd day of November 2021.

Accepted:-

Amit Sharma

Amit Sharma
Client

MS. JYOTI DASTIDAR, ADVOCATE (En No: D/1512/2009) <i>Jyoti Dastidar</i>	MS. AMITA KATRAGADDA, ADVOCATE (En No: AP/517/2005)	MR. PRAKHAR PANDEY, ADVOCATE (En No: MAH/89/2016)	MR. AMAN CHANDOLA, ADVOCATE (En. No: D/6800/2018) <i>Aman</i>
MS. SHREE SINHA, ADVOCATE (En No: D/5585/2018) <i>Shree</i>	MR. SOUMYA DASGUPTA, ADVOCATE (En No. D/4403/2017) <i>Soumya Dasgupta</i>	MS. ANURADHA MUKHERJEE, ADVOCATE (En No: D/528/1993) <i>Anuradha Mukherjee</i>	MR. GYANENDRA KUMAR, ADVOCATE (En.No: D/483/1994) <i>Gyanendra</i>



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New Delhi - 110 020, India
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E-Mail: corporateoffice@dhampur.com
Website: www.dhampur.com

CERTIFIED TRUE COPY OF RESOLUTION PASSED IN THE FINANCE SUB COMMITTEE MEETING (NO. DECEMBER -01/2020-21) OF THE DIRECTORS OF DHAMPUR SUGAR MILLS LIMITED HELD ON WEDNESDAY, THE 9TH DAY OF DECEMBER, 2020 AT CORPORATE OFFICE AT 241, OKHLA INDUSTRIAL ESTATE, NEW DELHI - 110 020.

"RESOLVED THAT Mr. Sandeep Sharma, Director, Mr. SK Bhatnagar, President (Corporate), Mr. Mukul Sharma, Asst. Vice President (Business Development), Mr. Amit Sharma, Asst. Vice President (Business Compliance) and Mr. Vikas Agarwal, Chief General Manager (Finance) of the Company be and are hereby severally authorized to apply for registrations, filing requisite returns, to make applications, communications, representations, and to sign, execute all types of paper(s), agreement(s), document(s), undertaking(s), deed(s), other document(s) on behalf of the Company (including its Units) before the appropriate authorities (including Appellate Tribunals and jurisdictional Courts etc.) for Central Excise Act, Trade Tax Act, VAT Act, U.P. Excise Act and GST Act and any other State Act or Central Act and are authorized to sign Vakalatnama on behalf of the Company, as may be required from time to time for the purpose mentioned above."

Certified True Copy
For Dhampur Sugar Mills Limited

Aparna Goel
Company Secretary
M.No 22787

CIN: L35249UP1933PLC000511
Regd. Off: Dhampur, Distt. Bijnor, Pin Code: 246761 (U.P.)
Branch Office: 1/125, Vijay Khand, Gomti Nagar, Lucknow -226010 (U.P.), Tel: +91-522-239243
Sugar Units:1. Dhampur,2. Mansurpur,3. Asmoli, 4. Rajpura,5. Meeraganj
Distillery: Asmoli & Dhampur

TRUE COPY

Chandola, Aman

From: Chandola, Aman
Sent: 30 November 2021 16:27
To: 'vinitmcm@gmail.com'; 'litigation.life@gmail.com'; 'ccb.cpcb@nic.in'; 'ms@uppcb.in'; 'msam-cgwb@nic.in'; 'csup@nic.in'; 'dmmuz@nic.in'
Cc: Dastidar, Jyoti; Pandey, Prakhar; 'MUHAMMAD RAZI'
Subject: Vinit Kumar v. DSM Sugar Mills Ltd. & Ors. - OA No. 16/2021 | Additional Reply on behalf of Respondent No. 1, Dhampur Sugar Mills Ltd. | Part 1
Attachments: Additional Reply on behalf of Respondent No.1 - OA 16 of 2021 (Part 1).pdf

To:

Applicant – Vinit Kumar (vinitmcm@gmail.com) / (litigation.life@gmail.com)

Respondent No. 2 – CPCB (ccb.cpcb@nic.in)

Respondent No. 3 – UPPCB (ms@uppcb.in)

Respondent No. 4 – Central Ground Water Board (msam-cgwb@nic.in)

Respondent No. 5 – State of UP (csup@nic.in)

Respondent No. 6 – District Magistrate, Muzzafarnagar (dmmuz@nic.in)

We write to you on behalf of our client - Dhampur Sugar Mills Ltd., Respondent No. 1 in the captioned matter.

Please see attached the scans of the Additional Reply to the OA No. 16/2021. Owing to size, we are sending the same in 2 parts. The same has been served on you as advance service.

We would request that you acknowledge the safe receipt of the same.

Best,
Aman